

LOK SABHA DEBATES

(English Version)

Tenth Session
(Thirteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Monday, July 22, 2002/Asadha 31, 1924 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

MR. SPEAKER : Q.No. 101.

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Sir, we have given a notice. ...*(Interruptions)*

MR. SPEAKER : I must understand what you want to speak about. I have received notices for suspension of Question Hour from Dr. Raghuvansh Prasad Singh, Shri Priya Ranjan Dasmunsi, Shri Rajo Singh, Shri Sushil Kumar Shinde, Shri Satyavrat Chaturvedi, Shri S. Jaipal Reddy, Shri Pawan Kumar Bansal, Shri Bheru Lal Meena, Shri K.A. Sangtam, Col. Sona Ram Chaudhary, Shri Avtar Singh Bhadana, Shri Savshibhai Makwana, Shri B.K. Handique, Shri Sri Prakash Jaiswal, Shri Madhusudan Devram Mistri, Shri M.O.H. Farook and Shri Dayabhai Patel.

A total of 17 hon. Members have given me the notices for suspension of Question Hour. Unless one Member stands up and tells me why he wants suspension of Question Hour, it may be difficult for me to give a decision on this issue. So, may I request only one Member to stand up and tell the reason as to why he wants suspension of the Question Hour?

(Interruptions)

MR. SPEAKER : I have no objection if one Member stands up.

SHRI PRIYA RANJAN DASMUNSI : Sir, the notices for suspension of Question Hour are according to the Rules of Procedure and Conduct of Business in the House. We want suspension of Question Hour since a question, other than those listed in the business, has become more imminent in the country both in terms of the constitutional provisions and also security and safety of the people of a particular State or region.

The Opposition, not only today but right from the beginning of this House, has been consistently raising that

issue of the nation on a priority question suspending all other questions.

Now, what has happened in Gujarat after the unanimous Resolution of the Rajya Sabha for application of article 355? Technically, article 355 of the Constitution gives cognisance to the very fact that in Gujarat, the communal harmony has been totally destroyed.

MR. SPEAKER : May I request you not to go into the merits of the issue?

SHRI PRIYA RANJAN DASMUNSI : In spite of that, the Parliament has not been told as to what is the latest position in Gujarat pertaining to relief, rehabilitation, shelter and safety. ...*(Interruptions)* The Government has told nothing till the last day. ...*(Interruptions)*

MR. SPEAKER : Please do not go into the merits.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, we appreciate and support the constitutional power of the Governor of the State to dissolve the Assembly. We have no question about that. We are not questioning the *bona fide* use of the constitutional power, but the Government, which was headed by Shri Modi, have taken the sense of the House, including many partners of the NDA, on many occasions, ...*(Interruptions)* but this time they have not taken the sense of the House...*(Interruptions)* He has been made Caretaker without accountability to the Assembly, without accountability to the State...*(Interruptions)* This is against the Constitution, against the minorities there ...*(Interruptions)* So, President's Rule should be there ...*(Interruptions)*

MR. SPEAKER : Can you tell me, how it attracts the provisions of the rules?

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, article 355 is already on there. Yesterday also he categorically said, after dissolving the Assembly, that debates in Lok Sabha create a problem...*(Interruptions)* Sir, it is an insult to the House ...*(Interruptions)*

SHRI PRAVIN RASHTRAPAL (Patan) : Sir, the Chief Minister of Gujarat should be brought to the bar of Lok Sabha as he has insulted the Lok Sabha...*(Interruptions)*

MR. SPEAKER : Shri Dasmunsi has raised a pertinent question. He says that the matter of Gujarat is so important

that the Question Hour be suspended. That is the request he has made. I have listened to him very carefully. I am sure – he is a senior Member of the House – he also knows that the general practice is that we do not, unless and until there is very exceptional matter, suspend the Question Hour.

(Interruptions)

SHRIMATI SONIA GANDHI (Amethi) : This is an exceptional matter...*(Interruptions)*

MR. SPEAKER : Before I came to the House, I had gone through the previous rulings on the issue also and I think only in exceptional cases, the Question Hour was suspended. Otherwise, the whole House always desires that the Question Hour must be given top priority and the wording is: "Questions and Answers – one hour – shall take place in the beginning of the House." I have absolutely no objection in raising the issue.

In this House, issues can be resolved by a debate. If you want to raise this issue, as per procedure during 'Zero Hour', I have no objection to permit you to raise the issue because you have a right to demand, whatever you have said just now, and the Government has a right to reply.

As you are all aware, the dissolution of the Assembly is done by the Chief Minister for the circumstances, for the reasons that he thought proper. Now, it is for a Member to raise the issue. As a matter of fact, this is a State issue and it can be always raised at a different forum. At the same time, I may not object to you to raise this issue, but I would also request that the issue can be raised in the 'Zero Hour' and also I would be able to request the Government respond to the issue properly. That is my request and I turn to the Question Hour.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, this constitutional power has been misused in the State of Gujarat by Shri Narendra Modi...*(Interruptions)* and he is not answerable to anybody...*(Interruptions)*

MR. SPEAKER : Please take your seats.

(Interruptions)

[Translation]

MR. SPEAKER : I just told you under what

circumstances Question Hour could be suspended.

[English]

Also it is true that last time in 1990, the Question Hour was suspended and thereafter no Question Hour has been suspended so far.

At that time, the issue was different. I had also seen that, at that time, both the Ruling Party and the Opposition Party had agreed for suspension of the Question Hour. Therefore, the Opposition Party has made up their mind and they requested me to suspend the Question Hour.

(Interruptions)

MR. SPEAKER : Please wait. I want to know from the Ruling Party whether they are opposing the suspension of the Question Hour.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Mr. Speaker, Sir, there is no question of agreeing for the suspension of the Question Hour. Sir, as you said, at 12 noon, they can raise it in the Zero Hour. ...*(Interruptions)*

MR. SPEAKER : You must allow him to speak now.

(Interruptions)

[Translation]

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir, the Chief Minister of Gujarat is the elected Chief Minister ...*(Interruptions)*

[English]

SHRI PRAVIN RASHTRAPAL : He has accused the Lok Sabha. ...*(Interruptions)*

[Translation]

SHRI PRAMOD MAHAJAN : The Constitution has given him the right and by exercising that right only, he has dissolved the Legislative Assembly. The Governor of Gujarat has accepted this recommendation. The Legislative Assembly of Gujarat has been dissolved. ...*(Interruptions)*

[English]

SHRI S. JAIPAL REDDY (Miryalguda) : Sir, we are talking about different things. We are talking of the need

for the Presiden's Rule because the Constitutional machinery has completely been broken down in Gujarat ...*(Interruptions)*

MR. SPEAKER : Shri Jaipal Reddy, he will come to that point also.

[Translation]

SHRI PRAMOD MAHAJAN : Therefore, first of all there is no scope of debate on this issue here. You have told the leader of opposition that you will give her permission to speak during Zero Hour. Because, I am confined to Question Hour only. Shri Jaipal Reddy was demanding...*(Interruptions)* If it has to be decided now, then I will reply in a minute, in that case this issue would not be allowed to be raised in Zero Hour. If you want Government's reply on the President's Rule, I can reply in a minute, then you shall not raise this issue in Zero Hour. If you do not want to raise it during Zero Hour, then I can give your reply...*(Interruptions)*

SHRI MADHUSUDAN MISTRY (Sabarkantha) : He is threatening...*(Interruptions)*

SHRI PRAMOD MAHAJAN : What kind of threat, whether to give reply is a threat. You are the hon'ble Member of Lok Sabha. You are talking of putting Chief Minister in the dock...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : This is the way they are treating the Opposition...*(Interruptions)*

[Translation]

SHRI PRAMOD MAHAJAN : Therefore, the Government are not in favour of suspending the Question Hour. I request you to let the Question Hour take place. Raise this issue at 12 O'clock. Shri Priya Ranjan Dasmunsi and Shri Jaipal Reddy have demanded imposition of President's Rule, I will definitely reply on behalf of Government...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, this is the prime question...*(Interruptions)* That is why, we want you to suspend the Question Hour. ...*(Interruptions)*

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad) : Mr. Speaker, Sir, free and fair elections cannot take place in Gujarat as long as Shri Narendra Modi holds the Chief Ministership of Gujarat...*(Interruptions)*

[English]

MR. SPEAKER : Now, Q.No. 101 - Shri Dilipkumar Mansukhlal Gandhi.

(Interruptions)

ORAL ANSWERS TO QUESTIONS

[Translation]

Aviation Policy

+

101. SHRI DILIPKUMAR MANSUKHLAL GANDHI :
SHRI C.N. SINGH :

Will the Minister of AVIATION be pleased to state :

- (a) whether the draft Civil Aviation Policy circulated for comments/views has since been finalised;
- (b) if so, the salient features thereof; and
- (c) the time by which the same is proposed to be implemented?

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) No, Sir.

(b) and (c) Question does not arise.

SHRI DILIPKUMAR MANSUKHLAL GANDHI : Mr. Speaker, Sir, I do not have any objection in regard to the Civil Aviation policy formulated by the Government. But there are two main things which should be considered while formulating Civil Aviation Policy. There are two main parts of Civil Aviation Policy. First is security and second is business. The hon'ble Minister has made a very good arrangement in view of security, therefore I do not want to speak on security. I would like to speak on business policy. I would like to know the number of new airports constructed in the country during the last 40 years and the number of farmers whose land has been acquired for this purpose. I would like to know whether the extent to which the civil aviation policy should have been implemented during the last 40 years had been implemented or not i.e.

the number of airports which should have been constructed during the last 40 years, had been constructed or not? The population of Maharashtra is 10 crore and in the state of Maharashtra only three airports have been constructed in Aurangabad, Pune and Nagpur excluding Mumbai. I would like to know whether these airports are in proportion to the ten crore population of Maharashtra. Whether the Government have any proposal to construct new airport in Maharashtra...(Interruptions)

MR. SPEAKER : Please sit down. I request you to sit for a while...(Interruptions)

KUNWAR AKHILESH SINGH : The discussion on this issue should be allowed by adjourning the proceedings of the House. Now, what all happened in Gujarat will be witnessed in Uttar Pradesh along with Gujarat.

SHRI SYED SHAHNAWAZ HUSSAIN : Mr. Speaker, Sir, the Government works under the guidelines set by the policy formulated for this purpose and we are considering to formulate a policy in this regard since 1997. The circumstances have changed a little bit after 11th September, therefore we are reconsidering it...(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER : Akhileshji, you know that when I am on my legs, you will have to sit down.

(Interruptions)

[English]

MR. SPEAKER : My request to all the hon. Members is this. I have understood your sentiments on the issue. I can also understand that you are very much agitated on the issue. As you are aware, there was a discussion during Zero Hour on the issue of Zones the other day. The issue was very seriously discussed in the House. Every Member had an opportunity to speak. Now you have expressed what your sentiments are on the issue. I think thereafter the other Members who have given Questions much earlier, also have a right to ask their Questions. The House should be conducted in an orderly manner. Therefore, my earnest request to all the hon. Members is that this issue can be raised. I am prepared to permit you to speak during Zero Hour. If things go very well, even during that time, I may be able to request the Government to reply. Then also, I will be able to request the hon. Minister from the Government to reply. Therefore, those Members who have

asked their Questions by preparing much earlier should not be deprived of their right.

SHRI S. JAIPAL REDDY : Sir, you are asking for proper conduct of the House when the Constitution of India has been violated...(Interruptions)

MR. SPEAKER : That is what I wanted to say when others were disrupting the proceedings.

(Interruptions)

MR. SPEAKER : If nobody is listening to you and you speak it out, it may not be of any use.

(Interruptions)

MR. SPEAKER : I want that you are properly heard. Shri Jaipal Reddy, I want you to be heard. Therefore, it should be raised at the right time. If you speak now, the Members are not in a mood to listen to you. The Members sitting on this side may not allow you to raise it.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : The prime question of the country is to be taken first. The prime question of the country is that there is gross misuse and abuse of the Constitutional power...(Interruptions)

MR. SPEAKER : Let me tell you, the Rule does not speak about it. I am going according to the Rule. I am not doing anything by going beyond the Rule.

(Interruptions)

[Translation]

MR. SPEAKER : Shri Kirit Somaiya, please sit down. I am saying the same thing which you want to say. I am saying the same thing ...(Interruptions)

MR. SPEAKER : It is not always done, and it will not become a feature too.

[English]

This issue being important, they have been raising it. Let me convince them that I am prepared to give them the permission afterwards. Let the Question Hour be continued. Let those people who have really come prepared with their Questions put their Questions. The Ministers are also ready to reply. They should be permitted to reply.

(Interruptions)

[Translation]

MR. SPEAKER : I have not said so. If anybody has said anything, it was that the Question Hour should take place.

[English]

I never said that one party or the other party is doing.

*(Interruptions)**[Translation]*

SHRI RAMDAS ATHAWALE : Mr. Speak, Sir, you must give ruling on this.

MR. SPEAKER : If I give the ruling, will you heed to it?

SHRI RAMDAS ATHAWALE : You should hold discussion on the topic by suspending the Question Hour.

MR. SPEAKER : You have asked me to give ruling. I can give the ruling.

[English]

The ruling on the issue is clear. I am not going into the ruling because this is a matter of understanding of everybody. I also admitted that your issue is very important and it should be discussed. You should be allowed to raise. I said that during Zero Hour, I would permit you to raise. Therefore, now please cooperate with the Chair.

SHRI PRIYA RANJAN DASMUNSI : We appreciate your concern. The Leader of the Opposition is also in favour of suspension of Question Hour. What is the prime question now? According to us, the prime question is that there is misuse and abuse of Constitutional power in Gujarat. Killing of the people in the custody of Narendra Modi Government is going on for a certain period. ...*(Interruptions)*

Therefore, you should come forward to suspend the Question Hour and ask the Government to explain its stand. ...*(Interruptions)*

[Translation]

SHRI DILIPKUMAR MANSUKHLAL GANDHI : Mr. Speaker, Sir, my second point is that although Maharashtra is the most progressive State and has population of 10 crore, despite that only three airports have been

constructed over there, further I would like to know whether hon'ble Minister will consider to connect them by private airlines and whether airports would be constructed in other cities also?

Mr. Speaker, Sir, through you, I would also like to submit to the hon'ble Minister that as per my information, the land has been acquired at many places for the construction of airports but it was acquired 25-30 years ago and till now airports have not been constructed on that land. I would like to know whether that land would be returned to the farmers...*(Interruptions)*

[English]

MR. SPEAKER : The hon. Minister may complete his reply.

*(Interruptions)**[Translation]*

SHRI SYED SHAHNAWAZ HUSSAIN : Sir, in view of the present circumstances we have drafted a policy. Very soon we are going to present that policy before the House.

As far as the question of construction of the airports is concerned, I would like to bring it to the notice of the hon'ble Member that the Government of India constructs airport on the request of the State Government...*(Interruptions)*

SHRI DILIPKUMAR MANSUKHLAL GANDHI : Mr. Speaker, Sir, through you I would like to draw the attention of the hon'ble Minister towards the fact that more milk is produced in Maharashtra as compared to other States like Chennai, Kolkata and Delhi. Whether the hon'ble Minister is considering to transport milk through cargo plane? This facility would provide relief to the farmers and milk would be available to the common people at cheaper rates and it will boost milk business...*(Interruptions)*

SHRI SYED SHAHNAWAZ HUSSAIN : Mr. Speaker, Sir, as I said earlier that the Government have formulated a policy in regard to cargo, which will be presented in the House very soon...*(Interruptions)*

11.22 hrs

(At this stage, Shri Avatar Singh Bhadana and some other hon. Members came and stood on the floor near the Table.)

MR. SPEAKER : It does not behove you to come into the well of the House. The whole country is watching. It is not graceful on your part. I have allowed you to express your views. I will again allow you to have your say after the Question Hour.

(Interruptions)

MR. SPEAKER : You cannot pressurise me in this manner. It is not proper. You are a responsible person and represent a main party.

[English]

You have ruled the country for a long period. So, you should know what is your responsibility.

[Translation]

You should know how to behave in the House. I will not allow you in this manner. Question Hour will be continued.

(Interruptions)

Expansion of National Highways

*102. PROF. RASA SINGH RAWAT : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the details of National Highways passing through various States at present and their length in each State;

(b) the details of proposals sent by State Governments particularly by the Government of Rajasthan for declaring State Highways as National Highways;

(c) the time by which a final decision is likely to be taken in this regard;

(d) the steps taken and funds provided to each of the State Governments from Central Road Fund (CRF) for construction and improvement of National Highways during the last three years;

(e) the details of progress made with regard to expansion, four laning and six laning of highways; and

(f) the steps taken by the Government for maintaining uniformity and quality in work while awarding construction contracts of National Highways to different companies?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) to (f) A statement is laid on the Table of the House.

Statement

(a) Annexure giving details is enclosed.

(b) and (c) 316 proposals for declaration of State roads as National Highways were received from various States. Of this, 25 proposals were from Rajasthan. These have been returned to the respective State Governments in June, 2002 for further review based on the revised criteria for declaration of new National Highways. There is no proposal to declare any new National Highway in the country at present due to funds constraints. The Government, may however, consider declaration of a few State highways as National Highways during the course of the Tenth Five Year Plan keeping in view the traffic needs, inter-se priority and availability of funds.

(d) The funds under CRF are allocated to the States for improvement of State Roads and not National Highways.

(e) A length of 23814 km. of new National Highways has been added to the National Highway network during the Ninth Five Year Plan and the present length of the network is 58112 km. Four/Six Laning of about 2300 kms has been completed.

(f) All works on National Highways are required to be carried out as per Ministry's Specifications for Road and Bridge works in order to ensure the uniformity and quality in work.

Annexure

List of State-wise National Highways in the Country

Sl. No.	Name of State	National Highway No.	Total Length (in Kms.)
1	2	3	4
1.	Andhra Pradesh	4,5,7,9,16,18,43,63,202,205,214 and 219	4038
2.	Arunachal Pradesh	52, 52A and 153	392

1	2	3	4
3.	Assam	31,31B,31C,36,37,37A,38,39,44,51,52,52A,52B,53,54,61,62,151,152,153 and 154	2836
4.	Bihar	2,19,28,28A,30,30A,31,57,77,80,81,82,83,84,85,98,99,100,101,102,103,104,105,106 and 107	3502
5.	Chandigarh	21	24
6.	Chhattisgarh	6,12A,16,43,78,200,202,216 and 217	1774
7.	Delhi	1,2,8,10 and 24	72
8.	Goa	4A,17,17A and 17B	269
9.	Gujarat	NE-I, 6,8,8A,8B,8C,8D,8E,14,15, and 59	2461
10.	Haryana	1,2,8,10,21A,22,65,71,71A,72, and 73	1361
11.	Himachal Pradesh	1A,20,21,21A,22,70,72 and 88	1188
12.	Jammu and Kashmir	1A,1B,1C	823
13.	Jharkhand	2,6,23,31,32,33,75,78,80,98,99 and 100	1413
14.	Karnataka	4,4A,7,9,13,48,63,206,207,209,212 and 218	3570
15.	Kerala	17,47,47A,49,208,212,213 and 220	1440
16.	Madhya Pradesh	3,7,12,12A,25,26,27,59,59A,69,75,76,78,79,86,92	4664
17.	Maharashtra	3,4,4B,6,7,8,9,13,16,17,50,69,204 and 211	3626
18.	Manipur	39, 53 and 150	954
19.	Meghalaya	40,44,51 and 62	717
20.	Mizoram	44A,54,54A,54B,150 and 154	927
21.	Nagaland	36,39,61 and 150	369
22.	Orissa	5,5A,6,23,42,43,60,200,201,203,215 and 217	3301
23.	Pondicherry	45A and 66	53
24.	Punjab	1,1A,10,15,20,21,22,64,70,71 and 95	1553
25.	Rajasthan	3,8,11,11A,12,14,15,65,76,79,89 and 90	4597
26.	Sikkim	31A	62
27.	Tamil Nadu	4,5,7,7A,45,45A,45B,46,47,49,66,67,68,205,207,208,209,210,219 and 220	3758
28.	Tripura	44 and 44A	400
29.	Uttaranchal	58,72,72A,73,74,87,94,108 and 109	1075
30.	Uttar Pradesh	2,2A,3,7,11,19,24,24A,25,25A,26,27,28,29,56,56A,56B,58,72A,73,74,75,76,86,87,91,92,93,96,97	4942
31.	West Bengal	2,6,31,31A,31C,32,34,35,41,55,60,80 and 81	1951
Total			58112

[Translation]

MR. SPEAKER : The live telecast on Doordarshan should be discontinued.

PROF. RASA SINGH RAWAT : Sir, I congratulate NDA Government that after Shershah Suri for the first time a decision has been taken to construct national highways to link east-west and south-north parts of the country. It is an aplaudable work. Work on this project has been taken up. Sir, through you I would like to know from the hon. Minister...(Interruptions)

MR. SPEAKER : I am ready to listen to you but please take your seats first.

(Interruptions)

PROF. RASA SINGH RAWAT : Mr. Speaker, Sir, Soniaji is sitting...(Interruptions)

MR. SPEAKER : I am ready to listen to all of you but please take your seats first.

(Interruptions)

MR. SPEAKER : Hon. Minister, please give reply.

(Interruptions)

[English]

MR. SPEAKER : I am prepared to listen. I expect good relationship from the opposition parties.

(Interruptions)

[Translation]

PROF. RASA SINGH RAWAT : Mr. Speaker, Sir, please let me complete my point. I would like to know from the hon. Minister as to why six laning of national highway between Jaipur and Ajmer is being delayed and by when it is likely to be completed?...(Interruptions)

MAJ. GEN. (RETD.) B.C. KHANDURI : Mr. Speaker, Sir, I would like to tell that it is not being delayed. ...(Interruptions) We are trying to complete it at the earliest ...(Interruptions) The remaining work will be completed by 2003...(Interruptions) So far as the issue of Pradhan Mantri Gram Sarak Yojana is concerned I would like to say that it is very important for the country...(Interruptions)

PROF. RASA SINGH RAWAT : Mr. Speaker, Sir, through you I would like to submit that area-wise, Rajasthan is the

largest State. The State Government have sent 22 proposals for converting State highways into national highways which are pending with the union Government ...(Interruptions) Will the Government consider these proposals sympathetically? ...(Interruptions) Alongwith this I would like to know that on what basis the funds from CRF is given and whether participation of MPs will be ensured in that?...(Interruptions)

MAJ. GEN. (RETD.) B.C. KHANDURI : I would like to tell the hon. Member that we will try to do that during Tenth Five Year Plan...(Interruptions) We have given this suggestion. ...(Interruptions) You should also listen to my point...(Interruptions) After finalisation of Tenth Five Year Plan, the issue of all the national highways ...(Interruptions)

SHRI KIRIT SOMAIYA : Mr. Speaker, Sir, I would like to know from the hon. Minister about the proposal regarding Mumbai-Bangalore highway...(Interruptions) What will be done by hon. Minister in this regard ?...(Interruptions)

MAJ. GEN. (RETD.) B.C. KHANDURI : I would like to tell the hon. Member that...(Interruptions)

SHRI MAHESHWAR SINGH : Mr. Speaker, Sir, there is no two opinion that due to untiring efforts of present Minister of Road Transport and Highways, Shri Khanduri, the condition of national highways has improved to a great extent and it is continuously improving...(Interruptions) I would like to draw the attention of hon. Minister towards the problem of opening of dhabas and workshops for buses, trucks and other vehicles here on both the side of national highways which do not have proper parking facility and create lot of problems. ...(Interruptions) Apart from it, there is no proper toilet facility on these highways and passengers park their vehicles here and there especially at religious places, which is one of the main reasons for accidents, for example trucks parking at Swaraghat on Chandigarh-Kullu-Manali highway cause traffic jam for hours ...(Interruptions) I would like to know from the hon. Minister whether instructions will be issued to the concerned State Governments for imposing ban on opening of dhabas and workshops by those people who do not have their own parking?

MAJ. GEN. (RETD.) B.C. KHANDURI : Mr. Speaker, Sir, it is an important question ...(Interruptions) Such activities are not permitted on national highways ...(Interruptions) Through State Governments we are trying to do so continuously ...(Interruptions) I would like to inform the House that we have tried to stop this practice through State Governments. ...(Interruptions)

SHRI MAHESHWAR SINGH : The reply of hon. Minister is incomplete...*(Interruptions)*

[English]

SHRI ANADI SAHU : Mr. Speaker, Sir, we are grateful to the Minister that he has taken up the National Highway 217 project from Gopalpur-on-Sea to Raipur in Chhattisgarh State....*(Interruptions)* May I request him to intimate the funds sanctioned for the purpose and the progress of work?...*(Interruptions)*

MR. SPEAKER : Mr. Minister

(Interruptions)

MAJ. GEN. (RETD.) B.C. KHANDURI : I shall get the facts and intimate to the hon. Member....*(Interruptions)*

[Translation]

MR. SPEAKER : I request you all to take your seats. I will listen to your views. There is no use of pressurising me in this manner.

(Interruptions)

[English]

MR. SPEAKER : Please go to your seats.

(Interruptions)

PROF. UMMAREDDY VENKATESWARLU : Mr. Speaker, Sir, I congratulate the Government for taking up the National Highways in a big way including the Golden Quadrilateral and port connectivity. A portion of it also is being privatised. We welcome it. ...*(Interruptions)* During the Ninth Plan the Government have added as much as 23,814 kilometres to the existing National Highways. It is also a good feature. But during the Tenth Plan these National Highways are to be taken up soon and 316 proposals are now pending with the Government including 17 proposals from the Government of Andhra Pradesh. ...*(Interruptions)* Among these is one important National Highway No. 214 which was initiated by former Speaker late Shri G.M.C. Balayogi. It was completed only to the extent of 243 kilometres from Kottipudi to Pamarru. It is to be further extended from Pamarru to Ongole and join the National Highway No. 5. The remaining portion of 167 kilometres is to be taken up. ...*(Interruptions)* Unless this

extension is done, there is no use of the 243 kilometres already completed. The Government is telling about the financial constraints earlier and said that it will be taken up in the Tenth Plan. I urge upon the Government to take this up soon including construction of bridge across Krishna Canal between Penumudi and Puligadda. ...*(Interruptions)*

[Translation]

MR. SPEAKER : Shri Priya Ranjan Dasmunsi has expressed his views. You can also raise your point from your seat. I will listen to your point only when it is raised from your seat.

(Interruptions)

[English]

MR. SPEAKER : Hon. Members, the manner in which you are coming to the Well of the House is not correct. I am prepared to listen to you just now.

(Interruptions)

MR. SPEAKER : Please give me one minute. Hon. Members have made a demand that they want that Question Hour be suspended even now and they want to speak as to why Question Hour is to be suspended. I have no objection to listen.

(Interruptions)

MR. SPEAKER : Please go to your seats and talk to me. I am prepared to give the time.

[Translation]

I am ready to listen to your point but what is the need to come to the well of the House. You can raise your point from your seat. Uptil now the Question Hour has always been suspended with consensus of the House. You can try to create consensus in the House.

(Interruptions)

[English]

MR. SPEAKER : This is not sending a good message to the country. You are all responsible Members of the Opposition. Please cooperate with the Chair.

(Interruptions)

[Translation]

MR. SPEAKER : Uptil now 'Question Hour' has been suspended with consensus of the House. I will allow you. You can try to create consensus over this issue in the House from your seat.

(Interruptions)

[English]

MR. SPEAKER : I am prepared to listen to you. The Leader of the Opposition can speak, the Deputy Leader of the House can speak, the Deputy Leader of the Opposition can speak.

(Interruptions)

[Translation]

MR. SPEAKER : You are privileged to do so but till it is not done, I have to conduct the Business of the House. I have to complete Business of the House. It is my duty and I am doing that Mr. Minister, please reply to the question.

(Interruptions)

[English]

MAJ. GEN. (RETD.) B.C. KHANDURI : Sir, there is a ban on conversion of State Highways into National Highways. After the finalisation of the Tenth Plan and availability of funds, depending upon the allocation from the Planning Commission and the Ministry of Finance and the quantum of National Highways cleared for declaration, this proposal would be considered and thereafter various demands of the States would be considered. ... (Interruptions) At present we have demands from various States for conversion of 52,000 kilometres of State Highways as National Highways as on date. These have been sent back to the States for re-submission when the conversion takes place based on the revised norms for conversion of State Highways into National Highways. ... (Interruptions) This was informed to various Chief Ministers in February, 2001 and again in February, 2002.

MR. SPEAKER : Q. No. 103. Shri Sushil Kumar Shinde – not present; Shri Vilas Muttemwar – not present.

I will now go to the next question Q. No.104.

Spurious/Adulterated Seeds

*104. SHRI RAM TAHAL CHAUDHARY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the existing agricultural legislations are sufficient to deal with the producers of spurious/adulterated seeds; and

(b) if not, the steps the Government propose to take to amend these laws so as to make them effective?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH) : (a) and (b) The Seeds Act, 1966 regulates the quality of seeds of only notified kinds and varieties. Government propose to amend the Seeds Act in order to also regulate the quality of seeds of non-notified kinds and varieties and to provide for more stringent penalties for infringement.

[Translation]

SHRI RAM TAHAL CHAUDHARY : Mr. Speaker, Sir, it is stated in reply to the question that the Government propose to amend Seeds Act, 1966 to tackle with the problem of spurious and adulterated seeds and want to make the law more stringent. When the Government have admitted that it want to enact a stringent law to deal with the problem relating to spurious and adulterated seeds, then I would like to ask the Government by when it is likely to be enacted so that the farmers may get some respite from this problem? ... (Interruptions)

SHRI AJIT SINGH : Mr. Speaker, Sir, through you, I would like to tell the hon. Member that the said Act is under process and we are discussing the same one. After the discussion and processing is over, a Bill in this regard will be presented in the House ... (Interruptions)

SHRI RAM TAHAL CHAUDHARY : Hon. Minister has stated in the reply that the Government are contemplating notifying said Act. ... (Interruptions)

DR. RAGHUVANSH PRASAD SINGH : I am on point of order... (Interruptions)

[English]

MR. SPEAKER : I am listening to the point of order

raised by the hon. Member Please listen to him.

(Interruptions)

DR. RAGHUVANSH PRASAD SINGH : Rule 375 of Rules of Procedure and Conduct of Business in Lok Sabha says:

"In the case of a grave disorder arising in the House, the Speaker may, if he thinks it necessary to do so, adjourn the House or suspend any sitting for a time to be named by him."

[Translation]

Rule 375 stated that the Speaker may adjourn the House if grave disorder arises in the House. Grave disorder prevails in the House at present then how you are transacting the business in the House and how the Question Hour is going on? It is violation of Rule 375. ...*(Interruptions)* The House has been adjourned many a times on the issue of Gujarat and removal of Chief Minister of Gujarat and again the Government are doing the same thing. I have given Notice for Adjournment Motion, so you should suspend the Question Hour and hold discussion on this issue. ...*(Interruptions)* How you are transacting the business in the House and conducting Question Hour when grave disorder prevails in the House? We want your ruling under Rule 375. ...*(Interruptions)*

[English]

MR. SPEAKER : He has raised the point of order, but he is already aware of the Rule that during Question Hour, no point of order is permitted, but since you have.

(Interruptions)

MR. SPEAKER : I was trying to know.

(Interruptions)

MR. SPEAKER : I know the rule. I have not allowed all these hon. Members also.

(Interruptions)

MR. SPEAKER : During Question Hour.

(Interruptions)

[Translation]

MR. SPEAKER : You may sit at ease. You all have framed the rules for this House and if you only break them, what people will think of you? You framed the rules and

you only break them. Entire country will laugh at us saying 'law makers are themselves law breakers.'

(Interruptions)

11.44 hrs.

(At this stage Dr. Raghuvansh Prasad Singh came and stood on the floor near the Table of the House)

MR. SPEAKER : I am ready to hear you. First go to your respective seats and speak from there then I would listen to you. None should speak from the well. Ramdas ji, if you want to speak follow the rules then only I will listen to you.

(Interruptions)

MR. SPEAKER : Ram Tahal Chaudhary ji, please ask your supplementary.

SHRI RAM TAHAL CHAUDHARY : I would like to know whether the Government will frame any stringent law for taking strict action against the people selling spurious and adulterated seeds? ...*(Interruptions)*

SHRI AJIT SINGH : The Government propose to bring a new Bill in this connection and it will initiate action in this regard soon. ...*(Interruptions)*

DR. JASWANT SINGH YADAV : Mr. Speaker, Sir, first the farmers plough and prepare their fields and make arrangement for irrigation and then sow the seeds. Before all this, when they purchase seeds they deem them to be genuine and do not know that the seeds are spurious or adulterated. 10-15 days after the seeds are sown and seeds do not take roots then they come to know that the seeds were spurious. Under such circumstances farmers become helpless since they have no other means of livelihood. I would like to know when the Government propose to evolve any action plan for compensating farmers for loss suffered by them on purchasing spurious or adulterated seeds?

SHRI AJIT SINGH : Sir, a provision for compensation has been made in the new Bill for the loss suffered by the farmers.

[English]

MR. SPEAKER : Q. No. 105 – Shri K. Muraleedharan – Not present; Shri N.N. Krishnadas – Not present.

(Interruptions)

MR. SPEAKER : Q. No. 106 – Shrimati Shyama Singh
– Not present

(Interruptions)

India's Share in Global Trade

*107. SHRI Y.V. RAO : Will the Minister of AGRICULTURE be pleased to state :

- (a) whether the Government propose to increase India's share in the global trade in seeds from the current 1% to 10%;
- (b) if so, the measures proposed to be taken to achieve the target; and
- (c) the time by which the target is likely to be achieved?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH) : (a) to (c) A statement is laid on the Table of the House.

Statement

- (a) Yes, Sir. Given the diversity of agro-climatic conditions, strong seed production infrastructure and market opportunity, India holds significant promise for export of seeds.
- (b) Following measures have been proposed to achieve the target:-
 - (i) Quantitative restrictions for export of seeds and planting materials have been removed and exports liberalized.
 - (ii) Custom seed production is being encouraged for export of seeds and planting materials.
 - (iii) Private Seed Testing Laboratories have been permitted to issue orange certificate of International Seed Testing Association (ISTA) for export of seeds and planting materials.
 - (iv) The Protection of Plant Varieties and Farmers' Rights Bill, 2001 has been enacted inter-alia to encourage the export of seeds.
 - (v) Promotional programmes to improve the quality of Indian seeds to enhance their market acceptability will be taken up.

- (vi) Testing and certification facilities will be established in conformity with International requirements.
- (vii) Data bank is proposed to create to provide information on international market and on export potential of Indian varieties in different parts of the world.
- (viii) A database on availability of seeds of different crops to assess impact of exports on domestic availability of seed will also be created.
- (ix) Rules and regulations with regards to seeds have been proposed to be revised so as to facilitate the export of seeds and planting materials.
- (x) Establishment and strengthening of Seeds Export Promotion Zones with special incentives from the Government will be facilitated.
- (c) The target is likely to be achieved by 2020.

MR. SPEAKER : Shri Rao, your question is a very important one, please raise it.

SHRI Y.V. RAO : Sir, my question was about the target of export of seeds during the last year and the actual exports made during the year. In reply, the hon. Minister has stated that the target is likely to be achieved by 2020. It seems that this is a very long time span. Can the Government not achieve the target before that by making strenuous efforts?

[Translation]

SHRI AJIT SINGH : Sir, with a view to increase India's share in World Trade, we are bringing new Seeds Act and I am confident we will achieve the target by 2020.

[English]

SHRI Y.V. RAO : What measures have been taken to increase the production of quality seeds in these years?

[Translation]

SHRI AJIT SINGH : Since existing seeds have many problems we are introducing new seeds. We are bringing new Seeds Act also. After enactment of Plant Protection Act, we are going to bring new seeds and I believe it would increase our exports.

*(Interruptions)**[English]*

MR. SPEAKER : Q. No. 108 – Shrimati Bhavna Chikhalia – Not present; Shri Ashok N. Mohol – Not present.

(Interruptions)

MR. SPEAKER : Q. No. 109 – Shri Iqbal Ahmed Saradgi – Not present.

(Interruptions)

MR. SPEAKER : Q. No. 109 – Shri Iqbal Ahmed Saradgi – Not present.

Q. No. 110 – Shri Venkatesh Naik – Not present.

Shri Ramsheth Thakur – Not present.

*(Interruptions)**[Translation]*

MR. SPEAKER : I will have to take action against all of you. Please go to your seats otherwise, I will have to take action against all of you.

*(Interruptions)**[English]*

MR. SPEAKER : I will have to take action against all of you. Please go back to your seats.

*(Interruptions)**[Translation]*

MR. SPEAKER : I am requesting you time and again to go to your respective seats. Please Cooperate so that I am not compelled to take action. I have no other option.

(Interruptions)

MR. SPEAKER : Do not do injustice to the Members who have asked questions. All of you go to your respective seats.

*(Interruptions)**[English]*

Establishment of ITIs

*111. SHRI K. YERRANNAIDU : Will the Minister of LABOUR be pleased to state :

(a) whether the work on Centrally Sponsored Scheme for North Eastern States and Sikkim for

establishment of Industrial Training Institutes (ITI) has started;

(b) if so, the number of ITIs set up in each of the State; and

(c) the number of apprentices likely to be trained there?

[Translation]

THE MINISTER OF LABOUR (DR. SAHIB SINGH VERMA) : (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) The work on Centrally Sponsored Scheme for North Eastern States and Sikkim for establishment of Industrial Training Institutes (ITIs) has started. The scheme provides for setting up of 22 new ITIs as follows:—

– Arunachal Pradesh	– 2 ITIs
– Assam	– 4 ITIs
– Manipur	– 5 ITIs
– Meghalaya	– 1 ITIs
– Mizoram	– 2 ITIs
– Nagaland	– 4 ITIs
– Tripura	– 4 ITIs

After the scheme is fully operational the intake training capacity in the ITIs of NE region will increase from 7244 to 16144.

The scheme covers craftsmen training and not apprenticeship training which is given in Industry.

[English]

SHRI K. YERRANNAIDU : Sir, the hon. Minister in his written reply has stated that 22 Industrial Training Institutes (ITIs) have been established in the North-Eastern States in different trades. These many institutes are not sufficient to cater to the needs of the local youths in the region. So, I would like to submit that the Government should increase the number of ITIs in different trades in this region. I would like to know the plan of action of the Government in this regard.

[Translation]

DR. SAHIB SINGH VERMA : Mr. Speaker, Sir, always number of students are not able to get admission because

there are not enough colleges in the country. ...*(Interruptions)*. The Government propose to start two shifts in private colleges so that maximum young aspirants can be trained in ITIs and the Government would provide all facilities to such colleges...*(Interruptions)* We will recognise such institutions...*(Interruptions)* Mr. Speaker, Sir, our aim is to train lakhs of young people who have not undergone any technical training so that they can become self-dependent...*(Interruptions)*

[English]

Agreement with Tourism Generating Countries

*112. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of TOURISM AND CULTURE be pleased to state :

- (a) whether there is any proposal under the consideration of the Government to sign bilateral agreements with some tourism generating countries;
- (b) if so, the details thereof and the countries identified for the purpose;
- (c) the important features of the proposed agreements; and
- (d) the extent to which it is likely to boost the tourism industry in the country?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) to (d) A Statement is laid on the Table of the Sabha.

Statement

- (a) Yes, Sir.
- (b) Spain, Thailand, Malaysia, Kenya and Argentina.
- (c) The important features of the proposed agreements are:-
 - (i) to create favourable conditions for the development of long-term cooperation in the field of tourism for mutual benefit of the two countries;
 - (ii) in accordance with the laws and internal regulations in force of each country, encourage the application of simple procedures for their

citizens travelling between two countries for tourism purposes;

- (iii) to coordinate in tourism activities in accordance with the rules and regulations in force in each country by exchanging information, expertise and experience regarding inventory of tourism resources, prevalent legislation and regulations on tourism activities and measures for preservation as well as sustainable development of both natural and cultural resources;
- (iv) to encourage the exchange of expertise regarding the organization, management and operation of tourism business, and to assist each other in training their staffs in the field of tourism;
- (v) to facilitate the import and export of materials and documents for publicity including tourist information and publicity materials, films and exhibition materials; and
- (vi) to form a Working Group made up of equal number of representatives of both countries for the implementation of this Agreement.

(d) These agreements shall be general in nature without any financial implication or binding commitments. Bilateral Tourism Cooperation Agreements provide an umbrella under which Government officials and the travel trade of the countries can interact. Such agreements also help in strengthening relations and fostering deeper understanding between the two countries. Tourism always flourishes between friendly countries as tourists would like to travel to those countries with whom they share friendly relations. Aforesaid agreements facilitate cultural exchanges, exchange of human resource, exchange of technical expertise, publicity brochures and tourism statistics. Thus agreements will help in promoting tourism from aforesaid countries to India and vice-versa.

SHRI ANANDRAO VITHOBA ADSUL : Sir, I am very happy with the answer given by the hon. Minister but the question is that the Government has so far signed bilateral agreements with countries like Spain, Thailand, Malaysia, Kenya and Argentina and still there are so many countries in the world with whom such bilateral agreements could be signed. I would like to know as to what steps the Government is taking to sign such bilateral agreements with other countries in the world.

SHRI JAG MOHAN : We have already signed agreements with 32 countries. This is an ongoing process. We are contacting countries which have tourism potential for India.

SHRI ANANDRAO VITHOBA ADSUL : Sir, Jammu and Kashmir is a very good place for tourism. I would like to know if any foreign visitors are visiting that place. If they are not, what steps are being taken by the Government of India to ensure that they do?

SHRI JAG MOHAN : Some foreign tourists are coming to Jammu and Kashmir. It is our endeavour to inform the intending tourists about the facilities that are available in Jammu and Kashmir, particularly in the Ladakh area.

[Translation]

PROF. RASA SINGH RAWAT : Mr. Speaker, Sir, I would like to know since when the number of foreign tourists visiting India has declined and what efforts are being made by the Government to attract more foreign tourists to India?

SHRI JAG MOHAN : Mr. Speaker, Sir, it is right that the number of foreign tourists visiting India has declined because of security environment, attack on WTC, attack on our Parliament, terror at Indo-Pak border and recent advice by some overseas Governments to their citizens to refrain from visiting India....(Interruptions) Our endeavour is to look for eastern countries and paying more attention to domestic tourism to compensate the fall in number of European tourists.

YOGI ADITYA NATH : Mr. Speaker, Sir, there are certain Buddhist centres in Bihar and eastern U.P. which attract foreign tourists especially pilgrims from Japan, China and Sri Lanka. I would like to know whether the Government propose to bring those Buddhist centres on international map?

SHRI JAG MOHAN : We have made many special efforts in this regard.

MR. SPEAKER : Hon. Minister, please give detailed reply.

SHRI JAG MOHAN : Mr. Speaker, Sir, Bodh Gaya has been declared as world heritage site. Roads are being constructed in these areas ...(Interruptions) and infrastructural facilities are also being provided. Existing facilities at Rajgir, Samath and Bodhgaya are being

improved thus the movement of foreign tourist to these places will be further facilitated.

SHRIMATI BHAVNABEN DEVRAJBHAI CHIKHALIA : Mr. Speaker, Sir, Asiatic lines Girnar and Somnath Temple are the centres of attraction of foreign tourists in Gujarat, especially my constituency Junagarh. I would like to know what efforts are being made by the Government for providing more facilities to foreign tourists at these countries?

SHRI JAG MOHAN : Mr. Speaker, Sir, the Central Government are in touch with the Government of Gujarat. I had a three days tour to Gujarat...(Interruptions). I had been to Junagarh and Somnath Temple too. In collaboration with the State Government we are providing more facilities and making these places more attractive...(Interruptions). In addition, we are going to set up an Institute of Hotel Management and Tourism whereby people will get more benefit.

MR. SPEAKER : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Airbus equipped with EGPWS

*103. SHRI SUSHIL KUMAR SHINDE :
SHRI VILAS MUTTEMWAR :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Airbus-320 operated by the Indian Airlines are proposed to be equipped with the latest version of the Enhanced Ground Proximity Warning System (EGPWS);

(b) if so, the time by which all the aircraft are likely to be equipped with EGPWS;

(c) the distinct advantages of EGPWS;

(d) whether the Airbus-320 being operated by the private airlines have also been directed to equip their aircraft with this system; and

(e) if so, the details thereof and their reaction thereto?

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes Sir. In accordance with standards laid down by International Civil Aviation Organisation (ICAO) for the operations of the aeroplanes, Enhanced Ground Proximity Warning System (EGPWS) are required to be installed before 1st January 2003 on all Turbine engined aeroplanes of maximum certified take off mass in excess of 15,000 Kgs or aeroplanes type certified to carry more than 30 passengers. Accordingly, Director General of Civil Aviation (DGCA) had issued Civil Aviation Requirements (CAR) to comply with ICAO standard by all affected airlines in India. Installation of EGPWS on Airbus A-320 fleet of Indian Airlines will be completed by 31.12.2002.

(c) EGPWS has added advantage of

- Providing a warning sixty seconds or more in advance, of a collision with terrain and thereby giving more reaction time to the pilot to take corrective action.
- Displaying the terrain in the flight path on a display screen in the cockpit in distinct colours giving the elevation of the terrain with respect to the aircraft.
- Also flying in Hilly terrain, during poor visibility and bad weather conditions as it provides guidance to the flight crew in avoiding obstacles by displaying the terrain in the flight path.

These warnings assist the flight crew and provide additional time to take action to avoid 'Controlled Flight Into Terrain' (CFIT) type of accidents, which result into maximum number of fatalities.

(d) and (e) Airbus A-320 type of aircraft is not operated by private airlines. However, in accordance with the CAR all turbine engined aeroplanes having a maximum certified takeoff mass in excess 15,000 Kgs or Type certified to carry more than 30 passengers are required to be equipped with EGPWS before 1st January 2003.

Use of Dangerous Pesticides

*105. SHRI K. MURALEEDHARAN :
SHRI N.N. KRISHNADAS :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether any detailed study has been undertaken to arrest the impact of dangerous pesticides on health;

(b) if so, the details thereof;

(c) whether the Government are aware of the serious health problems in some parts of the country, particularly in Kerala by use of 'Endo Sulfan' a dangerous pesticide;

(d) if so, the details thereof;

(e) whether the Union Government are aware of the lifting of the ban on using Endo Sulfan in Kerala; and

(f) if so, the remedial steps taken in this regard?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH) : (a) and (b) The Government have got reviewed the continued use or otherwise of those pesticides which are hazardous and banned/severely restricted in other countries of the world by constituting Expert Committees from time to time and based on the recommendations of these Committees, 27 pesticides and 4 formulations of 3 other pesticides have been banned and use of 7 pesticides has been restricted. The list is enclosed as statement.

(c) and (d) As per the first report of the study conducted by the National Institute of Occupational Health (NIOH) of the Indian Council of Medical Research, higher prevalence of unusual diseases like mental retardation, congenital defects and abnormalities of re-productive system in children in the affected villages of Kasargod district of North Kerala has been reported due to aerial spraying of pesticide Endosulfan over the cashew plantation. However, their second and final report is awaited.

(e) Yes, Sir.

(f) Government of Kerala has taken following steps:-

(i) It has prohibited the aerial spraying of endosulfan for all crops in Kerala.

(ii) Peria Division of Plantation Corporation of Kerala (PCK) would observe a pesticide holiday for a period of five years.

(iii) PCK will undertake only ground based spraying of pesticides in their cashew plantation.

- (iv) All spraying operation of PCK in its cashew plantation will be carried out under the direct technical supervision of a joint Kerala Agricultural University and PCK Expert Group.

In addition to the steps taken by Kerala Government, the Registration Committee constituted under the provision of Section 5 of the Insecticides Act, 1968 has constituted an Expert Group to study the effects of use of Endosulfan in a wider perspective and make recommendations regarding its continued use/restricted use or otherwise. Further, the Government is promoting Integrated Pest Management, eco-friendly approach encompassing cultural, mechanical, biological methods including increasing use of bio-pesticides and need based use of chemical pesticides for plant protection.

Statement

List of Pesticides/Pesticide Formulations banned in India

A. Pesticides banned for manufacture, import and use (24 Nos.)

1. Aldrin
2. Benzene Hexachloride
3. Calcium Cyanide
4. Chlordane
5. Copper Acetoarsenite
6. Dibromochloropropane
7. Endrin
8. Ethyl Mercury Chloride
9. Ethyl Parathion
10. Heptachlor
11. Menazone
12. Nitrofen
13. Paraquat dimethyl sulphate
14. Pentachloro nitrobenzene

15. Pentachlorophenol
16. Sodium Methane Arsonate
17. Tetradifon
18. Toxafen
19. Aldicarb
20. Chlorhenzilate
21. Dieldrin
22. Maleic hydrozide
23. Ethylene Dibromide
24. TCA (Trichloro acetic acid)

Use banned
w.e.f 17.7.1003

B. Pesticide/Pesticide formulations banned for use but their manufacture is allowed for export (3 Nos.)

25. Nicotin Sulfate (Sulphate)
26. Phenyl Mercury Acetate
27. Captafol 80% Powder – (use banned w.e.f 17.7.2003)

C. Pesticide formulations banned for import, manufacture and use (4 Nos.)

1. Methomyl 24% L
2. Methomyl 12.5% L
3. Phosphamidon 85% SL
4. Carbofuron 50% G

D. Pesticides restricted for use in India

1. Aluminium Phosphide
2. DDT
3. Lindane
4. Methyl Bromide
5. Methyl Parathion
6. Sodium Cyanide
7. Methoxy Ethyl Merciru Chloride (MEMC)

Retrenchment of Workers

*106. SHRIMATI SHYAMA SINGH : Will the Minister of LABOUR be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Retrenchment at alarming levels" appearing in the 'Pioneer' dated June 8, 2002;

(b) if so, whether the survey conducted by the Labour Bureau has revealed that retrenchment of workers during the past few years have shown an upward trend in comparison to previous years;

(c) if so, the facts thereof;

(d) whether his Ministry have taken any further steps to check retrenchment of workers; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SAHIB SINGH VERMA) : (a) to (e) Yes Sir. According to the provisional information available with the Labour Bureau, in the past few years, the number of workers retrenched has increased from 2503 in 1999 to 3651 in 2001. However, the number of establishments resorting to retrenchment has declined from 176 to 132 over the same period. Safeguards are provided under the Industrial Disputes Act, 1947 to regulate retrenchment of workers.

The Ministry takes every care to ensure that permission is not granted for retrenchment in non-genuine cases. For example, since 1999, in 50 percent of the cases permission has not been granted where applications have been filed by the employers for retrenchment of workers.

Maintenance of National Highways

*108. SHRIMATI BHAVNA BEN DEVRAJBHAI :
CHIKHALIA :
SHRI ASHOK N. MOHOL :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government are aware of the bad conditions of National Highways (NHs) in the country;

(b) if so, whether the Government propose to bring

a comprehensive plan at the national level so as to improve the National Highways;

(c) if so, the details thereof;

(d) the estimated expenditure to be incurred thereon;

(e) the total amount allocated and spent on the maintenance of NHs during the last three years and the current year, State-wise;

(f) whether the Governments of Karnataka, Maharashtra and Kerala have requested the Union Government to allocate more funds for maintenance of NHs and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) to (d) Maintenance and repair of National Highways is a continuous process. Efforts are made to keep the entire National Highway network in traffic worthy condition within the available resources. Out of the total length of National Highway network of 58112 km, Four/Six Laning of about 13,500 km of National Highways has been taken up under National Highway Development Project comprising of Golden Quadrilateral, North-South and East-West Corridors and Port Connectivity at an estimated cost of Rs. 58,000 crore (at 1999 prices). Out of the remaining length, riding quality of about 22,000 km has been improved under Improvement of Riding Quality Programme initiated by the Ministry in 1999-2000. Riding quality of the balance length is targeted to be completed by the next two years or so. The expenditure on improvement of riding quality of entire National Highways network other than NHDP is estimated as Rs. 6,000 crore.

(e) Details of the total amount allocated and expenditure incurred on maintenance of National Highways during 1999-2000, 2000-2001, 2001-2002 and 2002-2003, State-wise are enclosed as statement.

(f) Yes, Sir.

(g) Additional funds to the State of Karnataka, Maharashtra and Kerala were allocated during 2001-2002 as per the availability of the funds.

Statement***Funds Allocated and Expenditure Incurred on Maintenance of National Highways***

(Rs. in lakhs)

Sl. No.	Name of States/ UTs	1999-2000		2000-2001		2001-2002		2002-2003	
		Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation (as on 30.6.2002)	Tentative Expendi- ture upto 30.6.2002
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	6897.26	5067.65	5413.75	5097.60	4220.04	2265.16	3461.09	300.00
2.	Arunachal Pradesh	—	—	—	—	—	—	31.00	—
3.	Assam	5420.00	3068.35	4778.92	3749.75	4149.18	3252.45	2271.61	59.00
4.	Bihar	11907.64	9059.08	6448.55	4945.92	4516.12	2572.52	3351.33	680.00
5.	Chandigarh	141.50	118.30	44.54	27.75	46.00	9.09	74.00	1.83
6.	Chhattisgarh	—	—	1180.00	884.97	2419.99	2217.15	2029.83	160.00
7.	Delhi	139.84	133.27	82.00	82.00	102.00	—	40.00	—
8.	Goa	1426.69	1048.64	605.53	561.67	400.00	369.26	376.92	—
9.	Gujarat	3820.17	3660.72	2457.79	2182.89	2582.17	2126.06	2196.42	122.70
10.	Haryana	2011.70	1544.73	1953.49	1466.93	1942.61	1267.11	1329.87	110.00
11.	Himachal Pradesh	2726.24	2428.44	3351.03	3350.99	1992.42	1411.76	1214.00	322.00
12.	Jammu and Kashmir	302.36	23.99	284.42	83.42	85.92	18.91	126.08	—
13.	Jharkhand	—	—	960.84	771.81	1999.56	803.51	1646.53	110.00
14.	Karnataka	8445.04	6815.98	4683.83	4583.98	3943.45	2033.33	3368.45	612.00
15.	Kerala	5309.00	4769.37	3340.03	3340.03	2335.64	1946.77	1954.62	1086.00
16.	Madhya Pradesh	6573.14	6038.04	8634.19	8034.34	6082.43	4699.28	5502.59	150.00
17.	Maharashtra	8648.63	8528.70	4295.00	4295.00	5291.00	4464.21	4296.95	606.00
18.	Manipur	876.08	584.60	824.49	687.62	936.05	693.53	372.38	—
19.	Meghalaya	1305.89	814.84	1016.71	875.16	1134.65	191.63	611.59	74.00
20.	Mizoram	780.00	538.41	981.43	753.41	499.53	266.57	347.91	21.00
21.	Nagaland	924.63	1021.63	361.25	358.17	203.05	203.00	176.36	9.00
22.	Orissa	5638.24	4713.20	4776.99	4047.26	4888.17	3572.30	3658.14	664.00

1	2	3	4	5	6	7	8	9	10
23. Pondicherry		269.00	152.27	182.10	123.20	85.29	61.42	82.00	28.59
24. Punjab		1635.80	468.77	2085.62	1537.32	2525.97	1612.85	1958.87	57.00
25. Rajasthan		7820.00	6336.13	4104.10	3878.02	4468.55	3927.35	4935.86	582.00
26. Tamil Nadu		13479.66	12160.40	5380.57	4896.25	4544.78	2942.96	4186.38	423.00
27. Tripura		24.00	24.00	—	—	—	—	—	—
28. Uttar Pradesh		10179.49	10118.81	6076.50	5579.02	6619.14	4311.73	5226.00	350.00
29. Uttaranchal		—	—	459.30	409.19	1068.36	754.87	738.01	82.00
30. West Bengal		6260.00	4756.96	5374.80	2295.26	4202.77	1287.12	1722.61	7.25

Impact of Global Warming on Indian Agriculture

*109. SHRI IQBAL AHMED SARADGI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the global warming has any impact on Indian agriculture resulting in up to 30 per cent drop in crop production by 2050;

(b) if so, whether the Government propose to adopt strategies and resource-conserving technologies for sustainable farm development and improved productivity through low cost mechanism;

(c) whether this will have any impact on rice and wheat yields;

(d) whether the matter was discussed in the South Asia Expert Workshop on Adaptation to Climate Change for Agricultural Productivity held in May, 2002; and

(e) if so, the main points discussed in the Workshop?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH) : (a) and (c) There is considerable uncertainty in the magnitude of global warming and its impact on agricultural production by the year 2050. The Inter-governmental Panel on Climate Change (IPCC), jointly established in 1988 by the World Meteorological Organization (WMO) and the United Nations Environment Programme (UNEP), in its Third Assessment Report finalized in 2001 has projected that global average surface temperature may increase by 1.4°C to 5.8°C over the period 1990-2100. The IPCC report specifically considers

agriculture as highly vulnerable to impacts of climate change in the South Asian region. Crop production and aquaculture would be threatened by thermal and water stresses, sea-level rise, increased flooding, and strong winds associated with intense tropical cyclones. The specific effect of global warming on Indian agriculture, including rice and wheat would depend upon the actual change in temperature and other climatic features together with adaptation and mitigation strategies.

(b) Ministry of Agriculture has been adopting various resource conservation programmes and schemes to promote efficient utilization of water, land, nutrients and pesticides etc. for sustainable farm development in the country. Some major programmes and schemes are as under:-

1. National Watershed Development Project for Rainfed Areas (NWDPR).
2. Soil conservation for Enhancing Productivity of Degraded lands in the catchments of River Valley Projects and Flood Prone Rivers.
3. Reclamation of alkali soils.
4. Watershed Development Project in Shifting Cultivation Areas (WDSOA).
5. National Project on Development and Use of Biofertilisers.
6. Promotion of Integrated Pest Management.
7. National Project on organic farming.
8. Promotion of zero tillage.

9. Promotion of drip and sprinkler irrigation under the scheme Development of Horticulture through Plasti-culture Intervention.

(d) and (e) Yes, Sir. Main goal of the South Asia Expert Workshop on "Adaptation to Climate Change for Agricultural Productivity" held in May 2002 had two objectives; (i) to increase awareness in the region of the impact of climate change on agriculture and about the existence of potential solutions. (ii) to make recommendations to the Eighth Conference of Parties (COP8) of the UN Framework Convention of Climate Change (UNFCCC) being hosted in New Delhi in October 2002. The workshop discussed vulnerability, adaptation and mitigation issues of Agriculture in the South Asian Region. Some key recommendations arrived at in the Workshop are as follows:-

1. Sustainable development policies and programmes in areas such as watershed development, promotion of resource conserving technologies, natural resource management and development of plant varieties should be taken as "no regret measures" and need to be supported and strengthened.
2. Adaptation science and policies should be holistic i.e., farming systems based rather than single commodity or single discipline.
3. There is a need for adopting an action-based framework/guidelines by mainstreaming adaptation into national and regional planning policies. The major components of such a framework would be:
 - A cafeteria of programmes and projects, which could be adopted by national governments.
 - Provide additional support to on-going governmental programmes, which have an adaptation element to combat climate change.
 - Provide incentive structure for those promoting adaptation. Role of farmers mitigating greenhouse gases need to be positively recognized within the Clean Development Mechanism of the Kyoto Protocol.

- Promote capacity building programmes.
- Provide for networking of international, regional and national institutions for experience sharing.
- Documentation of best practices and its dissemination to the farmers.
- Monitoring and evaluation of adaptation process.

4. There is need of strengthening public research on adaptation for both international as well as national research systems.

5. International funding support shall be required for the operationalization of necessary adaptation and mitigation measures.

[Translation]

Inclusion of Minimum Wages in Ninth Schedule

*110. SHRI A. VENKATESH NAIK :
SHRI RAMSHETH TAKHUR :

Will the Minister of LABOUR be pleased to state :

(a) whether the Central Advisory Board has demanded inclusion of the Minimum Wages Act in the Ninth Schedule of the Constitution to ensure strict enforcement of the Act;

(b) if so, the reaction of the Government thereto;

(c) whether there is disparity in the payment of minimum wages in many parts of the country;

(d) if so, the details thereof, State-wise;

(e) the corrective steps taken by the Government in this regard;

(f) whether there is any proposal to amend the Minimum Wages Act to make non-payment of minimum wages a punishable offence;

(g) if so, the details thereof; and

(h) the time by which a final decision is likely to be taken by the Government in this regard?

THE MINISTER OF LABOUR (DR. SAHIB SINGH VERMA) : (a) At a meeting of the Central Advisory Board

which took place on 27th June, 2002, a suggestion was made to include the Minimum Wages Act in the Ninth Schedule of the Constitution.

(b) The Government is of the view that no useful purpose would be served by including the Minimum Wages Act in the Ninth Schedule of the Constitution. This Schedule under Article 31B provides immunity to the Acts and Regulations or any provisions thereof only and the orders and notifications issued thereunder would still be open for challenge in the Court of Law. As the minimum wages are being fixed/revised by the Central and State Government through Notifications/Orders, these would not enjoy the protection of the Ninth Schedule.

(c) and (d) There is disparity in the minimum wages in various regions of the country which is attributable to differences in socio-economic and agro-climatic conditions, productivity, cost of living, income, local conditions etc. A

statement giving the range of minimum wages for unskilled workers in States/UTs is enclosed.

(e) With a view to reduce the disparity, the Central Government have issued guidelines for setting up Regional Minimum Wages Advisory Committees. These Regional Committees have made a number of recommendations which include reduction in disparities in minimum wages of different States of a region, setting up of Inter-State Coordination Council, consultation with neighbouring States while fixing/revising minimum wages etc. The Central Government have also floated the concept of national floor level wage and requested all the State Governments to ensure that in none of their scheduled employments the minimum wage is below the floor level wage which at present is Rs. 45/- per day.

(f) to (h) There already exist legal and penal provisions in the Minimum Wages Act against the defaulting employers.

Statement

Minimum Rates of Wages of the unskilled Workers in different States/Union Territory Administrations

(As on 1.10.2001)

Sl. No.	State/UTs	Rates of Minimum wages Rs. (per day)	Remarks
1	2	3	4
1.	Andhra Pradesh	Rs. 25.96 to* Rs. 106.04	Rates vary from employment to employment; includes V.D.A.
2.	Arunachal Pradesh	Rs. 39.87 to Rs. 42.11	Rates vary from employment to employment.
3.	Assam	Rs. 32.80 to* Rs. 50.70	Rates vary from employment to employment; includes V.D.A.
4.	Bihar	Rs. 37.88 to* Rs. 58.64	Rates vary from employment to employment; includes V.D.A.
5.	Goa	Rs. 28.00 to Rs. 125.00	Rates vary from employment to employment,
6.	Gujarat	Rs. 50.00 to* Rs. 95.40	Rates vary from employment to employment; includes V.D.A.
7.	Haryana	Rs. 74.61*	Single rate including V.D.A.
8.	Himachal Pradesh	Rs. 51.00	Single rate for all employment.

1	2	3	4
9.	Jammu and Kashmir	Rs. 45.00	Single rate for all employment.
10.	Karnataka	Rs. 16.75 to* Rs. 84.22	Rates vary from employment to employment; includes V.D.A.
11.	Kerala	Rs. 30.00 to* Rs. 143.67	Rates vary from employment to employment; includes V.D.A.
12.	Madhya Pradesh	Rs. 51.80 to* Rs. 74.34	Rates vary from employment to employment; includes V.D.A.
13.	Maharashtra	Rs. 45.00 to* Rs. 116.55	Rates vary from employment to employment; includes V.D.A.
14.	Manipur	Rs. 62.15 to* Rs. 65.15	Rates vary from employment to employment; includes V.D.A.
15.	Meghalaya	Rs. 50.00*	Single rate for all employments; includes V.D.A.
16.	Mizoram	Rs. 70.00	Single rate for all employments.
17.	Nagaland	Rs. 45.00	Single rate for all employments.
18.	Orissa	Rs. 42.50*	Single rate for all employments; includes V.D.A.
19.	Punjab	Rs. 69.25 to* Rs. 155.20	Rates vary from employment to employment; includes V.D.A.
20.	Rajasthan	Rs. 50.36 to* Rs. 63.31	Rates vary from employment to employment; includes V.D.A. only in six employments.
21.	Sikkim	Minimum Wages Act yet to be extended.	
22.	Tamil Nadu	Rs. 44.93 to* Rs. 115.80	Rates vary from employment to employment; includes V.D.A.
23.	Tripura	Rs. 25.00 to* Rs. 53.05	Rates vary from employment to employment; includes V.D.A. only in two employments.
24.	Uttar Pradesh	Rs. 40.00 to* Rs. 83.81	Rates vary from employment to employment; includes V.D.A.
25.	West Bengal	Rs. 58.90 to* Rs. 165.78	Rates vary from employment to employment; includes V.D.A.
26.	Andaman and Nicobar Islands	Rs. 70.00 to Rs. 88.88	Rates vary from employment to employment;
27.	Chandigarh	Rs. 81.65*	Single rate for all employments; includes V.D.A.
28.	Dadar and Nagar Haveli	Rs. 50.00 to* Rs. 60.00	Rates vary from employment to employment; includes V.D.A.
29.	Daman and Diu	Rs. 50.00 to Rs. 60.00	Rates vary from employment to employment.

1	2	3	4
30. Delhi	Rs. 72.75* Rs. 102.60	Rates vary from employment to employment; includes V.D.A.	
31. Lakshadweep	Rs. 46.80*	Single rate for all employments; includes V.D.A.	
32. Pondicherry	Rs. 19.25 to Rs. 65.00	Rates vary from employment to employment.	
Central Sphere	Rs. 54.27 to* Rs. 129.93	Rates vary from employment to employment (according to areas), includes V.D.A.	

*States which have adopted V.D.A. as a component of Minimum Wages.

[English]

Assault on Forests Officials

*113. SHRI DALPAT SINGH PARSTE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether attention of the Government has been drawn towards the news-item captioned "Naxals Active in Central India Sanctuaries" appearing in the *Hindustan Times* dated May 10, 2002;

(b) if so, the details and the facts of the matter reported therein;

(c) whether the instances of assault and intimidation on forest officials by the naxalities have increased in Indirawati Kanger Ghat National Park (Chhattisgarh);

(d) if so, whether it has become unsafe to stay in the forest at night and the guest houses have become the meeting grounds of the naxalities; and

(e) if so, the remedial steps the Government have taken or propose to take in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) Yes, Sir.

(b) and (c) Time and again, instances of disturbance on account of Naxalite presence have come to light from forest areas of Maharashtra, Orissa, Andhra Pradesh, Jharkhand and Madhya Pradesh, Chhattisgarh including Indravati National Park and Kanger Valley National Park. Details of some incidents reported by State Government are given in the enclosed statement.

(d) and (e) Armed Police personnel have been posted in sensitive areas to curb such activities.

Statement

Assault on Forests Officials

Year	Incidents of assault/damage	Loss (in Rupees)
1987	Damage by Fire to the building (Indravati National Park)	10,000.00
1988	Two wireless sets removed and taken and buildings at Pilloor damaged	41,000.00
1997	An officer of the rank of Conservator of Forests was man-handled	—
1998	Date 5.4.1998 Game guard Naka Sagmeta partially damaged due to blasting	10,000.00
2000	17.2.2000 all the works were stopped	—
2001	Forest Guard Quarter Karkeli and barrier damaged 1.12.2001.	—

Collection of Road Cess

*114. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the funds collected as Road Cess from levy on petrol, diesel etc. during the last three years;

(b) whether this cess has been totally utilised by the Central Road Fund;

(c) the various items on which the funds were spent from the Central Road Fund;

(d) whether most of the cess has been used for non-development expenditure; and

(e) if so, the steps proposed to be taken by the Government for proper utilisation of the cess?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) As per the information obtained from Ministry of Finance, the funds collected from Road Cess from levy on petrol and diesel during the last three years are as under:-

Year	Cess collected (Rs. in crore)
1999-2000	5223
2000-2001	5169
(upto Nov-01) 2001-2002	3398

(b) Yes Sir. Cess being levied on petrol and diesel is credited to the Central Road Fund as per the provisions of the Central Road Fund Act, 2000.

(c) Central Road Fund is being used for Rural roads, National Highways, State roads, Road under/over bridges and safety works at railway level crossings.

(d) No Sir.

(e) Does not arise.

[Translation]

Persons Died in Mines' Accidents

*115. SHRI LAXMAN GILUWA : Will the Minister of LABOUR be pleased to state :

(a) the details of persons died and injured in mine accidents since last year;

(b) whether safety measures adopted in Indian mines are of international standards;

(c) if not, whether the Government propose to take necessary steps for upgrading the existing safety measures being adopted in mines; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SAHIB SINGH VERMA) : (a) Number of persons killed and injured in mine accidents during 2001 in this country are given below:-

Type of mine	No. of accidents		No. of persons	
	Fatal	Serious	Killed	Seriously injured
Coal	108	659	144	711
Non-coal	72	200	83	209
All	180	859	227	920

(b) The Mines Act, 1952 has been framed for providing health and safety to the workers after taking into consideration all the parameters affecting the health and safety in the mines as per the situation prevailing in this country. The Rules and Regulations framed under the Mines Act are found to be adequate for our purposes.

(c) and (d) Provisions for safety of persons employed in mines are contained in the Mines Act, 1952 and the Rules and Regulations framed thereunder. The Directorate General of Mines Safety also issues guidelines in the form of circulars to the management for improving safety measures. These provisions are required to be complied with by the mine management. The officers of the Directorate General of Mines Safety inspect the mines periodically to oversee the status of compliance with the safety provisions, and to take action as provided for under the Mines Act, 1952, in case of default.

[English]

Compulsory Utilisation Certificates for Centrally Sponsored Schemes

*116. SHRI SUBODH MOHITE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is compulsory for State Governments to submit utilisation certificates, proposals and project reports to draw benefit of the Centrally Sponsored Schemes for Agricultural Development;

(b) if so, the details thereof;

(c) the details of State Governments that are not submitting such reports regularly; and

(d) the steps taken by the Government against such State Governments?

THE MINISTER OF AGRICULTURE (SHRI AJIT SINGH) : (a) and (b) State Governments are required to submit utilization certificates when expenditure is incurred

under various Scheme by them through local bodies or private institutions. Where funds are spent directly by the State Governments, guidelines issued in different schemes from time to time are being followed for releases, adjustments and utilizations of funds. Expenditure out of the releases made to the State Governments for their direct use are also monitored to ensure proper and timely utilization, to consider further releases to them and also to make adjustments of unspent balances wherever possible while considering further releases.

(c) and (d) Information is being collected and will be laid on the Table of the House.

Misuse of Funds Meant for Cleaning of Lakes

*117. SHRI ABDUL RASHID SHAHEEN :
SHRI BIR SINGH MAHATO :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that beauty of lakes in the country is vanishing due to non-cleaning of lakes particularly those close to tourist places, and increasing poaching of the birds;

(b) if so, the details thereof; State-wise;

(c) whether the amount allocated by the Government for cleaning the lakes is being spent on paper only;

(d) if so, the steps taken by the Government for proper utilization of the funds earmarked for the purpose;

(e) whether the Government propose to introduce intensive campaign for cleanliness of lakes, ponds and rivers near tourist spots; and

(f) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (f) The lakes, specially those near the tourist places, have become polluted to varying degrees due to siltation, encroachments and discharge of domestic and industrial effluents. This has resulted in eutrophication, weed infestation, decrease in biological diversity particularly endemic and endangered species, decrease in migratory bird population and fish productivity.

In 1994 the Government had formulated the National Lake Conservation Plan (NLCP) under which 10 urban polluted lakes were identified for conservation. The lakes identified under NLCP are as follows:-

Sl.No.	Name of lake	State
1.	Dal	Jammu and Kashmir
2.	Sukhna	Chandigarh
3.	Sagar	Madhya Pradesh
4.	Nainital	Uttar Pradesh
5.	Kodai Kanal	Tamil Nadu
6.	Ooty	Tamil Nadu
7.	Udaipur	Rajasthan
8.	Rabindra Sarovar	West Bengal
9.	Powai	Maharashtra
10.	Hussain Sagar	Andhra Pradesh

In addition to these, other polluted lakes proposed by different state governments for conservation are 4 lakes in Bangalore, namely, Vengaihkere, Kamakshipalya, Jaraganahalli & Nagavara. Besides these, the proposal for Mansager (Jaipur), Banjara (Hyderabad), Kurukshetra Teerath (Haryana), Bhishma (Gadag, Karnataka) and Kotehkere (Belgaun, Karnataka) have been received. The National Lake Conservation Plan was approved only in principle in 1997. However, only limited funds were available under the scheme during IX Plan. Conservation plans of 3 lakes namely, Powai, Ooty and Kodaikanal out of the 10 identified polluted lakes were approved in June, 2001. The conservation Plan of 4 lakes of Bangalore was approved in February, 2002. Necessary steps for implementation of these projects are being taken by the concerned state governments.

The outlay for National Lake Conservation Plan during the X Plan and the current Annual Plan are Rs. 150 crore and Rs. 30 crore respectively. The status with regard to the projects sanctioned and funds released under National Lake Conservation Plan is as under:-

Sl. No.	Name of the Lake	Funds approved (Rs. Crore)	Funds released (Rs. Crore)
1.	Powai Lake	6.62	4.00
2.	Ooty Lake	1.95	1.00
3.	Kodaikanal	6.33	2.00
4.	Bangalore Lakes	12.32	2.79

Proposals for conservation of the other polluted lakes will be taken up on the basis of their pollution status and availability of funds in the plan.

The Government has also constituted a National Committee on Wetlands which has inventorised 2167 natural fresh water wetlands. The Government of India is giving 100% assistance for 20 identified areas under National Wetland Conservation Programme for activities like protection, catchment area treatment, pollution control, siltation control, biodiversity conservation, sustainable resource utilization, fisheries development, public awareness and participation, monitoring, evaluation and research.

Public awareness and public participation are included under the conservation plans for lakes and rivers.

Management System in National Parks

*118. SHRI V. VETRISELVAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are reviewing the management system of National Parks regularly;

(b) if so, whether any deficiency has been noticed in regard to failure of management system in checking the poaching of protected animals;

(c) if so, the details thereof; and

(d) the steps being taken by the Government to overhaul the present management system and also to improve the security arrangements at the National Parks?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) According to the Wildlife (Protection) Act, 1972, overseeing the management of National Parks is the responsibility of the State Governments concerned. However, the Central Government has been reviewing the management of national parks and sanctuaries with the State Governments from time to time which has culminated in the adoption of National Wildlife Action Plan (2002-2016). A Wildlife Conservation Strategy 2002 has also been adopted by the Central Government.

(b) and (c) Some of the shortcomings noticed in the management of national parks and sanctuaries are as follows:-

(i) A large number of vacancies at the field level.

(ii) Inadequate infrastructure, poor mobility, lack of appropriate arms and effective communication network.

(iii) Lack of trained field personnel.

(iv) Delay in flow of central assistance and inadequate fund allocation by the State Governments.

(d) The steps taken by the Central Government from time to time to improve the management and security arrangement in the national parks are indicated in the enclosed statement.

Statement

1. A Wildlife Conservation Strategy 2002 has been adopted by the Indian Board for Wildlife under the Chairmanship of Hon'ble Prime Minister during its meeting held on 21st January, 2002. The salient features of the Wildlife Conservation Strategy are as follows:-

(i) Wildlife and Forests shall be declared priority sector at the national level for which funds should be earmarked.

(ii) Law enforcement agencies must ensure that those engaged in poaching, illicit trade in wildlife and wildlife products, destruction of their habitat, and such other illegal activities are given quick and deterrent punishment.

(iii) Diversion of forest land for non-forestry purposes from critical and ecologically fragile wildlife habitat shall not be allowed.

(iv) Lands falling within 10 km. of the boundaries of National Parks and Sanctuaries should be notified as Eco-fragile zones under section 3(v) of the Environment (Protection) Act and Rule 5 Sub-rule 5(viii) and (x) of the Environment (Protection) Rules.

(v) Removal of encroachments and illegal activities from within forestlands and protected Areas.

(vi) The settlement of rights in National Parks and Sanctuaries should not be used to exclude or reduce the areas that are crucial and integral part of the wildlife habitat.

- (vii) More than 2000 vacant posts in the frontline staff of Protected Areas shall be filled immediately and provided basic infrastructure for efficient discharge of duties. Ban on recruitment of staff against vacant post should be lifted on lines with the Police Department.
2. Central Bureau of Investigation has been empowered under the Wildlife (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
 3. State Government has been asked to set up State level and district level Coordination Committee for control of poaching and illegal trade in wildlife.
 4. Ministry of Home Affairs has written to all State Government to lend a helping hand to the field formation to control poaching and illegal trade in wildlife.
 5. Financial and technical help is provided to the States under various Centrally Sponsored Schemes namely Project Tiger, Project Elephant and Development of National Park and Sanctuaries for enhancing the capacity and infrastructure of States for providing effective protection to wild animals. Financial assistance is, in particular, being provided for raising 'Strike Forces' and providing arms to the protection staff for combating the organised poachers. Assistance is also provided for giving rewards to the informers for eliciting information about poachers and smugglers.

Construction of Yatri Niwas

*119. SHRI A. NARENDRA : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government have chalked out any comprehensive action plan to construct Yatri Niwas in the country during 2002-03;

(b) if so, the details of projects prioritised in consultation with State Governments/Union Territories, location-wise; and

(c) the financial assistance allocated for such projects, State-wise?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) The Department of Tourism, Government of India has formulated new schemes like Integrated Development of Tourist Circuits and Product/Infrastructure and Destination Development during the year 2002-03 which include Construction of Budget Accommodation.

(b) The State Governments/UT Administrations have been requested to send proposals for grant of Central financial assistance during 2002-03.

(c) Does not arise.

[Translation]

Study on Pollution in Yamuna

*120. SHRI RAMDAS ATHAWALE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any study has been conducted about the increasing level of pollution in Yamuna river;

(b) if so, the outcome of the said study and the recommendations made therein; and

(c) the reaction of the Government thereto and the effective steps being taken by the Government to check the increasing level of pollution in the river Yamuna?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) and (b) The Central Pollution Control Board (CPCB) has been monitoring the water quality of River Yamuna since December, 1974. The monitoring is carried out once a month at 17 locations from Yamnotri to Allahabad. In addition, under Supreme Court directions, the CPCB is also monitoring river Yamuna at 4 locations in Delhi stretch along with drains outfalling into the river.

The studies indicate that out of the riverine length of 1376 kilometre, 526 kilometre stretch between Delhi and Etawah is highly polluted due to discharge of untreated domestic and industrial waste water. The status of water quality in different stretches of the river is as under:-

S. No.	River Stretch	Dissolved Oxygen Range (mg/l)	Biochemical Oxygen Demand Range (mg/l)	Fecal Coliform range (MON/100ml)	Reason for critical parameter
1	2	3	4	5	6
1.	Tajewala-Wazirabad	7.3-11.0	1.0-4.5	4x10 ² -7.5x10 ³	Discharge of domestic wastewater

1	2	3	4	5	6
2.	Wazirabad- Okhla	0-0.8	0-28.0	2.5x10 ⁵ - 2.7x10 ⁶	Discharge of domestic and industrial effluent at Delhi.
3.	Okhla- Mathura	0.0-9.2	2.8-26.5	1.4x10 ⁴ - 7.9x10 ⁴	Domestic waste water from Delhi and industrial discharge from Saharanpur Ghaziabad, NOIDA and Mathura.
4.	Mathura- Allahabad	0.9-11.8	3.0-26.0	1.4x10 ³ - 11.7x10 ⁵	Domestic waste water from Vrindavan, Agra and Etawah.

The existing water quality of river varies from C to E class as per CPCB's classification based on designated best use. The objective of the implementation of the Yamuna Action Plan is to improve the existing water quality of the river to the bathing quality (Class B).

(c) The Government is aware of the increasing level of pollution in river Yamuna due to discharge of treated and untreated domestic and industrial waste water and the problem of maintenance of minimum flow in the river. The steps taken by the Government to check the increasing level of pollution in the river are as under:-

- (i) Directions under Section 18(1)(b) of the Water Act, 1974 have been issued by the CPCB to the concerned State Boards along the river Yamuna for taking steps to properly operate and maintain the sewage treatment plants, provide facilities for collection and treatment of sewage, to comply with the effluent standards stringently for industries located along river Yamuna and to maintain basic minimum flow for protection of the aquatic life besides other directions.
- (ii) Under Yamuna Action Plan phase-I, pollution abatement schemes have been undertaken in 8 towns of Uttar Pradesh and 12 towns of Haryana besides Delhi at an estimated cost of Rs. 711 crore against which Rs. 655 crore have been spent so far and the physical progress is 95 per cent.
- (iii) The Delhi Government has taken the following measures:-
 - (a) Improvement of the capacity utilization of sewage treatment plants by desilting and rehabilitation of trunk sewer.

(b) Upgrading the existing capacity of sewage treatment plants by improving the various parameters of pollution.

(c) The performance of sewage treatment plants is monitored on quarterly basis.

(d) The effluent standards for sewage treatment plants has been made more stringent with respect to Biochemical Oxygen Demand (10 milligrams per litre as against 30 milligrams per litre) and Total Suspended Solids (15 milligrams per litre as against 50 milligrams per litre).

(e) Organising training courses by Delhi Productivity Council for the staff engaged for operation and maintenance of sewage treatment plants.

(iv) A High powered Committee has been constituted under the chairmanship of Member (Environment), Planning Commission with Chief Secretaries of Uttar Pradesh, Delhi, Haryana, Rajasthan and Himachal Pradesh as members, to discuss various issues for maintaining the minimum flow in river Yamuna.

(v) A Water Quality Assessment Authority and State Level Review Committees have been constituted to ensure the maintenance of water quality of surface and ground waters.

Shifting of Slaughter House

1013. SHRI KAILASH MEGHWAL :
SHRI AMBAREESHA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether a number of proposals from the State Governments to shift slaughter houses are pending with the Union Government for a long time;

(b) if so, the details thereof, State-wise;

(c) the details of slaughter houses in which case the Union Government have cleared the shifting proposal;

(d) the steps taken by the Government to clear the pending proposals;

(e) whether a proposal of the Government of Rajasthan has been pending with the Union Government since long to shift the slaughter house presently running at National Highway No.12 near Tonk city as it is polluting the environment of the city and nearby areas; and

(f) if so, the time by which the said proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No.

(b) The question does not arise.

(c) Union Government has cleared a proposal of Government of Rajasthan for shifting of slaughter-house from Jaipur City to Chanpura, Jaipur at a total outlay of Rs. 712 lakhs implemented by Municipal Corporation, Jaipur, Rajasthan. The Ministry had sanctioned this project on 11th October 2000 and released Rs. 50 lakhs for this project.

(d) The question does not arise.

(e) No.

(f) The question does not arise.

[English]

Unemployment Due to Globalisation

1014. DR. RAM CHANDRA DOME : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware of the serious effects of industrial slow-down and globalisation especially the rising unemployment in India; and

(b) if so, the steps taken by the Government to tackle the unemployment amongst the youths?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) Due to globalization and economic liberalization some employment opportunities in the older type of enterprises might have been reduced due to declining efficiency, but at the same time fresh employment opportunities are created in a number of new areas such as Information Technology, Tourism, Financial Services, etc.

The approach to the Tenth Plan focusses on providing gainful high quality employment to the additions to the labour force and it is listed as one of the monitorable objectives for the 10th Plan and beyond. The growth strategy of the 10th Plan would lay emphasis on rapid growth of those sectors which are likely to create high quality employment opportunities and deal with the policy constraints which discourage growth of employment. Particular attention would be paid to the policy environment influencing a wide range of economic activities which have a large employment potential.

[Translation]

Incentives to Industries Adopting Recycling Method

1015. SHRI SURESH CHANDEL : Will the Minister of ENVIRONMENT AND FOREST be pleased to state :

(a) whether the Government propose to give incentives to industries adopting re-usable re-cycled and environment friendly measures;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (c) The Government is providing incentives in the form of grant-in-aid and subsidies to industries for adoption of waste minimization measures including reuse, recycle of effluents/wastes and also for adoption of clean technologies in the manufacturing process industries.

[English]

Wages/Salary of Industrial Workers

1016. SHRI SUBODH ROY :

SHRI S.P. LEPCHA :

SHRI BIKASH CHOWDHURY :

Will the Minister of LABOUR be pleased to state the comparative average wage/salary earnings of organized and unorganized industrial and agricultural workers in India and developed countries, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : A statement-I

indicating average wage/salary earnings per worker, sector-wise in some developed countries based on ILO's publication "Yearbook of Labour Statistics, 2001" is enclosed. Another statement-II showing the requisite information in respect of India as per Employment and Unemployment Survey, 1999-2000, conducted by National Sample Survey Organisation is enclosed.

Statement-I

Wage Earnings Per Worker, Sector-wise in Some Developed Countries

(Source: ILO's Year Book on Labour Statistics, 2001)

Sl. No.	Country	Unit & currency	Earnings per worker - (year 1998)								
			Agriculture	Mining & quarrying	Manufacturing	Electricity	Construction	Trade	Hotels	Transport	Finance
1	2	3	4	5	6	7	8	9	10	11	12
1.	Canada	Per hour in Dollars	—	24.24	17.21	23.91	18.36	11.65	8.38	18.54	14.24
2.	U.S.A.	Per hour in Dollars	340 (per week)	6.91	13.49	19.97	16.61	—	—	—	—
3.	Japan	Per month in Yens	—	299100	289600	391300	317500	300800	300800	304900	—
4.	Germany	Per hour in Marks	14.21	25.44	26.78	30.05	24.83	—	—	—	—
5.	Hungary	Per month in Forint	47285	85668	68872	90640	54777	66881	50486	76883	—
6.	Italy	Per hour in Lira	105.0	109.9	108.6	108.3	107.8	111.9	108.7	106.0	—
7.	Netherlands	Per hour Guilders	—	26.22	32.15	47.52	32.02	42.47	42.47	31.67	27.75
8.	Sweden	Per hour in Kroner	100.22	90.73	120.76	105.07	106.69	107.88	107.88	92.59	—
9.	U.K.	Per hour in Pounds	5.93	11.52	9.10	11.42	8.33	8.29	6.23	8.52	13.97
10.	Australia	Per hour in Dollars	—	28.02	17.38	22.19	19.37	15.59	15.59	13.67	19.91

1	2	3	4	5	6	7	8	9	10	11	12
11. Singapore	Per month in Dollars	—	—	2716	2143	2539	1320	1320	2802	4399	
12. Austria	Per month in Schillings	—	33911	28455	37171	28067	23524	17486	24249	—	
13. Denmark	Per hour in Kroner	—	243.36	174.59	209.97	171.34	167.70	137.71	194.63	220.39	

Statement-II*[Translation]**Average Wage/Salary Earnings Per Day Received by Regular Wage/Salaried Employees, Sector-wise*

Sl. No.	Industry/Division/Group	Urban (in Rupees)	Rural (in Rupees)
1.	Agriculture	137.90	65.88
2.	Mining and Quarrying	257.16	140.16
3.	Manufacturing	96.58	77.66
4.	Manufacturing	165.40	96.41
5.	Electricity, Gas and Water	246.86	197.54
6.	Construction	133.59	104.66
7.	Trade	100.27	54.90
8.	Transport and Storage etc.	162.04	112.29
9.	Services	263.87	155.69
10.	Services	206.43	177.18
11.	Private households with EMP persons	49.38	49.25
12.	Others	998.61	320.00

Source: Employment and Unemployment Survey, 1999-2000.

Proposals for Flood Control

1017. SHRI DANVE RAOSAHEB PATIL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have received any proposals from State Governments including Maharashtra for flood control in their States;

(b) if so, the details thereof, State-wise; and

(c) the time by which these proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY):

(a) Yes, Sir.

(b) Statewise details are given in the enclosed statement.

(c) The approval of the proposals depends upon the satisfactory compliance by the State Governments to the comments of Central Water Commission/Ganga Flood Control Commission under Ministry of Water Resources.

Statement*State-wise details of Flood Control Drainage and Anti-erosion Schemes received in Central Water Commission and Ganga Flood Control Commission*

Name of the State	Name of the Scheme	Present Status
1	2	3
Assam	Protection of Majuli Island from flood and erosion	Comments of CWC/MOWR sent in Feb'02.

1	2	3
Assam	Protection of Nagrijuli, Rangia town and Mukalmua/ Borbhag area from the flood and erosion of Baranadi river (Revised)	Comments of CWC/MOWR sent in May'1. Reply to comments is under examination.
-do-	River Training Measures in the Brahmaputra in the reach from Bharalumukh to Neelanchal Hills	Comments of CWC has been sent to Brahmaputra Board for compliance in December, 2001.
-do-	Protection of Rohmaria area from the erosion of river Brahmaputra at the upstream of Dibrugarh town	Comments of CWC has been sent in March'02.
-do-	Construction of embankment from Molakhowaghat to Kathalbari to protect Hatsingimari area from the flooding of River Brahmaputra and Jinjiram, Ph-li	Revised Scheme received on 11/2000 has been re-examined and comments sent to FC Department, Govt. of Assam in Sept.'01.
-do-	Relieving drainage congestion from Manikkona-Kailma areas in North Karimganj development block under Karimganj District	The scheme has been examined and comments sent to ACE, FCD of Assam in Feb'02.
-do-	Extension of A/E measure against the erosion of river Buridehing at upstream on L/B of Margherita town (Dehingparia village)	The Modified scheme have been re-examined and comments sent to FC Deptt. of Assam in Dec.'01.
-do-	Strengthening of protection to Dhubri town from the erosion of river Brahmaputra at stone spur No. 4, 8 and 9 along with improvement of tie bund from Chainage 930 m to 1855 m	The scheme has been examined and comments sent to FC Deptt. of Assam in May'01. Due to no reply for more than one year, the scheme has been deleted from the pending list. The State Govt. has been informed in June'02 accordingly.
-do-	Anti-erosion measure of Dikhow bund right bank from N.H. Bridge to Bagharchuck including widening of embankment	The scheme has been examined and comments sent to FC Deptt. of Assam in May'01.
-do-	Anti-erosion works of Dikhow bund L/B from Upper Nazira to A.T. Road at 23rd km (metakaghat)	The scheme has been examined and comments sent to FC Deptt. of Assam in June'01.
-do-	Protection of Kokila Mukh area against the erosion of river Brahmaputra (Strengthening of spur No. VI)	The scheme has been examined and comments sent to FC Deptt. of Assam in Sept.'01.
-do-	Anti erosion measures of Desang Bund L/B from Rajghad to Bahgarh at 9th, 12th and 16th km.	The scheme has been examined and comments sent to Add. CE FCD, Dibrugarh for compliance in Dec'01.
-do-	R/S to Brahmaputra Dyke from Deorighat to Sissikalghar from Chinage 0 to 18 km (4th R/S)	The scheme has been examined and comments sent to Add. CE FCD, Dibrugarh for compliance in Dec'01.
-do-	Closing of Amguri and amey Nallah for protection	The scheme has been examined and comments

1	2	3
	of Brahmaputra dyke from Dizmore to sonarigaon from 17th to 19th km at amey Chapori area	sent to Add. CE FCD, Dibrugarh for compliance in March'02.
Assam	R/S to T Dyke along the left bank of Kopilli river from Ahatguri-Aorsoi PWD Rd. to killing Junction	The scheme has been examined and comments sent to CE FCD, Govt. of Assam in Jan'02.
-do-	Protection of Kolbari and its adjoining areas from the erosion of river Brahmaputra (Construction of spur)	The scheme has been examined and comments sent to CE FCD, Govt. of Assam in Jan'02
-do-	R/S and protection of B dyke from Jamuguri to Kharoy outfall against erosion of Brahmaputra at 23rd to 26th km of right bank at village Teteliguri	The scheme has been examined and comments sent to add. CE FCD, Dibrugarh Govt. of Assam in Jan'02.
-do-	Breach closing by retirement at 5th and 8th km of B dyke from Badati to Jamuguri	The scheme has been examined and comments sent to ACE, Upper Assam Zone, Dibrugarh, Govt. of Assam in March'02.
-do-	Providing revetment and widening of B dyke from Badati to Jamuguri at 10th km including armouring of the nose of old dyke (near village Tikirai)	The scheme has been examined and comments sent to ACE, Upper Assam Zone, Dibrugarh, Govt. of Assam in April'02.
-do-	Construction of retirement of B dyke from Tejpur to Gabrumukh (from right bank of Dipota at ch. 4020 m to d/s of Brahmaputra dyke at ch 5700m)	The modified scheme has been examined and comments sent to State Govt. in May, 2002.
-do-	Strengthening and Extension of A/E measures of Chimoni area of left bank of Noa-Dehing river at Saikhowa protection bund (ph-I) NEC sponsored scheme	The scheme is under examination.
-do-	Protection of B dyke from Deorighat to Sissikalghar from the erosion of river Brahmaputra on right at 8th km (Baligaon area)	The scheme is under examination.
-do-	A/E measures at Chumani area on left bank of Noa Dehing river at Saikhowa protection bund (ph-I) from ch 3800 m to 5800 m including R/S work from ch 0 to 1600 m (revised estimate)	The scheme has been examined and comments sent to ACE, Upper Assam Zone, Dibrugarh, Govt. of Assam in June'02.
-do-	Closing of avulsion channel of river Aie with river Rowmari to Tenagnamari along with A/E measures right bank	The scheme is under examination.
-do-	A/E measures to protect left bank of Buroi from Natun Buroighat (east) to outfall different reaches including protection of Gemtri near outfall of Buroi from erosion of river Brahmaputra	The scheme has been examined and comments sent to CE, FCD, Dibrugarh, Govt. of Assam in Feb.'02.
-do-	Protection of B Dyke from Deorighat to Sissikalghar from the erosion of river Brahmaputra on right at 10th km (Baligaon area)	The scheme is under examination.

1	2	3
Assam	R/S to M/E along left bank of Gai Nadi D/S of NH-52 including breach closing at 1st, 2nd & 3rd km and A/E measures with channelisation	The scheme has been examined and comments sent to ACE, Upper Assam Zone, Dibrugarh, Govt. of Assam in April'02.
-do-	Protection of Burijhar area from the erosion of river Aie (R/B)	The scheme is under examination.
-do-	R/S to M/E along left bank of river Korha from Bhangamukh to Monkhuwa area including A/E measures	The scheme is under examination.
-do-	R/S of M/E along right bank of river Korha from Gopalpur to Baliyani including A/E measures	The scheme is under examination.
-do-	Protection of Dhakuakhana town and its adjoining area from erosion of river Charikeria	The scheme is under examination.
-do-	Widening and A/E works of Kumatiya R/B embankment from Nepali Basti to Morolshuk at (CH. 6th, 7th, 8th, 10th, 14th to 16th km)	The scheme is under examination.
-do-	Protection of "B" dyke from Sissikalghar to Tekeliphuta (Bandana and its adjoining area) against erosion of river Brahmaputra at 10th to 18th (const. of Bull heads and land spur)	The scheme is under examination.
-do-	Protection of village Kawaimari Borchung Dakhin, Changgehoki from erosion of river Kopilli on left bank under Kamrup revenue circle	The scheme is under examination.
-do-	A/E measures at 5th km on left bank embankment of river Buri Dehang from Jaciur to Naharkatia (in Namphakial village) revised	The scheme is under examination.
-do-	Providing security wall in the gap portion along the boundary of the River Research Station. Construction of residential building for staff of FCD including improvement of electrification	The scheme is under examination.
-do-	Protection of Shahpur Durga Mandir and its adjoining area for erosion / Sloughening action of river Buradia on both banks at different reaches	The scheme is under examination.
-do-	Subansiri : Lower Hydroelectric Project (8*250 MW)	The scheme is under examined and comments sent in Dec. 01 for consideration in TAC meeting.
-do-	Tipaimukh Multipurpose Dam project	DPR has been examined and comments sent in March'02.
Arunachal Pradesh	Treatment of Aba river basin at old Abali village in Dibang valley district, Arunachal Pradesh	Revised project report was examined and the short falls / discrepancies have been pointed out to the state officials in August 2001.

1	2	3
Arunachal Pradesh	Flood Control works to protect Likabali Township and WRC land of West Siang District	The scheme has been examined techno-economically and found acceptable. A note has been prepared and sent to Planning Commission in June, 2002 for investment clearance.
-do-	Flood protection work on the right bank of Siang river near 21st mile to protect Pasighat Township and adjoining village	The modified scheme has been re-examined techno-economically and found acceptable. A note has been prepared and sent to Planning Commission in June, 2002 for Investment clearance.
-do-	Anti-erosion measure to protect cultivation land, Tea Garden, Govt. assets at Malteang Kangsa, Kutleung	The scheme is under examination.
-do-	Anti-erosion work on the both bank of Kidi river to protect Basar Township and cultivable land area of Nyigom village	The scheme is under examination.
-do-	Anti-erosion works to protect Mechuka town Paddy field and Yorni Yoko, Farge	The scheme is under examined and comments sent to Chief Engineer-I and FCD, Itanagar, Arunachal Pradesh in January, 2002.
-do-	Anti-erosion works from Dumporijo to protect Dumporio township	The scheme is under examined and comments sent to Chief Engineer-I and FCD, Itanagar, Arunachal Pradesh in January, 2002.
-do-	Anti-erosion work on Ego river to protect Daring village and cultivable area of Rumi, Padi, Chasi, Ego and Dabinnig	The scheme is under examined and comments sent to Chief Engineer-I and FCD, Itanagar, Arunachal Pradesh in January, 2002.
-do-	Flood protection of Pagla Nadi to protect Rani village and Agril land area and NH-52	The modified scheme has been re-examined techno-economically and found acceptable. A note has been prepared and sent to Planning Commission in June, 2002 for Investment clearance.
-do-	Remodelling of Bawana Escape from RD 4830 M to RD 1990 M.	-do-
Mizoram	Anti-erosion measures at Champhai Mizoram	The scheme has been examined and comments sent to Dy. Commissioner (ER) in March, 2002.
Delhi	Revised scheme for construction of outfall drain for draining Jahangirpuri, Azadpur, Model Town, Adarsh Nagar Group of Colonies.	The Comments have been sent to State Govt.
Haryana	Modified proposal for Hissar-Ghaggar and Rangoi-Ghaggar Drains outfalling D/S Ottu Weir RD 5000-L D/S of river Ghaggar in Bhakhra – Canal command.	The Comments have been sent to State Govt.
Punjab	Project estimate for flood protection measures along river Ghaggar from Khanauri to Sardulgarh in Punjab portion	The Comments have been sent to State Govt.

1	2	3
Rajasthan	Kodiyat flood Moderation project	The Comments have been sent to State Govt.
Andhra Pradesh	Centrally sponsored Scheme Critical anti erosion works in coastal and other than Ganga Basin States. "Reconstruction of outfall sluices across flood banks of the branches of the river Godavari in Central Delta of East-Godavari Distt. A.P.	A revised scheme re-examined and recommended for techno-economic clearance on 29.12.2000 for Rs. 7.3125 crores. The scheme has been cleared from Planning Commission for investment clearance on 22.2.2001.
-do-	Anti erosion works on river Godavari in East Godavari and West Godavari districts and Nallamada. Ogeruvagu in Guntur District proposal for financial assistance:- a) For protecting 15 river margins of river Godavari flod banks (b) 13 works of Nallamada drain Ogeruvagu and Nakkavagu drain of Krishna Delta	The scheme has been examined and found technically accepted. The proposal was sent to Planning Commission for investment clearance. However Planning Commission has intimated that scheme costing below Rs. 3.0 crore will be sanctioned by State Govt. itself. This has been intimated accordingly to State Govt.
Mahara-shtra	Akola Flood Protection Scheme (Town Protection)	Comments of CWC sent in Jan. and April, 2000. As the scheme is pending for more than one year due to non compliance of comments of CWC, it has been deleted from pending list of technical examination.
Orissa	"Critical anti-erosion works in coastal and other than Ganga Basin States" Bank protection works on the left bank of river Subaranarekha near village Aruhabruti (Daha Munda)	The revised scheme amounting to Rs. 1.50 crore has been technically cleared from CWC. Information received from Planning Commission "that the scheme as costing below Rs. 3.0 crore is to be cleared by State Govt. itself" has been communicated to State Govt.
-do-	Drainage improvement in Bhogari and Jaleswar Block of Balasore distt.	The scheme has been examined and comments sent to State Govt. on 12.9.2001. Special State T.A.C. held on 14.12.2001 at Bhubaneshwar, Orissa. The State Govt. submitted the schemes in TAC in four different schemes estimated to cost limited to Rs. 300 lakhs. The State TAC has cleared the schemes.
-do-	Implementation of Flood Control and Drainage Scheme of River Salandi, Nalia and improvement to Dasmouza Gopalia inundation canal system (Salandi Sankar Project)	The scheme has been approved in the 79th meeting of the Advisory Committee held on 24.5.02 at New Delhi subject to clearance from Ministry of Environment and State TAC.
Kerala	The 20 Nos. critical anti-erosion schemes envisaging protection of various river banks in Kerala	The 20 nos. schemes were technically examined and comments sent to MOWR on 4.10.2000. Copy of the comments was also sent to State Govt. as desired by MOWR on 27.2.2001. No reply has been received from State Govt. so far.
West Bengal	Construction of solid spur no.27 at 15 km on the d/s of Manikchakghar on the L/B of the river Ganga (u/s of Farakka barrage) in P.S. Manikchak, distt. Malda.	Compliance of comments of GFCC is awaited.

1	2	3
West Bengal	Reexcavation of river Baramares including Sraju and Mora Mahananda for improvement of drainage congestion in Harischandrapur, Kharba and Ratua, Distt. Malda	Compliance of comments of GFCC is awaited.
-do-	Kandi area integrated flood control cum drainage scheme in the dist. of Murshidabad and Birbhum.	-do-
-do-	Scheme for protection work in severe bank erosion on the L/B of river Ganga at Gopalpur in P.S. Manikchak, Distt., Malda	-do-
-do-	Protection to the R/B of river Ganga Jalangi Bazar township in P.S. Jalangi, Phase-I and II.	-do-
-do-	Ghea Kunti Basin drainage scheme in the district of Hooghly and Burdwan, Phase-II	-do-
-do-	Protection against engulfment of Indo-Bangladesh Border (IBB) road by river Padma for a length of 18.6 km leading to different BOP situated under P.S. Bhagwangola, Raninagar, Distt. Murshidabad.	-do-
-do-	Construction of 5th retired embankment on the L/B of river Ganga at Aswingola (from Domhar to Goloktola) u/s of Farakka barrage in P.S. Manikchak, Distt. Malda.	-do-
-do-	Flood protection work on the L/B of river Ganga u/s of Farakka barrage in the Malda distt. (7th retired embankment).	-do-
-do-	Protection to the eroding bank of river Padma at mouza Madhugari. P.S. Karimpur, WB	-do-
-do-	Construction of one no. spur on the L/B of river Ganga at Goloktola u/s of spur no.20 (u/s of Farakka barrage) in P.S. Kaliachak block, distt. Malda	-do-
-do-	Mograhat basin drainage scheme Distt. 24 Parganas	-do-
-do-	Kaliaghye-Kapleshwari-Baghai basin drainage scheme phase-I	-do-
-do-	Protection to the R/B of river Ganga at Vill. Nalbona in mouza Shirpur, P.S. Raninagar, Distt. Murshidabad	-do-
-do-	Protection to the R/B of river Ganga at Vill. Alaipur in mouza Hasanpur, P.S. Bhagwangola, Distt. Murshidabad	-do-
Bihar	Raising and strengthening of left and right embankment of Bhutni Balan.	-do-

1	2	3
Bihar	Raising and strengthening of R/B embankment of river Burhi Gandak in district Begusarai and Samastipur.	Compliance of comments of GFCC is awaited.
-do-	A/E works of Chandpur, Dhamaun and Rasalpur for protection of Hazipur Mahnar, Mohinuddin Nagar PWD Road between ch. 1234 to 1304 and at ch 1381 in Samastipur distt.	-do-
-do-	A/E works for protection of Rustampur, Behrampur, Raghampur and Jurawanpur villages on left bank of right channel of river Ganga in district Vaishali.	-do-
-do-	A/E works on L/B of river Ganga near village Ganghara in Danapur diara including the anti-erosion works for the safety of Danapur cantonment area on right bank of Ganga	-do-
-do-	Gaghra Drainage scheme Phase-I for removal of drainage congestion for the area between Jafrabad sluice and Kharaghpur sluice in Vaishali district.	-do-
-do-	Bhaisana Dhar Drainage Scheme for removal of drainage congestion of the command area of eastern Kosi canal system between Araria Branch Canal and Panar river.	-do-
-do-	Raising and Strengthening of Kamla embankments along Kamla river, Indo-Nepal Project (Indian – portion) in district Darbhanga and Madhubani.	-do-
-do-	Extension of embankments along Bagmati river, Indo-Nepal Project (Indian-Portion) in district Sitamarhi	-do-
-do-	Raising and Strengthening of Chmparan embkts. in East and West Champaran district.	-do-
Madhya Pradesh	Rewa Town flood protection Project.	-do-
-do-	Toonthar flood proection Project	-do-
Himachal Pradesh	Channelisation Bata river (RD 8300 to 19700 mtrs.) (In Tehsil Paonta Sahib, Distt. Sirmour)	-do-
Uttar Pradesh	Extension of Kalkalwa Marginal Bund upto Rapti Barrage in Distt. Bahraich.	-do-
-do-	Improving Bakulahi River, Distt. Pratapgarh (Year 2000-01)	-do-
-do-	Flood protection works in Ramraj Khadar at R/B of river Ganga in Distt. Muzaffarnagar.	-do-

1	2	3
Uttar Pradesh.	Earth work in Raising and Strengthening of Banraha Bund from Km. 0.00 to 6.225 Left Bank of River Rohin in Tehsil – Sadar Distt. Gorakhpur.	Compliance of comments of GFCC is awaited.
-do-	Earth work in Raising and Strengthening of Banraha Extension Bund from Km. 0.00 to 3.50 Left Bank of River Rohin in Tehsil Sadar, Distt. Gorakhpur.	-do-
-do-	Strengthening and Raising of Nausarh-Kalani Embankment from Km. 0.90 to 5.10 on R/B of River Rapti, Distt. Gorakhpur.	-do-
-do-	U/S slope pitching and Raising and Strengthening of Hobert Bund on L/B of River Rapti, Distt – Gorakhpur.	-do-
-do-	U/S slope pitching and Raising and Strengthening of Madhopur Bund from Km. 0.00 to 3.60 on Left Bank of River Rohin.	-do-
-do-	Earthwork in Raising and Strengthening of Kudaria Maniram Bund from Km. 0.00 to 6.05 L/B of River Rohin in Tehsil Sadar, Distt. Gorakhpur.	-do-
-do-	(a) Strengthening Raising and Boulder pitching of Malony Bund from Km. 0.00 to 30.40 (b) Strengthening and Raising of Lahasari Ring Bund (c) Strengthening and Raising of Ajwania Ring Bund for protection of Gorakhpur Township and adjoining localities.	-do-

[English]

Employment Exchanges

1018. SHRI S. AJAY KUMAR : Will the Minister of LABOUR be pleased to state :

(a) the ratio of employment exchanges viz-a-viz the population in each State; and

(b) the rate of employment provided through the

employment exchanges during the period 1999 to June 2002, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) Statewise details of the number of employment exchanges viz-a-viz the population in each State and the placements made by the employment exchanges for the years 1999 to 2002 (January to April) are furnished in the enclosed statement.

Statement

(In Thousands)

Sl. No.	State/Union Territories	Employment Exchanges (In actual numbers)	Population as per Census 2001 Provisional	Placement effected by the employment exchanges during			
				1999	2000	2001	2002 Jan. to April
1	2	3	4	5	6	7	8
(A) STATES							
1.	Andhara Pradesh	31	75727.5	10.6	4.7	2.4	1.5

1	2	3	4	5	6	7	8
2.	Arunachal Pradesh	8	1091.1	②	②	②	②
3.	Assam	53	26638.4	1.4	1.3	0.9	0.1
4.	Bihar	36	82878.8	11.8	7.4	0.9	0.3
5.	Chhattisgarh	17	20796.0			0.6	0.1
6.	Delhi	14	13783.0	5.3	0.3	②	②
7.	Goa	1	1344.0	0.4	0.3	0.4	0.1
8.	Gujarat	43	50591.0	65.2	69.4	69.2	22.6
9.	Haryana	61	21083.0	7.1	4.7	5.4	1.8
10.	Himachal Pradesh	15	6077.2	4.4	2.3	3.0	0.4
11.	Jammu and Kashmir	14	10069.9	②	2.8	8.0	4.2
12.	Jharkhand	33	26909.4			4.3	②
13.	Karnataka	40	52734.0	21.5	8.5	4.1	0.8
14.	Kerala	82	31838.6	22.4	16.8	15.1	3.7
15.	Madhya Pradesh	58	60385.1	3.8	3.9	2.7	0.5
16.	Maharashtra	46	96752.2	15.6	17.4	12.1	3.0
17.	Manipur	11	2388.6	0.1	②	—	—
18.	Meghalaya	10	2306.1	0.2	0.2	0.1	②
19.	Mizoram	3	891.1	0.2	0.3	②	—
20.	Nagaland	7	1988.6	②	0.1	0.1	②
21.	Orissa	40	36706.9	4.8	2.3	2.2	1.0
22.	Punjab	47	24289.3	1.8	2.4	2.2	0.4
23.	Rajasthan	40	56473.1	4.9	1.6	1.1	0.3
24.	Sikkim	•	540.5	•	•	•	•
25.	Tamilnadu	37	62110.8	19.6	13.2	17.4	4.0
26.	Tripura	5	3191.2	1.4	0.9	1.1	0.5
27.	Uttaranchal	19	8479.6			0.8	0.1
28.	Uttar Pradesh	84	166052.9	4.1	4.0	3.2	1.0
29.	West Bengal	75	80221.2	13.3	11.7	10.0	2.5

1	2	3	4	5	6	7	8
(B) UNION TERRITORIES							
30.	Andaman and Nicobar Islands	1	356.3	0.6	0.3	0.3	@
31.	Chandigarh	2	900.9	0.4	0.5	1.0	0.2
32.	Dadra and Nagar Haveli	1	220.5	@	@	@	@
33.	Daman and Diu	2	158.1	@	@	@	@
34.	Lakshadweep	1	60.6	0.1	@	@	@
35.	Pondicherry	1	973.8	0.2	0.2	0.4	0.9
(c) Central Employment Exchange							
Total		938	1027015.2	221.3	177.7	169.2	50.0

Note:* No Employment Exchange is functioning in this State.

@ Figures less than fifty

Figures may not add up to total due to rounding off.

Erosion Due to Ganga River

1019. PROF. A.K. PREMAJAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a expert committee set by the Planning Commission recommended Rs. 927 crores to tackle the serious erosion problem of the Ganga River but only Rs. 19.68 crores has been approved by the Government;

(b) if so, the reasons therefor;

(c) whether the Government propose to undertake the short term projects estimated at Rs. 315 crores;

(d) if so, the details thereof; and

(e) the time-frame, if any, fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BHOYA CHAKRAVARTY):

(a) to (d) Yes, Sir. The expert Committee recommended for taking up anti-erosion works amounting to Rs. 927.00 crore for short-term and long-term measures for Rs. 315.00 crore and Rs. 612.00 crore respectively for the State of West Bengal. Based on the funds allocated by the Planning Commission for implementation of the recommendations of the Expert Committee, an EFC Memo for Rs. 19.68 crore was sanctioned for taking up anti-erosion works.

Government has also undertaken the short-term schemes through the State Government and Farakka Barrage Project Authority, funds for which have been released by Planning Commission and Ministry of Water Resources amounting Rs. 30.00 crore and Rs. 17.88 crore respectively during IXth Plan period. During the Xth Plan period a new scheme is proposed for undertaking the short term works amounting to Rs. 192.00 crore for critical anti-erosion works in Ganga Basin States.

(e) The short-term works identified in the Expenditure Finance Committee Memorandum are planned to be completed by Xth Plan period subject to site condition, results of model studies and availability of funds.

Development of Sundarbans

1020. SHRI SANAT KUMAR MANDAL : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government have any proposal to accord Sunderbans as the status of an International Tourist Spot;

(b) if so, the time by which a decision is likely to be taken in this regard; and

(c) if not, the reason therefor?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) No, Sir.

(b) Does not arise.

(c) The Government of India has no system to accord any place the status of an International Tourist Spot.

[Translation]

Payment of Compensation

1021. SHRI JAI PRAKASH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government have since examined the report of the committee constituted in 1999 for preparing a structured formula with regard to compensation to be given to the family members of the persons who die in road accidents;

(b) if so, the details of recommendations made therein; and

(c) the time by which the said recommendations are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) to (c) The said Committee recommended that the existing structured formula needs to be rationalised by having a simpler multiplier to the annual income in different age groups as against complicated provisions of the existing schedule. Any change in the existing structured compensation formula would require amendment in a number of provisions of the Motor Vehicles Act, 1988. Hence, no time frame for the various changes can be indicated at this juncture.

[English]

Pawan Hans Helicopters for Mumbai High

1022. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of Pawan Hans helicopters engaged in transporting oil firm employees to different oil fields in Mumbai High;

(b) the total earnings made by Pawan Hans by transporting the employees and other materials to different oil fields in the sea during the last three years and thereafter;

(c) the per person expenditure being incurred on transporting the employees to oil fields;

(d) whether in spite of huge business at the disposal of Pawan Hans, the organization is running into losses; if so, the main reasons therefor; and

(e) the steps taken or being taken by the Government to make the Pawan Hans profitable?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) Pawan Hans Helicopters Limited (PHHL) has been operating eight Dauphin and one Mi-172 Helicopters at Mumbai High.

(b) The earnings made by PHHL by way of helicopter operations at Mumbai High during the last three years are as under :-

Years	Earnings (Rs. in crores)
1999-2000	73.64
2000-2001	79.12
2001-2002	79.91
2002-2003 (upto June, 2002)	20.62

(c) Since employees are carried as per the requirement of the customer i.e. ONGC, expenditure on transporting per employee to oil fields varies.

(d) No, Sir.

(e) Does not arise.

Eviction Drive for Encroachments of Forest Land

1023. SHRI M.K. SUBBA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Supreme Court in February this year had directed various States to prevent any further encroachment of forest lands and to remove encroachments;

(b) if so, the steps taken by the Government of Assam and other States in the North Eastern Region and the extent of encroachments removed in the process by these States;

(c) whether the National Human Rights Commission has objected to the forest areas eviction drives in Assam and other States in the North East;

(d) if so, the precise objections thereof; and

(e) the steps taken by the Union Government to resolve the issue and rehabilitate the evictees ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) and (b) The Supreme Court of India in their order dated 23.11.2001 and further order dated 07.05.2002, have restrained the Central Government from regularisation of encroachments and directed to evict the encroachers from forest land. The Government of India had issued instructions to all the States/Union Territories for taking up eviction of encroachers in a time bound manner in compliance with the directives of the Apex Court and also conformity with the provisions of the National Forest Policy, 1988. It is learnt that Government of Assam has got significant area free from encroachments. Details of action taken to evict encroachers by other North-Eastern States have not been received.

(c) to (e) Information has been sought and shall be laid in the Table of the House.

Bank Erosion of Ganga River

1024. SHRI MOINUL HASSAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government are aware that a vast stretch of Indian land on Indo-Bangladesh border has been engulfed by continuous erosion and thus caused serious concern about the change of Indian border line with Bangladesh.

(b) if so, the reaction of the Government thereto; and

(c) the steps the Government propose to take to check the unabated bank erosion of Ganga in the district of Murshidabad and West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTI): (a) and (b) No information from the State Government in this connection has been received, so far.

(c) The State Government of West Bengal as well as Farakka Barrage Project Authority are implementing various schemes suggested by the Export Committee to take care of the problem. The Government of India has released an amount of Rs.17.88 crore to Government of West Bengal as central assistance during IXth Plan for Anti

Erosion schemes of West Bengal inter alia covering the district of Murshidabad also.

[Translation]

Animal Husbandry and Dairy Development Schemes in M.P.

1025. SHRI RAMANAND SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of the Centrally Sponsored Schemes relating to animal husbandry and dairy development implemented in Madhya Pradesh; and

(b) the assistance provided by the Union Government for the preservation, protection and development of animal breeds and eradicating of the animal diseases in the district of Satna in Madhya Pradesh during 2001-2002?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) The Department of Animal Husbandry and Dairying is implementing various schemes for the development of animal husbandry and dairying in the country including Madhya Pradesh. These scheme inter alia aim at genetic upgradation of livestock, preservation of indigenous stock, control of animal diseases, provision of nutritious feed and fodder and extension of dairy development activities. Under these schemes, the funds are released to the State Governments on the basis of viable projects received from them. A statement indicating the scheme-wise release of funds to Madhya Pradesh during 2001-2002 is enclosed.

Statement

Schemewise Release of Funds to Madhya Pradesh during 2001-02

Sl. No.	Name of the Scheme	Amount (Rs. in lakh)
1	2	3
1.	National Project on Cattle and Buffalo Breeding	829.47
2.	National Ram/Buck Production Programme	--
3.	Assistance to States for Integrated Piggy Dev.	0.66

1	2	3
4.	Development and Preservation of Pack Animals	—
5.	Assistance to State for Poultry/Duck Farms	32.80
6.	Assistance for Control of Animal Diseases	12.91
7.	Professional Efficiency Development	20.00
8.	National Project on Rinderpest Eradication	15.00
9.	Modernisation of Slaughter Houses/CUC	—
10.	Integrated Sample Survey Livestock Production	29.00
11.	Integrated Dairy Development Project	—

Raxaul Airport

1026. DR. M.P. JAISWAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Raxaul Airport in Bihar is in-operative;

(b) if so, the reasons therefor; and

(c) the value of the assets of this airport and the amount being spent annually on its maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) Yes, Sir.

(b) No airline has requested to operate from Raxaul Airport.

(c) The book value of land is approximately Rs. 3 lakhs. No amount is being spent on its maintenance.

[English]

National Water Policy

1027. SHRI PRABHUNATH SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the National Water Policy recommended conjunctive use of surface and ground water

through scientific and efficient management of water resources in the command area to provide reliability of irrigation;

(b) if so, whether conjunctive use of water was not conducted properly in 11 States despite Rs. 63.06 lakh have been spent as brought out by the Comptroller and Auditor General of India (C and AG) in its report; and

(c) if so, the steps taken to review the said policy to make it more meaningful?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY):

(a) to (c) The National Water Policy lays down the broad principles for development and management of water resources of the country. Water being a state subject, the planning and implementation in this regard rests with the State Governments. The National Water Policy provides for integrated and coordinated development of surface water and ground water resources and their conjunctive use.

The Comptroller and Auditor General of India (CAG) in their report No. 3 of 1999 (Civil) observed that the survey by the concerned states on ground water data was not conducted properly in 11 States, while in two states, the survey was not comprehensive. The Ministry of Water Resources has intensified its monitoring network in this regard to avoid such shortcomings in future.

National Policy on Cooperatives

1028. SHRI RAGHUNATH JHA : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Starred Question No. 167 dated August 2, 2001 and state :

(a) whether the Government have since finalised the national policy on cooperatives; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir. After detailed discussion and consultations with the State Governments, the Central Government has already announced a National Policy on Co-operatives.

(b) The objective of the policy is to facilitate all round development of the co-operatives in the country. Under this policy, co-operatives would be provided necessary support, encouragement and assistance to enable them to work as autonomous, self-reliant and

democratically managed institutions accountable to their members. The policy seeks to achieve functioning of co-operatives based on co-operative principles and values, reduction of regional imbalances, strengthening of co-operative education and training, professionalisation, ensuring greater participation of members in the management, amendment/removal of restrictive regulatory regime, evolving an integrated co-operative structure etc.

Import/Export of Processed Food Items

1029. SHRI J.S. BRAR : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) the quantity and value of the processed food items imported during the last three years;
- (b) the names of countries which are major importers and exporters of processed food from and to India; and
- (c) the steps taken to boost exports of processed food?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM) : (a) to (c) The information is being collected and will be placed on the table of the House.

Wages for Workers of Iron, Manganese and Chrome Ore Mines

1030. SHRI ANANTA NAYAK : Will the Minister of LABOUR be pleased to state :

- (a) whether the Government have a proposal to revise the wages of the workers of iron ore, manganese and chrome ore mines; and
- (b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) The minimum wages of workers employed in iron ore, manganese and chromite mines have been revised vide Gazette Notification S.O. No. 9(E) dated 3rd January, 2002. The revised wages are as under :

Sl. No.	Category of workers	Minimum Rates of Wages per day.	
		Above Ground	Below ground
1	2	3	4
1.	Unskilled	Rs. 52/-	Rs. 63/-

1	2	3	4
2.	Semi-Skilled	Rs. 63/-	Rs. 76/-
3.	Skilled	Rs. 76/-	Rs. 93/-
4.	Highly Skilled	Rs.93/-	Rs.111/-

[Translation]

Meeting of Hindi Advisory Committee

1031. DR. JASWANT SINGH YADAV : Will the Minister of AGRICULTURE be pleased to state :

- (a) the date on which the Hindi Advisory Committee was reconstituted in his ministry;
- (b) the number of meetings of the committee held during the last three year-wise; and
- (c) the steps taken to hold the meeting regularly?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) A joint Hindi Advisory Committee for all the 3 Departments (DAC, AH&D and DARE) of Ministry of Agriculture is being constituted. In accordance with the guidelines issued by the Department of Official Language, draft resolution for the constitution of the above committee was sent to the Ministry of home Affairs, Department of Official Language for concurrence. While concurring the above resolution, Department of Official Language have since advised that in respect of the names of Members of Parliament included in the draft resolution, approval of the Committee of Parliament on Official Language and that of Ministry of Parliamentary Affairs should be obtained. Approval of the Committee of Parliament on Official Language in this regard has since been obtained whereas approval of the Ministry of Parliamentary Affairs is awaited. On receipt of approval from the Ministry of Parliamentary Affairs, action would be taken to issue the resolution to constitute the above committee and hold its meetings regularly.

[English]

Licence to Unemployed Educated Youths

1032. SHRI KIRIT SOMAIYA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether the Government propose to give

licence to unemployed educated youths to start Food Processing Unit in small scale sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM) : (a) No licence is required to start a food processing unit in the small scale sector.

(b) Does not arise.

Discrimination in Wages

1033. SHRI GANTA SREENIVASA RAO : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware that discrimination in wages on gender basis is rampant even in PSUs served by contract workers particularly where construction work is going on despite Equal Remuneration Act and other such legislations;

(b) if so, the details thereof;

(c) whether the Government have conducted any survey in this regard;

(d) if so, the findings thereof; and

(e) the steps taken by the Government to end discrimination against women workers in respect to wages and other amenities?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) Women workers in construction projects come under the unorganized sector and their wages are paid as per provisions of the Minimum Wages Act, 1948. The Act does not make any distinction on the basis of sex.

The Equal Remuneration Act, 1976 which extends to the whole of India, provides for equal remuneration to men and women for the same work or work of a similar nature. There are no specific cases which have been brought to the notice of the Government regarding discrimination in wages on gender basis.

(c) and (d) Sample Surveys have been conducted in various industries including the Building and Construction Industry. Separate analysis of wages in Public Sector has not been done under any of the sample Surveys. However, the statistics collected under these Surveys do not reveal

any case of violation of Equal Remuneration Act, 1976 in the sample units/establishments covered so far.

(e) The Equal Remuneration Act, 1976 which provides for equal remuneration without discrimination between men and women workers in respect of wages and other amenities is implemented by the State Governments. The Central Government monitors the action taken by the State Government in the implementation of the Equal Remuneration Act.

Inclusion of Unakoti in the World Heritage List

1034. SHRI KHAGEN DAS : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether Archaeological Survey of India has recommended that Unakoti in Tripura may be declared as World Heritage Centre;

(b) if so, by when Unakoti be declared as World Heritage Centre; and

(c) the steps taken by the Government to develop and protect Unakoti?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) and (b) No, Sir.

(c) Adequate conservation measures are implemented by way of day-to-day maintenance, scientific clearance of the site, besides providing approach pathway and causeway. For safety of sculptures a suitable shed has been constructed.

Integrated Wasteland Development Programme

1035. SHRIMATI RENUKA CHOWDHURY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Integrated Wasteland Development Programme (IWDP) failed during the decade 1991-2001; and

(b) if so, the reasons therefor alongwith the details of the projects taken up, their estimated cost, the amount of funds sanctioned, the projects completed and those closed and remaining incomplete?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) The Integrated Wastelands Development Programme (IWDP) has been under implementation since 1989-90. The Scheme was transferred from the Ministry of

Environment and Forests to the Ministry of Rural Development in July 1992 through creation of a separate Department of Wastelands Development, later renamed the Department of Land Resources, which is responsible for the development of non-forest wastelands. From 1st April, 1995, the scheme is being implemented on watershed basis in accordance with the Guidelines for Watershed Development.

The project under IWDP are generally sanctioned to development Blocks with predominance of public wastelands and areas not covered under the Desert Development Programme (DDP) and Drought Prone Areas Programme (DPAP). Under this scheme, since July 1992, a total of 426 projects were sanctioned (128 prior to 1.4.1995 and 298 since 1.4.1995) for treatment of 34.05 lakh hectares of area upto March, 2001 involving a total cost of Rs. 1500.14 crores. An amount of Rs. 544.02 crores has been released to these projects upto March, 2001.

The wastelands development projects are generally implemented over a period of 5 years. Out of the 426 projects sanctioned, 73 have been completed, 52 projects foreclosed and 296 projects are presently ongoing and at various stages of implementation. Out of the total sanctioned projects, 148 projects were evaluated till March 2001.

The assessment made by the evaluators in various IWDP projects indicated that the soil and moisture conservation measures and water harvesting structures taken up under the Programme have created good impact in terms of improved productivity of land, increase in crop production, milk production, pasture development and employment generation and improvement in overall socio-economic status of rural people living in and around the watershed areas.

[Translation]

Registration of Union in MTNL

1036. DR. BALIRAM : Will the Minister of LABOUR be pleased refer to reply given to Unstarred Question No. 5188 on April 29, 2002 and state :

(a) whether the Mahanagar Telephone Nigam Ltd. Has not accorded approval to the list of Protective workman sent by the Unions gaining more than 15 percent of votes;

(b) if so, the reasons therefore alongwith the time by which the said list would be released;

(c) whether the Labour Commission and the Deputy Labour Commissioner (Central) have written to the Registrar. Trade Unions for cancelling the registration of those Unions under the Trade Union Act, 1926, which gain less than 15 percent votes or which do not contest elections in the Mahanagar Telephone Nigam Ltd.;

(d) if not, the reason therefore; and

(e) the time by which the registration of Union gaining less than 15 percent of votes would be cancelled under the Trade Union Act, 1926?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) MTNL has received applications for according approval to the list of protective workman sent by the unions.

(b) the applications are under process for according approval within the frame work of the provisions of the I.D. Act, 1947 and Central Rules, 1957;

(c) The Trade Union Act, 1926 has no such provision for cancelling the registration of trade unions which gain less than 15% votes.

(d) and (e) Does not arise.

[English]

Additional Grants for On-going Projects

1037. SHRI P.D. ELANGO VAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have received any requests from State Governments particularly Tamil Nadu for additional financial grants for the implementation of the on-going projects of agriculture;

(b) if so, the details thereof, State-wise;

(c) the details of the funds allocated to States to implement various schemes of the Government in the last three years, year-wise;

(d) whether the Government have received the status reports and utilization certificates from the States Government including Tamil Nadu; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) The details of States which have sought additional financial grants for the implementation of Macro Management Scheme are as follows :-

States	Additional Grants (Rs. in crores)
Andhra Pradesh	27.00
Tamil Nadu	8.00
Punjab	11.30
Mizoram	not mentioned
Rajasthan	5.40

(c) The details of funds released to States under various Centrally Sponsored Schemes implemented by Department of Agriculture and Cooperation during the last three years are given in the enclosed statement.

(d) and (e) Most of the States including Tamil Nadu have been sending utilisation certificates/expenditure reports under various Centrally Sponsored Schemes. Sometimes with a time lag. Under Macro Management Scheme, also Tamil Nadu submitted utilization certificate for 2000-01.

Statement

Details of funds Released to States under various Centrally Sponsored Schemes during the last three yerars.

(Rs. in Lakhs)

Sl. No.	Name of the State	1999-2000	2000-01	2001-02
1	2	3	4	5
1.	Andhara Pradesh	6175.51	3914.84	4235.45
2.	Arunachal Pradesh	475.05	761.31	1216.81
3.	Assam	386.91	1099.27	1798.80
4.	Bihar	240.70	419.59	1851.15
5.	Chhattisgarh	0.00	963.00	1610.05
6.	Goa	202.06	49.12	251.00

1	2	3	4	5
7.	Gujarat	4789.31	4713.47	3108.33
8.	Haryana	1648.80	1833.74	1934.50
9.	Himachal Pradesh	1116.09	1338.17	1896.97
10.	Jammu and Kashmir	1060.35	917.87	916.43
11.	Jharkhand	0.00	0.00	1175.49
12.	Karnataka	8159.30	7180.52	7039.95
13.	Kerala	2571.59	3724.72	2698.61
14.	Madhya Pradesh	7696.70	5506.69	6813.06
15.	Maharashtra	8324.33	10633.31	10598.78
16.	Manipur	984.03	935.68	938.27
17.	Meghalaya	598.02	724.74	969.27
18.	Mizoram	894.94	1088.99	1766.82
19.	Nagaland	1223.07	1489.72	1001.72
20.	Orissa	4594.78	1680.81	2073.05
21.	Punjab	1206.84	849.49	1063.00
22.	Rajasthan	8470.36	8133.23	6763.15
23.	Sikkim	541.89	825.29	1292.44
24.	Tamil Nadu	5513.83	5665.59	5416.38
25.	Tripura	951.07	817.25	1609.1
26.	Uttar Pradesh	7603.00	7068.83	7938.75
27.	Uttanchal	0.00	882.00	1515.35
28.	West Bengal	1534.60	1537.09	2913.80
Total		76963.131	74754.33	82370.48

Outstanding Dues to PSUs' Employees

1038. SHRI SUKDEO PASWAN : Will the Minister of LABOUR be pleased to state :

(a) whether Rs. 1747 crore which includes wages, provident fund, ESI dues, gratuity, pension and bonus have not been paid to the concerned public sector employees as on September 30, 2001; and

(b) if so, the action taken/proposed to be taken by

the Government to clear the outstanding dues to mitigate the hardship of the sick PSUs' employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) Yes, Sir.

(b) A Group of Ministers (GOM) has been constituted to look into the issues relating to liquidation of outstanding statutory dues and to suggest measures to safeguard workers' interests in sick PSUs.

Rural Processing and Marketing Set-ups

1039. SHRI SAIDUZZAMA : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Government are aware that Uttranchal produces a wide range of cereals, fruits, vegetables spices, medicinal plants and herbs apart from many other less known exotic products which are at present neglected and go waste due to absence of rural processing and marketing set ups;

(b) if so, whether the Government are aware that Navdanya, New Delhi organized a workshop at Dehradun during June, 2002 to push forward a plan a product mix for manufacture for rural income generation and empowerment of women through food processing units in 7 centres in the Hills;

(c) if so, the details thereof;

(d) whether the Government propose to give its full support through its infrastructure and bodies like NABARD, CAPART and Food Processing Services Banks etc. for this laudable project; and

(e) if so, the details thereof?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA) : (a) Yes, Sir.

(b) and (c) This Ministry has not received any Plan and product mix for manufacture for rural income generation and empowerment of woman through food processing units in 7 Centres in the Hill, from Navdanya, New Delhi.

(d) and (e) Does not arise.

Declaration of Theni-Quilon as a National Highway

1040. SHRI KODIKUNNIL SURESH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government have declared recently Theni-Quilon a National Highway;

(b) if so, the details thereof alongwith the number given to them;

(c) whether the National Highways Authority of India (NHAI) have finalised the detail alignment of the proposed national highway; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) Yes, Sir. The Theni-Quilon road has been declared as National Highway No. 220 in October, 2000.

(c) and (d) National Highways Authority of India (NHAI) is not the agency to finalise the alignment of this National Highway. The Governments of Kerala and Tamil Nadu are the agencies for the development and maintenance of this National Highway in their respective States. Theni-Quilon National Highway passes through Kumily, Kottayam, Chengannur, Addor and Kottarakkara towns.

Irregularities on Emigration of Low-Paid Workers

1041. SHRI G.S. BASAVARAJ : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware of irregularities on emigration of low-paid workers from Mumbai to Gulf countries;

(b) if so, whether the involvement of emigration staff at Mumbai has come to the notice of the Government;

(c) if so, whether the Government has set up any mechanism to detect such illegal emigrations abroad; and

(d) if so, the number of travel agents registered with the Government have been black-listed so far?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (d) Sporadic complaints are received from various quarters, including Indian Missions in the Gulf countries, about illegal emigration of unskilled workers to the Gulf countries. As and when such complaints are received against registered recruiting agents, they are issued show-cause notices and action is initiated to suspend/cancel their registration and

forfeit their Bank Guarantees. During the current year registration certificates of 21 recruiting agents have been suspended and those of 6 cancelled so far. However, no specific instance of involvement of emigration staff at Mumbai has come to the notice of the Government.

Aims and Objectives of Directorate of Maize Research

1042. SHRI RAM MOHAN GADDE : Will the Minister of AGRICULTURE be pleased to state :

- (a) the aims and objectives of setting up of Directorate of Maize Research (DMR), Pusa; New Delhi;
- (b) the target fixed and achievements made by DMR during each of the last three years;
- (c) whether the achievements made commensurate with the cost involved therein;
- (d) if not, the factors responsible thereto; and
- (e) the steps being taken to remedy the situation and to fix the responsibility?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Brief aims and objectives for setting up Directorate of Maize Research (DMR) are as under :-

- (i) To undertake basic and strategic research activities for germplasm enhancement like tolerance to abiotic and biotic stresses, quality improvement specialized uses etc.
- (ii) To conduct and coordinate the multilocal testing of maize germplasm, other research activities at different research stations of the country.
- (iii) To develop efficient package of practices for increasing maize production and productivity.
- (iv) To generate technologies for tailoring maize for diversified uses for industry and other sectors.
- (v) To organize activities related to overall development of maize like training programmes, on-farm researches and frontline demonstrations.
- (vi) To develop effective collaborative programmes in maize research and development with national and international agencies/institutions.

(b) The target fixed for the period are: Development and release for high yielding single cross hybrids and high quality protein maize hybrids, identification of sources of resistance and breeder seed production activity, on-farm researches and frontline demonstrations etc.

keeping in view the above target in mind, the major emphasis was given on the development of single cross hybrids with a view to get quantum jump in productivity and production. This activity has resulted in release of more than 20 hybrids for different agro-climatic regions of the country during last 3 years. Value addition in maize has been the priority area of DMR as normal maize is deficient in two essential amino acids i.e. lysine and tryptophan. To overcome this deficiency two high quality protein maize hybrids i.e. Shaktiman 1 and Shaktiman 2 has been identified and released for commercial cultivation in the states of UP and Bihar.

Diseases and insect pests are responsible for lowering maize yields appreciably; the project has been able to identify valuable sources of resistance such as CM 104, CM 105, CM 500, Suwan I etc. to major diseases which have been utilized in breeding programme to minimize loss due to these diseases.

Quality seed is vital input realizing high yields. In the direction, the project has worked out suitable technologies for production of breeder seed which have been utilized for certified seed production. During last 3 years about 145 quintals of breeders seed was produced.

During last three years on an average, about 6100 Frontline demonstrations (FELDS) were conducted during kharif season and about 4800 FLDs during rabi season. Average yields during kharif and rabi seasons in the FLDs were 33.98 q/ha and 48.06 q/ha, respectively. Maximum yield was obtained in Gujarat 72.73 q/ha during rabi and 46.76 in kharif during 2001.

During last 3 years productivity in maize has increased from 1785 kg/ha to 2060 kg/ha.

(c) Yes, Sir.

(d) and (e) Question does not arise, Sir.

Audit of Kendriya Bhandar

1043. SHRI RAMJEE MANJHI : Will the Minister of AGRICULTURE be pleased to state

(a) whether the accounts of Kendriya Bhandar are proposed to be audited by C&AG;

(b) if so, the details thereof;

(c) whether on account of absence of C&AG audit of the accounts of Kendriya Bhandar, irregularities have places; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir. The annual accounts of Kendriya Bhandar are being audited by Statutory Auditors appointed under the provision of Multi-State Co-operative Societies Act, 1984.

(b) Question does not arise.

(c) The Kendriya Bhandar, being a Multi-State co-operative society is required to be audited by the statutory auditors appointed under the Multi-State Co-operative Societies Act. It has been reported by Kendriya Bhandar that no irregularities have been reported in annual report of the Statutory Auditors. The report of Auditors on accounts of the society is laid on the tables of both the Houses of Parliament every year. Whenever irregularities are noticed, appropriate action is taken.

(d) Question does not arise.

Revision of Minimum Support Price in Karnataka

1044. SHRI VINAY KUMAR SORAKE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there have been upward revision of Minimum Support Price for Wheat despite huge buffer stocks of unsold grains;

(b) if so, whether the Union Government have entertained any requests from the Government of Karnataka for upward revision of Minimum Support Price of Copra, Arhar (Toor) Dal and Maize to provide relief to the local farmers;

(c) if not, whether the Government would evolve a common uniform policy for considering revision of Minimum Support Price on agri products; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) The Minimum Support Price (MSP) of wheat was raised

from Rs. 610 per quintal of 2000-01 crop to Rs. 620 per quintal of 2001-02 crop on the basis of the recommendations of the CACP, views of State Governments and concerned Central Ministries, as well as other factors considered important in fixation of support price.

(b) The State Government of Karnataka requested for upward fixation of MSP of copra for 2002 season as compared to 2001 season. But keeping in mind the various factors taken into account in fixation of MSP, the Government decided to fix the MSP of copra for the 2002 season at last year's MSP. The NAFED will continue to act as the central nodal agency to undertake price support operations of copra, during 2002 season.

The Report of the CACP on price policy for kharif crops of 2002-03 season (including arhar and maize) has been circulated among the State Governments for obtaining their views/comments. The views/comments of the State Government of Karnataka are still awaited.

(c) and (d) The Government announces each season the MSPs of major agricultural commodities in on the basis of factors as mentioned in replay to Part (a) and usually these are fixed at higher level as compared to the previous season. The MSP of major agricultural commodities announced by the Government are uniform throughout the country.

Bungling in Purchase of Carpets by AI

1045. SHRI G. PUTTA SWAMY GOWDA :
SHRI AMBAREESHA :
SHRI C. SREENIVASAN :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government's attention has been drawn to the news-item captioned "500,000 dollars for carpet Air India never rolled out" appearing in the 'Indian Express' dated July 11, 2002;

(b) if so, the facts of the matter thereof;

(c) the action taken by the public money;

(d) whether the middleman was appointed for this deal;

(e) if so, whether Air India appoints middleman for all their dealings;

(f) if so, the reasons for appointing any middleman for Government purchase;

(g) whether an officer of Air India who was posed abroad and who repeatedly requested the Air India management to take necessary steps in the matter was dismissed summarily; and

(h) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) Yes, Sir. Air India placed a repeat order for supply of 15,000 Sq.mts. of carpet on M/s. Pennsylvania Woven Carpets Mills (PWCM) in December, 1994. In the earlier order which were in placed on PWCM, the payment terms were specified as on 30 days of invoicing which was later changed to 10 days of invoicing in the repeat order and the same was released through the then regional Stores and Purchase Manager, New York. The advance payments were against certifications on the proforma invoices by the regional Stores and Purchase Manager, New York in respect of the aforesaid purchase order. Some of these carpets were manufactured and kept in the godown of PWCM and on physical deliveries were taken against the repeat order. Before the final delivery of the aforesaid carpets, the said firm went bankrupt and Air India could not take delivery of the entire consignment.

Some of the carpets later found in the PWCM godown were also found to be defective since they did not pass fire retardation tests.

Air India filed a law suit in the New York District Court in February 1997 for the recoveries of money against PWCM and a judgement was given in favour of Air India dated 28th April, 1997. However, US Government declared bankrupt and its assets were taken over by a secured creditor.

(d) No, Sir.

(e) Air India does not appoint middlemen for any dealings.

(f) Does not arise.

(g) and (h) After following due procedures and conducting the enquiry by an enquiry committee, the competent authority awarded the punishment of dismissal

from service to Shri M.L. Thatte, the then Regional Stores and Purchase Manager, New York as the charges levelled against him were established. However, the Vigilance Department of Air India is again enquiring into the matter.

Inter-State Water Disputes

1046. SHRI C. SREENIVASAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the water disputes among various states are on the increase in the country in the absence of an effective National Water Policy;

(b) if so, the details of water disputes still pending for settlement;

(c) the reasons for not settling the said disputes so far;

(d) whether another water dispute between Chhattisgarh and Orissa over the Indravati river is hotting up; and

(e) if so, the efforts being made by the Government to settle all water disputes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) to (c) National Water Policy lays down broad guidelines for water resources development and management in the country. The mechanism for settling Inter-State water disputes exists in the form of Inter-State Water Disputes (ISWD) Act, 1956. The Ravi and Beas Water Disputes between the State of Punjab, Haryana and Rajasthan and Cauvery Water Disputes between the State of Tamil Nadu, Karnataka, Kerala and Pondicherry were referred to Tribunals under the provisions of ISWD Act, 1956 in April, 1986 and June 1990 respectively. The Ravi and Beas Water Tribunal submitted their first report in January, 1987. The Central Government and party States have sought explanations/guidance from the Tribunal under Section 5(3) of the ISWD Act, 1956. The Cauvery Water Disputes Tribunal has passed an interim order on June 25, 1991. Cauvery Disputes Tribunal is holding regular hearings for adjudicating the Cauvery Water Disputes.

(d) As per the agreement between Orissa and Madhya Pradesh (MP) in 1979 the State of Orissa shall ensure 45 TCM of water to flow down at the Orissa-Madhya Pradesh border in the Indravati sub-basin. The agreement

does not stipulated the monthly distribution of annual quantum of 45 TCM. Besides, there is some natural flow across the Jaura-Nallah to Sabri river just upstream of Orissa-MP border; Consequently, there has been difference of opinion between the Government of Chhattisgarh and Government of Orissa with regard to monthly distribution of annual flows and construction of diversion structure across Jaura-Nallah and main Indravati river. While the construction of diversion structure has been resolved under the aegis of Central Water Commission, the monthly distribution of flows shall be submitted to Orissa and Central Water Commission after re-examination of their requirement by Chhattisgarh.

(e) The Central Government endeavors to resolve the dispute by negotiations failing which the dispute is referred to the Tribunal at the request of party States as per the provision of ISWD Act, 1956 for adjudication The said Act has been amended on March 28, 2002 to provide for time-bound adjudication of dissssputes by the Tribunals. Also as per the amended Act, the decision of the Tribunal, after its publication in the Official Gazette, shall have the same force as an order or decree of the Supreme Court.

Appointment of Agent by NAFED

1047. SHRI SHEESH RAM SINGH RAVI :
SHRI RAMJEE MANJHI :

Will the Minister of AGRICULTURE be pleased to state :

- (a) whether NAFED has appointed Delhi Federation as their canvassing and Liaisoning Agent;
- (b) if so, the reasons therefor;
- (c) the financial health of the Delhi Federation;
- (d) the status of the Chief Executive of Delhi Federation;
- (e) whether any charges of irregularity have been received against the Federation; and
- (f) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) NAFED had appointed Delhi Federation as its canvassing and liaisoning agent for the supplies to the

Army Purchase Organisation (APO) only in March, 1996. Now, Delhi Federation is not their agent for supplies to APO.

(b) As a matter of policy and business practice, NAFED undertakes all procurement operations through Member State Level Cooperative Federations. Delhi Federations is the constituent member of NAFED.

(c) As per the audited statements of accounts available, Delhi Federation has earned a net profit of Rs. 2.49 lakhs and 3.16 lakhs during the years 1999-2000 and 2000-2001 respectively.

(d) As per the Bye-laws of the Delhi Federation, the Chief Executive is the Secretary of the Society appointed by the Managing Committee and discharges functions as per the bye-laws of the Federation.

(e) Yes, Sir.

(f) NAFED has informed that supplies worth of Rs. 5.50 crores were not made by the Delhi Federation but the payment was fraudulently claimed from the NAFED. NAFED has filed a claim against Delhi Federation under the provisions of Multi State Cooperative Societies Act.

Land Holding for Farmers

1048. SHRI T.T.V. DHINAKARAN : Will the Minister of AGRICULTURE be pleased to state :

- (a) whether the Government have fixed the subsistence level of land holding for the farmers in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir.

(b) Does not arise.

(c) The income generated per unit of land holding depends upon a variety of factors including size of holding, quality of soil, agro-climatic conditions, crop sown, technology used, marketing facilities available and entrepreneurial skills of the farmer. As such the subsistence level of land holding varies from region to region, and even from farmer to farmer within a region. Besides, income of a farmer also depends upon non-farm activities undertaken by him.

Unauthorised Construction Near Historical Monuments

1049. SHRI M.V.V.S. MURTHI :
SHRI RAM MOHAN GADDE :

Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether as per ASI regulation no construction is allowed within 100 meters from the boundary wall of the protected monuments;

(b) if so, the reasons for which the construction of a building on 14 Janpath lane 60 feet away from the historic Jantar Mantar was allowed; and

(c) the corrective steps taken by Archaeological Survey of India in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) Yes, Sir.

(b) The Archaeological Survey of India has not granted any permission to construct a building on 14 Janpath Lane, New Delhi.

(c) The Archaeological Survey of India has issued show-cause notice under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules 1959, to stop the illegal and unauthorised works being carried out by the owner of the property. The District Police authorities, Chairman, N.D.M.C. and the Delhi Administration has also been requested to intervene and initiate necessary action at their end to stop such illegal activity within the prohibited area of the Jantar Mantar.

Road Safety

1050. SHRI A. BRAHMANAIAH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any Road Safety Council in operation;

(b) if so, the criteria for getting membership in this council alongwith the strength of present membership;

(c) whether the Government have ignored road

safety in its various plans;

(d) if so, the reasons therefor;

(e) whether the Government have been unresponsive to pleas from NGOs to intervene and sort out major points of road accidents and fatalities;

(f) if so, whether the Government propose to review its performance in this area; and

(g) if so, the steps proposed to be taken to improve road safety?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Yes, Sir.

(b) The National Road Safety Council was last reconstituted on 17.05.2000 having 74 official members and 14 non-official Co-opted institutional/individual members. The term of non-official members is two years. The Co-opted members are selected based on their interest and awareness in road safety matters.

(c) No, Sir.

(d) Does not arise.

(e) to (g) The Government have been working with a number of NGOs to create awareness among road users on road safety. Several measures have been taken to improve road safety. Some of these are :

(i) Refresher training to drivers of heavy motor vehicles.

(ii) Publicity campaigns on road safety awareness through audio visual and print media.

(iii) Provision of Grants-in-aid to voluntary organizations for administering road safety programmes.

(iv) Encouraging the use of simulators in driver's training.

(v) National Award instituted for voluntary organizations/individuals for outstanding work in the field of road safety.

- (vi) All India Essay Competition on road safety for school children for creating awareness among the school children.
- (vii) Fitness norms for transport vehicles have been tightened.
- (viii) Widening/improvement of roads etc.

Transportation of Cattle

1051. SHRIMATI PRENEET KAUR : Will the Minister of AGRICULTURE be pleased to state :

- (a) whether the Government are aware that there is a huge transportation of cattle from Andhra Pradesh, Karnataka, Maharashtra and Tamil Nadu to Kerala;
- (b) if so, the details and the facts thereof;
- (c) whether this transportation is violating any rules;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :
(a) to (e) No, Sir. The Government has no information of transportation of cattle from Andhra Pradesh, Karnataka, Maharashtra and Tamil Nadu to Kerala. However, there are transportation rules ensuring proper care of animals while they are on transit.

[Translation]

Repair and Expansion of National Highways

1052. SHRI RAJO SINGH :
DR. M.P. JAISWAL :
SHRIMATI RAJKUMARI RATNA SINGH :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government are aware that there is a need to repair and expand National Highways passing through Bihar;

(b) if so, the steps taken by the Government in this regard;

(c) the total amount allocated for the repair and maintenance of National Highways in the State during each of the last three years;

(d) whether the annual allocation for the purpose has always remained less;

(e) if so, the reasons therefor;

(f) the steps being taken by the Government to allocate sufficient amount for the purpose to the State;

(g) the details of the National Highways in Bihar and Uttar Pradesh where widening, extension and repair work has been started since February 1997, till date; and

(h) the actual expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Yes Sir,

(b) Efforts are being made to improve the condition of the roads and most of these are being generally maintained in traffic-worthy condition within available resources. Development including widening is taken up in phases depending upon traffic needs, inter-se-priority and availability of funds. However, development and repair/maintenance of National Highways is a continuous process.

Annual Plan 2002-03 for Bihar provides for development works at plan cost of Rs. 156 crores with a budget provision of Rs. 52 crores. In addition four-laning of 726 km. length of National Highways in Bihar is included in National Highway Development Programme (NHDP) being implemented by National Highway Authority of India (NHAI). Funds amounting to Rs. 26 crore have been allotted for Bihar for maintenance and repairs.

(c) Amount allocated during the last 3 year for development works and maintenance and repair is as under :-

Year	Development works		Maintenance and Repair		Special repair programme	
	Allocation	Exp.	Allocation	Exp.	Allocation	Exp.
1999-2000	60.00	59.50	60.30	51.48	61.00	41.33
2000-2001	62.00	60.14	52.38	43.99	21.50	13.96
2001-2002	51.00	50.18	52.55	45.88	—	—

(d) to (f) Overall grant for maintenance and repair of National Highways is hardly 40% to 50% of the requirements as per norms, because of availability of resources. Efforts are being made to enhance the allocation for maintenance and repair. However, the amounts allocated in Bihar were not fully utilised, in previous years.

(g) and (h) Details of extension/widening works undertaken in the States of Bihar and Uttar Pradesh since February, 1997 are given below :-

State	NH No.	No. of works	Sanctioned Amount/ Expenditure (Rs. in crores)
Bihar	2.19,28,28A,30,31, 80,81, and 82	16	26.18
Uttar Pradesh	2.7,19,21,25,28,76	28	206.71

In addition works for widening to 4 lanes in Uttar Pradesh and Bihar have been taken up under National Highways Development Programme by National Highway Authority of India as per the details given below and actual expenditure incurred thereon is Rs. 1332.29 crores.

State	NH No.	No. of works
Bihar	2 and 31	7
Uttar Pradesh	2,3,6A,24,25,56	22

Maintenance and repair of National Highways in Bihar and Uttar Pradesh are being carried out as per requirement within available resources.

[English]

Funds to Gujarat for Drought Prone Areas Programme

1053. SHRI P.S. GADHAVI : Will the Minister of AGRICULTURE be pleased to state :

(a) the per capita amount allocated for agriculture and rural development for drought prone areas of Gujarat during the last three years; and

(b) the total amount demanded by the State and the amount sanctioned by the Union Government for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) The Drought Prone Areas Programme (DPAP) in different States is implemented by the Department of Land Resources in the Ministry of Rural Development. According to them, in Gujarat, DPAP is in operation in an area of about 44,000 Kms. in 67 blocks in 14 districts of the State and Rs. 878.81 lakhs during 1999-2000, Rs. 1427.34 lakhs during 2000-01 and Rs. 1165.32 lakhs during 2001-02, were released to the State.

Further, in addition to release of entire Central share of Calamity Relief Fund for 1999-2000 to 2001-02, assistance from National Fund for Calamity Relief amounting to Rs. 54.58 crore during 1999-2000 in the wake of drought and Rs. 112 crore from the National Calamity Contingency Fund for the drought of 2000-01, were released to the State.

Release of Child Labour

1054. SHRI K.H. MUNIYAPPA : Will the Minister of LABOUR be pleased to state :

(a) whether the Union Government are aware that the Government of Karnataka has been successful in releasing number of child labour from the clutches of various establishments;

(b) if so, whether the Union Government have issued any directives to speed up the process of identification of child labour in various organizations;

(c) if so, the details thereof; and

(d) the funds allotted to Karnataka for rehabilitation of these children?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (d) As per the information received from the State Government of Karnataka, 3418 children have been mainstreamed into formal schools since 1999-2000. These children have been mainstreamed from the special schools being run under the Scheme of National Child Labour Projects launched by the Government in 7 districts through 190 special schools of 50 children each.

Identification of child labour is a continuous process and the State Government has issued directions to speed up the process. According to the survey conducted by the State Government, 6184 child labour have been identified to be working in hazardous occupations.

Under the scheme of National Child Labour Projects, five projects at Raichur, Bijapur, Dharwad, Bangalore Rural District and Bangalore District, in the State of Karnataka have been sanctioned for the coverage of 9,500 children withdrawn from work. An amount of Rs. 4,09,36,000/- has been allocated for the current financial year.

[Translation]

Pilot Milk Plant of N.D.R.I., Karnal

1055. DR. LAXMINARAYAN PANDEYA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the pilot milk plant of NDRI at Karnal is not being utilised to capacity;

(b) if so, the installed capacity of the said plant vis-a-vis its actual production alongwith the reasons for shortfall; and

(c) the remedial steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir. It is being utilised to capacity.

(b) Question does not arise.

(c) Not applicable.

[English]

Construction of National Highways

1056. SHRI DILIPKUMAR MANSUKHLAL GANDHI :
SHRI G. PUTTA SWAMY GOWDA :
SHRI ABDUL RASHID SHAHEEN :
SHRI SHIVAJI MANE :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the progress made in the construction of National Highways from East to West and North to South as on June 30, 2002;

(b) the estimated cost of the projects;

(c) the amount spent thereon as on the date, section-wise and phase-wise;

(d) the time by which the work is likely to be completed;

(e) the contribution of the States through which these National Highways are likely to pass; and

(f) the benefits to be accrued on completion of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) The progress of North-South and East-West Corridors Programme of National Highways Authority of India as on 30th June, 2002, is as under :-

(i)	Total length (Approx)	—	7300 km
(ii)	Already 4-laned	—	773 km

- (iii) Under implementation – 715 km
- (iv) Contract to be awarded – 5812 km
- (b) The total estimated cost for completing of the Project shall be Rs. 29,000 crore (at 1999 prices).
- (c) The details are given in the enclosed statement.
- (d) The Project is targeted to be completed by December, 2007.
- (e) Nil, so far as monetary aspects are concerned. However, administrative assistance in land acquisition etc. is being provided by the States.

(f) The benefits to be achieved on completion of these projects are as under :

- (i) Savings in vehicle operating costs
- (ii) Faster, comfortable journeys
- (iii) Reduced fuel consumption
- (iv) Benefits to trade especially in movement of perishable goods
- (v) Reduced vehicles maintenance costs
- (vi) Safer travel
- (vii) All round development of areas.

Statement

*North-South and East-West Corridor
(Srinagar to Nagpur)*

Phase-I

Sl. No.	Name of Work	Cummulative Expenditure as on 30.06.2002 (Rs. in Crores)
1	2	3
1.	Four-laning of km 372.700 to km 387.100 of Jalandhar Bypass— Package No. NS/1(PB)	66.63
2.	Six-laning of km 29.300 to km 44.300 of Delhi Border to Samalkha section— Package No. NS/2(HR)	40.37
3.	Eight-laning of km 8.2 to km 16.2—Package No. NS-3(DL)	7.09
4.	Four-laning of km 8.00 to km 24.00 of Agra-Gwalior section— Package No. NS/4(UP)	55.27
5.	Four-laning of km 41.00 to km 51.00 of Agra-Dholpur section— Package No. NS/5(RJ)	28.42
6.	Four-laning of km 60.00 to km 70.00 of Agra-Gwalior section— Package No. NS/6(MP)	17.43

Phase-II

1.	Four-laning of km 80.00 to km 97.20 of Jammu-Pathankot section— Package No. NS-15 (J and K)	10.49
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1	2	3
2.	Four-laning of km 4.23 to km 26.00 of Jalandhar Pathankot section—Package No. NS/16(PB)	13.4
3.	Six-laning of km 44.00 to km 66.00—Package No. NS-17(HR)	11.06
4.	Eight-laning of km 16.50 to km 29.295—Package No. NS/18(DL)	10.62
5.	Four-laning of km 24.00 to km 41.00 (6.885 km are in Uttar Pradesh)—Package No. NS/19(UP/RAJ)	30.65
6.	Four-laning of 70.00 to km 85.0 of Agra-Gwalior section—Package No. NS/20(MP)	15.57
7.	Four-laning of km 85.00 to km 103.0 of Agra-Gwalior section—Package No. NS-21(MP)	19.77

*North-South Corridor
(Nagpur to Kanyakumari)*

Phase-I

Sl. No.	Name of Work	Cummulative Expenditure as on 30.06.2002 (Rs. in Crores)
1	2	3
1.	Four-laning of km 9.2000 to km 22.850 & km 24.000 to km 36.600 of Nagpur-Adilabad Section—Package No. NS-7(MH)	86.470
2.	Four-laning of km 447.000 to km 464.000 of Nagpur-Hyderabad section—Package No. NS-8(AP)	35.61
3.	Four-laning of km 22.30 to km 34.80 of Hyderabad-Bangalore section of NH-7 in the State of Andhra Pradesh—Package No. NS-9(AP)	21.53
4.	Six-laning of km 524.000 to km 527.000 & km 535.000 to km 539.000 including km 538.000 in Hyderabad-Bangalore section—Package No. NS-10(KNT)	20.65
5.	Four-laning of km 33.015 to km 48.600 of Hathipalli-Hosur section of NH-7 in Tamil Nadu—Package No. NS-11(TN)	28.19
6.	Four-laning of km 199.200 to km 207.600 of NH-7 in Tamil Nadu—Package No. NS-12(TN)	26.72
7.	Four-laning of km 156.00 to km 163.40 of Thoppur Ghat section—Package No. NS-17(TN)	21.55

1	2	3
Phase-II		
1.	Four-laning of km 464.00 to km 474.00 of Nagpur-Hyderabad section and km 9.40 to km 22.30 of Hyderabad-Bangalore section of NH-7 in the State of Andhra Pradesh (NS-23/AP)	20.02
2.	Six-laning of km 556.00 to km 539.00 and km 535.00 to km 527.00 of Hyderabad-Bangalore section of NH-7 in the State of Karnataka—Contract Package No. NS-24/KN	21.78
3.	Four-laning of km 180.00 to km 199.20 of BSM section of NH-7 in the State of Tamil Nadu—Contract Package No. NS-26/TN	15.58
4.	Four-laning of Namakkal Bypass of NH-7 in the State of Tamil Nadu—Contract Package No. NS-27/TH	5.41
5.	Four-laning of km 332.60 to km 316.00 (Aluva to Angamali) of NH-47 in the State of Kerala—Contract Package No. NS-28/KL	30.04

East-West Corridor

Phsae-I

Sl. No.	Name of Work	Expenditure upto June, 2002 (Rupees in Crores)
1	2	3
1.	Four-laning of km 340.00 to km 350.00 of Abu Road Disa Section near Palnpur—Package No. EW/1(GJ)	24.05
2.	Four-laning of km 11.380 to km 21.80 of Lucknow-Kanpur Section—Package No. EW/2 (UP)	31.87
3.	Four-laning of km 59.50 to km 75.50 of Lucknow-Kanpur Section—Package No. EW/3 (UP)	16.08
4.	Four-laning of km 410.00 to km 419.00 and km 470.00 to km 476.150 of Purnea-Gayakota Section—Package No. EW/4 (BR)	30.03
5.	Four-laning of km 447.00 to km 470.00 of Dalkola to Islampore sub-section 1—Package No. EW/5 (EB)	32.01
6.	Four-laning of km 476.150 km 500.00 of Dalkola to Islampore sub-section 2—Package No. EW/6 (WB)	32.83
7.	Four-laning of km 156.00 to 163.895 of Guwahati Bypass—Package No. EW/7 (AS)	36.8

1	2	3
Phase-II		
1.	Four-laning of km 21.80 to km 44.00 of Lucknow-Kanpur section—Package No. EW/8(UP)	14.93
2.	Four-laning of km 44.00 to km 59.50 of Lucknow-Kanpur section—Package No. EW/9(UP)	7.5
3.	Four-laning of km 143.00 to km 160.00 of Gondal to Ribda section—Package No. EW/10(GJ)	27.37
4.	Four-laning of km 350.00 to km 373.70 (near Palanpur)—Package No. EW/11(GJ)	26.47
5.	Four-laning of km 419.00 to km 447.00 of Purnea-Gayakota section—Package No. EW/12(BR)	21.42
6.	Four-laning of km 146.00 to km 156.50 of Guwahati Bypass section—Package No. EW/14(AS)	16.12
7.	Construction of segment of Lucknow Bypass connecting NH-25 and NH-28 via NH-56 passing through Lucknow City—Package No. EW/15(UP)	56.43

Registration of Euro-II Vehicles

1057. SHRI RAMJIVAN SINGH :

SHRI DINESH CHANDRA YADAV :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether according to the Supreme Court directive, the vehicles conforming to Euro-II norms are only to be registered in the city;

(b) whether a large number of vehicles not conforming to the norms have been registered flouting the orders of the Supreme Court;

(c) if so, whether the Government have made any inquiry into the matter;

(d) if so, the details and outcome thereof; and

(e) the follow-up action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Yes, Sir.

(b) The Government of National Capital Territory of Delhi has intimated that vehicles not conforming to Euro-II norms are not being registered by them.

(c) to (e) Dose not arise.

Externally Aided Projects of National Highways

1058. SHRI DILEEP SANGHANI : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of the externally aided projects of National Highways;

(b) the amount received from each agencies during the last three years;

(c) the number of projects funded by World Bank/ Asian Development Bank and any other external agencies, project-wise; and

(d) the length of roads built thereby, State-wise?

ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) to (d) The details are given in the enclosed statement.

THE MINISTER OF STATE OF THE MINISTRY OF

Statement

Externally Aided Projects of National Highways

Sl. No.	Name of the Project	Funding Agency	Loan Amount (Million)	Year of Loan	Length under implementation (in kms.)	States covered
1	2	3	4	5	6	7
1.	First National Highway Project (2534-IND)	World Bank	US \$ 200.00	1986-1987	496	Gujarat, Punjab, Haryana, Tamil Nadu, Uttar Pradesh, West Bengal
2.	Second National Highway Project (2365-IN/3470-IN)	Wrld Bank	US \$ 306.00	1992-1993	290.90	Punjab, Haryana, West Bengal, Madhya Pradesh, Orissa and Maharashtra
3.	Third National Highway Project (LN. No.4559-IN)	World Bank	US \$ 516.00	2000-2001	478.0	Uttar Pradesh, Bihar, Jharkhand
4.	Grand Trunk Improvement Project (LN no. 4622-IN)	World Bank	US \$ 589.00	2001-2002	421.0	Utter Pradesh, Bihar Jharkhand
5.	First Road Improvement Project (LN No. 918-IND)	Asian Development Bank	US \$ 172.86*	1998-1989	157.0	Haryana, Uttar Pradesh and Andhra Pradesh
6.	Second Road Project (LN. No. 1041-IND)	Asian Development Bank	US \$250.00**	1991-1992	141.0	Karnataka, Kerala and Rajasthan
7.	National Highways Project (LN No. 1274-IND)	Asian Development Bank	US \$ 245.00	1995-1996	329.4	Haryana, Rajasthan, Jharkhand, West Bengal and Andhra Pradesh
8.	Surat Manor Tollway Project (LN No. 1747-IND)	Asian Development Bank	US \$ 180.00	2000-2001	175.60	Gujarat and Maharashtra
9.	Western Transport Corridor Project (LN No. 1839-IND)	Asian Development Bank	US \$ 240.00	2001-2002	259.10	Karnataka

1	2	3	4	5	6	7
10.	IDP-81 NH-2 Mathura-Agra	Japan Bank for International Cooperation	Jap¥ 3957.76	1992-1993	51.33	Utter Pradesh
11.	IDP-91 Naini Bridge	Japan Bank for International Cooperation	Jap¥ 10037.00	1994-1995	5.40	Utter Pradesh
12.	IDP-92 NH-5 Improvement Project in Andhra Pradesh	Japan Bank for International Cooperation	Jap¥ 11360.00	1994-1995	82.78	Andhra Pradesh
13.	IDP-100 NH-5 Improvement Project in Orissa	Japan Bank for International Cooperation	Jap¥ 5836.00	1995-1996	33.20	Orissa
14.	IDP-101 NH-24 Improvement Project in Uttar Pradesh	Japan Bank for International Cooperation	Jap¥ 4827.00	1995-1996	32.35	Uttar Pradesh

* Loan also covered 3 State Road Projects in the State of Andhra Pradesh, Karnataka and Tamil Nadu.

** Loan also covered 4 State Road Projects in the States of Andhra Pradesh, Orissa, Uttar Pradesh and West Bengal.

[Translation]

Development of Runways in New States

1059. SHRI PUNNU LAL MOHALE :
SHRI P.R. KHUNTE :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to widen/modernize the runways in the capitals of the three newly created States; and

(b) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) and (b) Airports Authority of India (AAI) has plans to extend the runways of Dehradun and Raipur Airports to 7500 feet to make them suitable for operation of AB-320 type of aircraft.

The State Government of Chhattisgarh, however, wants the runway of Raipur airport to be extended upto 10500 feet. The land requirement has been projected to the respective state Governments. The AAI has also plans to construct apron, car park, control tower, fire station, and a new terminal building to accommodate 500 passengers at a time at Dehradun Airport.

The existing runway length 8900 feet at Ranchi Airport is already capable of operation of AB-320 class of aircraft. The two existing aprons can accommodate two AB-320 aircraft. The existing terminal building is capable of handling 250 passengers at a time. The construction of canopy in front of the terminal building has also been completed. AAI has further plans to expand and modify the terminal building.

[English]

Heritage Properties

1060. SHRI SUNIL KHAN : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) the names of heritage buildings in the country, State-wise;

(b) the amount spent on every building for its up-keep annually;

(c) whether majority of the building including many temples at Malati Village in Jharkhand and Seikh Farid Tomb and Lekha Chhatri are in bad condition; and

(d) if so, the details thereof alongwith steps taken to protect them?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) The Archaeological Survey of India has declared 3606 centrally protected monuments which also include heritage buildings. A list of such monuments is available in the Parliament Library.

(b) The expenditure incurred on the maintenance and conservation of the centrally protected monuments for the last three years is as under :

1999-2000	Rs. 2873.56 lakh
2000-2001	Rs. 2917.65 lakh
2001-2002	Rs. 4950.00 lakh

As some monuments like forts, temple, complexes are protected as a single monument, the expenditure incurred building-wise cannot be indicated.

(c) and (d) The temple and building at Malati Jharkhand are not centrally protected monuments as such these do not come with the purview of Archaeological Survey of India Due to an earthquake in BHUJ on 26.1.2001 the super structure of two monuments namely Sheikh Farids Tomb at Patan and Rao Lakhas Chhatri, Bhuj have been totally damaged. The serviceable architectural members have been salvaged. Action has been initiated for documentation and preparation of drawings so that the monuments can be restored.

[Translation]

Funds for AAI

1061. SHRI JAIBHAN SINGH PAWAIYA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Airports Authority of India has been allocated desired funds in the Budget for 2001-2002 and 2002-2003;

(b) whether AAI propose to include development and expansion plan for airports of Madhya Pradesh and Gujarat in the next Budget;

(c) if so, the details thereof;

(d) whether the Government have received Financial Performance Report of AAI for the year 2000-2001;

(e) if so, the details thereof;

(f) whether any estimate regarding revenue earning and utilisation of manpower has been prepared; and

(g) if so, the steps taken by the Government for ensuring economic viability of Airports Authority of India?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) The funds outlay during 2001-02 is Rs. 319.49 crores and Plan outlay for 2002-03 is Rs. 996.05. The budgetary support to the Airports Authority of India (AAI) for development of airports at Amritsar and Aurangabad during 2001-02 was Rs. 3.70 crores. During 2002-03, this was Rs. 21.50 crores for Amritsar airport only. The North Eastern Council Grant for projects in North East Region and other crucial areas was Rs. 24.88 crores and Rs. 27.63 crores for 2001-02 and 2002-03 respectively.

(b) and (c) Rs. 14.25 crores was spent on the projects taken up in Gujarat during 2001-02. The works completed were extension and strengthening of runway at Ahmedabad airport, Boundary wall at Bhuj airport, Apron and link Taxiway at Porbandar airport, and construction of new technical block cum control tower and Fire Station at Vadodara airport. Rs. 151.32 crores and Rs. 39.24 crores have been allocated during 2002-03 for development works of airports located in Gujarat and Madhya Pradesh respectively. The major works taken up in Gujarat will include construction of domestic departure block and extension of international terminal building at Ahmedabad airport, extension and strengthening of runway at

Bhavnagar airport, construction of new civil enclave at Bhuj airport, construction of new terminal building complex at Porbandar Airport and construction of periphery wall at Vadodara airport. The major projects proposed in Madhya Pradesh are extension and strengthening of runway at Bhopal and Khajuraho airports and construction of new terminal building complex at Jabalpur airport.

(d) and (e) Yes, Sir. The expenditure is Rs. 1514 crores as against the revenue earned to the tune of Rs. 1873 crores, with a profit before tax at Rs. 359 crores during 2000-01.

(f) The estimated revenue of the Authority during 2001-02 will be Rs. 2245 crores approximately based on provisional results.

(g) AAI is economically a viable organization and is consistently making profits.

[English]

Campaign in Hyderabad on Child Labour by ILO

1062. DR. (SHRIMATI) C. SUGUNA KUMARI : Will the Minister of LABOUR be pleased to state :

(a) whether the International Labour Organisation has launched a campaign in Hyderabad under which child labour will be motivated to go to schools by providing them incentives;

(b) if so, the details thereof; and

(c) the time by which the motive of this campaign is likely to be implemented in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) As per the information received from International Labour Organisation, no such campaign has been launched in Hyderabad. However, under the ILO-IPEC's Andhra Pradesh State Based Project, a mini programme for mobilizing child labour in 40 slums of Hyderabad's old city and admitting them in schools is being implemented. In addition, Hindupur (Anantapur District) Kuppam (Chittoor District) Markapur (Prakasam District), Thandur and Maldekar mandals of Mahabubnagar District and

Visakhapatnam city are also being covered under the project at present.

(c) There are no immediate plans for implementing the campaign in the other parts of the country.

[Translation]

Improvement of Wasteland

1063. SHRI Y.G. MAHAJAN :

SHRI RAM SINGH KASWAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether several programmes have been started in the country for the improvement of wasteland;

(b) if so, the details thereof;

(c) the amount spent on the implementation of these programmes during the last three years;

(d) the details of land where reclamation work was carried out during the said period, State-wise;

(e) whether the area of wasteland is increasing every year; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (f) Yes, Sir. According to an estimate an area of 638.52 lakh ha. in the country is categorized as Wasteland. Government of India is implementing seven major schemes namely, Integrated Waste'and Development Project (IWDP), Desert Development Programme (DDP), Drought Prone Areas Programme (DPAP), Reclamation of Alkali Soil (RAS), Watershed Development Project in Shifting Cultivation Areas (WDPSCA), National Watershed Development Project in Rainfed Areas (NWDPRA) and River Valley Project and Flood Prone Rivers (RVP & FPR), for improvement of wasteland and degraded lands. In past three years an amount of Rs. 2220.03 crore have been spent for reclamation of 111.70 lakh ha. area. The State-wise and Scheme-wise details are in Statement I & II.

Statement-I

State-wise and Scheme-wise amount spent on improvement of Wasteland and Degraded land during last three years (1999-2002)

(Rs. in Lakh)

Sl. No.	States	IWDP	DDP	DPAP	RAS	WDPSA	NWDPA	RVP and FPR	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	4276.90	2087.00	11497.00			981.73	1935.63	20778.26
2.	Arunachal Pradesh	85.85				321.77	80.00		487.62
3.	Assam	2337.63				387.00	134.88	17.91	2877.42
4.	Bihar	66.00		572.00			77.17	0.00	715.17
5.	Chhattisgarh	697.90		1381.00			1399.89	259.15	3737.94
6.	Gujarat	2382.16	7454.00	3471.00	173.62		4087.63	1277.76	18846.17
7.	Haryana	309.44	2748.00		291.83		320.39	421.59	4091.25
8.	Himachal Pradesh	2538.79	1220.00	654.00			828.49	1536.65	6777.93
9.	Jharkhand	189.49		1569.00			49.32	0.00	1807.81
10.	Jammu and Kashmir	693.13	1845.00	886.00			35.40	1383.91	4843.44
11.	Karnataka	1933.22	1713.00	4322.00			5236.56	3544.47	16749.25
12.	Kerala	241.03					2374.36	268.42	2883.81
13.	Madhya Pradesh	3982.29		8258.00			5242.81	3745.95	21229.05
14.	Maharashtra	1439.96		4553.00			5109.80	2825.28	13928.04
15.	Manipur	825.11				482.00	695.00		1982.11
16.	Meghalaya	260.74				602.00	533.01		1395.75
17.	Mizoram	933.23				1385.00	1511.00	107.03	3936.26
18.	Nagaland	2419.11				1256.00	1595.00		5270.11
19.	Orissa	1905.94		1698.00			1529.94	302.30	5436.18
20.	Punjab	268.92			322.50		127.50	0.00	718.92
21.	Rajasthan	2499.75	19919.00	2562.00	96.31		11465.41	4580.02	41122.49

1	2	3	4	5	6	7	8	9	10
22.	Sikkim	836.44					678.42	0.00	1514.86
23.	Tamil Nadu	1997.80		2600.00			4887.43	1505.20	10990.43
24.	Tripura	160.23				602.44	950.92	102.10	1815.69
25.	Uttar Pradesh	4169.27		3837.00	10.00		4873.34	5605.38	18494.99
26.	Uttaranchal	632.33		835.00			1196.03	1631.93	4295.29
27.	West Bengal	45.00		662.00			970.52	196.23	1873.75
28.	Goa						81.39		81.39
29.	A and N Island						91.57		91.57
30.	Chandigarh								0.00
31.	D and N Haveli						0.00		0.00
32.	Delhi								0.00
33.	Daman and Diu								0.00
34.	Lakshadweep								0.00
35.	Pondicherry								0.00
36.	DVC (Jharkhand)							3036.10	3036.10
37.	HQ/Others		15.00	52.00				127.00	194.00
Total		38127.66	37001.00	49409.00	894.26	5016.21	57144.91	34410.01	222003.05

IWDP	–	Integrated Wasteland Development Project
DDP	–	Desert Development Programme
DPAP	–	Drought Prone Areas Programme
RAS	–	Reclamation of Alkali Soil
WDPSCA	–	Watershed Development Project in Shifting Cultivation Areas
NWDPR	–	National Watershed Development Project in Rainfed Areas
RVP and FPR	–	River Valley Project and Flood Prone Rivers

Statement-II

State-wise and Scheme-wise land covered under improvement of Wasteland and Degraded land during last three years (1999-2002)

(Area in 000' ha)

Sl. No.	States	IWDP	DDP	DPAP	RAS	WDPSCA	NWDPR	RVP and FPR	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	195.48	118.00	533.50			48.34	32.53	927.85
2.	Arunachal Pradesh	8.30				10.05	1.67		20.02
3.	Assam	193.13				8.91	0.00	0.54	202.58
4.	Bihar	8.00		37.00			1.94	0.00	46.94
5.	Chhattisgarh	88.01		151.50			40.02	5.22	284.75
6.	Gujarat	110.48	477.00	334.50	2.00		170.29	21.04	1115.31
7.	Haryana	30.28	160.00		22.00		13.60	13.25	239.13
8.	Himachal Pradesh	193.83	109.00	67.00			17.91	16.00	403.74
9.	Jharkhand	24.68		196.00			0.00	0.00	220.68
10.	Jammu and Kashmir	30.57	140.00	88.00			0.17	16.44	275.18
11.	Karnataka	116.23	218.50	379.50			432.16	91.66	938.05
12.	Kerala	19.47					66.65	1.83	87.95
13.	Madhya Pradesh	254.49		580.00			194.27	94.36	1123.12
14.	Maharashtra	169.46		546.50			151.80	53.46	921.22
15.	Manipur	20.50				8.01	14.58		43.09
16.	Meghalaya	34.72				7.46	13.65		55.83
17.	Mizoram	113.12				20.93	30.40	0.83	165.28
18.	Nagaland	127.18				16.82	30.91		174.91
19.	Orissa	112.19		166.00			39.87	6.56	324.62
20.	Punjab	14.18			11.00		2.78	0.00	27.96
21.	Rajasthan	205.30	1036.50	192.50	2.00		323.86	73.51	1833.67
22.	Sikkim	42.94					13.57	0.00	56.51

1	2	3	4	5	6	7	8	9	10
23.	Tamil Nadu	157.61		180.00			150.93	13.90	502.44
24.	Tripura	19.42				10.02	21.92	1.77	53.13
25.	Uttar Pradesh	166.70		235.50			151.67	161.19	715.06
26.	Uttaranchal	79.16		119.00			30.94	19.53	248.63
27.	West Bengal	5.46		44.00			34.53	29.55	113.54
28.	Goa						2.80		2.80
29.	A and N Island						2.29		2.29
30.	Chandigarh								0.00
31.	D and N Haveli						0.00		0.00
32.	Delhi								0.00
33.	Daman and Diu								0.00
34.	Lakshadweep								0.00
35.	Pondicherry								0.00
36.	DVC (Jharkhand)							43.39	43.39
Total		2540.89	2259.00	3850.50	37.00	82.20	1703.52	696.56	11169.67

- IWDP – Integrated Wasteland Development Project
- DDP – Desert Development Programme
- DPAP – Drought Prone Areas Programme
- RAS – Reclamation of Alkali Soil
- WDPSCA – Watershed Development Project in Shifting Cultivation Areas
- NWDPPRA – National Watershed Development Project in Rainfed Areas
- RVP and FPR – River Valley Project and Flood Prone Rivers

Production of Milk and Milk Products

1064. SHRI HARIBHAI CHAUDHARY :
SHRI MANSINH PATEL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether India is among the leading countries of the world in the production of milk and milk products;

(b) if so, the production of milk and milk products in the country and its quantum consumed and exported during the last three years;

(c) whether the Government have explored the potential for increasing exports of these products; and

(d) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir.

(b) As per the latest available estimates, the production of milk and milk products in the country and the quantum thereof being consumed and exported during the last three years is given in the enclosed statement.

(c) Yes, Sir.

(d) For the purpose of promoting exports, the following steps have been taken :

- (i) Standards have been laid down under Export (Quality Control and Inspection) Act, 1963 for export of milk products. Export Inspection Agency (EIA) has been nominated as competent authority for inspection and approval of plants.
- (ii) Regular contribution in the deliberations for formulating standards by the Codex Alimentarius Commission to ensure that India's interests are reflected.
- (iii) Financial assistance is provided to the exporters for setting up of in house quality control laboratories.
- (iv) Participation in trade fairs to create awareness of Indian products.

Statement

	1999-2000*	2000-01*	2001-02*
1	2	3	4
Production (liquid milk) (million tonnes)	78.8	81.4	84.6
Milk and Milk Products (Value of output) (Rs. In lakhs)	8898399	N.A.	N.A.

	1	2	3	4
Monthly per capita Consumption			N.A.	N.A.
- of liquid milk				
• Urban-qty. (kg)		5.1		
- Value (Rs.)		62.66		
• Rural-qty. (kg)		3.79		
- Value (Rs.)		38.37		
- of Milk and Milk Products				
• Urban-Value (Rs.)		74.17		
• Rural-Value (Rs.)		42.56		
Export				
Value (Rs. In lakhs)		3721	8390	20091

N.A.—Not available

* Provisional

[English]

Non-Payment of Salary to Employees of NPCC

1065. SHRI AJOY CHAKRABORTY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government are aware that the employees of various units of NPCC Limited are not being paid salary for the last several months; and

(b) if so, the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) Yes, Sir.

(b) NPCC Ltd. is a sick Public Sector Undertaking and has been incurring heavy losses since 1989 onwards due to high employment cost, surplus manpower, interest burden on loans, low recovery of outstanding dues from

project authorities and insufficient generation of funds. Besides other remedial measures a revival plan for the company has also been formulated. Meanwhile, the Government is providing Non Plan Assistance to NPCC Limited for meeting the statutory liabilities for payment of salaries/wages.

[Translation]

Enquiry on Working of Air India and Indian Airlines

1066. SHRIMATI RAJKUMARI RATNA SINGH :
SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government constituted a committee for streamlining the functioning of the Air India and Indian Airlines;

(b) if so, when did the committee submit its report; and

(c) the salient features of the report and the deficiencies found?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) No, Sir. However, a Committee has been constituted on 17.6.2002 to look into the all aspects of the issue of

synergy between Air India Limited and Indian Airlines Limited with special emphasis on fleet optimisation, route rationalisation and seamless transfer of passengers between international and domestic flights. This Committee has yet to submit its report.

Loan for Construction and Maintenance of National Highways

1067. YOGI ADITYA NATH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the details of loans and advances allocated by the World Bank/Asian Bank and other financial institutions to States, particularly Uttar Pradesh for construction and maintenance work of National Highways/Bridges during the last three years, State-wise;

(b) whether the entire amount of loan has been spent on the concerned projects; and

(c) if not, the reasons therefor alongwith the details of loans and advances used for other projects?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) The details of loan allocated by the World Bank/Asian bank and other financial institutions are as under :

Sl. No.	Year	Loan	Funding Agencies	States covered
1.	1999-2000	Nil	—	—
2.	2000-2001	US \$ 516.0 Million	World Bank	Uttar Pradesh, Bihar and Jharkhand
3.	2000-2001	US \$ 180.0 Million	Asian Development Bank	Gujarat and Maharashtra
4.	2001-2002	US \$ 589.0 Million	World Bank	Uttar Pradesh, Bihar and Jharkhand
5.	2001-2002	US \$ 240.0 Million	Asian Development Bank	Karnataka

(b) and (c) The Projects are under various stages of implementation. The above loans are being utilised for the projects for which these loans have been obtained.

Existence of Jhuggies near IGI Airport

1068. SHRI SUNDER LAL TIWARI :
SHRI SATYAVRAT CHATURVEDI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are aware of the existence of jhuggies near some airports including the Indira Gandhi International Airport which poses a threat to airport security;

(b) if so, the action taken by the Government to remove these jhuggies; and

(c) the time by which the jhuggies are likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) The Government is aware of the existence of jhuggies near some airports including at IGI Airport. The matter is regularly taken up with the State Government to help in removing the encroachments. No specific time frame can be given as this has various legal/social ramifications.

[English]

Special Economic Zone for Agro-farming in Gujarat

1069. SHRIMATI JAYABEN B. THAKKAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Gujarat is likely to get the benefit of Special Economic Zone for Agro-farming; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) No proposal has been received for setting

up of Special Economic Zone for agro-farming in Gujarat.

[Translation]

Extinction of Marine Fish Species

1070. SHRI BRAHMA NAND MANDAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the number of marine fish is decreasing so rapidly that some of their species are on the verge of extinction;

(b) whether Central Marine Fisheries Research Institute has started counting of the fish in this regard; and

(c) if so, the details thereof and the action taken by the Government to protect the species of fish?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir.

(b) and (c) The question does not arise.

[English]

Visit of Tourists to Thailand

1071. SHRI P.R. KYNDIAH : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) the number of tourists who visited Thailand as compared to tourists from Thailand visiting India during each of the last three years;

(b) the gap between the number of Indian tourists and the Thai tourists; and

(c) the steps the Government propose to take to attract more Thai tourists in the country?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) and (b) The number of Indians who visited Thailand and the number of Thai tourists who visited India and the difference between the Indian and Thai tourists during the years 1999-2000 and 2001 is as follows :-

Year	Number of Indians visited Thailand	Number of Thai Tourists visited India	Difference between the Indian and Thai tourists
1999	1,63,980	13,475	1,50,505
2000	2,02,868	18,607	1,84,261
2001	Not Available	18,623	—

(c) In order to attract tourists from Thailand, various publicity and promotional activities are undertaken which include :

- Refocussing of overseas marketing and promotional strategy in South East Asia including Thailand.
- Holding of Road Shows-cum-India Presentations and participation in tourism exhibitions.
- Hosting of fam tours of media and tour operators to offer them first hand knowledge of Indian tourism products and tourist facilities.
- Promotion of special-Tour packages like South India, Golden Triangle (Delhi-Agra-Jaipur) and Buddhist circuit for different communities in Thailand.
- Release of advertisements in Print media from time to time.

Revision of Pattern of Matching Share of Central Assistance

1072. COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Rajasthan regarding change in the pattern of matching share of Central Assistance from existing 50:50 to 80:20 or 75:25;

(b) if so, the present status of the proposal; and

(c) the likely time by which necessary revision in the pattern of matching share in Central Assistance would be notified?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BHOYA CHAKRAVARTY) : (a) Yes, Sir.

(b) and (c) The proposal is under examination and would be finalised shortly in consultation with the Planning Commission.

[Translation]

Construction of motels and rest houses along NHs

1073. SHRI MANIKRAO HODLYA GAVIT :
SHRI BHUPENDRASINH SOLANKI :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government propose to construct motels and rest houses along the National Highways in the country, particularly in Gujarat;

(b) if so, the location thereof, State-wise;

(c) the time by which the said work is likely to be started; and

(d) the estimated expenditure to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Government has a policy that passenger oriented wayside amenities including rest houses should be available along National Highways (NH) at every 50 kilometer intervals.

(b) Two number of rest areas at kilometer 23 and 79 of Ahmedabad-Vadodara Expressway project in Gujarat and fifteen number in Karnataka are presently planned to be constructed.

(c) The provisions of passenger oriented wayside amenities are part of NH projects and as such it is not possible to indicate date of start and expenditure to be incurred on such facilities.

Setting up of Agriculture Export Zones

1074. SHRI THAWAR CHAND GEHLOT :
SHRI RAMPAL SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the export zones functioning in various States for the export of the agriculture produce in the country, State-wise;

(b) the policy fixed by the Government to boost the export of the agriculture produce in the said States;

(c) the details of the export of the agriculture produce during the last three years, produce-wise/State-wise;

(d) whether the proposals from any of the States for the export of agriculture produce are pending for clearance with the Government; and

(e) if so, the details thereof and the reasons for the pendency, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) The details of the Agri-Export Zones State-wise is in enclosed statement.

(b) Government of India has formed a strategy to boost exports through setting up of Agri-Export Zones. The concept of Agri-Export Zones attempts to take a comprehensive look at a particular produce/products located in a contiguous area for the purpose of developing and sourcing the raw materials, their processing/packaging, leading to final exports. Thus the entire effort is centered around a cluster approach of identifying the potential products, the geographical region in which these are grown and adopting an end to end approach of integrating the entire process, right from the stage of production till it reaches the market.

(c) The details of export-import data is compiled by the Directorate General of Commercial Intelligence and Statistics, Kolkata, and they do not maintain State-wise data of export-import.

(d) and (e) About 10-12 proposals have been received from the States for setting up of Agri-Export Zones. The proposals are at different stages of processing by Agricultural and Processed Food Products Export Development Authority (APEDA).

Statement

S.No	State	Product
1	2	3
1.	West Bengal	Pineapple Lychee

1	2	3
		Potatoes
2.	Karnataka	Gherkins Rose Onion Flowers
3.	Uttaranchal	Lychee Flowers
4	Punjab	Vegetables Potatoes
5.	Uttar Pradesh	Potatoes Mangoes Mango
6.	Maharashtra	Grapes and Grape Wine Mango Kesar Mango Flowers
7.	Andhra Pradesh	Mango Pulp and Fresh Vegetables Mango and Grapes
8.	J and K	Apples Walnut
9.	Tripura	Pineapple
10.	Madhya Pradesh	Potatoes, Onion and Garlic
11.	Tamil Nadu	Flowers
12.	Bihar	Lychee
13.	Gujarat	Mango and Vegetables
14.	Sikkim	Flowers (Orchids) and Cherry Pepper Ginger

Guidelines for P.F.

1075. SHRI SHIVAJI MANE : Will the Minister of LABOUR be pleased to state :

(a) whether the Government had announced a time-frame for issuing guidelines to do away with the irregularities relating to the provident fund of lakhs of Government and Non-Government employees;

(b) if so, the details thereof;

(c) whether the programme has been implemented so far;

(d) if not, the reasons therefor; and

(e) the action taken by the Government against those officers who are guilty of not implementing the programme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (e) Employees' Provident Fund and Miscellaneous Provisions Act, 1952 extends to non-Government employees working in 180 classes of industries/establishment specified in Schedule I of the Act or notified by Central Government and employing 20 or more persons.

In order to provide world class service to its subscribers, EPFO has launched a modernization programme which involves computerization of all its activities. The programme envisages reducing the turn around time of claim settlement to 2-3 days and will enable anywhere anytime service.

Wherever any default or irregularity is detected, action as per law is taken against the defaulting establishments as also against the personnel of Employees Provident Fund Organisation.

[English]

Vijayawada-Hyderabad Highway Expansion

1076. SHRI K.E. KRISHNAMURTHY : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether Vijayawada-Hyderabad Highway Road

Expansion Plan has been included in the current financial year;

(b) if so, the details thereof;

(c) whether there are some differences between Central Government and State Government with regard to the construction of this highway;

(d) if so, the details thereof;

(e) the details of the recommendation of the State Government; and

(f) the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) Following improvement/expansion work for NH-9 in Vijayawada-Hyderabad section are included in the Annual Plan 2002-03 :-

Sl. No	Description	Provision (Rs. in crore)
1.	Improvement to riding quality from km 6/0 to 10/0	2.00
2.	Widening to 4-lane from km 10/0 to 22/0	12.00
3.	Providing paved shoulders from km 22/0 to 35/0	2.50
4.	Improvement to riding quality from km 118/2 to 135/8	3.40
5.	Land acquisition for four laning from km 177/0 to 217/0 (new km 182/500 to 222/450)	4.00
6.	Improvement to riding quality from km 190/0 to 200/0	2.40

(c) No Sir.

(d) Does not arise.

(e) Recommendations of the State Government are as under :-

- (i) to widen the existing road to 4-lane from km 182/500 to 222/450 of NH 9 on build, operate and transfer (BOT) basis.
- (ii) to provide a bypass to the Kodad town.
- (f) The State Government has been requested to furnish proposals.

Collection of Entry Tax

1077. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government of Assam is finalising tenders for collection of entry tax at four check posts located around Guwahati, both for commercial and private vehicles at National Highway No. 37;

(b) if so, whether the National Highway Authority Act, 1956 (Amended in 1977) provides for free movement of vehicles on National Highways;

(c) if so, whether this move by the Government of Assam is likely to cause untold hardship and financial burden on commercial and private vehicles using National Highway No. 37; and

(d) if so, the remedial action the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) The Government of Assam have intimated that Guwahati Municipal Corporation have already finalized tenders for collection of entry toll from commercial vehicles only at four check gates located around Guwahati. Out of these four locations, three are on National Highways—two on National Highway 37 and one on National Highway 31.

(b) As per the policy of the Government, no check barriers/gates are permitted on National Highways except for temporary barriers erected for security reasons and in the event of natural calamities, with the prior permission of the Central Government. In case where these are required to be erected by the local authorities for raising revenue, these have to be provided out side the right of

way of National Highway so as to avoid hindrance to through traffic.

(c) and (d) The matter relating to levying of entry tax concerns State Government. However, the State Government of Assam have already been advised to remove all check gates on National Highways including those on National Highways mentioned above.

Paid Holidays for Tea Plantation Workers

1078. DR. JAYANTA RONGPI : Will the Minister of LABOUR be pleased to state :

(a) the State where tea plantation workers are not entitled to enjoy Sundays as paid holiday; and

(b) the steps taken by the Government to ensure that tea plantation workers throughout the country get paid holidays on Sundays like rest of the workforce?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) The information is being collected and will be laid on the Table of the House.

[Translation]

Oilseeds Production

1079. SHRI BHUPENDRASINH SOLANKI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it has become necessary to increase oilseeds production to protect the oil industry;

(b) if so, whether the Government propose to take any concrete steps to increase oilseeds production;

(c) if so, the details thereof and the time by which it is likely to be implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) In order to increase the production of oilseeds in the country and to make the country self sufficient in oilseeds/edible oils, Govt. of India is implementing a

Centrally Sponsored Oilseeds Production Programme (OPP) in 28 States covering 408 selected districts. Under this scheme, financial assistance is provided on various inputs like production and distribution of seeds, distribution of seed minikits, distribution of improved farm implements, sprinkler sets, rhizobium culture and micro nutrients etc. In order to disseminate the production technology amongst the farmers frontline demonstrations are organized by the I.C.A.R. Besides, block and integrated pest management demonstrations are also organized through State Department of Agriculture.

(d) Question does not arise.

[English]

Mango Development Projects in Orissa

1080. SHRI K.P. SINGH DEO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Orissa has submitted projects and proposals for intensive mango development in Angul and Dhenkanal districts of Orissa;

(b) if so, the salient features of the proposals/projects;

(c) the likely cost involved therein; and

(d) the financial allocation sanctioned by the Union Government for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) to (d) The Government has not received any project proposal for intensive mango development in Angul and Dhenkanal districts of Orissa. However, the Government is implementing a Centrally Sponsored Scheme on Macro-Management in Agriculture—Supplementation/Complementation of the State Efforts through Work Plans under which assistance is being extended for the development of fruits also. Under this scheme the State Governments can prioritize their activities as per their felt needs and requirement in the Work Plan. An outlay of Rs. 25.00 crores has been earmarked for Government of Orissa under the Macro Management Scheme during 2002-03 which includes Rs. 5.25 crores for horticulture. The Work Plan

envisages the development of fruits including mango in the state.

[Translation]

Water Related Scheme of World Bank

1081. SHRI RAMACHANDRA PASWAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the World Bank, has formulated any scheme to increase the investment in creating Water related infrastructure in India; and

(b) if so, the details thereof and the time by which this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) No, Sir. The schemes for assistance from the World Bank are formulated by the implementing/borrowing Agencies.

(b) Does not arise.

[English]

Production of Jute

1082. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to boost jute production by ensuring availability of quality seeds to farmers through National and State Seeds Development Corporations;

(b) if so, the details thereof;

(c) the production of jute recorded during 2001-02 with estimated demand thereof, State-wise;

(d) the support price of jute announced by the Government for the current year; and

(e) the average market price of jute in comparison to the support price?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir.

(b) The details of availability of quality jute seeds are as under :-

Variety	Requirement	(Qty. in quintals)
		Availability
JRC-212	70	70
JRO-524	17860	17860
JRO-632	1700	1700
JRO-7835	100	100

(c) The production of Jute during 2001-02 is estimated at 105 lakh bales of 180 kgs. each. The consumption of jute during 2001-02 is estimated at 100 lakh bales. The State-wise Jute production is as under :-

State	Production in lakh bales of 180 kgs. each
Assam	10.00
Bihar	11.50
Andhra Pradesh	6.00
Meghalaya	0.50
Orissa	2.50
Tripura	0.30
West Bengal	73.20
Others	1.00
All India	105.00

(d) The Minimum Support Price (MSP) for TD-5 grade of raw jute ex-Assam has been fixed at Rs. 850/- per quintal and for W-5 grade of raw jute ex-Assam has been fixed at Rs. 800/- per quintal for 2002-2003 season.

(e) A statement indicating month-end wholesale prices of W-5 and TD-5 grade of raw Jute in important markets is enclosed.

Statement

Month-end Wholesale prices of Raw Jute

Month (2001-02)	Rs. Per Quintal for W-5 Grade	Rs. Per Quintal for TD-5 Grade
1	2	3

Assam (Nagaon)

January,02	963	1063
February,02	900	1100
March,02	900	1150
April,02	900	1150

West Bengal (Kolkata)

July,01	1070	1120
August,01	815	855
September,01	880	930
October,01	935	985
November,01	1065	1250
December,01	1105	1165
January,02	1145	1202
February,02	1195	1255
March,02	1190	1150
April,02	950	1016
May,02	1025	1025

West-Dinalpore

July,01	-	1062
August,01	-	798
September,01	-	824
October,01	-	908
November,01	-	1000

1	2	3
December,01	—	1091
January,02	—	1138
February,02	—	1214
March,02	—	1080
April,	—	954
May,02	—	945

Supply of Subsidized Seeds

1083. DR. V. SAROJA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have formulated any scheme for supply of subsidized High Yielding Variety Seeds to farmers through direct outlets in various parts of country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Yes, Sir. Under Macro Management Mode of State Workplan, High Yielding Variety Certified seeds of Paddy and Wheat are subsidized @ Rs. 200/- per quintal and coarse Cereals @ Rs. 400/- per quintal. Under the Oilseeds Production Programme (OPP), Groundnut and Soybean certified seeds are subsidized @ 30% of the cost of seed or Rs. 800/- per quintal whichever is less. Under the National Pulses Development Project (NPDP), Gram Peas and Lentil certified seeds are subsidized @ 30% of the cost of seed or Rs. 800/- per quintal whichever is less. Under the Technology Mission on Cotton, certified cotton seeds are subsidized @ Rs. 1000/- per quintal.

The above seeds are distributed on subsidized rates to the farmers through Agriculture Depots/Agricultural Extension Centres of State Departments of Agriculture, State Seeds Corporations, National Seeds Corporation, State Farms Corporation of India, Krishak Bharati Cooperative Limited, Tilamsangh, etc.

[Translation]

Deforestation Along National Highway-2

1084. SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether indiscriminate deforestation during the last three years has caused extensive damage to the environment;

(b) if so, the details thereof;

(c) whether a large number of trees had to be cut for widening of National Highway-2 causing damage to the environment;

(d) if so, the details thereof;

(e) whether any alternative scheme has been formulated for compensating the damage;

(f) if so, the details indicating the funds proposed to be spent for this purpose;

(g) whether the help of any Government/Non-Governmental Organization is likely to be sought for execution of said scheme; and

(h) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) and (b) There is no report with the Central Government that indiscriminate deforestation has taken place during the last three years. According to the 'State of Forest Report 1999' by the Forest Survey of India, there has been a net increase of 3,896 sq.km. from 1997 to 1999 in forest cover of the country.

(c) to (h) Proposal for diversion of forest land affecting about 173000 trees have been approved for the widening of the National Highway-2 under the Forest Conservation Act 1980. The approvals are subject to the condition that twice the number of trees felled are planted by the State Forest Departments as compensatory afforestation, the funds for which are to be provided by the user agency. Around Rs. 19,34,14,750.00 have been deposited for the purpose by the National Highways Authority of India with the concerned State Forest Departments.

[English]

Ban on Bull Trawling

1085. SHRI SURESH RAMRAO JADHAV : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware that the Bull Trawling is destructive and has annihilated fish eggs, marine fauna and polluted the sea;

(b) if so, whether the Government propose to ban such trawling;

(c) if not, the reasons therefor; and

(d) the steps being taken to regulate fishing in order to protect sea environment and ecological balance of sea from Bull trawling?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) to (d) Information is being collected and will be laid on the Table of the House.

[Translation]

AAI Arrears

1086. SHRIMATI KANTI SINGH :

DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Comptroller and Auditor General has pointed out that the Airport Authority of India has failed to recover a huge sum of almost 400 crores dues from Central and State Government;

(b) if so, the details of dues from Central and State Governments separately; and

(c) the action taken or proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Construction of Vizhinjam Fishing Harbour

1087. SHRI V.S. SIVAKUMAR : Will the Minister of AGRICULTURE be pleased to state :

(a) the progress made in the construction of Vizhinjam Fishing Harbour in Trivandrum District of Kerala;

(b) the details about phase of construction going on alongwith the land acquisition;

(c) the reasons for the inordinate delay in completing the project; and

(d) the time by which it is likely to be completed and comissioned?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Development of fishing harbour at Vizhinjam was envisaged in three stages. The proposal of Government of Kerala for development of Stage-I of the Vizhinjam fishing harbour was approved in January, 1968. After completion of the Stage-I, the proposals of the State Government for construction of Stage-II and III were approved by Government of India in February 4, 1967 under the Centrally Sponsored Scheme and an amount of Rs. 690.50 lakhs towards 50% central share has been released to the State Government by March 1968. As per the report received from the State Government, the facilities namely, construction of breakwaters, wharfs, administrative office, gates, toilets, information centre have been completed in full. The other works such as Auction hall, roads, gear shed, fencing and compound wall etc. are at the advanced stages of completion. As regards to land acquisition the State Government has already acquired land measuring about 11 hectares and another about 2.1 hectares is yet to be acquired by the State Government for completion of the project.

(c) and (d) The main reasons attributed for inordinate delay of the project as reported by the State are (i) delay in land acquisition, (ii) Evacuation and rehabilitation of the families, (iii) dispute in ownership of land, and (iv) delay in resolving the issues pertaining to removal of Khabar situated in the harbour basin among the others. Since the State Government has not yet fully acquired required land for development of the fishery harbour and the issue

pertaining to Khabar situated in the harbour basin is yet to be resolved, a firm date for completion of the project has not been furnished by the State Government, which is the executing agency for the project.

**Delay in Construction of
Alleppey By-pass**

1088. SHRI V.M. SUDHEERAN : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government are aware of the inordinate delay in the construction of Alleppey By-pass; and

(b) if so, the remedial steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) Alleppey bypass is 7.48 Km. long and is being taken up in 2 phases. Land acquisition for the whole bypass has been completed. Phase-I of 3.63 Km. is completed. The work of Alleppey bypass Phase-2 of 3.85 Km. long has been included in the Annual Plan 2002-03. The proposal is yet to be received from the State Government of Kerala.

NAFED

1089. SHRI ARUN KUMAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether NAFED has confined its activity only in selling agricultural produce on commission basis instead of promoting cooperative marketing;

(b) whether this trend has lead to corruption in NAFED; and

(c) if so, the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) No, Sir.

(c) Question does not arise.

**Super Express Highway Construction
Programme**

1090. DR. NITISH SENGUPTA : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the work has started in full swing for construction of Super Express Highways;

(b) the estimate of the employment being generated directly by these road construction schemes; and

(c) the time by which said highways are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Presumably, the Hon'ble Member has referred to the National Highway Development Project (NHDP) which involves 4/6-laning of the National Highways connecting the four metropolitan cities of Delhi, Mumbai, Chennai and Kolkata (Golden Quadrilateral), Srinagar to Kanyakumari with Kochi-Salem Spur (North-South Corridor) and Silchar to Porbandar (East-West Corridor). The work has been started in full swing for achieving the targets.

(b) The total estimated employment potential for implementing the NHDP is around 40 crore man-days.

(c) The Golden Quadrilateral is targeted for substantial completion by December, 2003. The North-South and East-West Corridors are targeted for completion by December, 2007.

**Treatment for Mite Affected Coconut
Trees by CHRC**

1091. SHRI KOLUR BASAVANAGOUD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Horticulture Research Centre (CHRC) has prescribed any treatment for mite affected coconut trees in Karnataka;

(b) if so, the details thereof;

(c) whether the Government are aware that the coconut trees reacted differently in different regions in Karnataka; and

(d) if so, the estimated loss incurred on account of the said treatment to the trees?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Researches on various aspects of coconut mite are in progress at the University of Agricultural Sciences, Bangalore and Project Directorate of Biological Control, Bangalore in Karnataka. Following control measures have been recommended:-

- (i) Plant based pesticides may be used either for spraying or root feeding three times in a year.
- (ii) For spraying, only Neem oil 2% + Garlic 2% or neem oil 4% or Pongamia (Karanj) oil 4% or Mahua oil 4% or Fish oil resin soap or commercial neem formulation at 0.004% Azadiractin may be used. For root feeding, Eco-neem plus 10ml/palm or Neemazal 7.5ml/palm with equal quantity of water is recommended.

(c) and (d) Because of improper method of stem injection of pesticides or application on young coconut trees, stem bleeding was noticed. There is no loss of trees due to the treatment.

Support Price for Arecanut in Karnataka

1092. SHRI R.L. JALAPPA :
SHRI C.K. JAFFER SHARIEF :
SHRI VINAY KUMAR SORAKE :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Karnataka has made any request to the Union Government to extend Minimum Support Price to Arecanut growers under Market Intervention Scheme;

(b) if so, whether the Government have considered the request favourably;

(c) the quantity proposed to be purchased in Karnataka by extending the support price;

(d) the loss likely to be caused due to support price;

(e) the amount to be borne by the Government while giving support price to farmers in Karnataka; and

(f) details of other relief measures to be provided by the Government to the arecanut grower?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir.

(b) to (e) The proposal of Government of Karnataka for procurement of arecanut under Market Intervention Scheme (MIS) during 2002-03 was considered in the meeting of the Committee constituted for the purpose. The Committee has recommended to procure 10,000 MTs of arecanut at the Market Intervention Price of Rs. 60 per kg. The approximate loss in the implementation of the scheme will be Rs. 12.00 crore, which will be shared equally between the Central Government and the State Government. As per the scheme of MIS, the Committee's recommendations have to be approved by the competent authority. As such the recommendations have already been forwarded to the competent authority.

(f) The implementation of the MIS will provide reasonable prices to the arecanut growers.

[Translation]

Cotton Growers of Maharashtra

1093. SHRI CHANDRAKANT KHAIRE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether attention of the Government has been drawn towards cotton growers of Maharashtra who have not been paid procurement prices for the last year;

(b) if so, the steps taken by the Government to give them protection and the reasonable price of cotton; and

(c) the details of cotton produced during the last three years in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) The State Government of Maharashtra have informed that for 2001-2002 Season, the payment of cotton was decided to be made in four installments viz, 90% of

the Guaranteed Price at the time of procurement and remaining 10% of the Guaranteed Price before 31st March, 2002. The 1st instalment of Advance Additional Price from 2nd May, 2002 and 2nd instalment of Advance Additional Price from 2nd August, 2002. Due to financial crunch, the State Government could not make the payment of cotton as decided. However, full amount of 90% Guaranteed Price (Rs. 2167 crores) has been fully paid to the cotton cultivators upto 20th June, 2002 and remaining 10% (Rs. 240.76 crores) of Guaranteed price has been paid on 16th July, 2002. For this purpose the State Government of Maharashtra has also sanctioned Rs. 570 crores as short term loan to the Maharashtra State Cooperative Cotton Growers Marketing Federation. The State Government of Maharashtra is persistently making efforts to make available funds for making payment of remaining Advance Additional Price.

(c) The production of cotton in Maharashtra has been estimated at 26.19 lakh bales, 30.99 lakh bales and 18.03 lakh bales of 170 kgs. each in 1998-99, 1999-2000 and 2000-2001 respectively.

[English]

New Technology for Water Conservation

1094. SHRI AJAY SINGH CHAUTALA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether IIT have developed a new technology for water conservation that would successfully tap rain water for urban as well as rural areas of the country;

(b) if so, the details thereof; and

(c) the extent to which it is likely to solve water crises in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) to (c) Indian Institute of Technology (IIT) and certain other institutions in the country including Central Ground Water Board, have been working on innovations/improvements to make the age old rain water harvesting technology more efficient and cost-effective. Percolation tanks, check dams, gabion structures, dug-well recharge structures, recharge shafts and roof top rain water

collection systems are some of the means of rain water conservation. Adoption of these technologies throughout the country is likely to contribute significantly to improve ground water table especially in the dark areas.

Construction of Krishak Bazars

1095. SHRI BHARTRUHARI MAHTAB : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government provide funds to different State Governments to construct Krishak Bazars;

(b) if so, the details thereof;

(c) the amount of money provided to each State during the last three years;

(d) whether the Government of Orissa has submitted any action plan seeking an assistance for establishing model bazars in the State; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Yes, Sir. The scheme of Macro-Management has been devised by integrating 27 on-going Centrally Sponsored Schemes and is in operation since November, 2000. The scheme provides flexibility to the State to include intervention according to their agricultural developmental priorities. Most of the States have included proposal for the development of agricultural markets including Krishak Bazars/Apni Mandies in their Work Plans under the Scheme of Macro-Management. The State can include any component/scheme as a new initiative for development of agricultural activities. The assistance under the scheme is released in lump-sum and the State have the flexibility of re-allocation of this amount under various developmental programmes. Thus, the programme of construction of Krishak Bazars can be taken up by the State Governments under the above scheme.

(c) The details of the amount released during 2000-2001, 2001-2002, allocation for 2002-2003 and the unspent balance as on 1.4.2002 are given in Statement-I to IV respectively.

(d) and (e) The Orissa Government have not submitted any Action Plan seeking assistance for the establishment of Model Bazars in the State. However, the Work Plan proposal-2002-2003, submitted by Orissa Government under the above said Macro-Management Mode, includes proposal for development of Krishak Bazars at the cost of Rs. 15.50 lakhs (Central Share as Rs. 14.00 lakhs).

During 2000-2001, no Central assistance was released to the State Government of Orissa because of huge unspent balances available with them. During 2001-2002, a sum of Rs. 1485.00 lakhs was released to the State

Government of Orissa for implementation of the Schemes under Macro-Management of agriculture scheme. Out of this amount, the Cooperation Department in Orissa Government had received Rs. 92.25 lakhs for construction of agricultural markets including Krishak Bazars. Out of Rs. 92.25 lakhs, an amount of Rs. 56.00 lakhs have already been released by them. During 2002-2003, a sum of Rs. 25.00 crores has been allocated to the Orissa Government under the Macro Management of Agriculture Scheme. Out of this, Rs. 194.40 lakhs has been earmarked for development of agricultural markets including Krishak Bazars.

Statement-I

Details of Funds allocated and released under Macro Management Scheme during the year 2000-2001

(Rs. in lakhs)

Sl No.	Name of the State	Approved Outlay (2000-01)	Fund* released during 2000-01 under 27 CSS	Fund released under Macro Management mode			
				Funds released under Macro Management mode (2nd instalment)	Funds released under Macro Management mode (3rd instalment)	Total releases under Macro Management (2000-01)	Total releases (2000-01) (col. 4+7)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	4500.00	889.38	606.57	756.22	1362.79	2252.17
2.	Arunachal Pradesh	700.00	60.85	323.15	150.00	473.15	534.00
3.	Assam	1160.00	82.59	357.77	51.70	409.47	492.06
4.	Bihar	1319.00	91.49	261.07	—	261.07	352.56
5.	Jharkhand	900.00	19.47	—	—	—	19.47
6.	Goa	180.00	29.42	—	—	—	29.42
7.	Gujarat	3000.00	1488.57	534.64	976.79	1511.43	3000.00
8.	Haryana	1500.00	317.11	612.80	303.48	916.28	1233.39
9.	Himachal Pradesh	1500.00	553.78	442.98	244.53	687.51	1241.29
10.	Jammu and Kashmir	1500.00	355.68	348.11	144.53	492.64	848.32

1	2	3	4	5	6	7	8
11. Karnataka		6500.00	1838.38	2322.00	1900.00	4222.00	6060.38
12. Kerala		4000.00	353.77	1836.49	836.44	2672.93	3026.70
13. Madhya Pradesh		4442.00	2402.02	794.00	724.40	1518.40	3920.42
14. Chhattisgarh		1558.00	–	444.00	519.00	963.00	963.00
15. Maharashtra		10000.00	2050.34	4186.00	2698.75	6884.75	8935.09
16. Manipur		1000.00	88.78	–	390.35	390.35	479.13
17. Meghalaya		950.00	76.02	353.47	112.83	466.30	542.32
18. Mizoram		645.00	155.64	126.86	339.53	466.39	622.03
19. Nagaland		1200.00	154.20	638.64	377.83	1016.47	1170.67
20. Orissa		3500.00	614.89	–	–	–	641.89
21. Punjab		2500.00	214.65	–	500.00	500.00	714.65
22. Rajasthan		7000.00	3136.60	967.72	2470.83	3438.55	6575.15
23. Sikkim		800.00	102.58	401.77	233.51	635.28	737.86
24. Tamil Nadu		5000.00	1634.27	1607.00	1200.00	2807.00	4441.27
25. Tripura		800.00	135.32	243.51	97.08	340.59	475.91
26. Uttar Pradesh		7580.00	2254.95	2433.00	1600.00	4033.00	6287.95
27. Uttranchal		920.00	230.00	383.00	307.00	690.00	920.00
28. West Bengal		1200.00	349.18	313.63	415.02	728.66	1077.83
29. Andaman and Nicobar		180.00	38.87	–	–	–	38.87
30. Chandigarh		80.00	0.65	–	–	–	0.65
31. Dadar and Nagar Haveli		250.00	21.61	–	–	–	21.61
32. Delhi		300.00	61.03	–	–	–	61.03
33. Daman and Diu		80.00	4.34	–	–	–	4.34
34. Pondicherry		200.00	15.14	–	–	–	15.14
35. Lakshdweep		120.00	10.18	–	–	–	10.18
Total		77064.00	19831.75	20538.18	17349.82	37888.00	57719.75

*Funds released prior to merger of 27 C.S.S. in Macro Management mode.

Statement-II

*Funds released under Centrally Sponsored Schemes-Macro Management of
Agriculture during the Financial Year 2001-02*

(Rs. in Crores)			(Rs. in Lakhs)				
S. No.	State/UTs	Allocation	Upto 3rd Qr.		During 4th Qr.		Total Funds released
			Grant	Loan	Grant	Loan	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	45.00	1347.44	677.56	180.00	45.00	2250.00
2.	Arunachal Pradesh	4.39	80.97	138.53			219.50
3.	Assam	10.47	336.91	186.59			523.50
4.	Bihar	36.00	1387.79	412.21			1800.00
5.	Jharkhand	14.00	540.00	135.00	336.00	84.00	1095.00
6.	Goa	2.00	72.00	18.00	88.00	22.00	200.00
7.	Gujarat	38.00	1137.71	662.29	80.00	20.00	1900.00
8.	Haryana	18.00	464.74	345.26	647.60	162.40	1620.00
9.	Himachal Pradesh	18.00	510.50	299.50	792.00	198.00	1800.00
10.	Jammu and Kashmir	18.00	549.47	260.53	72.00	18.00	900.00
11.	Karnataka	65.00	1495.60	1429.40	2340.00	585.00	5850.00
12.	Kerala	36.00	905.41	894.59	410.83	102.71	2313.54
13.	Madhya Pradesh	50.00	3296.32	1203.68	400.00	100.00	5000.00
14.	Chhattisgarh	17.00	419.40	345.60	461.35	112.67	1339.02
15.	Maharashtra	90.00	5823.05	3176.95			9000.00
16.	Manipur	6.90	197.93	147.07			345.00
17.	Mizoram	7.20	482.72	237.28			720.00
18.	Meghalaya	4.05	68.93	133.81			202.74
19.	Nagaland	10.02	197.51	303.49	215.68	60.12	776.80
20.	Orissa	30.00	1188.00	297.00			1485.00

1	2	3	4	5	6	7	8
21.	Punjab	21.00	728.00	307.00			1035.00
22.	Rajasthan	75.00	2192.29	1407.71	1320.00	330.00	5250.00
23.	Sikkim	4.22	3.23	159.63	207.31	51.83	422.00
24.	Tamil Nadu	45.00	3038.60	1461.40			4500.00
25.	Tripura	7.00	211.88	138.12	224.00	56.00	630.00
26.	Uttar Pradesh	75.00	1829.40	1490.60	3364.00	816.00	7500.00
27.	Uttaranchal	14.00	366.00	264.00	616.00	154.00	1400.00
28.	West Bengal	25.00	1654.33	595.67	200.00	50.00	2500.00
29.	Chandigarh	1.00	50.00	Nil			50.00
30.	D and N Haveli	3.00	135.00	Nil			135.00
31.	Delhi	2.00	Nil	Nil			
32.	Lakshadweep	2.00	90.00	Nil			90.00
33.	Pondicherry	3.00	108.00	27.00			135.00
34.	Daman and DIU	1.00	45.00	Nil			45.00
35.	A and N Islands	2.00	90.00	Nil			90.00
Total		800.25	31044.13	17155.47	11954.77	2967.73	63122.10

Statement-III*Macro Management of Agriculture**Allocation for 2002-03*

(Rs. in Crores)

S.No.	Name of the States/UTs	Allocation
1	2	3
1.	Andhra Pradesh	38.00
2.	Arunachal Pradesh	4.40
3.	Assam	7.00
4.	Bihar	25.00

1	2	3
5.	Jharkhand	12.00
6.	Goa	2.00
7.	Gujarat	32.00
8.	Haryana	16.00
9.	Himachal Pradesh	16.00
10.	Jammu and Kashmir	16.00
11.	Karnataka	58.00
12.	Kerala	30.00

1	2	3	1	2	3
13.	Madhya Pradesh	45.00	25.	Tripura	8.00
14.	Chhattisgarh	14.00	26.	Uttar Pradesh	68.85
15.	Maharashtra	82.00	27.	Uttaranchal	14.00
16.	Manipur	6.00	28.	West Bengal	24.00
17.	Meghalaya	8.00	29.	Andaman and Nicobar Islands	1.00
18.	Mizoram	6.00	30.	Chandigarh	2.00
19.	Nagaland	10.00	31.	Dadra and Nagar Haveli	1.60
20.	Orissa	25.00	32.	Delhi	2.00
21.	Punjab	17.00	33.	Daman and Diu	2.00
22.	Rajasthan	67.00	34.	Pondicherry	1.00
23.	Sikkim	5.00	35.	Lakshadweep	2.00
24.	Tamil Nadu	42.00	Total		709.85

Statement-IV

Macro Management of Agriculture

The unspent balances available as on 1.4.2001 and Central assistance released during 2001-02 and funds utilized during 2001-02 and unspent balance as on 1.4.2002

Sl. No.	Name of the State/UT	Unspent balance as on 1.4.2001	Central assistance released during 2001-02	Total funds available during 2001-02	Funds utilized upto 31.3.2002	Unspent balance as on 1.4.2002
1	2	3	4	5	6	7
1.	Andhra Pradesh	1985.93	2250.00	4235.93	3596.71	639.22*
2.	Arunachal Pradesh	171.92	219.50	391.42	Nil	391.42
3.	Assam	804.49	523.50	1327.99	769.86	558.13
4.	Bihar	1130.27	1800.00	2930.27	2337.56	592.71*
5.	Jharkhand	366.00	1095.00	1461.00	675.00	786.00
6.	Goa	84.04	200.00	284.04	204.15	79.89

1	2	3	4	5	6	7
7.	Gujarat	1020.32	1900.00	2920.32	625.92	2394.40*
8.	Haryana	294.40	1620.00	1914.40	1767.57	146.83
9.	Himachal Pradesh	160.08	1800.00	1960.08	1751.76	208.32
10.	Jammu and Kashmir	498.19	900.00	1398.19	1130.41	267.78
11.	Karnataka	1340.88	5850.00	7190.88	6072.36	1118.52
12.	Kerala**		2313.54		2313.54	
13.	Madhya Pradesh	10.97	5000.00	5010.97	3892.09	1118.88
14.	Chhattisgarh	690.76	1339.02	2029.77	1483.00	546.77
15.	Maharashtra	2527.76	9000.00	11527.76	9443.78	2083.98
16.	Manipur	579.21	345.00	924.21	517.11	407.10*
17.	Mizoram	68.87	720.00	788.87	785.75	3.12
18.	Meghalaya	545.75	202.74	798.49	677.9	120.59
19.	Nagaland	Nil	776.80	776.80	776.80	Nil
20.	Orissa	1894.38	1485.00	3379.38	1756.58	1622.80
21.	Punjab	1398.60	1035.00	2433.60	370.26	2063.34
22.	Rajasthan	1714.91	5250.00	6964.91	6667.52	297.39
23.	Sikkim	250.46	422.00	672.46	659.45	13.01
24.	Tamil Nadu	1445.56	4500.00	5945.56	5333.81	611.75
25.	Tripura	48.55	630.00	678.55	653.23	25.32*
26.	Uttar Pradesh		7500.00	2.00	6270.65	1229.35
27.	Uttaranchal	130.57	1400.00	1530.57	1389.18	141.39
28.	West Bengal	53.69	2500.00	2553.69	1837.95	715.74
29.	Chandigarh		50.00	50.00	Nil	
30.	D and N Haveli		135.00	135.00	6.54	
31.	Delhi	96.42	Nil	96.42	36.34	60.08
32.	Lakshadweep		90.00	90.00	64.02	

1	2	3	4	5	6	7
33.	Pondicherry**	71.42	135.00	206.42	11.42	195.00*
34.	Daman and Diu		54.00	45.00	Nil	
35.	A and N Islands		90.00	90.00	60.11	
Total		19384.40	63122.10	72744.95	63938.33	14185.08

* Provisional.

** Utilization report not received.

Construction of National Highway No. 217

1096. SHRI ANADI SAHU : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government have sanctioned funds for construction of National Highway No. 217 from Gopalpur in Orissa to Raipur in Chhattisgarh;

(b) if so, the details thereof; and

(c) the progress made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) Funds amounting to Rs. 591.09 lakhs have been sanctioned for development of NH-217 since its declaration.

(c) Improvement of riding quality has been taken up in a total length of 27 kms, out of which work on 18 kms has been completed.

Setting up of Cultural Centres

1097. SHRI PRAKASH V. PATIL : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government have prepared any action plan to set up cultural centres in various parts of the country;

(b) if so, the details thereof particularly with regard to Maharashtra; and

(c) the details of allocation made for the purpose and the extent to which the funds have been utilized?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) to (c) Under the existing scheme called "Setting up of Multi-purpose Cultural Complexes in the States including those for children" a maximum grant of Rs. 1.00 crore is given in instalments to a registered autonomous body set up by the State Government on the matching basis for the construction cost of the project with the condition that the State Government provides land free of cost to the Society. No formal proposal has been received from the State Government of Maharashtra. The Plan allocation for the year 2002-03 is Rs. 1.00 crore. The parameters of this scheme are under revision.

Eco-Development Project

1098. SHRI VIRENDRA KUMAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have identified any Eco-Development Projects in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the financial assistance provided for launching such projects in the State, project-wise?

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) Yes, Sir. A World Bank aided India Eco Development Project is under implementation in Pench Tiger Reserve, apart from the Centrally Sponsored Scheme 'Eco Development Around National Parks and Sanctuaries including Tiger Reserves' in other protected areas of Madhya Pradesh

(b) The Project aims at conserving biodiversity through Eco development and has the following major components :

- (i) Improved Protected Area Management
- (ii) Village Eco development
- (iii) Environmental education and awareness
- (iv) Impact monitoring and Research

The original allocation of funds for Pench Tiger Reserve was Rs. 2790 lakhs, which has been revised to Rs. 2953 lakhs, keeping in view the extension of Project closing date to 30-06-2003.

(c) The total amount of funds released up to 31-3-2002 since the start of the Project is Rs. 1830.32 lakhs. Besides the project, assistance for eco development has been provided under the Centrally Sponsored Eco-Development Scheme financial assistance provided during the IX five year plan to other Protected Areas of Madhya Pradesh is as below:-

(Rs. in Lakhs)

1997-98	1998-99	1999-2000	2000-2001	2001-02
51.33	65.89	63.277	126.53	231.974

[Translation]

Allocation of Funds for Ajanta Caves

1099. SHRI DANVE RAOSAHEB PATIL : Will the Minister of TOURISM AND CULTURE be pleased to state the funds allocated for the development of Ajanta Caves during the year 2002-2003?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : The funds allocated by the Archaeological Survey of India so far for the maintenance and development of Ajanta Caves for the year 2002-2003 are Rs. 57.10 lakhs.

[English]

Income and Expenditure of Wage Earners

1100. SHRI S. AJAYA KUMAR : Will the Minister of LABOUR be pleased to state the ratio of income and expenditure of wage earners in respect of food, clothing, housing, medical and education in India and other developing countries?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : A statement giving percentage distribution of consumption expenditure on food, clothing, housing, medical and education in India and other developing countries as per ILO's statistics is enclosed.

Statement

Percentage Distribution of Consumption Expenditure

Sl. No.	Name of the country	Food and beverages	Clothing and footwear	Housing	Medical care and health	Others including education
1	2	3	4	5	6	7
1.	Israel	23.3	7.3	25.2	5.2	39.0
2.	Malaysia	32.7	4.3	18.5	1.2	43.3
3.	Brazil	26.5	12.4	21.2	7.45	32.4
4.	Korea	32.0	8.3	9.2	5.3	45.2
5.	Mexico	34.3	7.6	5.2	2.7	50.2

1	2	3	4	5	6	7
6.	Zimbabwe	35.0	17.0	12.0	2.0	34.0
7.	Thailand	39.9	6.7	26.6	6.6	20.2
8.	Pakistan	45.7	7.4	18.5	—	28.4
9.	Yugoslavia	42.7	10.0	11.5	3.4	32.4
10.	Nepal	54.1	11.0	19.2	3.3	12.4
11.	China	52.4	13.8	8.3	1.4	24.1
12.	India	59.7	7.3	7.0	3.7	22.3
13.	Egypt	56.5	11.2	11.0	2.3	19.0
14.	Nigeria	64.6	3.8	11.1	—	20.5
15.	Sri Lanka	56.5	4.5	13.3	3.8	21.9

Source : ILO.

Production of Cash Crops

1101. PROF. A.K. PREMAJAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the total production of cotton, sugarcane, rice, wheat and major cash crops during the last three years, year-wise;

(b) whether there is a declining trend in the productivity of these crops;

(c) if so, the reasons therefor; and

(d) the steps taken to increase their production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) The production of cotton, sugarcane, jute and mesta, oilseeds, rice, wheat and coarse cereals during 1998-99 to 2000-01 is given in the table below :

(Production in Million Tonnes)

Crop	1999-2000	2000-01	2001-02*
1	2	3	4
Cotton**	11.53	9.65	11.69

1	2	3	4
Sugarcane	299.32	299.21	292.21
Jute and Mesta®	10.56	10.48	10.79
Nine Oilseeds#	20.72	18.40	20.73
Rice	89.68	84.87	91.61
Wheat	76.37	68.76	71.47
Coarse Cereals	30.23	31.62	34.72

*Fourth Advance estimates as on 27.6.2002.

**Million Bales of 170 kgs. each.

®Million Bales of 180 kgs. each.

Includes Groundnut, Castorseed, Nigerseed, Sesamum, Rapeseed and Mustard, Linseed, Safflower, Sunflower and Soyabean.

(b) to (d) The productivity of the above-mentioned crops from 1999-2000 to 2001-02 does not show a consistently declining trend, except in the case of sugarcane, as is evident from the following table.

(Yield in Kgs. per hectare)

[Translation]

Crop	1999-2000	2000-01	2001-02*
Cotton	225	191	223
Sugarcane	70935	69636	67098
Jute and Mesta	1836	1852	1770
Nine Oilseeds	853	791	907
Rice	1986	1913	2054
Wheat	2778	2743	2747
Coarse Cereals	1034	1042	1155

*Fourth Advance estimates as on 27.6.2002.

The agriculture production and productivity in the country are greatly influenced by the extent of rainfall and its temporal and spatial spread because about 62% of the net area sown is dependent on rains for water. However, the productivity of various crops shows a long-term upward trend, albeit with fluctuations.

In order to further improve the performance of the agriculture sector, the Government have launched various new initiatives such as promotion of watershed development programmes, emphasis on developing and promoting new technologies, measures for increasing availability of agricultural credit, Market Information Network and National Agriculture Insurance Scheme etc. Besides, the Government also encourage farmers to increase production through price policy which includes implementation of Minimum Support Price and Market Intervention Schemes, procurement by public agencies and by using instruments of trade. Apart from these, the Government have also switched over from the conventional schematic approach to macro-management from November 2000 for providing assistance to the States. The Macro-Management Scheme integrates 27 schemes into one for supplementing and complementing the efforts of State Governments through work plans. This gives flexibility to States to address specific problems faced by them depending on local requirements, avoid overlapping in the contents of different schemes and aim at allround development of agriculture.

Development of Pilgrim Centres

1102. SHRI JAI PRAKSH : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government propose to formulate a plan for development of all pilgrimage centres in the country on the lines of Vaishno Devi Mandir;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) to (c) Development of tourist places including places of pilgrimage, historical and cultural significance are primarily undertaken by the State Government/UT Administration. However, with a view to improving environment, in and around pilgrimage centres, the State Government, wherever considered necessary, have been informally advised to introduce reform of management on the lines of Vaishno Devi Shrine Management Reforms.

[English]

Assistance to Coconut Farmers Affected by Cyclone

1103. SHRI SULTAN SALAHUDDIN OWAISI : Will the minister of AGRICULTURE be pleased to state :

(a) whether the Government have provided Rs. 6.5 crore as relief to coconut farmers affected by cyclone in Srikakulam district of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the total amount has been released to the Government of Andhra Pradesh;

(d) if so, the details thereof; and

(e) if not, the time by which the said amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (d) Coconut gardens in Srikakulam district of Andhra Pradesh were affected by cyclone in October, 1999. The

Central Team of Experts, constituted by Government of India visited Srikakulam district and made in-depth field study of the situation and recommended relief measures for rehabilitation of the coconut gardens. Government of India sanctioned a total amount of Rs. 6.15 crores as relief to coconut farmers affected by cyclone in Srikakulam district of Andhra Pradesh. The entire amount of Rs. 6.15 crores has been released to Government of Andhra Pradesh for the purpose as per details given below :

Year	Amount released (Rupees in crores)
1999-2000	1.00
2000-2001	5.15
Total	6.15

(e) Does not arise.

Upgradation of Local Breed of Cow in Assam

1104. SHRI M.K. SUBBA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Assam has sought any Central aid for its ambitious project to upgrade its local breed of cow under its Swarnadhenu Scheme;

(b) if so, the main features and characteristic of the breed sought to be developed; and

(c) the nature and extent of aid sought and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) No, Sir. However, the Government of Assam submitted a proposal under National Project for Cattle and Buffalo Breeding with a total outlay of Rs. 37.37 crores which was not in conformity with the guidelines of the

Scheme and had certain deficiencies. These have been discussed with the State officials and revised proposal is awaited.

[Translation]

Livestock Census

1105. SHRI LAXMAN GILUWA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any livestock census has recently been conducted in the country particularly in Jharkhand;

(b) if so, the number of cattle especially milch and cross breed cattle recorded in the country, State-wise; and

(c) the steps being taken by the Union and State Governments to increase the number of cattle and also to improve their breed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) The 16th Livestock Census had been conducted in the country with reference date as 15th October, 1997. However, Bihar/Jharkhand did not undertake this work.

(b) A statement is enclosed.

(c) The main focus of policy of the Government at present is to reduce mortality in cattle by undertaking livestock health cover. It is felt that the number of cattle exceeds the carrying capacity of the land with an increasing human population competing with animals for the produce of the land. Therefore, the approach has been to concentrate on improvement of productivity of cattle rather than increasing their number. Both the State and Centre have established breeding farms for supply of improved germplasm. A national project for Cattle and Buffalo Breeding has also been initiated to reach quality breeding inputs at farmer's doorstep.

Statement

State-wise Cattle Population and Milched Cattles

Sl. No.	States	Cattle	Milch		Total Milch
			Cross-Breed	Indigenous	
1	2	3	4	5	6
1.	Andhra Pradesh	10602070	227559	1430162	1657721

1	2	3	4	5	6
2.	Arunachal Pradesh	452920	2330	51855	54185
3.	Assam	8000304	84327	1264863	1349190
4.	Bihar #				
4a.	Jharkhand				
5.	Gujrat	6748835	134840	1346015	1480855
6.	Goa	87978	3236	11652	14888
7.	Haryana	2399832	166773	305693	472466
8.	Himachal Pradesh	2094511	161419	294892	456311
9.	Jammu and Kashmir	3175473	271513	427023	698536
10.	Karnataka	10831134	522553	1757415	2279968
11.	Kerala@	3396335	785357	329657	1115014
12.	Madhya Pradesh	19496874	58384	3090922	3149306
12a.	Chhattisgarh	8852544	26904	1093102	1120006
13.	Maharashtra	18071537	732957	2181531	2914488
14.	Manipur	508264	12865	47824	60689
15.	Meghalaya	738262	7322	131332	138654
16.	Mizoram	33312	2492	3999	6491
17.	Nagaland	383308	28490	34253	62743
18.	Orissa	13810489	234057	1705325	1939382
19.	Punjab	2638978	631135	197287	828422
20.	Rajasthan	12141402	75316	2408575	2483891
21.	Sikkim	143024	13517	15031	28548
22.	Tamilnadu	9046538	144617	131761	276378
23.	Tripura	1227568	18438	253841	272279
24.	Uttar Pradesh	22047295	444160	2937289	3381449
24a.	Uttaranchal \$				
25.	West Bengal #	17831665	296753	270176	3036929

1	2	3	4	5	6
26.	Andaman and Nicobar	60180	1494	10866	12360
27.	Chandigarh	7254	3773	357	4130
28.	Dadra and Nagar Haveli.#				
29.	Delhi	95660	31816	19461	51277
30.	Lakshadweep	3399	209	339	548
31.	Pondicherry	122621	16850	6228	23078
32.	Daman and Diu	5450	2	625	627
Total All India**		175055016	5141458	24229351	29370809

#Census work not initiated in these States/UTs.

@Based on 1996 census data.

\$Livestock data combined with U.P.

**Total Excludes Bihar/Jharkhand and Dadra and Nagar Haveli.

Workers Rendered Jobless Due to Closure of Factories

1106. SHRI SURESH CHANDEL : Will the Minister of LABOUR be pleased to state :

(a) whether a huge number of factories have been closed and crores of workers rendered jobless as a result of the new economic policy;

(b) if so, the details indicating the exact number of such workers in this regard as on date;

(c) the steps taken to protect the interests of workers in this phase of economic liberalisation;

(d) whether the labour laws aimed at imparting justice to the workers are to be made more stringent and effective; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) Since 1992, 2073 units have been closed down and 1.49 lakh workers have been affected.

(c) to (e) Safeguards are provided under various

labour legislations to protect the interests of the workers. However, review and updation of these laws is a continuous process. Amendments in the Trade Union Act, 1926 and the Workmen's Compensation Act, 1923 were carried out recently.

[English]

Registration System of Vehicles

1107. SHRI SURESH RAMRAO JADHAV : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the details of the system of disposal prescribed in Motor Vehicles Act, 1989 for the old registration numbers when the new system of registration came into force;

(b) whether several transport authorities are still issuing old registration numbers to new vehicles;

(c) if so, the details thereof; and

(d) the action being taken against them?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) The new system of registration mark came into force on 1st July, 1989. The

new system of registration, however, does not disturb the registration mark already allotted to the vehicles as per the old registration patterns.

(b) This Ministry is not aware about any deviation being made by State Transport Authorities in this regard.

(c) and (d) Does not arise.

[Translation]

Office Expenses

1108. SHRI RAMDAS ATHAWALE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the amount spent by various departments and Public Sector Undertakings (PSUs) under his Ministry during each of the last three years on publicity, advertisements reception, refreshments, inaugurations, seminars conferences, tours (including foreign), telephone bills, including STD and ISD calls, electricity bills (especially airconditioner's and cooler's bills) and other offices expences separately under above heads;

(b) whether the Government propose to launch any drive for economy in expenditure under above heads;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (d) The information is being collected and will be laid on the Table of the House at the earliest.

Increase in Production of Fodder

1109. SHRI BIR SINGH MAHATO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any Central scheme has been implemented to increase the production of fodder in West Bengal;

(b) if so, the details thereof;

(c) whether the Government have assessed the success of this scheme in the State;

(d) if so, the extent thereof; and

(e) the other efforts made by the Central and State Governments for increasing the production for treating the production of fodder in the State especially in the areas of deficit in fodder?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Yes, Sir. Central Government implements a scheme "Central Fodder Development Organization" for the development of feed and fodder in the State. Regional Station for Forage Production and Demonstration located in Kalyani (WB), take care of the Feed and Fodder Programme in the State of West Bengal. This station is engaged in multiplication of good quality seeds of newly evolved fodder varieties. They also organize training programmes, field days/farmers fair and conduct fodder demonstrations at the farmer's field showing latest know-how on fodder production adopting new varieties evolved by Universities/ICAR Institutions. Besides, there is also a "Central Minikit Testing Programme on Fodder Crops", under which fodder minikits are provided to the State Governments for onward supply to the farmers free of cost in both the season i.e. Kharif and Rabi.

(c) and (d) The monitoring of the progress is being continuously done by the Government of India.

(e) A new Centrally Sponsored Scheme "Enhancement of Feed and Fodder Production including Improvement of Common Property Resources" has been proposed for 10th Five Year Plan for implementation in the country as a whole. The EFC memo of the Scheme is under formulation.

[English]

Spread of Diseases due to CNG run Vehicles

1110. SHRI A. NARENDRA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether pollution emitted by CNG vehicles causes diseases like T.B. and Cancer; and

(b) if so, the details of action being taken by the Government to check this pollution?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) No conclusive data is available to establish the co-relationship between the emissions from the CNG vehicles and consequential health impacts including T.B. and cancer.

(b) Does not arise.

Delhi Milk Scheme

1111. SHRI ANANTA NAYAK :

SHRI RAM MOHAN GADDE :

SHRI AMBAREESHA :

SHRI M.V.V.S. MURTHI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Indian Petro Chemicals Limited (IPCL) ratio of 80:20 introduced by consensus decision in Delhi Milk Scheme (DMS) was discontinued in clear violation of the conduct rules;

(b) if so, whether any enquiry has been conducted;

(c) if so, the details thereof and the stage at which the matter stands at present;

(d) the quantum of losses accumulated in DMS during each of the last three years and thereafter;

(e) the reasons therefor; and

(f) the action plan chalked out to minimise the losses and to make the DMS economically more viable?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) to (c) DMS was granted license to purchase LDPE granules from IPCL for converting the granules into polythene films. On the advice of IPCL, it was decided to mix granule of LDPE and LLDPE in the ratio of 80:20 to economize the expenditure for conversion of granules into polythene films from private film processors. This was discontinued but now this ratio has been reintroduced. The reasons for its discontinuance have been inquired into and responsibility is being fixed in consultation with CVC.

(d)

Year	Cash Loss	Non-Cash Loss	Total Loss	Accumulated Loss
1999-2000	5490.72	2180.81	7671.53	56351.67 (Prov.)
2000-2001	333.58	1069.77	1958.35	58310.02 (Prov.)
2001-2002	811.59 (Estimated)	795.89	1607.48	9917.50 (Prov.)

(e) The reasons for losses include under utilization of plant capacity, decline in sale of DMS milk, disproportionate staff strength vis a vis sale capacity, outdated machinery and manual as well as labour intensive system of production, increase in the cost of raw materials, return of unsold milk and increased staff expenses due to recommendations of V Pay Commission.

(f) The Delhi Milk Scheme is adopting professional approaches in different areas of operations such as marketing, transportation and plant operations to reduce the losses.

Flight between Metros and Agartala

1112. SHRI KHAGEN DAS : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the air passengers travelling from/to various metros visiting Agartala are required to spend a night in Kolkata;

(b) if so, the reasons therefor; and

(c) whether the Government propose to change the time schedule of the A-320 Airbus flight between Kolkata and Agartala so that passengers are not forced to stay overnight at Kolkata?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) Passengers travelling from various metros to Agartala are not required to spend a night at Kolkata on five days a week (Monday, Wednesday, Thursday, Friday and Sunday), since same day onward connection from Kolkata

to Agartala is available. However, for passengers travelling from Chennai to Agartala via Kolkata there is no onward link on the same day. For passengers travelling from Agartala to various metros same day onward connection is available from Kolkata.

Scheduling constraints do not permit Indian Airlines to provide daily connection from Metro cities to Agartala.

[Translation]

Units of KVIC

1113. SHRI RAM TAHAL CHOUDHARY :
SHRI SHIVAJI MANE :
PROF. DUKHA BHAGAT :

Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the number of units of Khadi and Village Industries Commission (KVIC) established in the country during the last three years alongwith the financial assistance provided to them, State-wise;

(b) the details of progress made with regard to rural industrialization and employment to the rural youths under various schemes, State-wise;

(c) the details of programmes prepared under the KVIC and facilities/incentives proposed to be provided alongwith the targets fixed in this regard for the current financial year, State-wise; and

(d) the details of changes proposed to be made in the current schemes alongwith new proposals to be initiated in the country, State-wise?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA) : (a) the Khadi and Village Industries Commission (KVIC) does not set up units of its own. However, State-wise projects financed by KVIC under the Rural Employment Generation Programme (REGP) and the financial assistance provided under this Scheme during last three years are attached and enclosed in Statement-I and Statement-II respectively.

(b) and (c) The KVIC is implementing the REGP scheme throughout the country for the development of

Khadi and Village Industries including Agro and Rural Industries. Under this scheme, the KVIC provides margin money assistance at the rate of 25% of the project cost upto Rs. 10 lakhs and for the project above Rs. 10 lakhs and upto Rs. 25 lakhs, rate of margin money is 25% of Rs. 10 lakhs plus 10% on remaining cost of the project. In the case of SC/ST/OBC/Women/Physically/Handicapped/Ex-Servicemen and Minority Community beneficiary institution and for hill border and tribal areas, North Western Region, Sikkim, Andaman and Nicobar Island, Lakshadweep, the margin money grant is 30% of the project cost upto Rs. 10 lakhs but above this amount and upto Rs. 25 lakhs it is 30% of 10 lakhs plus 10% of the remaining cost of the project. Under this scheme, the beneficiary's contribution is at least 10% of the project cost. In case of SC/ST and other weaker sections, beneficiary's contribution is 5% of the project cost. This scheme is being implemented through Public Sector banks, Regional Rural Bank etc. The State-wise details of progress made under this scheme as on 31.03.2001, is given in the enclosed Statement-III.

The State-wise targets set for the current financial year i.e. 2002-2003 under REGP are given in the enclosed Statement-IV.

(d) Improvements in the Scheme and Programmes are a continuing evolutionary process and accordingly scheme and programme are refined/modified. However, no proposal for major changes is under consideration.

Statement-I

State-wise projects sanctioned by the KVIC during 1998-99, 1999-2000 and 2000-2001

Sl. No.	Name of the States/UTs	1998-99	1999-2000	2000-2001
1	2	3	4	5
1.	Andhra Pradesh	756	1807	5388
2.	Arunachal Pradesh	98	7	202
3.	Assam	35	46	120
4.	Bihar	148	114	155

1	2	3	4	5
5. Goa		182	354	837
6. Gujarat		20	166	356
7. Haryana		471	394	2078
8. Himachal Pradesh		124	39	250
9. Jammu and Kashmir		—	2472	2471
10. Karnataka		1124	4212	3083
11. Kerala		423	1900	1601
12. Madhya Pradesh		1807	5800	8038
13. Maharashtra		1856	3274	6354
14. Manipur		193	50	359
15. Meghalaya		63	1875	623
16. Mizoram		243	176	302
17. Nagaland		40	309	4119
18. Orissa		352	226	199
19. Punjab		301	2605	3215
20. Rajasthan		2551	10710	3735
21. Sikkim		06	01	03
22. Tamil Nadu		164	1013	1629
23. Tripura		—	01	20
24. Uttar Pradesh		1306	620	7745
25. West Bengal		1513	6011	781
26. Andaman and Nicobar		29	29	25
27. Delhi		84	39	37
28. Chandigarh		01	19	—
29. Dadra Nagar Haveli		01	—	06

1	2	3	4	5
30. Pondicherry		824	10	59
31. Lakshadweep		—	—	—
32. Daman and Diu		—	—	—
33. Chhattisgarh		—	—	79
34. Jharkhand		—	—	6
35. Uttranchal		—	—	44
Total		14707	44279	63919

Statement-II

Statewise disbursement of funds under REGP for the last three years

(Rs. in lakhs)

S. No.	States/Union Territories	1998-1999	1999-2000	2000-2001
1	2	3	4	5
1.	Andhra Pradesh	87.88	217.81	776.04
2.	Arunachal Pradesh	0.00	0.00	30.00
3.	Assam	2.01	15.78	67.94
4.	Bihar	5.61	22.47	28.65
5.	Goa	2.46	22.16	139.58
6.	Gujarat	2.83	21.67	41.47
7.	Haryana	85.35	85.35	539.78
8.	Himachal Pradesh	0.00	0.00	0.00
9.	Jammu and Kashmir	8.79	53.92	283.67
10.	Karnataka	65.00	485.38	736.34
11.	Kerala	107.57	334.39	942.2

1	2	3	4	5
12. Madhya Pradesh	95.81	562.67	777.05	
13. Maharashtra	312.23	809.13	734.79	
14. Manipur	0.00	0.00	0.00	
15. Meghalaya	3.00	7.92	53.12	
16. Mizoram	0.00	0.00	0.00	
17. Nagaland	0.00	4.31	180.74	
18. Orissa	3.19	27.74	58.32	
19. Punjab	162.99	780.74	1048.61	
20. Rajasthan	118.24	792.24	1096.2	
21. Sikkim	0.00	0.00	11.91	
22. Tamil Nadu	86.4	321.02	470.68	
23. Tripura	0.00	1.14	7.17	
24. Uttar Pradesh	229.29	549.03	1917.53	
25. West Bengal	14.27	7.61	191.06	
26. Andaman and Nicobar	0.00	0.00	1.71	
27. Chandigarh	0.22	5.06	4.84	
28. Dadra Nagar Haveli	0.00	0.00	2.5	
29. Delhi	0.83	1.05	15.82	
30. Pondicherry	0.15	1.58	9.21	
31. Daman and Diu	0.00	0.00	0.00	
32. Lakshadweep	0.00	0.00	0.00	
33. Chhattisgarh	0.00	0.00	2.94	
34. Jharkhand	0.00	0.00	12.37	
35. Uttaranchal	0.00	0.00	13.98	
Total	1394.12	5130.15	10196.22	

Statement-III

Statewise projects financed and jobs created as on 31.03.2001 under REGP

S. No.	States/Union Territories	No. of project	Persons in lakhs
1	2	3	4
1.	Andhra Pradesh	8933	81985
2.	Arunachal Pradesh	310	2747
3.	Assam	205	1865
4.	Bihar	417	3736
5.	Goa	1446	13188
6.	Gujarat	596	5385
7.	Haryana	2993	27475
8.	Himachal Pradesh	458	4176
9.	Jammu and Kashmir	4964	45498
10.	Karnataka	8937	81985
11.	Kerala	4141	37915
12.	Madhya Pradesh	15666	144249
13.	Maharashtra	14165	130486
14.	Manipur	612	5604
15.	Meghalaya	2562	23518
16.	Mizoram	723	6594
17.	Nagaland	4500	41212
18.	Orissa	777	7033
19.	Punjab	6225	57038
20.	Rajasthan	17454	160124
21.	Sikkim	18	219
22.	Tamil Nadu	2886	37374

1	2	3	4
23.	Tripura	21	220
24.	Uttar Pradesh	9809	89681
25.	West Bengal	8305	77160
26.	Andaman and Nicobar	112	989
27.	Chandigarh	99	879
28.	Dadra Nagar Haveli	07	68
29.	Delhi	172	1538
30.	Pondicherry	893	8132
31.	Chhattisgarh	79	659
32.	Jharkhand	06	56
33.	Uttaranchal	44	330
Total		119714	1099118

Statement-IV*State-wise target under REGP for 2002-2003*

S. No.	States/Union Territories	Projects under REGP
1	2	3
1.	Andhra Pradesh	3852
2.	Arunachal Pradesh	252
3.	Assam	804
4.	Bihar	1768
5.	Goa	240
6.	Gujarat	928
7.	Haryana	1324
8.	Himachal Pradesh	872
9.	Jammu and Kashmir	952

1	2	3
10.	Karnataka	2072
11.	Kerala	2072
12.	Madhya Pradesh	3364
13.	Maharashtra	2404
14.	Manipur	436
15.	Meghalaya	356
16.	Mizoram	468
17.	Nagaland	360
18.	Orissa	1012
19.	Punjab	2000
20.	Rajasthan	3724
21.	Sikkim	28
22.	Tamil Nadu	2508
23.	Tripura	308
24.	Uttar Pradesh	6288
25.	West Bengal	1044
26.	Andaman and Nicobar	04
27.	Chandigarh	06
28.	Dadra Nagar Haveli	02
29.	Daman and Diu	04
30.	Delhi	36
31.	Lakshadweep	02
32.	Pondicherry	20
33.	Chhattisgarh	728
34.	Jharkhand	492
35.	Uttaranchal	1084
Total		41816

*[English]***Swaranrekha Chandil Project**

1114. SHRI PRABHUNATH SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Swaranrekha Chandil Project between Bihar, West Bengal and Orissa with main dam in Bihar has been pending for the last 15-20 years despite spending a huge amount thereon;

(b) if so, the steps taken by the Government to expedite clearance; and

(c) the time by which the project is likely to be completed and made operational?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) to (c) The Swaranrekha Multipurpose Project of Bihar (now Jharkhand) was cleared by the Advisory Committee of Ministry of Water Resources subject to clearance from Ministry of Environment and Forest, Ministry of Welfare and the concurrence of State Finance Department. The State Government has to comply with the conditions of the Advisory Committee so as to obtain investment clearance from Planning Commission. The Central Government requested Government of Jharkhand to expedite obtaining the forest clearance for the Swaranrekha Multipurpose Project. Concurrence of State Finance Department and clearance from Ministry of Welfare and Ministry of Environment and Forest from environmental angle have been received and sent to Planning Commission for acceptance. Being a State subject, irrigation projects are planned, investigated, implemented and funded by the State Government as per their own priorities. The investment clearance of the project depends inter-alia upon the compliance of observations of the Advisory Committee, Ministry of Water Resources by the State Government.

*** Growth and Sale of Sandalwood**

1115. SHRI P.D. ELANGO VAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have the upto date statistics on the total quantity of sandalwood kept in the

Sandalwood depots/godowns in different parts of the country;

(b) if so, the details indicating the quantity and value of the said wood, State-wise, location-wise;

(c) whether the Union Government have no control over the growing and selling of sandalwood logs in the country; and

(d) if so, the manner in which the Union Government control over the sandal tree vegetation/growth and its marketing through public auctions?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) and (b) Latest statistics are being collected and will be laid on the Table of the House.

(c) and (d) Growing, selling and marketing of sandalwood is regulated under State Acts and regulations. Export of sandalwood is regulated under Export-Import Policy of the Central Government.

*[Translation]***National Highway No. 58**

1116. SHRI C.N. SINGH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the number of vehicles plying daily on National Highway No. 58 Delhi-Haridwar road;

(b) whether in view of the large number of vehicles the Government propose to widen this road into 6 lanes;

(c) if so, the details thereof and the expenditure likely to be incurred thereon; and

(d) the time by which this work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Nearly 6000 to 10,000 commercial vehicles per day are plying on Delhi-Haridwar road (NH 58) in various sections. In terms of Passengers Car Units (PCUs), the traffic is in the range of 25,000 to 50,000 PCUs per day.

(b) to (d) Presently pre qualification of entrepreneurs for 4-laning of Meerut-Muzaffarnagar section on Build-Operate-Transfer (BOT) basis has been undertaken. It is too early to indicate the expenditure and target date of completion.

[English]

Incentives to Students by IA

1117. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines have made any efforts to attract students through incentives;

(b) if so, the details of special incentives being offered to students; and

(c) the other steps being taken by the Indian Airlines to compete with private airlines?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) and (b) Indian Airlines is offering following concessions to the students on its Domestic and International Sectors:-

(i) A discount of 50% on normal Economy Class INR fare is extended for all types of journeys in Economy Class on domestic sectors of Indian Airlines. However, full Inland Air Travel Tax, Passenger Service Fee and Insurance Charge is applicable. The concession is also applicable to foreigners studying in India for travel on domestic sectors.

(ii) Students concession is available on Indian Airlines international sectors for one way or round trip travel, only in Economy Class. The route of travel should be between an Airport in the country of residence and an Airport in the Country where the Educational establishment is situated. A discount of 25% on the normal economy one way or round trip fare is allowed.

(c) Indian Airlines has taken the following measures to improve its share in the domestic market:-

(i) Introduction of market oriented flexi fare policy.

(ii) Introduction of 'Apex Fares'.

(iii) Innovative marketing strategies.

(iv) Acquisition of aircraft on lease to replace ageing aircraft/augmentation of capacity.

(v) Improvement in the quality of product/customer services.

Funds to NGOs by KVIC

1118. SHRI G.S. BASAVARAJ : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether a large number of Non-Governmental Organisations in Karnataka are seeking assistance through Khadi and Village Industry Commission Schemes;

(b) if so, the quantum of funds provided to them by KVIC during the last year;

(c) whether due to lack of funds, KVIC is declining to entertain fresh applications from NGOs for loans in the State;

(d) if so, whether the Union Government propose to enhance the allocations to KVIC for Karnataka to assist more NGOs; and

(e) if so, the details thereof?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA) : (a) to (e) The Khadi and Village Industries Commission (KVIC) is not perceived to be a financial institution. Hence, NGOs/institutions approaching the KVIC for a loan are encouraged to seek credit from banks. However, KVIC is still fulfilling certain old commitments of Khadi and VI loans for which small amounts are disbursed every year.

Bhagat Singh's Birth Place

1119. SHRI DALPAT SINGH PARSTE : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government propose to develop Bhagat Singh's birth place Khatkar Kalan near Banga and the museum projecting his life and struggle, which stand neglected; and

- (b) if so, the details in the regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) and (b) There is no proposal at present for the development of Bhagat Singh's place at Khatkar Kalan and to set up a museum there. No proposal in this regard has been received from the State Government of Punjab or from any other voluntary organisation either.

[Translation]

Development of Livestock

1120. SHRI SUBODH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have formulated any scheme for the development of livestock breeding specially for the Cow, Buffalow, Goat, Sheep and Rabbit in the rural areas;

(b) if so, the details thereof;

(c) whether Bhagalpur district of Bihar has also been included in the scheme;

(d) if not, the reasons therefor; and

(e) the time by which said scheme is likely to be introduced in the said district?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) (i) Yes Sir. A National Project for Cattle and Buffalo Breeding (NPCBB) is being implemented by the Department since 2000-2001.

(ii) The Scheme for conservation of threatened breeds of Sheep, Goat and Rabbit are under pipeline for 10th Plan.

(b) The NPCBB Scheme aims at thoroughly restructuring the cattle and buffalo breeding infrastructure in the country in two phases spanning 10 years. The major objectives of the scheme are providing good quality breeding inputs at the farmers' doorstep, institutional restructuring for greater efficiency, conservation of indigenous breeds as well as human resource development.

(c) to (e) (i) The NPCBB Scheme is envisaged to cover

whole of the country including Bhagalpur district of Bihar. The State will have to formulate a proposal in conformity with the guidelines of the Scheme. The position has been reviewed in the Department in the month of February, 2002 and the State has been requested to submit a revised proposal which is awaited.

(ii) The Scheme for Sheep, Goat and Rabbit is yet to be finalised.

[English]

Emigration Office in Kerala

1121. SHRI K. MURALEEDHARAN : Will the Minister of LABOUR be pleased to state the details of present status of afresh proposal received for opening an Emigration office in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : The Government does not have any proposal to open an office of the Protector of Emigrants in the State of Kerala, in addition to the existing two offices located at Thiruvananthapuram and Cochin.

[Translation]

Amount allocated to Madhya Pradesh under PMRY

1122. SHRI RAMANAND SINGH : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the funds allocated to Madhya Pradesh under PMRY during the year 2001-2002 alongwith the details of funds spent/utilized out of them, district-wise; and

(b) the number of persons benefited therefrom district-wise?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA) : (a) Under the Prime Minister' Rozgar Yojana (PMRY), the Central Government releases funds for Subsidy as well as for Training and Entrepreneurial Development etc. While the funds for Subsidy are authorized to the Reserve Bank of India for passing on to the individual beneficiaries through the implementing banks, the funds for Training and Entrepreneurial Development etc. are released to the States/UTs. Based

on the reports received from the State Government, details of district-wise utilization of Rs. 26.90 lakhs out of Rs. 94.98 lakhs released to Madhya Pradesh during 2001-02 under the PMRY is enclosed in Statement-I.

(b) Based on the reports received from the State Government, district-wise number of persons who were disbursed loans in Madhya Pradesh in the year 2001-02 under the PMRY is enclosed in Statement-II.

Statement-I

District-wise utilisation of Rs. 26.90 lakhs under the PMRY in Madhya Pradesh in 2001-02 as on 17.07.2002

(As Reported by the State Govt.)

Sl. No.	Name of the District	Amount Utilised (Rs.)
1	2	3
1.	Bhind	30,000
2.	Malanpur	—
3.	Morena	15,000
4.	Sheopur	60,000
5.	Datia	80,000
6.	Guna	100,000
7.	Gwalior	110,700
8.	Shivpuri	—
9.	Dewas	81,650
10.	Mandsaur	60,000
11.	Neemuch	30,000
12.	Ratlam	5,950
13.	Shajapur	41,000
14.	Ujjain	114,000
15.	Badwani	45,900

1	2	3
16.	Dhar	17,150
17.	Indore	328,550
18.	Jhabua	63,841
19.	Khandwa	74,850
20.	Khargone	—
21.	Pithampur	—
22.	Harda	40,850
23.	Hoshangabad	60,000
24.	Betul	99,306
25.	Bhopal	108,600
26.	Mandideep	30,000
27.	Raisen	50,000
28.	Rajgarh	60,000
29.	Sehore	155,750
30.	Vidisha	30,000
31.	Chhatarpur	50,000
32.	Damoh	—
33.	Panna	—
34.	Sagar	100,000
35.	Tikamgarh	24,150
36.	Balaghat	70,000
37.	Chhindwara	—
38.	Dindori	—
39.	Jabalpur	49,350
40.	Katni	100,000
41.	Mandla	40,000

1	2	3
42.	Narsinghpur	19,250
43.	Seoni	80,000
44.	Rewa	150,000
45.	Satna	41,300
46.	Shahdol	23,450
47.	Sidhi	24,150
48.	Umariya	25,000
Total		2,689,747

Statement-II

*District-wise number of persons disbursed loans
under the PMRY in Madhya Pradesh in
2001-02 as on 17.07.2002.*

(As Reported by the State Govt.)

Sl. No.	Name of the District	Cases Disbursed by banks (Nos.)
1	2	3
1.	Bhind	88
2.	Malanpur	28
3.	Morena	150
4.	Sheopur	88
5.	Datia	119
6.	Guna	383
7.	Gwalior	678
8.	Shivpuri	249
9.	Dewas	610
10.	Mandsaur	332
11.	Neemuch	199

1	2	3
12.	Ratlam	205
13.	Shajapur	267
14.	Ujjain	502
15.	Badwani	218
16.	Dhar	430
17.	Indore	1108
18.	Jhabua	176
19.	Khandwa	489
20.	Khargone	537
21.	Pithampur	204
22.	Harda	60
23.	Hoshangabad	276
24.	Betul	146
25.	Bhopal	808
26.	Mandideep	126
27.	Raisen	70
28.	Rajgarh	307
29.	Sehore	325
30.	Vidisha	131
31.	Chhatarpur	85
32.	Damoh	95
33.	Panna	22
34.	Sagar	203
35.	Tikamgarh	79
36.	Balaghat	113
37.	Chhindwara	154

1	2	3
38.	Dindori	57
39.	Jabalpur	184
40.	Katni	235
41.	Mandla	59
42.	Narsinghpur	65
43.	Seoni	130
44.	Rewa	265
45.	Satna	222
46.	Shahdol	168
47.	Sidhi	90
48.	Umariya	103
Total		11638

**Modernisation of Irrigation
Projects**

1123. SHRI RAJO SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of major and medium irrigation projects being modernized in the country with the help of the World Bank, State-wise;

(b) the estimated cost of each project and the total amount released by the World Bank for the purpose during the current financial year and for the last four years, State-wise;

(c) whether funding of some projects is still under consideration with the World Bank; and

(d) if so, the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) and (b) At present six World Bank aided Projects, which include component of rehabilitation and modernization of major and medium irrigation projects, among others components, are being implemented in the country. Details of estimated cost of the projects and amounts released by the World Bank are given in the Statement enclosed.

(c) and (d) The following proposals, which inter-alia also include modernization of irrigation schemes, are presently under consideration of the World Bank.

- Madhya Pradesh Water Resources Consolidation Project
- Maharashtra Water Service Improvement Project

Clearance of these projects depends on the viability of the project and the preparedness and priority of the State Governments/implementing agency for its implementation.

Statement

Sl. No.	Name of Project	Latest Project Cost	Date of agreement/ due date of completion	Amount of World Bank Assistance	Disbursement received during the last four years and the current financial year Million U S \$					Cumulative Disbursement upto 6/2002 (Million US \$)
		Rs. Crore		US \$ Million	98-99	99-00	00.01	01-02	02-03	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh Irrigation Project-III	2036.581	3.6.97 31.1.2003	325	8.71	19.71	27.10	23.14	-	141.59

1	2	3	4	5	6	7	8	9	10	11
2.	Andhra Pradesh Economic Restruc- turing Project (Irrigation Component)	962.253	30.1.99 31.3.2004	142.00	—	39.74	12.63	10.52	—	62.99
3.	Orissa Water Resources Consolidation Project	1392.09	5.1.96 30.9.2002	290.90	30.08	28.57	29.26	16.63	—	184.909
4.	Tamil Nadu Water Resources Conso- lidation Project	1067.82	22.9.95 31.3.2002	247.952	19.56	57.50	32.34	20.36	—	166.55
5.	Rajasthan Water Sector Restructur- ing Project	734.00	15.3.2002 31.3.2008	143.00	—	—	—	—	5.00	5.00
6.	UP Water Sector Restructuring Project	760.92	8.3.2002 31.10.2007	149.2	—	—	—	—	5.00	5.00

**Special Facilities to Foreign
Tourists**

1124. SHRI DILIPKUMAR MANSUKHLAL GANDHI :
SHRI RAM SINGH KASWAN :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to offer special facility to foreign tourists while they undertake air journey in order to attract more tourist;

(b) if so, the details thereof; and

(c) the number of foreign tourists likely to visit India annually as a result of these amenities?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) The information is being collected and will be laid on the Table of Sabha.

[English]

**Linking of Major Ports with
National Highways**

1125. SHRIMATI SHYAMA SINGH :
SHRI NARESH PUGLIA :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Union Government have decided to link major ports with National Highways;

(b) if so, the details thereof and the estimated expenditure to be incurred to improve port connectivity;

(c) whether the Government also propose to connect villages with National Highways in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) It has been decided to link 10 major ports in the country with National Highway/State Road.

(b) The details are given in the Statement enclosed.

(c) No, Sir.

(d) Does not arise.

Statement

Port Connectivity Projects

Sl. No.	Port	Stretches for development	Length in km.	Cost Rs. in crores	Target for completion
1.	Paradip	NH-5A (from km 0 to km 74)	74	350	Sept 2005
2.	Haldia	NH-41 (from Kolaghat on NH-6 to Haldia)	53	220	April 2005
3.	Vishakapatnam	State Road	12	80	Dec 2004
4.	Chennai and Ennore	Chennai-Ennore Expressway	6	140	Dec 2005
5.	Tuticorin	NH-7A (Tuticorin-Tirnelvalli section)	51	175	Sept 2005
6.	Cochin	NH-47 (from km. 348/382 to km. 358/300) including 5 major bridges	10	100	June 2005
7.	New Mangalore	NH-17 (Kasaragodu-Mangalore-Udupi section) and NH-48 (Mangalore-Bantwal section)	37	140	Sept 2005
8.	Mormugao	NH-17B (from Port to Verna Junction on NH-17)	18	53	Sept 2003
9.	JNPT	Package-I NH-4B + NH 4	30	143	April 2004
		Package-II SH-54 + Amra Marg + Panvel Creek bridge	16	130	April 2005
10	Kandla	NH-8A (Samkhiali-Gandhidham)	56	191	Completed
Total			363	1722	

Production of Cotton and Cane

1126. SHRI Y.V. RAO : Will the Minister of AGRICULTURE be pleased to state :

- (a) whether the production of cotton and cane has considerably come down during the last three years;
- (b) if so, the reasons therefor;
- (c) the extent of fall in production of cotton in Andhra Pradesh particularly in Guntur; and
- (d) the steps proposed to be taken to increase the growth of the two crops by introducing new high yielding varieties?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) The production of cotton declined during the years 1999-2000 and 2000-01, but it has shown an increase during 2001-02. The production of sugarcane, which had increased in 1999-2000, remained almost the same in 2000-01, but registered a decline in 2001-02, as is evident from the table given below.

Production of Cotton and Sugarcane

Crop	1998-99	1999-2000	2000-01	2001-02*
Cotton (million bales of 170 Kgs. each)	12.29	11.53	9.65	11.69
Sugarcane (million tonnes)	288.72	299.32	299.21	292.21

*Fourth Advance estimates as on 27.6.2002.

(b) While the fall in production of cotton from 1998-99 to 1999-2000 was primarily due to fall in area under cotton cultivation from 9.34 million hectares to 8.71 million hectares, the fall during 2000-01 was due to deficient rainfall in western India, as a result of which large areas faced drought conditions. The production during 2001-02, although better than the two previous years, was adversely affected by the widespread incidence of American Bollworm in Northern India.

The production of sugarcane during 2001-02 was subdued due to moisture stress in the States of Andhra Pradesh, Karnataka and Maharashtra.

(c) The production of Cotton in Andhra Pradesh during 1999-2000 and 2000-01, and the expected production in 2001-02 does not show a fall, although the production in Guntur in 2001-02 is expected to decline, as may be seen from the table below.

Production of Cotton

(Thousand bales of 170 Kgs. each)

	1999- 2000	2000- 01	2001- 02*
Andhra Pradesh	1595	1663	1889
of which Guntur	253	253	194

*Fourth Advance estimates as on 27.6.2002.

(d) A Technology Mission on Cotton (TMOC) has already been launched to increase production and productivity of this crop. The major thrust areas being pursued for improved cotton and sugarcane production, including introduction of high yielding varieties of the two crops, are given in the enclosed statement.

Statement

1. Cotton

- Breeding for resistance against biotic and abiotic stresses, increased boll number, boll weight and increased Ginning Outturn (GOT), stability of varieties and hybrids and development of transgenic plants.
- Augmentation of breeder and certified seed production, including development of Cytoplasmic Male Sterilit (CMS) and Genetic Male Sterilit (GMS) based hybrids.
- Improvement in rainfed production technology of cotton.
- Development of low cost production technologies.

- Emphasis on increasing the efficiency of natural resources and inputs, finding out alternate sources for nutrients and pest control.
- Emphasis on Integrated Nutrient Management (INM) and Integrated Pest Management (IPM).
- Studies on organic and naturally coloured linted cotton.
- Emphasis on better transfer of technologies, socio-economic analysis, better pricing, grading and marketing.
- Establishing better linkages with all agencies involved in the cotton system.
- Developing production technologies for the Eastern region.
- Transfer of technology.

Notable improved varieties/hybrids developed during the IX Plan period are :

North Zone : LHH 144, LH 1556, RS 875, LD 491, HD 107, HD 123, H 1098, RG 18

Central Zone : G.Cot.Hy. 10, PKV Hy.3, Ankur 9, G.Cot. 16, G.Cot.21, PKV Rajat, VICH 9, G.Cot.17

South Zone : LAHH 4, Sruthi, TM 1312, DHH11, Sumangala, Surabhi, L603, L604, SVPR 2, Sahana

In the efficient management of most dreadful Cotton Leaf Curl Virus disease which occurs in North Zone since 1993-94, research efforts have been intensified in identifying resistant cultures besides release of varieties and hybrids as listed below :

1. Cotton Leaf Curl Virus resistant Varieties/ Hybrids : LHH 144, Om Shanker, RS 875
2. Cultures identified for Cotton Leaf Curl Virus resistant : RS 2106, RS 2110, RS 2111, RS 2115, RS 2013, RS 2059, RS 213, RS 2060, CNH 1012, CNH 123

II. Sugarcane

- Genetic improvement of sugarcane
- Improved production technologies
- Management of pests and diseases
- Development of appropriate machinery
- Management of cane under stress
- Development of appropriate ratoon management techniques
- Development of technology for quality seed production
- Farming system research
- Sugarcane post-harvest technology
- Possibilities for reducing cost of sugarcane production
- Transfer of technology

Improved varieties developed during IX Plan Period are :

Early : Co 85004, Co 87263, Co 87268, CoH 92201

Mid-late : Co 87025, Co 86032, Co 87044, Co 91010, Co 8371, Co 8624, CoPant 90223, CoS 91230, BO 128, CoM 88121

Modification in Airfare Structure

1127. SHRI IQBAL AHMAD SARADGI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether International airlines are considering modifications in the New airfare structure for west-bound flights which were introduced from April 1, 2002; and

(b) if so, the details thereof with its salient features?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) and (b) The Advance Purchase Excursion (APEX) Fares, which were introduced in April, 2002 by the international airlines

operating out of India to the west, were further modified by reducing the advance purchase condition from 21 and 14 days to 10 and 5 days respectively.

[Translation]

Development of Road Infrastructure

1128. SHRI A. VENKATESH NAIK :
SHRI ASHOK N. MOHOL :
SHRI RAMSHETH THAKUR :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the financial assistance received from World Bank and other foreign financial institutions for development of road infrastructure during the last three years and thereafter, State-wise;

(b) the details of the projects undertaken by the said assistance in various States particularly Karnataka and Maharashtra;

(c) whether the assistance has been fully utilised;

(d) if not, the reasons therefor; and

(e) the other steps taken by the Union Government to develop the road infrastructure in these States?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) The details of the financial assistance received during the last three years and thereafter from World bank and other foreign institutions are as under :

Sl. No.	Year	Loan	Financial Institutions	States and National Highways covered
1.	1999-2000	Nil	—	—
2.	2000-2001	US \$ 516.0 Million	World Bank	Uttar Pradesh, Bihar and Jharkhand Golden Quadrilateral Project—National Highway No. 2
3.	2000-2001	US \$ 180.0 Million	Asian Development Bank	Gujarat and Maharashtra Golden Quadrilateral Project—National Highway No. 8
4.	2001-2002	US \$ 589.0 Million	World Bank	Uttar Pradesh, Bihar and Jharkhand Golden Quadrilateral Project—National Highway No. 2
5.	2001-2002	US \$ 240.0 Million	Asian Development Bank	Karnataka Golden Quadrilateral Project—National Highway No. 4

(c) and (d) The Projects are in various stages of implementation.

(e) The Government has undertaken a prestigious programme of National Highways Development Project (NHDP). NHDP comprises 4/6-laning of the Golden Quadrilateral (GQ) connecting the four metropolitan cities of Delhi, Mumbai, Chennai and Kolkata and North-South and East-West Corridor connecting Srinagar to Kanyakumari and Silchar to Porbandar, respectively. In respect of non-

NHPD sections of National Highways, Government has been undertaking improvement of riding quality, widening and strengthening, on the basis of traffic needs, inter-se priority and availability of funds.

[English]

Pending Irrigation Projects

1129. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether 171 irrigation projects pending from previous plans are being included in the Tenth Five Year Plan;

(b) if so, whether many of the said projects are pending from the First Five Year Plan onwards;

(c) if so, the reasons for not completing these projects so far; and

(d) the efforts being made to complete these projects in the Tenth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) and (b) Yes, Sir.

(c) and (d) The main reasons for not completing these irrigation projects include thin spreading of resources by taking up too many irrigation schemes without focusing on their completion, resettlement and rehabilitation of project affected families, land acquisition problem, contractual disputes and litigation, completion of head works first without constructing the distribution system, etc.

Concerned with such a large number of projects spilling over from Plan to Plan, the Central Government launched Accelerated Irrigation Benefits Programme (AIBP) during 1996-97 for accelerating implementation of ongoing irrigation/multi-purpose projects on which substantial progress has been made and which are beyond the resource capability of the State Governments and for other major and medium irrigation projects which are in advanced stage of construction. The Central Government has also launched Fast Track Programme during 2001-2002 which envisages providing 100% loan for such approved major/medium irrigation projects which can be completed in 1 year (in two working seasons).

Extra Fare from Overweight Passengers

1130. SHRI SUBODH MOHITE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Air India and Indian Airlines propose to charge extra fare from overweight passengers like some foreign Airlines; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) No, Sir.

(b) Do not arise.

Financial Discrepancies in Purchase of IT Products

1131. SHRI SUNIL KHAN :

PROF. A.K. PREMAJAM :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether serious financial discrepancies have been revealed in the purchase of Information Technology (IT) products by his Ministry;

(b) whether the rate quoted by the NCCF for the supply of computers was higher than the rate Quoted in DGS and D rate contracts for the same brand with similar configurations;

(c) if so, the loss incurred as a result thereof; and

(d) the reasons for making the purchase at a higher rate?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) No, Sir.

(b) The technical configuration under DGS and D rate contract did not fully match the technical configuration decided by a Committee set up by the Ministry of Road Transport and Highways which included a representative of National Informatics Centre. Hence the DGS and D contract rates were not deemed comparable with the rates on which the Ministry procured Information Technology (IT) products through NCCF.

(c) No, Sir.

(d) Does not arise.

[Translation]

**Double Laning/Four Laning of
National Highways**

1132. SHRI ABDUL RASHID SHAHEEN :
SHRI SHIVAJI MANE :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether any proposal for double laning or four laning of all the national highways in the country is under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which the work is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) to (c) Development of National Highways including widening is a continuous process and works are taken up in a phased manner keeping in view the traffic needs, inter se priority and availability of funds. Four/Six laning of about 13,500 kms. of National Highways has been taken up under the National Highways Development Project comprising of Golden Quadrilateral and the North-South and East-West Corridors and Port Connectivity. The work on Golden Quadrilateral is targeted to be substantially completed by December 2003 and on Corridors by December 2007. It is proposed to take up widening to two lane of about 1100 km. of National Highways during the current year.

Liking of National Highways

1133. YOGI ADITYA NATH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether there is any proposal for linking of Delhi-Lucknow and Lucknow-Gorakhpur National Highways with East-West Corridor;

(b) if so, the time by which the said work is likely to be started;

(c) the estimated expenditure to be incurred thereon; and

(d) the number of lanes to be constructed on the said Highways?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) The alignment of East-West Corridor from Silchar to Porbandar passes through the cities of Gorakhpur, Lucknow, Kanpur and Jhansi in the State of Uttar Pradesh. Delhi-Lucknow National Highway-24 from Delhi to Lucknow joins East-West Corridor at Lucknow.

(b) to (d) Delhi-Lucknow (National Highway-24) is 4-laned facility upto Hapur and 2-laned thereafter upto Lucknow. Project preparation for four-laning of Lucknow-Gorakhpur Section of National Highway-28 is being undertaken by National Highways Authority of India. It is too early to indicate the date of start and estimated expenditure. However, East-West Corridor including Lucknow-Gorakhpur Section is targeted to be completed by December, 2007.

[English]

Foreign Funded Tourism Projects

1134. SHRI V. VETRISSELVAN : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) the details of ongoing tourism projects being funded by foreign companies, location-wise;

(b) the amount invested by foreign companies in these projects during each of the last three years, project-wise;

(c) whether the present allocation for tourism is sufficient to meet the target of tourism; and

(d) if so, the efforts being made by the Government to meet the growing demand for funds in the tourism sector?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) and (b) The information is being collected and will be furnished.

(c) and (d) An allocation of Rs. 225 crores has been made for the plan schemes in the year 2002-2003. The

Planning Commission has indicated an allocation of Rs. 2900 crores for the Tenth Plan as against Rs. 595 crores actually provided during the Ninth Plan.

Permission to Grow BT Cotton

1135. SHRI K.H. MUNIYAPPA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have permitted farmers to grow BT Cotton;

(b) if so, whether the Government have asked scientists of the country to study the implications of BT Cotton farming; and

(c) if so, the outcome of the study?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir.

(b) Before according permission for cultivation of three Bt cotton hybrids namely Bt-MECH-12, Bt-MECH-162, and Bt-MECH-184 different Government departments were involved in assessment of agronomic advantage, and biosafety aspects including animal health.

(c) Agronomic evaluation indicated superiority of Bt Cotton hybrids tested in the All India Coordinated Cotton Improvement Project of ICAR. Food safety date indicated that Bt Cotton is safe since its Cotton seed meal is nutritionally equivalent to non-Bt Cotton meal. Date indicated that Bt Cotton hybrids will not pose hazards to public health and will provide protection from menace of the bollworm pest. The three hybrids were recommended for commercial cultivation with certain stipulated conditions. The Government had directed the applicant (M/s Maharashtra Hybrid Seeds Co., Mumbai) to generate information on possible impact of Bt Cotton on non-target insects, crops, susceptibility to bollworms, etc. on yearly basis.

[Translation]

Lease of Chennai Airport to Malaysia

1136. SHRI SUNDER LAL TIWARI :
SHRI SATYAVRAT CHATURVEDI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government of Malaysia has requested the Government of India to give Chennai Airport on lease;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to take any policy/decision regarding leasing of the Indian airports to other countries; and

(d) if so, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) No, Sir.

(b) Does not arise.

(c) It has been decided "in principle" to restructure the airports of Airports Authority of India as and when found suitable through long-term lease. At present, the airports located at Delhi, Mumbai, Chennai and Kolkata have been taken up for this exercise. The process of selection of lessees would be undertaken through global competitive bidding.

(d) The key reasons for restructuring the Airports through long-term lease are to improve the standard of services and facilities at International airports; to facilitate infusion of private sector investments as also foreign direct investment in the airport sector; and to improve managerial efficiency.

[English]

Child Labour in Automobile Workshop in Delhi

1137. SHRI P.R. KYNDIAH : Will the Minister of LABOUR be pleased to state :

(a) whether despite the enactment of several laws to prohibit the employment of child labour there are rampant violation of such Acts;

(b) if so, whether the automobile repair workshops in Delhi are employing child labour below the age of 14 and these child labour are subjected to do straneous jobs, work under polluted surroundings and long hours of duties;

(c) if so, whether the Government have conducted any survey to ascertain the exact number of child labour employed in automobile repair workshops in Delhi;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the action taken or proposed to be taken by the Government to save those children from exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

Exploitation of Mines' Workers

1138. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of LABOUR be pleased to state :

(a) whether the mine workers of the country are exploited by the mines' owners;

(b) if so, the details thereof alongwith the name of mines whose owners are indulging in exploitation of workers; and

(c) the details of the steps being taken by the Government to check this exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) There are a large number of mines in the country where the mine workers are working and whenever any dispute alleging exploitation of workers or non-payment of wages, bonus, gratuity are raised/received, the concerned Assistant Labour Commissioner (Central) takes up the matter in the form of disputes and also takes legal action wherever necessary against the mine owners for non-compliance of provisions under various Acts.

(b) Redressal of grievances is a continuous process. Whenever, grievances come to the notice of the Labour Enforcement Officer (Central)/Assistant Labour Commissioner (Central) and Regional Labour Commissioner (Central), actions are initiated either to settle the matter under the Industrial Disputes Act or take legal actions as per the provisions of various other relevant laws.

(c) In order to check exploitation of workers the provisions of enactments are enforced through routine inspections and legal actions are taken against the defaulting employer to protect the workmen from exploitation.

[English]

Houses for Hamalis

1139. SHRI A. BRAHMANAIAH : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have formulated any plan to provide housing facilities to hamalis;

(b) if so, the amount likely to be spent thereon;

(c) whether the housing programme has been linked to any other on-going housing programmes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (d) A housing scheme for hamalis was formulated and introduced as a pilot project during the year 1996-97 for providing financial assistance for construction of houses for hamalis in the State of Karnataka and Madhya Pradesh which has since been discontinued.

[Translation]

Road Accidents on National Highways

1140. DR. JASWANT SINGH YADAV : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the number of accidents occurred on National Highways in Rajasthan, Uttar Pradesh, Punjab and Himachal Pradesh during the last three years, National Highway-wise;

(b) whether the occurrence of accidents are continuously rising on these National Highways;

(c) if so, the reasons therefor; and

(d) the measures being taken by the Government to check such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) As reported by the State Governments, the number of road accidents on National Highways in Rajasthan, Uttar Pradesh, Punjab and Himachal Pradesh during the last three years are given below. National Highway wise data are not maintained by this Ministry.

Name of the state	1999	2000	2001
Rajasthan	6778	6718	7465
Uttar Pradesh	6442	6198	N.A.
Punjab	1223	1268	N.A.
Himachal Pradesh	829	709	1001

N.A.=Not Available.

(c) Various reasons for road accidents in India as identified are : lack of traffic discipline on the part of drivers and road users, phenomenal increase in the number of motor vehicles with no corresponding increase in road capacity, mixed traffic conditions, over-speeding, drunken driving, mechanical defects in vehicles etc.

(d) Necessary measures of road safety on all National Highways are incorporated in the Road Design at the detailed project report stage. The Government has also taken a number of steps besides highway design to improve the road Safety on National Highways. These include :

- (1) About 15,750 drivers of heavy motor vehicles have been provided refresher training in the last Plan period.
- (2) Publicity campaigns on road safety awareness through audio-visual-print media.
- (3) Grants-in-aid is provided to voluntary organizations for administering road safety programmes.
- (4) Use of simulators in driver's training is encouraged.
- (5) National Award instituted for voluntary organizations/individuals for outstanding work in the field of road safety.

- (6) All India Essay Competition on road safety are organized for school children for creating awareness among the school children.
- (7) Fitness norms for transport vehicles have been tightened.
- (8) Widening/improvement of roads.

[English]

Maize Cultivation

1141. SHRI K.P. SINGH DEO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a vast scope to increase maize cultivation in certain parts of the country, particularly Orissa;

(b) if so, the details thereof and the approximate areas brought under maize cultivation so far State-wise;

(c) whether any assistance from the Union Government has been extended to farmers in the States to increase maize cultivation; and

(d) if so, the details thereof and the steps being taken to boost maize cultivation in the country in general and Orissa in particular?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Yes, Sir. Maize has a big potential in the country including the State of Orissa. The area, production and productivity of maize in the country have increased from 61.40 lakh hectares, 88.80 lakh tonnes and 1,446 Kgs./ha. respectively during 1994-95 to 65.67 lakh hectares, 120.70 lakh tonnes and 1841 Kgs./ha. respectively during 2000-01. The total area brought under maize cultivation, so far in the country, is 65.57 lakh hectares (upto 2000-01, the final data available). The State-wise details of area covered under maize cultivation in the country are given in the enclosed statement.

(c) and (d) Yes, Sir. A Centrally Sponsored Scheme entitled "Accelerated Maize Development Programme (AMDP)" is in implementation, at present, in all the maize potential districts in 26 States, including Orissa in the country, with the objective to increase the production and

productivity of maize. Under AMDP, assistance is provided to the farmers for adoption of latest technologies through Front Line Demonstrations on maize through ICAR (100% assistance by GOI) and Field Demonstrations and Demonstrations on Integrated Pest Management (IPM) on maize and use of improved farm implements. The assistance is routed through State Governments at 75:25 sharing basis between Government of India and State Governments. Besides, assistance is also given for production of good quality seeds and officers and farmers' trainings.

The details of total financial assistance given by Union Government to the State Governments including Orissa and funds released to State Government of Orissa under Accelerated Maize Development Programme (AMDP), to increase maize production in the country, during last four years are as under :

(Rs in lakhs)			
S. No.	Year	Total funds released to State Govts.	Funds released to Orissa Govt.
1.	1998-99	415.00	63.00
2.	1999-2000	435.00	35.18
3.	2000-2001	475.00	2.00
4.	2001-2002	410.00	0.00*

*No release due to considerable unspent balances lying with the State Govt. of Orissa as on 01.04.2001.

While implementing AMDP, to boost maize production in the country, emphasis is also being given on popularization/adoption of the following :

- (i) Use of good quality seeds of hybrid and High Yielding Varieties (HYVs) of Maize;
- (ii) Adoption of seed treatment and maintenance of optimum Plant population;
- (iii) Use of weedicides for effective weeds management;
- (iv) Use of micro-nutrient like Zinc Sulphate @ 20 kg per hectare;
- (v) Adoption of better crop management practices,

balanced use of fertilizer and irrigations at critical stages;

- (vi) To bring more areas during Rabi/Summer under irrigated conditions;
- (vii) Inter-cropping of suitable legumes, oilseeds and vegetables with maize; and
- (viii) To educate the farmers about better production technology and various uses of maize.

In addition to adopting the above steps, the State Government of Orissa is also adopting the seed inoculation with Azotobactor and Phosphate Solubilising Microbes (PSM) while implementing the scheme (AMDP) in 11 districts of the State.

Statement

State-wise and Year-wise details of Area coverage under Maize cultivation during last three years (1998-99 to 2000-2001)

Sl. No.	State	Area in Lakhs hectares		
		1998-99	1999-00	2000-01
1	2	3	4	5
1.	Andhra Pradesh	3.990	4.520	5.233
2.	Arunachal Pradesh	0.362	0.356	0.354
3.	Assam	0.198	0.200	0.202
4.	Bihar	7.111	7.369	6.391
5.	Jharkhand	0.000	0.000	0.899
6.	Goa	0.003	0.002	0.002
7.	Gujarat	4.083	3.910	3.997
8.	Haryana	0.210	0.200	0.160
9.	Himachal Pradesh	3.050	2.999	2.981
10.	Jammu and Kashmir	3.114	3.173	3.302
11.	Madhya Pradesh	8.522	9.052	8.171

1	2	3	4	5
12.	Chhattisgarh	0.000	0.000	0.634
13.	Karnataka	5.124	6.064	6.690
14.	Maharashtra	2.784	2.810	2.625
15.	Manipur	0.030	0.043	0.036
16.	Meghalaya	0.172	0.166	0.169
17.	Mizoram	0.087	0.055	0.066
18.	Nagaland	0.320	0.320	0.313
19.	Orissa	0.510	0.540	0.540
20.	Punjab	1.540	1.630	1.640
21.	Rajasthan	9.510	9.336	9.692
22.	Sikkim	0.394	0.394	0.399
23.	Tamil Nadu	0.557	1.158	1.198
24.	Tripura	0.023	0.013	0.016
25.	Uttar Pradesh	9.958	9.560	9.139
26.	Uttaranchal	0.000	0.000	0.365
27.	West bengal	0.385	0.351	0.353
Total		62.037	64.221	65.567

Plantation in Delhi

1142. SHRI J.S. BRAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that over 7000 old grown up trees fell in the National Capital Delhi during last three months due to storms and heavy rain;

(b) if so, the number of new trees required to be planted to meet ecology imbalance caused by felling of trees; and

(c) the action taken by the Government in this direction so far and to plant deep rooted trees to withstand high velocity wind and storm?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (c) Yes, Sir. During the recent storms around 2074 trees have fallen in the National Capital Delhi, most of which were old, hollow and diseased. More than twice the number of fallen trees are being planted with deep rooted species like Pipal, Neem, Jamun, Bud, Gular etc.

[Translation]

Declaration of Water as National Resource

1143. SHRI KAILASH MEGHWAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Rajasthan has requested his ministry for a constitutional amendment to declare water as national resource; and

(b) if so, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) No, Sir.

(b) Does not arise.

[English]

Green Belt for Abatement of Pollution Control and Environmental Improvement

1144. DR. V. SAROJA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have recently launched a programme namely "Green Belt for Abatement of Pollution and Environmental Improvement" in selected cities/towns to reduce the effects of air, water and noise pollution;

(b) if so, the details thereof;

(c) the names of cities/towns selected under the programme State-wise; and

(d) the total amount earmarked and spent under the scheme, State-wise?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (d) The Government have undertaken a pilot project on Green Belt for Abatement of Pollution and Environmental Improvement to reduce the adverse effects of air, water and noise pollution in five cities/towns of Tamil Nadu viz. Chennai, Coimbatore, Madurai, Salem and Tirunelveli. The project involved raising and planting 294000 saplings in the five cities/towns at a total cost of Rs. 4.557 crores of which Rs. 4.00 crores was funded by Government of India and Rs. 0.557 crores by Government of Tamil Nadu. Similar proposals have been invited from other States also.

[Translation]

**Offices of National Seeds Corporation
in Uttar Pradesh**

1145. SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of offices of National Seeds Corporation (NSC) a Government of India Undertaking in Uttar Pradesh;

(b) the number of those offices which are running in losses and are to be closed down;

(c) whether any alternative scheme is being proposed keeping in view the interests of the farmers; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (d) Eleven offices of National Seeds Corporation Ltd. (NSC) are located in Uttar Pradesh. Seven of these offices suffered losses during 2001-02. One of these offices has been closed down and one more is proposed to be closed down. The interests of farmers within the jurisdiction of such offices would be looked after by the adjoining offices.

[English]

**Bridges Over Rivers of
Tamil Nadu**

1146. SHRI T.T.V. DHINAKARAN : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the status of various bridges over the major rivers of Tamil Nadu at the end of the Ninth Five Year Plan;

(b) the details of funds, allocations made, actually sanctioned for each of the projects in the State during the last three years; and

(c) the proposed allocation for 2002-2003, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) All the bridges over major rivers on National highways in Tamil Nadu are generally in good condition, except for following three bridges; which require reconstruction.

Sl.No.	Name of the Bridge	Status at the end of 9th Five Year Plan
1.	Bridge across river Pazhayar at km 641/6 on NH 47 at Suchindram	Alignment, technical proposal and estimate for land acquisition approved by the Ministry. 90% land has been acquired.
2.	Bridge across Ponni river— (Tiruvalam bridge) at km 122/4 of NH 4	Alignment, technical proposal and estimate for land acquisition approved by the Ministry. Land has been acquired.
3.	Bridge across Thamirabarani river at km 604/4 of NH 47	Alignment, technical proposal and estimate for land acquisition approved by the Ministry. Land has been acquired.

(b) and (c) No sanctions/allocation of fund was made during last three years for the above bridge projects. These projects are included in Annual Plan 2002-03 and following provisions have been made during the year 2002-03.

Sl. No.	Name of the Bridge	Allocation (Rs. in lakh)
1.	Reconstruction of bridge across river Pazhayar at km 641/6 on NH 47 at Suchindram	5.00
2.	Reconstruction of bridge across Ponni river (Tiruvalem bridge) at km 122/4 of NH 4	5.00
3.	Reconstruction of bridge across Thamirabarani river (Kuzhithurai bridge) at km 604/4 of NH 47 [proposed to be taken up on Built Operate and Transfer (BOT) basis]	Nil

Involvement of Foreign Insurance Company

1147. SHRI P.S. GADHAVI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether foreign Insurance companies are likely to be involved in the comprehensive crop insurance scheme;

(b) if so, the details thereof; and

(c) the names of the said companies which have approached the Government for entering this field?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir. There is no such proposal under consideration of Government of India at present.

(b) and (c) Does not arise.

Central Fund for Jessore Road

1148. SHRI AJAY CHAKRABORTY : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Union Government are providing assistance to Government of West Bengal to maintain and improve the Jessore Road, the main link road between Bangladesh and India;

(b) if so, the funds allocated and released therefor during the last three years;

(c) whether any programme for widening of said road is under consideration of the Government;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) This road comprises of State road and National Highways as below.

- | | | |
|-------|---|------------|
| (i) | From Km. 0 to Km. 14.4
(Length 14.4 Km.) | State road |
| (ii) | From Km. 14.4 to Km. 23
(Barasat) (Length 8.6 Km.) | NH-34 |
| (iii) | From Km. 0 (Barasat) to
Bangladesh Border (Length
59.4 Km.) | NH-35 |

The development and maintenance of the State road portion is the responsibility of the State Government of West Bengal and that of National Highway portion is the responsibility of this Ministry.

(b) Widening and strengthening of the State road portion from Km. 8.4 to Km. 14.4 has been approved in the year 2001-02 at a cost of Rs. 15.00 crore under Central Road Fund. Regarding National Highway portion, improvement of riding surface in a length of 35 Km. has been sanctioned for Rs. 5.62 crore during the last three years. Release of funds under Central Road Fund (CRF) and allocations for development and maintenance of National Highways are made State-wise and not work-wise. During the last three years, an amount of Rs. 21.6 crore was released under CRF and allocations of Rs. 270.36 crore for original works and Rs. 105.16 crore for maintenance and repair works have been made for National Highways in the State of West Bengal.

(c) and (d) Out of total length of 82.4 Km. of this road, 23.4 Km. has two lane carriageway, 56.3 Km. has intermediate lane and 3.1 Km. has four lane carriageway. At present, there is no proposal for widening of this National Highway.

(e) Widening of National Highways is taken up in a phased manner based on traffic needs, inter-se priority and availability of resources.

Release of Fund

1149. SHRI RAGHUNATH JHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether funds released to States are not reaching the State Agriculture Development Department within 15 days of their release;

(b) if so, the reasons therefor;

(c) whether funds have not been fully utilized in on-going schemes in crops and horticulture sector;

(d) if so, the unspent amount lying with the States as on date; and

(e) the steps taken to strengthen the monitoring mechanism at the Centre to ensure that funds released to States reach within a time-limit?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) The central assistance reaches to States Finance Department through Inter Government Adjustment Advice issued by the Pay and Accounts Office, through the Central Accounts Unit of Reserve Bank of India at Nagpur. The Agriculture Department in the State Government obtains approval of Competent Authority for sanction of the Scheme and release of funds. Thereafter, fund is disbursed to the implementing agencies by the Department of Agriculture of the State Government.

(c) and (d) Under the Macro Management Scheme covering crop and horticulture sector, an amount of Rs. 631.22 crores was released during the year 2001-02. This is in addition to Rs. 194.34 crores available with the States as unspent balances of the previous year. As on 1.4.2002 an amount of Rs. 236.07 crores has been lying unspent with the States Under the Scheme.

(e) In order to ensure expeditious release of funds to the State Agriculture Department, a special cell has been created in the Office of CCA at Krishi Bhavan for the receipt of Sanction Orders regarding release of central assistance to the States/UTs. The Pay and Accounts Office are sending Inter Government Adjustment Advice to the RBI through Speed Post to avoid delay in release of funds. Monitoring of the Implementation of the Schemes is also done regularly by the Department of Agriculture and Cooperation.

Poultry Industry

1150. SHRIMATI RENUKA CHOWDHURY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have taken/proposed to take any measure to protect/safeguard interests of the Indian poultry industry, in the light of lifting of the quantitative restrictions and providing market access to foreign companies under W.T.O. commitments; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Government have taken the following measures to protect/safeguard interests of the Indian Poultry industry, in the light of lifting of the quantitative restrictions and providing market access to foreign companies under WTO commitments :

1. Import duty on the poultry meat falling under Exim Code 0207.13 and 0207.14 and 1601.00 and 1602.32 had been raised from 35% to 100%.
2. The Livestock Importation Act, 1898 has been amended bringing poultry meat and other poultry products under its purview and their import is allowed against sanitary import permit which is issued after conducting the risk analysis on the international principal of OIE.

Airport at Hubli

1151. SHRI R.L. JALAPPA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are aware that there is a fully equipped airport at Hubli in Karnataka;

(b) if so, the total number of flights operating from this airport daily;

(c) if none, the reasons for the same;

(d) whether private air operators have proposed to operate air service from Hubli to other parts of the country; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) Yes, Sir.

(b) to (e) At present no scheduled operators including private scheduled operators are operating any air services to/from Hubli airport. Only Casual non-scheduled flights are being operated through Hubli airport.

Government has laid down route dispersal guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability subject to compliance of route dispersal guidelines issued by Government.

Pending Irrigation Projects

1152. SHRI AJAY SINGH CHAUTALA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of proposals of irrigation projects, both major and medium, pending with the Union Government for clearance, State-wise as on date;

(b) the estimated cost of each project alongwith the reasons for delay;

(c) the funds provided by the Government to each State during each of the last three years; and

(d) the time by which all the proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) and (b) The appraisal status alongwith estimated cost and reasons for delay of irrigation project proposals received in Central Water Commission for techno-economic appraisal is given in the statement-I

(c) and (d) The details of funds provided by the Government to the States during each of the last three years under Accelerated Irrigation Benefits Programme (AIBP) including Fast Track Programme is given in the statement-II

Clearance of projects is linked to the promptness with which the State Government comply with the outstanding observations of the various Central Appraising Agencies.

Statement-I

Pending Irrigation Projects

Sl. No.	Name of Projects	Name of State	Major/ Medium	Estt. Cost (Cr.)	Cate-gory	Status
1	2	3	4	5	6	7
1.	Nettampadu Lift Irrigation Scheme	Andhra Pradesh	Major	134.30	A	The total water requirement for the project is 2.615 TMC which is proposed to be made available by lifting water from Foreshore of Jurala Reservoir. CWC comments on water availability, dam design, gate design, hydrology, canal design, inter-state, cost estimate and Hydel civil design aspect were

1	2	3	4	5	6	7
						sent to State during February to June 2001. Compliance awaited from the State.
2.	Kalwa Kurthi Lift Irrigation Scheme	Andhra Pradesh	Major	380.00	A	The total water requirement for the project is 4.954 TMC, which is proposed to be water from Foreshore of Srisailem Reservoir. CWC comments on water availability, gate design, BCD, hydrology, plant planning, Embankment, CSMRS, inter-state and cost estimate were sent to State during Feb. to August 2001. Compliance awaited from the State.
3.	Thotappally Barrage Scheme	Andhra Pradesh	Major	462.00	A	Accepted by Screening Committee in its meeting held on 12.11.2001. The project is under examination in various specialised Directorate of CWC and other Central Agencies. The comments of CWC on various aspects were sent to project authorities for their compliance. Project authorities submitted their compliance on 20.5.2002 and these were referred to concerned specialised directorates for examination and clearance.
4.	Pulichintala irrigation Project (Masonry Dam)	Andhra Pradesh	Major	506.20	B	Accepted by TAC in April 1996 subject to clearance from MOEF and MOSJ and E and outstanding comments of CWC on dam design aspect. Replies to comments of CWC on dam design awaited. Also, complete details with reference to comments of CWC on R and R aspect awaited. The State Government has submitted EIA, EMP, and R and R Plan to respective Ministries in Jan. 1996. Clearance awaited.
5.	Krishna Delta System Modernisation ERM	Andhra Pradesh	Major	659.16	B	Accepted by TAC in April 1996 subject to clearance from MOEF and compliance to comments of CWC regarding working table, cost estimate etc. Part state replies received in October, 2000 examined and comments sent to State Govt. in July 2001 requesting for complete replies. Monthly working table for 25 years received from State Govt. in May, 2002 under examination. Clearance from MOEF awaited.

1	2	3	4	5	6	7
6.	Bhima Lift Irrigation	Andhra Pradesh	Major	744.00	B	Accepted by TAC in April 1996 subject to clearance from MOEF, compliance to comments of CWC and Ministry of Agriculture which are still awaited.
7.	Sriramsagar Stage-II	Andhra Pradesh	Major	697.70	B	Accepted by TAC in April 1996 subject to forest clearance from MOEF, and compliance to comments of CWC are still awaited.
8.	Flood Flow Canal from SRSP	Andhra Pradesh	Major	1331.00	B	Accepted by TAC in April 1996 subject to environmental clearance from MOEF and R and R Plan for MOTA, which is awaited.
9.	Jurala (Masonry Dam)	Andhra Pradesh	Major	545.82	B	Accepted by TAC in October 1998 subject to submission of R and R plan to MOTA by State Government. R and R Plan submitted in 1/2001. Clearance awaited.
10	Vamsadhara Project Stage II* (Neradi Barrage)	Andhra Pradesh	Major	275.74 (86-87 SOR)	B	The project was considered and accepted by TAC in its 51st meeting held on 4.12.91 subject no clearance of MOFF, MOTA and concurrence of Orissa Govt. However, inter-state issue regarding construction of Neradi Barrage is yet to be resolved between A.P. and Orissa. As such, State Govt. has come up with Ph-I of St-II.
11.	Gollavagu Reservoir*	Andhra Pradesh	Medium	39.58	A	Draft TAC note received from field unit of CWC, Hyderabad in Sept., 2001. Inter-state aspect is under examination in ISM Dte.
12.	Rallivagu Reservoir	Andhra Pradesh	Medium	26.75	A	Under examination in Field units of CWC.
13.	Nilwai Reservoir	Andhra Pradesh	Medium	48.90	A	Under examination in field units of CWC.
14.	Peddagedda Reservoir Project*	Andhra Pradesh	Medium	3.211	A	The project is being examined in the regional CWC, Hyderabad. Inter-state compliance received from the State Government forwarded to ISM Directorate in May 2002 for clearance, which is awaited. The project is proposed for Phase-I of JBIC assistance.
15.	Appraisal of Mathadivagu reservoir project	Andhra Pradesh	Medium	2.644	A	DPR of the project sent to ISM dte. For examination.

1	2	3	4	5	6	7
16.	Janjhavathi Project*	Andhra Pradesh	Medium	121.0	A	The project was earlier considered and deferred by the TAC held on 28.3.1981 because concurrence of Orissa State for submergence in their territory was not obtained by Govt. of Andhra Pradesh and the project was sent back in April 1987. The project was resubmitted in April 1992 without the concurrence of Govt. of Orissa. Govt. of Orissa intimated that there were some dispute in the inter-state boundary, which is yet to be resolved. The project authorities submitted the updated estimate of Rs. 121.00 crore based on 2000-2001 price level and included in the proposals for JBIC assistance submitted in January 2002. As the State Govt. has already invested Rs. 24.0 crore up to 2000-2001, the JBIC assistance sought is only for the remaining balance cost of Rs. 97.00 Crore.
17.	Pedderu Reservoir	Andhra Pradesh	Medium	26.23	B	Accepted by TAC in November 93 subject to clearance of MOTA and provision of sufficient fund by the State Govt., which is awaited.
18.	Palemvagu (Masonry Dam)*	Andhra Pradesh	Medium	29.13	B	Accepted by TAC in November 1993 subject to forest clearance and providing adequate fund by the State Govt. Forest clearance awaited. The State Govt. has proposed the project for JBIC assistance under Phase-I for Rs. 60.954 cr. (2002).
19.	Valligallu Reservoir*	Andhra Pradesh	Medium	143.67	B	Accepted by TAC in 74th meeting held on 20.9.2000 subject to Concurrence of State Finance Deptt. and monitoring of ground water level. Concurrence of State Finance Deptt. Awaited. The Govt. of Andhra Pradesh proposed to take up the project with JBIC assistance under Phase-I @ Rs. 119.0 crore.
20.	Yerravagu (Earthen Dam)	Andhra Pradesh	Medium	31.28	B	Accepted by Tac in 1/2000 subject to review of design flood at the time of construction, clearance of R and R plan from MOTA and provision of adequate fund. Compliance awaited from State Govt.

1	2	3	4	5	6	7
21.	Suddavagu (Earthen Dam)	Andhra Pradesh	Medium	56.48	B	Accepted by TAC in its 73rd Meeting held on 31.5.2000 subject to Review of design flood at the time of construction, Approval of R and R plan by MOTA, provision of adequate fund.
22.	Peddavagu (Earthen Dam)*	Andhra Pradesh	Medium	202.60	B	Accepted by TAC in its 73rd Meeting held on 31.5.2000 subject to Approval of R and R Plan by MOTA, Forest clearance from MOEF, Provision of adequate funds, Review of design flood, Review of Cropping pattern, Compliance awaited from State Govt. The Govt. proposed to take up the project for JBIC assistance of Rs. 189.6 cr. (2000-2001).
23.	Surampalem Res. Scheme (Earthen Dam)	Andhra Pradesh	Medium	46.70	B	Accepted by TAC in January 2000 subject to Review of design flood at the time of construction, clearance of R and R Plan from MOTA and provision of adequate fund. Compliance awaited from State Govt.
24.	Surampalem Phase-II*	Andhra Pradesh	Medium	49.50	B	Accepted by TAC in December 2000 subject to Provision of adequate funds, Review of design flood of Surampalem Reservoir and Bhupathipalem Reservoir at the time of construction based on observed data, clearance of R and R Plan of Surampalem and Bhupathipalem Reservoir Schemes by the MOTA and clearance of diversion of 180 ha. Forestland of Bhupathipalem Reservoir Scheme as per Forest Conservation Act, 1980 Compliance awaited from State Government. The Govt. has proposed to take up the project under Phase-I for JBIC assistance in 1/2002.
25.	Bhupatipalem (Dam)*	Andhra Pradesh	Medium	47.23	B	Accepted by TAC in 12/2000 subject to Review of design flood at the time of construction based on observed data, Approval of R and R Master Plan by MOTA, Provision of adequate funds and clearance for diversion of 180 ha. Forest and as per Forest Conservation Act 1980. Compliance awaited from State Government. The Govt. has proposed to take up project under Phase-I for JBIC assistance in 1/2002.

1	2	3	4	5	6	7
26.	Kovvadakalva	Andhra Pradesh	Medium	16.02	D	Since the Project has no inter-state Ramifications the Govt. of Andhra Pradesh has been requested to accord clearance to the project at their level as per Planning Commission.,.
27.	Kadwan Reservoir Project	Bihar	Major	1111.14	A	Canal Design, Gate Design, Equipment Planning and Hydrology aspects have been accepted. Comments on construction material (3/99), Dam Design, Embankment, Irrigation Planning (2/2000), Inter state matter (3/2000) and Hydel Civil Design (3/2000) have been forwarded to state Govt. for compliance which is awaited. Govt of Bihar is yet to obtain the concurrence of Govt. of U.P. and Govt. of M.P. in respect of sub-mergence. However Survey of India has completed the reservoir survey needed for back water studies.
28.	Upper Mahananda Irrigation Scheme	Bihar	Major	124.00	A	Comments on Cost (7/2001), ISM, Irrigation Planning and Barrage and Canal design (8/2001), Construction Machinery (9/2001) aspects sent to State for compliance, which is awaited. Monthly Water release pattern at the off-take point from main canal of Phulbari Barrage for Upper Mahananda irrigation scheme of Bihar is still awaited from Government of West Bengal.
29.	Punpun Barrage	Bihar	Major	102.26	B	The scheme was accepted by the Advisory Committee of MOWR in its 77th meeting held on 3.8.2001 subject to concurrence of state finance Department, clearance of Environmental aspect from MOEF and Monitoring of Ground water. Hydrological data observation at Barrage site.
30.	Tilaiya Dhadhar	Bihar	Major	220.11	B	The Project was accepted by TAC in its 73rd meeting held on 31.5.2000 subject to (i) Environmental clearance from Ministry of Environment and Forest. (ii) Concurrence by the State Finance Deptt. (iii) Execution of the project will be subject to fulfilment of relevant clauses as per the agreement of

1	2	3	4	5	6	7
						19th July 1978. An inter state meeting is to be held to consider the fresh observation of Govt. of West Bengal. The convenient date for the meeting will depend upon the outcome of Secretary level talk between Govt. of Bihar and Govt. of Jharkhand. CWC is in continuous touch with Govt. of Bihar.
31.	Mahanadi Reservoir Project-ERM*	Chhattisgarh	Major	572.00	A	The Project was earlier deferred by TAC in 57th Meeting held on 27.1.94. Due to non-compliance of TAC observations, the project was sent back in 3/97. The updated DPR received in 7/2001. Comments awaited from M/o Agriculture, MOEF, MOTA, and MOWR. CWC comments on canal design, Inter-State matter and plant planning aspects awaited. Irrigation planning, cost estimate and ground water planning aspects cleared.
32.	Modernisation of Machchu-1-ERM	Gujarat	Major	8.12	B	Accepted by TAC in 8/93 subject to clearance of MOEF and concurrence of State Finance Department. MOEF has accorded the clearance. Concurrence of Finance Department is awaited.
33.	Bakrol WR Project (Dam)	Gujarat	Medium	23.85	A	State compliance on Water availability, updated cost and B.C. Ratio is awaited.
34.	Western Yamuna Link Channel*	Haryana	Major	31.26	B	Accepted by TAC in its 74th meeting held on 20.9.2000 subject to Concurrence of State Finance Deptt., which is still awaited.
35.	Satluj Yamuna Link Canal	Haryana	Major	61.76	B	Project was accepted by TAC in 1/94 subject to the concurrence of State Finance Department which is still awaited. Ministry of Environment and Forests have cleared project from environment angle in 11/99.
36.	Khet Purali Dam Project* (Earthen Dam)	Haryana	Medium	16.92	A	Comments on Budget, Env, Agricultural, Flood and Economic aspects were sent to State Government for compliance, which is still awaited. State compliance on hydrological aspect and ground water are under examination. Ghaggar Basin States agreed

1	2	3	4	5	6	7
						to accord clearance to the project from Inter-state angle in the meeting held on 22.2.1999. Now the project has been transferred to field unit of CWC (Indus Basin) for further appraisal being a medium project.
37. Renuka Dam (Multipurpose)	Himachal Pradesh	Major	1224.64	B		The project was accepted by TAC in its 72nd Meeting held on 18th January 2000 subject to (i) Decision of bilateral sharing of cost (ii) Environmental and Forest clearance from MOEF. (iii) Clearance of R and R Plan for tribal population from MOTA. Additional Director, M/o Environment and Forest informed on 15/1/2001 that 49 hectares areas of Renuka, Wild Life Sanctuary cannot be diverted for dam construction and hence the proposed site has been rejected.
38. Balh Valley Left Bank Irrigation Project	Himachal Pradesh	Medium	41.64	B		The project was accepted by TAC in its 75th Meeting held on 18.12.2000 subject to concurrence of the State Finance Department and certificate of non-involvement of forest land from the Forest Dept.
39. Modernisation of Dadi Canal-ERM	J and K (Kashmir Region)	Medium	10.91	A		Draft TAC Note was examined and comments/observations were issued in 4/2002. Compliance awaited from State Govt.
40. Mod. of Nandi Canal-ERM	J and K (Kashmir Region)	Medium	6.61	A		Replies on technical comments, received in 10/2001, are under examination. Reply of comments of US (B and T) is awaited from State. The Project stands cleared from Indus Commission.
41. Mod. of Ahji Canal-ERM	J and K (Kashmir Region)	Medium	7.96	A		Technical comments issued in 6/2000. Financial comments received from MOWR and forwarded to State Govt. in 7/2000. State replies to technical and financial comments received in 8/2000 and financial comment forwarded to State in 9/2000 for compliance, which is awaited.
42. Mod. of Lar Canal-ERM	J and K (Kashmir Region)	Medium	6.63	A		Project report received in 11/97. Modified report is under examination in Indus Commission. Financial comments received from MOWR were forwarded to State Govt in

1	2	3	4	5	6	7
						7/2000. Technical comments were issued in 8/2000, Compliance is awaited.
43. Mod. of Mavkhul-ERM	J and K (Kashmir Region)	Medium	7.00	A		DPR received in 12/97. Forest Deptt. clearance for the project received in 12/99. Compliance on technical aspect is awaited from State Govt. Indus Commission has accorded clearance in 2/2001 subject to certain conditions.
44. Mod. of Martand Canal-ERM	J and K (Kashmir Region)	Medium	17.72	A		Project report received in 12/97. Technical comments sent to State in 9/2001, Compliance from the State Govt. is awaited. Indus commission has cleared the project subject to certain observation.
45. Mod. of Babul Canal-ERM	J and K (Kashmir Region)	Medium	4.77	A		DPR received in 6/99. Technical comments sent to State Government in 2/2002. Compliance awaited. Financial aspects cleared by Ministry of Water Resources in 2/2000 subject to State Government's financial concurrence. Design aspect cleared in 12/2000.
46. Modernisation of New Pratap Canal-ERM	J and K (Jammu Region)	Medium	21.68	B		The project was accepted by TAC in its 77th meeting held on 3.8.2001 subject to concurrence of State Finance Department and water rates to be reviewed to bring the rate for surface water at par with that of ground water.
47. Mod. of Kathua Canal-ERM	J and K (Jammu Region)	Medium	15.68	B		The project was accepted by TAC in its 75th meeting held on 18.12.2000 subject to concurrence of State Finance Department for the latest estimated cost of Rs. 15.68 crores and monitoring of ground water level in post project condition for proper planning of surface and ground water utilisation.
48. Tawi Pump House and Tawi Lift Canal-ERM	J and K (Kashmir Region)	Major	13.563	A		Accepted by Screening Committee in its meeting held on 12.11.2001 and is under examination in CWC. Observation on cost and CMC aspects were sent to State in 4/2002, compliance is awaited.

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49.	Kanhar Reservoir Project	Jharkhand	Major	1015.76	A	Comments on Hydrology, Hydel Civil Design, Dam Design, Instrumentation, Canal Design, Construction Material, Power Generation (CEA), ISM and Irrigation Planning aspect were sent to State for compliance, which is awaited. This project also requires clearance from Ministry of Coal.
50.	North Koel Reservoir	Jharkhand	Major	836.11	A	The project was earlier accepted by the TAC in 9/89 for Rs. 439.03 cr. subject to forest clearance. The updated estimate is under appraisal.
51.	Punasi Reservoir*	Jharkhand	Major	221.65	B	Accepted by TAC in 1/99 subject to Forest clearance by MOEF, R and R Plan from MOTA and Concurrence of State Finance Deptt., which are still awaited.
52.	Subernakha (Multipurpose)-Project*	Jharkhand	Major	1428.82	B	Accepted by TAC in 12/1992 subject to Forest clearance by MOEF, R and R Plan by MOTA. Only clearance of 2860 hectare of forestland is awaited.
53.	Ajoy Barrage/Siktia Barrage	Jharkhand	Major	248.10	B	Accepted by TAC in 1/99 subject to Environment and Forest clearance by MOEF and concurrence of State Finance Department for updated cost.
54.	Upper Sakri Reservoir	Jharkhand	Major	123.81	A	Modified report received in 1/98 is under appraisal. Comments on Gates, Emb., Hydrology, Irrigation Planning, BCD and Cost/Financial aspects have been sent to State for compliance. Reply is awaited. During Review Meeting of 11/98, State Officials have intimated that low priority is being given to this project.
55.	Konar Irrigation	Jharkhand	Major	336.69	B	The project was earlier considered by the Advisory Committee in 3/84. The Project was again accepted by the Advisory Committee in its 75th Meeting held in Dec., 2000 subject to concurrence of the State Finance Department for the latest cost of Rs. 336.69 crores, environmental clearance from MOEF and implementation of the

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						project will be subject to strict compliance of the relevant clauses of Interstate Agreement between Government of West Bengal and Bihar (now Jharkhand) of 19th July 1978.
56.	Markandeya	Karnataka	Major	209.85	B	The project was considered and accepted by TAC in its 79th meeting held on 24.05.2002 subject to environmental and forest clearance from MOEF; submission and approval of RR Plan from M/o Tribal Affairs; study to explore possibility of hydropower generation; observations of CGWB to be complied with and concurrence of State Finance Department for the estimated cost.
57.	Singatalur (Huligudda) Lift Irrigation Scheme	Karnataka	Major	123.00	A	Received in 7/98, the project report is under appraisal. The project has already been accepted on Hyd., Plant Planning and Gates Design and Instrumentation aspects. Comments on B and C Design (8/98), I.P. (12/98), Foundation Engg. (11/98), Conc. and Masonry dam Design (11/98), Financial (12/98), ISM (2/99), CSMRS (2/99), MOEF (2/99), CA-I (2/99) sent to State Govt. State replies awaited. Comments on HCD and CGWB is awaited.
58.	Hippargi Irrigation Project (Earthen Dam)	Karnataka	Major	186.70	B	Accepted by TAC in Oct' 86 subject to clearance of MOEF and Backwater Studies.
59.	Upper Tunga Project	Karnataka	Major	1052.33	C	The project was considered and deferred TAC in its 79th meeting held on 24.05.2002 till the matter regarding environmental clearance is sorted out with MOEF. While resubmitting the project proposal, the project authorities should also attempt to increase the intensity of irrigation.
60.	Basapur Lift Irrigation Scheme	Karnataka	Medium	9.36	A	Discussions were held with State Engineers, on 26.2.99 regarding economic viability of the Project. The modified estimate alongwith modified B.C. ratio calculations received from the State Government and is under examination. State replies to comments on ISM aspect have been examined

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						and further comments of ISM Dte. have been sent to State in May, 2002. Compliance is awaited.
61.	Idmalayar Irrigation Project (Barrage, Earthen Dam with Canal System on both bank)	Kerala	Major	107.00	B	Accepted by TAC in 6/94 subject to concurrence from State of Tamilnadu for continued supply of 12.3. TMC of water at Kerala Sholayar HEP, concurrence of State Finance Deptt. TAC observations were to be complied within 6 months. However Govt. of Kerala has not been able to obtain concurrence of Govt. of Tamil Nadu. On the other hand, the Govt. of Tamil Nadu has expressed reservation about clearance of project in 5/96. Copy sent to State Govt. for their comments in 9/96.
62.	Attapady Irr. Project-Masonry Dam with vertical lift type spillway, canal system on both banks)	Kerala	Medium	110.00	A	Modified proforma report envisaging utilisation of 4.6 TMC was received in CWC in 2/96. Project has been examined and State Govt. has been requested to obtain permission of CWDT for utilising 4.6 TMC of water. Updated estimate and replies/compliance is awaited from the State Govt.
63.	Upper Narmada Project (Composite Dam)	Madhya Pradesh	Major	211.92	A	The modified Project Report received in 9/96 is under appraisal. Comments/further comments on financial, canal design and dam design aspects have been sent to State during 3/99 to 10/2001. State compliance on Inter-State aspects, Irrigation Planning and Cost Estimate received in 10/2001 is under examination. Hydrology and equipment aspects cleared by CWC in 9/98 and 5/2000 respectively. Project Authority has to sort out the issues with MOEF for Environmental clearance.
64.	Mahan (Masonry Dam)	Madhya Pradesh	Major	155.10	A	Earlier accepted by TAC in 6/83 subject to certain observations. Planning Commission has suggested to include the part cost of Catchment Area Treatment in the Project Estimate. Recently, Project Authorities have submitted Revised Estimate with Catchment Area Treatment cost which is under examination.

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65.	Halon Irrigation Project (Earthen Dam)	Madhya Pradesh	Major	193.01	A	CWC comments on Hydrology, inter-state and financial aspects send to State Govt. during 1/2002 to 3/2002. State replies on canal design Equipment and Irrigation Planning and Cost estimate are under examination.
66.	Kolar Project (Earthen Dam)	Madhya Pradesh	Major	139.14	B	Accepted by TAC in 4/92 subject to concurrence of State Finance Deptt. and formulation of proposal for conjunctive use of surface and ground water to meet the shortage in Rabi season. State compliance to these observations are awaited.
67.	Thanwar Tank (Earthen Dam)	Madhya Pradesh	Major	24.38	B	Accepted by TAC in 3/91 subject to clearance of R and R plans from M/o Tribal Affairs and MOEF. State compliance were submitted to respective Deptt. for their clearance which is awaited.
68.	Pench Diversion (Earthen Dam)	Madhya Pradesh	Major	184.04	B	Accepted by TAC in 10/88 subject to certain observations. The State compliance has been sent to the Planning Commission. Further information regarding sectors priority and overall resources available in State Plan has been sought by the Planning Commission. The desired information is yet to be submitted by the State.
69.	Rajghat Canal	Madhya Pradesh	Major	309.21	D	Accepted by TAC in 8/93 subject to Forest clearance which has now been received. The Project has been recommended for investment clearance to the Planning Commission during 6/2000 which is awaited. Planning Commission is being reminded regularly for issue of investment clearance.
70.	Human River Project (Earthen Dam)	Maharashtra	Major	423.47	A	CWC comments on Hydrological Studies send to state in 5/2002 for which compliance awaited. other aspects are under examination.
71.	Lower Wardha (Earthen Dam)	Maharashtra	Major	61.99	A	CWC comments on Hydrology, Cost estimate, crop and Irrigation Planning aspect sent to State Govt. from 2/99 to 6/2001. State compliance of masonry dam design and

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						R.R. aspects sent to concerned unit for examination during 4/99 to 6/99. Gates design, Canal design, Financial, Plant Planning and Inter-state aspects cleared. In principle clearance given by Forest Deptt. in 4/99.
72. Gunjawani (Earthen Dam)	Maharashtra	Major	86.77	A		Comments on Environment and Forest aspect foundation design and compliance material aspect sent to state during 8/99 to 6/2002. State compliance on Plant Planning, Embankment, Irrigation Planning, Financial, Gates Design and Instrumentation aspects, Canal design, Inter-state and Hydrological aspects sent to concerned Dtes. in 11/2000 to 3/2002.
73. Lendi Irrigation Project-Joint venture of Maharashtra and A.P. (Earthen Dam)*	Maharashtra	Major	275.84	A		Canal design, Embankment, Foundation design Plant Planning and Crop aspects cleared. State Compliance awaited in r/o Environmental and Inter-State matters.
74. Bhama Askhed	Maharashtra	Major	458.20	A		Earlier the project was sent back to State in 12/2001 due to basic planning deficiencies. The State replies with updated cost has been received in 3/2002 and sent to specialised Dtes. for examination.
75. Warna Irrigation (Earthen Dam)	Maharashtra	Major	337.81	B		Accepted by TAC in 8/88 subject to forest clearance, submission of programme of implementation of environmental safeguards and concurrence of State Finance Deptt. State Govt. has submitted programme to MOEF and obtained concurrence. State Finance Deptt. concurrence received Forest clearance is to be obtained.
76. Arunavati River Project (Earthen Dam)	Maharashtra	Major	66.48	B		Accepted by TAC in 5/89 subject to clearance of MOEF, MOTA and concurrence of State Finance Deptt. MOEF and State Finance Deptt. concurrence received. R and R plan is to be cleared by MOTA.

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77.	Punad Irrigation (Composite Dam)	Maharashtra	Major	29.22	B	Accepted by TAC in 9/89 subject to clearance from MOEF, MOTA and concurrence of State Finance Deptt. MOEF and State Finance concurrence received. R and R Plan is yet to be approved by MOTA.
78.	Lower Wunna Project (Earthen Dam)	Maharashtra	Major	87.55	B	Accepted by TAC in 9/89 subject to Forest and Environmental Clearance from MOEF, R and R plans from and MOTA and concurrence to State Finance Deptt. Forest clearance received in 12/98. State Finance Deptt. have also clearance MOTA is yet to approve the R and R Plan. Environmental clearance is 9/80 awaited.
79.	Talamba Irrigation Project (Earthen Dam)*	Maharashtra	Major	289.09	B	Accepted by TAC in 6/98. Subject to concurrence of State Finance Deptt. forest clearance from MOEF and clearance of R and R Plan from MOTA. Concurrence of State Finance and Forest clearance forwarded to Planning Commission. State Government has to obtain R and R Plan clearance from MOTA.
80.	Sangola Branch Canal*	Maharashtra	Major	37.01	D	Accepted by TAC in 5/89 subject to environmental clearance by MOEF and State Finance Department. Now the Project is pending with Planning Commission for Investment Clearance since 1/2002.
81.	Sulwade Barrage	Maharashtra	Medium	88.25	A	State compliance received in 5/2001 was examined and further observations sent in 9/2001 for which State compliance is awaited.
82.	Pothra Nalla (Earthen Dam)	Maharashtra	Medium	42.50	A	State compliance received in 8/2000. Further comments sent in 12/2000 for necessary compliance.
83.	Shelgaon	Maharashtra	Medium	198.06	A	CWC comments on hydrology, irrigation planning, updating of estimates to latest SOR and financial aspects were communicated to the project authorities in 5/2002 for which compliance awaited.

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84.	Prakasha Barrage	Maharashtra	Medium	93.60	A	State compliance received and further comments sent to State in 6/2001 for which compliance is awaited.
85.	Jambre (Earthen Dam)	Maharashtra	Medium	50.70	A	State compliance received in 4/2000 is under examination in ISM Dte. Financial Aspect has been accepted subject to concurrence of State Finance Department. Draft TAC Note is under finalisation.
86.	Chitri (Earthen Dam)	Maharashtra	Medium	79.94 (1996-97)	A	Comments on Env, Inter-State, Hyd., Irr. Planning, Economic, Financial aspects were sent to State in 5/2000, for which compliance is awaited.
87.	Andhra Khore (Masonry Dam)	Maharashtra	Medium	44.37	A	State compliance received in 1/2002 has been examined and further comments sent in 5/2002 for which compliance is awaited.
88.	Kirimiri Darur Lift Irrigation Scheme	Maharashtra	Medium	27.89	A	Latest observations sent to State in 3/2002.
89.	Wakod (Earthen Dam)	Maharashtra	Medium	28.32	A	Latest observation sent to State in 11/2001. Financial aspect cleared by US (B and T), MOWR.
90.	Sapan (Medium) (Earthen Dam)	Maharashtra	Medium	36.30	A	Comments on financial aspect, Hydrology, Inter-state Aspect, and Irrigation Planning were sent to State during 12/2000 to 1/2001, Past Compliance received in and same has been.
91.	Sonapur (Tomta) (Lift Irrigation Scheme)	Maharashtra	Medium	14.43	A	Latest compliance to CWC comments received in 12/01 were examined and further observations sent in 1/2002.
92.	Srangkheda (Earthen Dam)	Maharashtra	Medium	132.51	A	Comments on basic planning aspect were sent to project authorities in 11/2000 and financial aspect 12/2000 for which compliance is awaited.
93.	Haranghat L.I.S.	Maharashtra	Medium	44.11	A	Comments of financial aspect were sent in 1/01 and other basic planning issues during 5/2001 for which compliance is awaited.

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94.	Gul River (Earthen Dam)	Maharashtra	Medium	55.94	A	Comments on basic planning aspect were sent to State in 4/01 and further comments on financial aspect were sent in 9/2001 for which compliance is awaited.
95.	Ghataprabha (Earthen Dam)	Maharashtra	Medium	34.92	A	Comments on financial aspect were sent in 2/2001 and observations on basic planning aspect were sent in 5/2001 for which necessary compliance is awaited.
96.	Koradinalla (Earthen Dam)	Maharashtra	Medium	17.32	A	Comments on basic planning and financial aspects were sent to the State in 7/2001 for which compliance is awaited.
97.	Dara (Earthen Dam)	Maharashtra	Medium	32.62	A	Comments on financial and basic planning aspects were sent to the State during 6/2001 and 7/2001 respectively for which compliance is awaited.
98.	Nagan (Earthen Dam)	Maharashtra	Medium	48.38	A	Comments on financial and basic planning aspects were sent to the State during 6/2001 and 8/2001 respectively for which compliance is awaited.
99.	Northmand (Earthen Dam)	Maharashtra	Medium	93.00	A	Latest State compliance on basic planning and financial aspects received during 3/2002 and 4/2002 are under examination.
100.	Morna Gureghar (Earthen Dam)	Maharashtra	Medium	101.05	A	Latest State compliance to CWC observations on basic planning aspects received in 3/2002 is under examination.
101.	Wang (Earthen Dam)	Maharashtra	Medium	134.39	A	Latest State compliance received in 04/2002 is under examination.
102.	Nagewadi (Earthen Dam)	Maharashtra	Medium	51.47	A	Comments on financial and basic planning aspects were sent to the State during 8/2001 and 11/2001 respectively for which compliance.
103.	Kamani Tanda	Maharashtra	Medium	42.22	A	Comments on basic planning aspect were sent to State in 8/2001 for compliance is awaited.
104.	Pimple Gaon	Maharashtra	Medium	(Ori.) 7.39- (Latest)4 2.78	A	Modified Proforma report received in 2/2002 was examined and observations on basic planning financial aspects were sent to State in 4/2002.

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105.	Tajnapur Lift Irrigation	Maharashtra	Medium	23.46	B	The project was accepted by the TAC its 79th Meeting held on 24.05.2002 for Rs. 23.46 Crore.
106.	Purna (Earthen Dam)	Maharashtra	Medium	123.79	B	Accepted by TAC in 79th Meeting held on 24.05.02 subject to concurrence of State Finance Deptt. and planning of conjunctive utilisation of ground water for additional 1565 ha. to land.
107.	Lal Nala (Earthen Dam)	Maharashtra	Medium	43.61	B	Accepted by TAC for Rs. 43.61 crore in 79th meeting held on 24.5.2002 subject to approval of R and R Plans by M/o Tribal Affairs, concurrence of State Finance Deptt. and conjunctive use of ground water.
108.	Raigavan (Earthen Dam)	Maharashtra	Medium	9.51	B	Accepted by TAC in 1/94 subject to concurrence of State Finance Deptt, Review of Design Flood etc. which are yet to be complied with.
109.	Jam Irrigation (Earthen Dam)	Maharashtra	Medium	42.63	B	Accepted by TAC in 1/99 subject to R/R clearance from MOTA and concurrence of State Finance Deptt. which is awaited.
110.	Kar (Composite Dam)	Maharashtra	Medium	44.71	B	Accepted by TAC in 12/98 subject to concurrence by State Finance Department and monitoring of ground water, which is awaited.
111.	Utwali (Earthen Dam)	Maharashtra	Medium	35.77	B	Accepted by TAC in 8/99 subject to clearance from MOEF and concurrence of State Finance Department, which is awaited.
112.	Jangam Hati Lift Irrigation	Maharashtra	Medium	4.29	B	Accepted by TAC in 5/86 subject to forest clearance and availability of adequate fund. The compliance received in 12/97 was examined and comments sent to State for compliance. Updated estimate received and observations sent to State in 2/2000. TAC note will be finalised on receipt of compliance on Inter-state aspects.
113.	Tipai Mukh Dam Project (Multi-purpose)	Manipur	Major	2899	B	Accepted by TAC in 8/95 subject to environment and forest clearance by MOEF and agreement to be reached among State of

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	(Earth and Dock) fill Dam)					Assam, Manipur and Mizoram for sharing costs and benefits. Compliance is still awaited,. Manipur has expressed their reservation on R and R Plan, seismological and environmental consideration. This is yet to be resolved.
						CEA submitted Project Report on the Project prepared by NEEPCO for an estimated cost of Rs. 5255.7 crore. The Report is under examination with reference to earlier proposal accepted by TAC in 8/95 and their outstanding observations.
114.	Jiri Irrigation (Barrage)	Manipur	Medium	48.68	D	Accepted by TAC in 8/99, pending in Planning Commission for investment clearance.
115.	D'zuza Irrigation Project (Barrage)	Nagaland	Medium	49.0	B	Accepted by TAC in 10/98 subject to concurrence of State Finance Department, which is awaited.
116.	Dikhu Multipurpose Project	Nagaland	Major	999.7	A	First lot of project reports received in April, 2002 were referred to Hydrology, Embankment, HCD, BCD and Irrigation Planning dtes. Of CWC for examination.
117.	Ib Irrigation Project Compsite Rockfill Dam with concrete spillway canals on both right and left banks.	Orissa	Major	966.03	A	Mod. report received in 2/98 was examined and comments on Instrumentation, Equipment Planning, Embankment, Hyd., Const. Material, Inter-state, Canal Design, IP, Dam Design and Gates Dte. were sent to State during 4/98 to 1/2001. Compliance is awaited.
118.	Improvement to Taladanda Canal and Distributory No. 12 with its system-ERM*	Orissa	Major	57.06	A	DRR received in 8/99 is under examination. Compliance of CWC observation on Hydrology, BCD, I and P and CMC sent to State for compliance during 12/99 to 4/02, which is awaited. MOA, CGWB and cost aspect have cleared. Request for additional DPR sent to state on 4/2002.
119.	Drainage Dev. Phase-I under Mahanadi Delta	Orissa	Major	227.75	A	Received in. 2/2000 and is under examination in CWC and other Central Agencies. Compliance of BCD, US (B and T) CA, Eco.,

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	Stage-I and II-ERM*					FFM, CAD, IP, FFM, IAD and R and R aspect is awaited from State. Aspect on Hyd. CMC and Min. of Agriculture has been cleared.
120.	Ong Dam Project (Earthen Dam with Ogee type radial gated spillway. canal system, on both right left banks)	Orissa	Major	304.66	B	Accepted by TAC in its 74th meeting held on 20.9.2000 subject to Clearance of forest and R and R plan from respective Ministries, Concurrence of State Finance Deptt. and monitoring of ground water level.
121.	Kanupur Irrigation Project (Earthen Dam)*	Orissa	Major	428.32	B	Accepted by the TAC in its 73rd Meeting held on 31.5.2000 subject to Concurrence of State Finance Department. Compliance awaited from State Government.
122.	Brutang Irr. Project (Earthen Dam with concrete spillway, Link canal to Kuanaria Reservoir, Main Canal on right bank of Kuanaria reservoir)	Orissa	Major	227.25	B	Accepted by TAC in its 75th meeting held on 18.12.2000 subject to Clearance of Forest environment R and R Plan from concerned Ministries; Concurrence of State Finance Deptt.; Monitoring of ground water in post project condition; Hydrological data observation at the dam site and collection of reliable catchment rainfall data for firming of the Hydrology at the detailed design stage; Model testing for energy dissipation arrangement, reservoir water tightness studies, additional lab and in-situ tests for embankment materials, dam foundation and abutments as per standard procedure and practice at detailed design stage.
123.	Upper Indravati Extension Project-ERM*	Orissa	Major	136.67	B	Accepted by TAC in 1/99 subject to clearance from MOEF, MOTA and monitoring of ground water. Compliance awaited from State Government.
124.	Upper Kolab Extension Project-ERM*	Orissa	Major	71.66	B	Accepted by TAC in 8/99 subject to clearance of MOEF, Ministry of Tribal Affair and concurrence of State Finance Department. Compliance awaited from State Government.

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125.	Improvement to Salki Irrigation Project-ERM*	Orissa	Major	11.57	B	Accepted by TAC in its 74th meeting held on 20.9.2000 subject to Concurrence of State Finance Deptt. and adequate provision for safe passage of revised flood. Compliance awaited from State Government.
126.	Improvement of Sason Canal System on Hirakud Distribution System-ERM*	Orissa	Major	34.92	B	Accepted by TAC in its 74th meeting held on 20.9.2000 subject to Concurrence of State Finance Deptt., Monitoring of ground water level and implementation of CWC's suggestion to change the grade of lean concrete for bedding and covering around the joints. Compliance awaited from State Government.
127.	Anandpur Barrage Project	Orissa	Major	482.26	B	The project was accepted by TAC in its 76th meeting held on 29.3.2001 subject to—Env. clearance from MOEF; Certificate from State Forest Department for non-involvement of forest land; Concurrence of State Finance Department; Monitoring of ground water; The hydrology and the hydraulics of the project may be updated; Obtaining concurrence of State Agriculture Depart. for Cropping Pattern; The required Geological, Foundation and Construction Material investigations need to be carried.
128.	Turi-Guntat Irrigation Project (Diversion Scheme)	Orissa	Medium	53.96	A	The project is presently under techno-economic scrutiny in M and A Dte., CWC, Bhubaneswar.
129.	Mahendratana Irrigation Project (Dam)	Orissa	Medium	100.98	B	The project was considered and accepted by TAC in its 79th meeting held on 24.05.2002 subject to submission and approval of RR Plan from M/o Tribal Affairs; Forest clearance from MOEF for submergence of 192 hectare of forest land; Monitoring of ground water level in the post-irrigation stage, preparation of ground water utilisation plan in consultation with the State Ground Water Department and conjunctive use of ground and surface water; Concurrence of the State Finance Department for

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						the revised cost and establishment of hydrological observation stations at dam site and collection of hydrological data to from up hydrological parameters at construction stage.
130.	Manjore Earthen Dam with Ogee type spillway, canal system on right and left bank	Orissa	Medium	37.70	B	Accepted by TAC in 3/93 subject to clearance of MOTA and MOEF. R and R plan has been cleared by MOTA and forest clearance are awaited from MOEF.
131.	Telengir (Earthen Dam with Central Ogee type radial gated spillway, canal system on right bank)	Orissa	Medium	106.19	B	Accepted by TAC in 8/99 subject to clearance from MOTA, forest clearance from MOEF and concurrence of State Finance Department.
132.	Rukura (Earthen Dam with Ogee type spillway, canal system on right and left banks).	Orissa	Medium	15.15	B	Accepted by TAC in 8/93 subject to forest clearance by MOEF, which is awaited.
133.	Dhauragoth (Earthen Dam with Central Ogee type radial gated spillway, canal system on both right and left banks)	Orissa	Medium	16.80	B	Accepted by TAC in 6/98 subject to clearance of R and R Plan from MOTA and concurrence of State Finance Department.
134.	Ret Earthen Dam with Ogee type spillway, canal system on both sides of bank.	Orissa	Medium	86.14	B	Accepted by TAC in 8/99 subject to clearance from MOEF, MOTA and concurrence of State Finance Department.
135.	Upper Lanth (Earthen Dam with Central	Orissa	Medium	48.99	B	Accepted by TAC in its 73rd meeting held on 31.5.2000 subject to Forest clearance from MOEF, Clearance of R and R Plan from

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	Ogee type radial gated spillway, canal system on right bank)					MOTA, Concurrence of State Finance Department and Monitoring of ground water.
136.	Samakoi (Barrage)	Orissa	Medium	43.85	B	Accepted by TAC in its 73rd meeting held on 31.5.2000 Subject to Clearance by MOEF, Concurrence of State Finance Deptt. and monitoring of ground water.
137.	Cheligada Dam Project	Orissa	Medium	52.96	B	Accepted by TAC in its 74th meeting held on 20.9.2000 subject to Clearance of forest and R and R plan from respective Ministries. Concurrence of State Finance Deptt. and monitoring of ground water level.
138.	Hadua/Mahanadi Irrigation Project (Earthen Dam)	Orissa	Medium	61.48	B	The project was accepted by TAC in its 76th Meeting held on 29.3.2001 subject to Clearance for R and R Plan from the Ministry of Tribal Affairs; Clearance from Env. and 210 hectare of Forest land from MOEF; Monitoring of ground water; Concurrence of State Finance Dept.; Collection of hydro-meteorological data; and Specific plan out lay should be made in favour of the project during current 9th Five Year Plan.
139.	Punjab Irrigation and Drainage Project (Phase-III)*	Punjab	Major	1149.00	A	Comments on Flood Management, Ground Water and Cost Estimate aspects were sent to State Govt. State compliance on canal design and Irr. Planning is under examination. In the meantime, State Govt. submitted DPR in respect of five of the components under which BCD and US (B and T) has cleared their aspects. Further comments on Cost and IP Aspects on the lining of channels were sent State for in 8/2000 for compliance.
140.	Sri Dashmesh Irrigation Project	Punjab	Major	647	A	The project was received in 2/2001. CWC comments on Hyd., Canal Design, Irrigation Planning, Inter-state aspect, Cost Aspect and financial aspect were sent to State in 5/2001 and on Plant planning for 6/2002 to State Government. The compliance is still awaited.

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141.	Raising lining of Bhakra Main Canal-ERM	Punjab	Major	26.69	A	Modified/updated Project with estimated cost of Rs. 26.99 crore (at Nov. 2000 PL) was submitted by the state Government for examination. Comments on Financial aspect and canal design aspect have been sent to state Government for compliance in 6/2002.
142.	Modified project estimate of SYL canal Part-II*	Punjab	Major	195.44	A	Modified project report was examined in 11/94 and State Govt. has been asked to establish water availability, which is awaited.
143.	SYL Main Canal Part-I*	Punjab	Major	601.25	D	The project was accepted by TAC in 6/94 without any precondition. Planning Commission has been requested to accord investment clearance. Planning Commission intimated that project being centrally funded, MOWR has to obtain the clearance from Cabinet MOWR was accordingly requested in May 2000 for the same. Reply is still awaited.
144.	Raising of Lining/Bank of Sirhind Feeder-ERM	Punjab	Medium	13.7543	A	DPR is under examination in filed unit of CWC. Reminders to the comments/observations of CWC on this project have been sent to the State Govt. for compliance, which is still awaited.
145.	Rehabilitation of Channels of 1st Patiala Feeder and Kotla Branch	Punjab	Medium	46.00	A	DPR is under examination in filed unit of CWC. Reminders to the comments/observations of CWC on this project have been sent to the State Govt. for compliance, which is still awaited.
146.	Punjab Irrigation Project (Lining of Channels) under RIDF fund-ERM	Punjab	Medium	49.02 (9/99 Price Level)	B	The project was accepted by TAC in its 77th meeting held on 3.8.2001 subject to concurrence of State Finance Department; ensurance of conjunctive use of surface and ground water and undertaking evaluation study to verify the extent to which the objective would be achieved should be carried out before implementing the project.
147.	Pipalda Lift Irrigation	Rajasthan	Major	11.39	A	Equipment planning and canal design aspects cleared. State compliance to CWC comments on Hydrology, Inter-State aspect,

1	2	3	4	5	6	7
						Financial aspects are awaited since 12/97. Further comments on cost estimate and irrigation Planning aspect sent to State Govt. during 2/2001 for which compliance is awaited.
148.	Utilisation of Yamuna water in Bharatpur Distt.	Rajasthan	Major	150.00	A	Hydrology, Plant Planning, Canal Design, Cropping pattern cleared by CWC. State compliance on Cost estimate. I.P. Planning, Inter-state, Basic Planning and Environmental aspects have been received in 3/2002 and is under appraisal in respective units.
149.	Utilisation of Yamuna water in Jhunjhunu and Churu Distt.	Rajasthan	Major	1067	A	Modified Report including the cost of works in Haryana portion as decided in the meeting taken by Hon'ble Minister of Water Resources held on 9.3.1998 received during 4/2002 is under examination.
150.	Indira Gandhi Nahar Stage-I-ERM*	Rajasthan	Major	121.92	B	Accepted by TAC in 6/96 subject to environmental clearance by MOEF, which is still awaited.
151.	Rajasthan Water Sector Restructuring Project-ERM*	Rajasthan	Major	745.59	B	The project was accepted by the Advisory Committee in 76th meeting held on 29.3.2001 subject to concurrence of the State Finance Department.
152.	Piplad Irrigation (Dam)	Rajasthan	Medium	21.88	A	State Compliance to the comments of Ministry of Welfare on R and R Plans is awaited during 10/97. Govt. of Rajasthan was requested to submit Modified Report with updated cost estimate which is still awaited.
153.	Chakan Irrigation (Dam)	Rajasthan	Medium	9.55	B	Accepted by TAC in 8/95 subject to forest clearance and provision of adequate fund. Compliance is awaited.
154.	Grarda Irrigation (Dam)	Rajasthan	Medium	39.51	B	Accepted by TAC in 4/96 subject to clearance of MOEF and MOTA and concurrence of State Finance Deptt. Clearances of MOTA and MOEF are awaited while State Finance Deptt. has concurred.

1	2	3	4	5	6	7
155.	Krishna Water supply to Madras Stage-I (Multipurpose)	Tamil Nadu	Major	176.46	A	This water supply scheme has been cleared on all aspects except finalisation of estimates. Modified consolidated estimate of the scheme was received in 5/95 for Rs. 176.46 Crores. Comments of Cost Appraisal (HWF) Dte. were sent to Govt. of Tamilnadu in Oct. '95 which are yet to be complied.
156.	Modernisation of Cauvery Delta Phase-I-ERM*	Tamil Nadu	Major	78.80	B	The project was accepted by TAC in 5/89 subject to clearance of Inter-State aspect by MOWR. Meanwhile, Govt. constituted a tribunal for adjudication of sharing of Cauvery water.
157.	Irrukkangudi Reservoir (Earthen Dam)	Tamil Nadu	Medium	72.00	C	The project was considered and deferred by TAC in its 79th meeting held on 24.05.2002 subject to resubmitted by the State Government after review of irrigation efficiency and cropping pattern with a view to provide extensive irrigation.
158.	Improving Water Management on Existing Sarda Canal System-ERM*	Uttar Pradesh	Major	102.98	A	Project received in 7/2001 was circulated to CA (I), IP (S), US (B and T) and BCD (N and W) Dtes of CWC for their comments/clearance. Comments on financial aspect were sent to state Govt. for compliance in 9/2001, which is awaited. Canal design aspect has been cleared with some observations. Cost of the project has been finalised at Rs. 102.41 crore (at 12/2000 PL)
159.	Kanhar Irrigation	Uttar Pradesh	Major	341.45	A	In the inter-state meeting held on 6/97 it was decided that DPR's of all projects with their updated estimates in Sone Basin under the Bansagar agreement should be submitted within one year. Accordingly, State Government has submitted Project Report on updated cost estimate of Kanhar Project in 6/99, which is under examination. Construction Machinery aspect has been accepted (7/99). Compliance to comments on Financial aspect (7/00), Inter State matters (5/01), cost aspects (6/01) and Irrigation Planning aspect (8/01) is still awaited. Replies to

1	2	3	4	5	6	7
						comments on State replies on economic aspect (6/2000) have been received and is under examination.
160.	Kachnoda Dam	Uttar Pradesh	Major	70.45	A	DPR received in 11/2000 and is under examination in CWC and MOWR. Aspects of Embankment, BCD and P and M cleared. Compliance to comments on cost aspect and Irrigation Planning aspects (3/02) are awaited. State Govt. replies on Inter state matters received in 9/2001 is under examination in CWC.
161.	Bansagar Canal	Uttar Pradesh	Major	956.43	A	The Project Authority has submitted Project Report at updated cost estimate in 2/02, which is under examination in CWC. Comments on Irrigation Planning aspect (5/2002) and cost aspect (6/2002) have been received and sent to State Government for compliance.
162.	Modernisation of Lachura Dam-ERM	Uttar Pradesh	Major	98.05	A	Under examination in various specialised Directorates of CWC. Comments have been received financial aspect (5/2002) Plant Planning aspect (6/02) and sent State Government for compliance.
163.	Uttar Pradesh Water Restructuring Project*	Uttar Pradesh	Major	663.41 (Provisional)	B	The project was techno-economically accepted and recommended for investment clearance subject to close attention of certain conditions by the 78th TAC held on 24.9.01.
164.	Raising of Meja Dam-ERM	Uttar Pradesh	Major	65.0	B	Considered by TAC in 3/93 and State was advised to complete the project including the compensatory afforestation works. However, the clearance of MOEF is still awaited. In review meeting in 10/96, Member (WP and P) suggested treatment of direct draining catchment area at the project cost and expedite MOEF clearance, compliance of which is awaited.
165.	Maudaha Dam	Uttar Pradesh	Major	125.16	B	Accepted by TAC in 9/97 subject to clearance from MOEF and concurrence by State Finance Deptt., which are still awaited.

1	2	3	4	5	6	7
166.	Chittaurgarh	Uttar Pradesh	Major	36.70	B	Accepted by TAC in 2/97 subject to clearance of MOEF and concurrence of State Finance Deptt., which are still awaited.
167.	Lining of Channel in Bundelkhand—ERM	Uttar Pradesh	Major	57.37	B	Accepted by TAC in 6/97 subject to environmental clearance by MOEF and concurrence of State Finance Deptt. In review meeting held in 10/96, State officials intimated that Finance Deptt. had deferred it due to paucity of funds.
168.	Modernisation of Agra Canal—ERM	Uttar Pradesh	Major	74.16	B	The Project was considered and accepted by the Advisory Committee in its 75th Meeting held on 18.12.2000 and found acceptable subject to concurrence of State Finance Department for an estimated cost of Rs. 74.16 Cr.; submission of project report for capacity expansion in the initial 7.4 km. reach of the canal to carry the shares of Haryana and Rajasthan as well within two months and environment clearance from MOEF. MOEF has cleared the project in 3/2001.
169.	Increasing Capacity of Bhupali Pump Canal—ERM	Uttar Pradesh	Major	60.53	B	The project was considered by TAC in its on 3.8.2001 and was deferred. A supplementary TAC note of the project was prepared and put up in the 79th TAC meeting held on 24.05.2002, which was considered and accepted by the Advisory Committee subject to submission of revised calculation for IRR and concurrence of the State Finance Department.
170.	Bhaunrat Cum Utari Dam	Uttar Pradesh	Major	52.10	A	The project dealt in field unit of CWC at Lucknow. CWC comments sent to State Government during 11/2001 to 1/2002. State compliance is still awaited.
171.	Kishau Dam (Major)	Uttaranchal	Major	4099.00	C	The project was considered by TAC in January 2000 and it was decided that consideration of the project should be deferred. In the meantime following action has been suggested: (i) Copy of DPR and TAC Notes should be sent to concerned

1	2	3	4	5	6	7
						Co-basin States for their views. (ii) Economic viability of the project should be established after doing apportionment of the cost amount irrigation, power and water supply component. (iii) Area proposed to be irrigated by the project should be identified by the State Government and details along with cropping pattern, B.C. Ratio Calculation by considering total cost and total benefits should be furnished to CWC. (iv) Comments of CEA may be complied. (v) Parallel action for forest clearance and environment clearance should be taken by the State Govt. of U.P. in co-operation with Govt. of H.P.
172	Mod. of Kangsabati West Bengal Reservoir (Phase-I)—ERM	Major	471.90	A		Modified report submitted in 10/96 is under examination. Further comments sent to State on irrigation and hydrology. State compliance is awaited.

Status :

- (a) Project under various stages of appraisal.
- (b) Accepted by the Advisory Committee of MOWR subject to certain observations.
- (c) Deferred by Advisory Committee of MOWR.
- (d) Recommended to Planning Commission for investment clearance.

Statement-II

Pending Irrigation Projects

Sl. No.	State	Central Loan Assistance Released under AIBP during			Total CLA Released
		1999-2000	2000-2001	2001-2002	
1	2	3	4	5	6
1.	Andhra Pradesh	65.015	95.020	104.990	265.025
2.	Arunachal Pradesh	7.500	7.500	15.000	30.000
3.	Assam	14.540	24.077	14.521	53.138
4.	Bihar	129.695	148.440	3.420	281.555
5.	Chhattisgarh	10.520	13.930	48.200	72.650

1	2	3	4	5	6
6.	Goa	3.500	61.650	58.000	123.150
7.	Gujarat	272.700	421.850	487.690	1182.240
8.	Haryana	0.000	0.000	0.000	0.000
9.	Himachal Pradesh	11.047	18.015	3.244	32.306
10.	Jammu and Kashmir	4.680	10.460	11.070	26.210
11.	Jharkhand	14.345	9.050	10.820	34.215
12.	Karnataka	157.140	171.000	492.500	820.640
13.	Kerala	0.000	22.400	11.275	33.675
14.	Madhya Pradesh	95.325	151.328	117.380	364.033
15.	Maharashtra	49.875	97.020	39.100	185.995
16.	Manipur	21.810	1.500	9.360	32.670
17.	Meghalaya	2.694	5.512	4.470	12.676
18.	Mizoram	1.433	1.433	2.000	4.866
19.	Nagaland	2.730	5.000	5.000	12.730
20.	Orissa	90.250	100.320	104.045	294.615
21.	Punjab	42.000	55.620	113.690	211.310
22.	Rajasthan	106.665	78.467	96.315	281.447
23.	Tripura	34.653	13.883	21.063	69.599
24.	Tamilnadu	0.000	0.000	0.000	0.000
25.	Uttar Pradesh	286.000	315.900	314.960	916.860
26.	Uttaranchal	0.000	0.000	0.000	0.000
27.	West Bengal	25.000	26.825	38.608	90.433
28.	Sikkim	1.360	0.000	2.400	3.760
Total		1450.477	1856.200	2129.121	5432.038
				472.86	472.86
			G.Total	2601.981	5904.898

Note : In addition to Rs. 2129.12 crore, an amount of Rs. 472.86 crore has been released for 13 major/Medium Projects under Fast Track programme during 2001-02.

[Translation]

Export of Flowers

1153. SHRI CHANDRAKANT KHAIRE : Will the Minister of AGRICULTURE be pleased to state :

- (a) the names of the countries where flowers were exported during the last three years alongwith its quantity;
- (b) the domestic consumption of flowers;
- (c) the States where production of flowers is going on in the country; and
- (d) the details of the assistance being provided by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) A statement indicating countries where flowers were exported during last three years is enclosed.

(b) The flower growing activity in the country is increasing over the years, which is a reflexion of increased consumption in domestic market.

(c) Flowers are grown in all parts of the country. However, some of the leading states which have taken up production of flowers on commercial scale are: Maharashtra, Karnataka, Tamil Nadu, Kerala, Himachal Pradesh, West Bengal, Sikkim, Arunachal Pradesh, Delhi, Haryana and U.P. etc.

(d) A central scheme on Development of Floriculture was implemented in the country, during 9th Plan. However, since October 2000, the scheme has been subsumed in a Centrally Sponsored Scheme on macro-management of Agriculture-Supplementation/complementation of states' efforts through work plans. Under the scheme states have greater flexibility to pursue the floriculture development programmes as per their needs.

Besides, National Horticulture Board (NHB) under its scheme "Development of Commercial Horticulture through Production and Post-Harvest Management provides back ended capital subsidy @ 20% of the total project cost with a maximum limit of Rs. 25 lakhs; for North-Eastern/tribal/hilly areas the maximum limit is Rs. 30 lakh.

Agriculture Produce Export Development Authority (APEDA), Ministry of Commerce, is taking up floriculture promotional and infrastructure development programmes for export of flowers.

Statement**Countries where Flowers were exported during last three years**

(Qty. in Kg.)

Cut Flowers	1998-99	1999-2000	2000-2001
1	2	3	4
American samoa	200	-	-
Australia	147824	127175	140583
Austria	10652	11420	14524
Bahrain	14263	2382	2313
Bangladesh	173	-	44
Barbodos	-	72	550
Belgium	25543	15487	39508
Bulgaria	-	350	-
Cambodia	-	165	-
Canada	8910	31320	10437
Central Agrican Republic	-	-	570
Chile	350	-	-
China	500	1140	7700
Chinese Taipei	727	217	700
Colombia	-	67	-
Denmark	44766	9477	-
Egypt	-	-	9440
El Salvador	-	-	200
Faeroe Islands	-	855	-

1	2	3	4
Fiji	—	10	—
Finland	667	100	194
France	15178	19667	85191
Germany	218762	97357	122665
Greece	500	7000	2350
Hong Kong	17646	52218	5630
Hungry	350	450	8850
Indonesia	—	970	200
Israel	1100	1510	—
Italy	53406	84022	194882
Japan	534835	644707	729315
Jordan	—	—	7400
Kazakistan	—	—	250
Kirghizia	400	—	—
Korea Dem. Rep.	—	—	602
Korea Republic	—	300	15750
Kuwait	4122	1326	18709
Lebanon	—	—	1100
Luxemburg	—	4119	—
Malagasay Rep.	102	—	—
Malawi	39	—	—
Malaysia	6744	5277	12649
Maldives	1234	1129	3504
Mali	1700	900	100
Malta	—	18	—
Mauritius	—	—	100
Mayanmar	100	—	—
Mexico	—	—	13739

1	2	3	4
Morocco	260	—	—
Nepal	1260	7541	6390
Netherlands	727037	65811712	715547
Newzealand	8387	18053	8665
Nigeria	—	90	—
Oman	3077	927	4189
Pakistan	1370	—	8830
Peru	—	—	1000
Philippines	1220	60	300
Poland	320	—	770
Portugal	—	435	120
Qatar	3703	2810	13993
Romania	—	500	—
Russia	—	325	—
Saudi Arabia	14426	6204	17505
Senegal	12438	—	211
Singapore	115661	160488	138066
Slovakia	320	—	—
South Africa	1850	70	300
Spain	3178	10084	138067
Sri Lanka	16490	6347	81122
St. Helena	—	280	—
Sweden	5322	8455	450
Switzerland	63959	216316	299578
Syrian Arab Republic	—	3000	—

1	2	3	4
Thailand	28565	675	2120
Tokelau	5000	500	252
Tunisia	-	-	4500
Turkey	290	-	725
U.A.E.	111403	84146	350876
U.K.	201603	127186	257968
U.S.A.	284216	108995	530303
Uganda	-	-	4400
Ukraine	-	450	-
Vietnam	200	-	-
Other Country	-	-	1050
Total	2722348	67696856	4037026

Other Cut Flowers 1998-99 1999-2000 2000-2001

1	2	3	4
Argentina	6957	300	-
Australia	69616	49845	23504
Austria	13158	29556	16052
Bahrain	1325	59	-
Belgium	55331	18188	238438
Botswana	14000	-	-
Brunei	-	120	-
Cambodia	-	771	-
Canada	12221	15955	50000
Chile	-	8700	-
China	4000	25140	26453
Chinese Taipei	9185	10555	16377

1	2	3	4
Colombia	63	80	-
Cyprus	-	-	1539
Czech Rep.	1540	13112	12800
Denmark	77170	102412	36182
Egypt	9000	9000	31800
Estonia	-	2483	-
Fiji	-	8000	-
Finland	-	210	-
France	163536	124723	127677
Germany	448655	460123	407760
Ghana	14800	-	-
Gibraltar	-	4900	-
Greece	37801	46303	24300
Hong Kong	24845	2351	32317
Hungary	14979	5000	32000
Indonesia	37	-	-
Ireland	-	-	3634
Israel	13400	34280	13284
Italy	167117	179404	220241
Japan	2320539	49059	61225
Kenya	240	18000	-
Korea Republic	18054	10861	5880
Kuwait	1999	469	200
Lebanon	-	4800	-
Malaysia	730	36791	430
Maldives	7880	1074	30

1	2	3	4
Mali	59	—	542
Mauritius	20	—	—
Maynmaar	14325	—	4000
Mexico	46200	—	200
Nepal	624	6125	290
Netherlands	787677	1189920	1447803
Newzealand	25450	1478	770
Oman	893	125	—
Pakistan	—	—	8366
Poland	45463	37825	85812
Portugal	9200	27748	30100
Qatar	—	150	90
Reunion	1286	—	—
Russia	—	—	5000
Saudi Arabia	24002	56538	34120
Singapore	50987	42341	3510
South Africa	2600	3200	1821
Spain	124747	192727	498347
Sri Lanka	225647	148775	338796
Sweden	32800	—	8752
Switzerland	2824	8544	10225
Syrian Arab Republic	770	—	—
Thailand	—	114	17201
Tunisia	—	—	9000
Turkey	3654	12533	22664
U.A.E.	30755	35278	24347

1	2	3	4
U.K.	407035	284986	613634
U.S.A.	2924287	1784115	1884989
Uruguay	—	3000	—
Uzbekistan	450	30	—
Venezuela	—	—	5000
Yamen Arab Republic	20500	16510	2269
Yugoslavia (Serbia–Montenegro)	5000	—	—
Total	8295433	5124686	6439771

[English]

**Outstanding Arrears of E.P.F.
Against Establishments**

1154. SHRI ARUN KUMAR : Will the Minister of LABOUR be pleased to state :

(a) whether crores of rupees are outstanding against various establishments as arrears of provident fund;

(b) if so, the total outstanding arrears against such establishments; and

(c) the remedial steps taken by the Government to realise the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (c) Some of the establishments have defaulted in the payment of the statutory Provident fund dues throughout the country. As on 31.3.2002, the total default was Rs. 1,336 crore out of which 77.32% is unrealizable being the amount locked up in court stays and establishments registered with BIFR etc. Wherever any default is detected, all the actions as per law are taken against the defaulting establishments. Because of the persistent efforts of the employees Provident Fund Organization, an amount of Rs. 858 crore was collected during the year 2001-2002.

Workforce Covered under EPFS

1155. SHRI RAMJEE MANJHI : Will the Minister of LABOUR be pleased to state :

(a) whether out of 397 million workforce in the country, only about 26.3 million have so far been covered under the Employees Provident Fund Scheme both in exempted and unexempted sectors;

(b) if so, the reasons for not covering the entire workforce under EPFS; and

(c) the time by which the remaining workforce is likely to be brought under EPFS?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) Yes, Sir.

(b) and (c) The establishments notified under Schedule I of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 and those having 20 or more workers come under the purview of the Act. The employees drawing wages upto Rs. 6500/- p.m. are covered. More and more industries are gradually being brought under the Act and the covered. More and more industries are gradually being brought under the Act and the wage ceiling is also being revised periodically for enhanced coverage. Possibilities are being explored for extension of the Social Security cover through Employees Provident Fund Organisation to identifiable groups which are presently not covered.

Decline in Foreign Tourists' Arrival

1156. SHRI PRAKASH V. PATIL : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government have recently announced some measures to boost domestic tourism following a sharp fall in foreign tourists' arrival in the country;

(b) if so, whether the Government have identified the reasons for such a decline;

(c) if so, whether the announced steps aimed at promoting domestic tourism is proposed to be extended to the other States including Maharashtra; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) Yes, Sir.

(b) The decline in the number of foreign tourists to the country during the years 2001 and 2002 so far has been mainly due to the terrorist attack in USA in September 2001, Afghanistan war, attack on Indian Parliament, negative security perception on account of Gujarat incidents, tension along the Indo-Pak border, and the travel advisories issued by most major tourist generating countries advising the nationals against visiting India.

(c) and (d) Various steps announced recently in the National Tourism Policy-2002 to promote domestic tourism are for the country as a whole including Maharashtra. To facilitate growth in domestic tourism, initiatives such as development of integrated circuits and destination by converging all resources and expertise for development of these circuits as International Standard destinations have been planned. Steps like reduction in ATF taxes and duties travelling to North East, Andaman and Nicobar and Lakshadweep have also been taken to promote tourism in these areas.

[Translation]

Price of Agro-Products

1157. SHRI SURESH CHANDEL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the price of agro-products are declining whereas the cost of agro-production is increasing day by day;

(b) whether cheap agro-products are coming in the country after lifting of quantitative restrictions on the imports thereof;

(c) if so, the steps proposed to be taken for improving the condition of farmers;

(d) whether the Government propose to enhance plan allocation for agriculture with a view to complete pending agriculture projects in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) The prices of certain agricultural commodities are ruling

below the minimum support prices (MSPs) at some centres of the country. The cost of production/cultivation has generally been rising because of the increase in wages of labour and increase in the prices of inputs, such as diesel, fertilizers, etc.

(b) and (c) Import restrictions on various items including food produce and allied products are being removed as part of the import liberalization programme of the Government and also in terms of our international obligations.

However, all imports in the country are subject to applicable rates of customs duties and are also subject to domestic laws, rules, orders, regulations, technical specifications, environmental and safety norms as applicable to domestically produced good. This should provide adequate protection to domestic farmers.

India's tariff bindings at WTO for most of the agricultural items are fairly high and effective rates of customs duties can be raised to those levels, in case there is any evidence of substantial increase in imports.

Import duties on many of the agricultural items have been increased to provide further protection to domestic farming eg., duty on rice has been increased from 0% to upto 80%, on maize from 0% to 50%, on apples from 35% to 50%.

The imports are being closely monitored and Government is determined to ensure through appropriate use of the tariff mechanism that imports do not cause any detriment or injury to the domestic farmers.

(d) and (e) Plan allocations are made after duly taking into account both the pending projects as also new approved proposals and availability of total financial resources in the country. For the year 2002-03, plan allocation of Rs. 2167 crore has been earmarked as against Rs. 1985 crores for the year 2001-02 for the Department of Agriculture and Cooperation.

[English]

Pilot Training

1158. SHRI SUSHIL KUMAR SHINDE :
SHRI VILAS MUTTEMWAR :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines have decided to impart training to the pilots in the operation of Airbus-320 at its Pilot Training Academy in Hyderabad;

(b) if so, the criteria for admitting the pilots and the fee prescribed for the said training; and

(c) the duration of the training and whether all the pilots trained at the academy will absorbed in the Indian Airlines itself?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) Yes, Sir. Indian Airlines has started imparting training to eligible pilots for A-320 (Co-pilot) Endorsement, at its Training Establishment in Hyderabad w.e.f. 1.7.2002.

(b) The criteria for admitting the pilots as prescribed by Director General of Civil Aviation (DGCA) are as follows:-

- (i) Commercial Pilot's License.
- (ii) Multi Engine Land (with a minimum of 25 hours on multi engine aircraft) (10 hours can be completed on an approved multi engine simulator).
- (iii) Instrument Rating (IR) on multi engine aircraft.

The fee prescribed for the training is Rs. 23 lakhs.

(c) The duration of training is approximately 22 weeks. Simulator and aircraft training would be offered after qualifying DGCA examination. Indian Airlines has not given any assurance either for employment or for any preferential treatment to those who successfully complete the training for absorption in the Indian Airlines itself. However, these candidates are considered along with others for appointment as and when the vacancies are advertised subject to their being eligible and found suitable.

[Translation]

Office Expenses

1159. SHRI RAMDAS ATHAWALE : Will the Minister of LABOUR be pleased to state :

(a) the amount spent by various departments and Public Sector Undertakings (PSUs) under his ministry during each of the last three years on publicity, advertisements, receptions, refreshments, inaugurations, seminars, conferences, tours (including foreign), telephone bills including STD and ISD calls, electricity bills (especially airconditions and coolers bills) and other office expenses separately under above heads;

(b) whether the Government propose to launch any drive for economy in expenditure under the above heads

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Medical Care for Mine Workers

1160. SHRI ANANTA NAYAK : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware of the inadequate medical care available for the Mine workers in Keonjhar district of Orissa; and

(b) if so, the steps taken to upgrade the existing ESI dispensary and set up additional ESI hospitals for these workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) The Mine Workers are not covered under the ESI Scheme as per Section 2(12) of the ESI Act. However, Mobile Medical Dispensary (Barbil), Maternity-cum-Child Welfare Centre (Gurda), Primary Health Centre (Joruri), Primary Health Centre (Boula), Primary Health Centre (Siljora) provide health care facility to the workers engaged in the Iron Ore, Manganese Ore, Chrome Ore Mines located in Keonjhar district of Orissa. Financial assistance is also available to the workers for treatment of serious ailments like heart diseases, Cancer, T.B. Leprosy, Mental and Kidney diseases in other authorized Hospitals.

Rohmaria Protection Project

1161. SHRI M.K. SUBBA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have cleared Rohmaria protection project and agreed to provide Rs. 406 crore (approximately) for protection of vast cultivable land in villages and towns against perennial floods; and

(b) if so, the details thereof and the time frame fixed for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BHOYA CHAKRAVARTY) : (a) No, Sir. The replies to the comments offered by Central Water Commission under Ministry of Water Resources to the State Government of Assam on the scheme "Protection of Rohmaria area from the erosion of river Brahmaputra at the upstream of Dibrugarh" at an estimated cost of Rs. 406.49 crore are still awaited from the State Government.

(b) Does not arise.

Pending Schemes on Ground Water Resources

1162. SHRI PRABHUNATH SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a Centrally Sponsored Scheme for identification and development of ground water resources in Eastern State formulated at the behest of Planning Commission in 1992 is still pending with the Planning Commission for approval for the last eight years;

(b) if so, the reasons therefor; and

(c) the steps taken by the ministry to accord early approval to the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BHOYA CHAKRAVARTY) : (a) to (c) The Ministry of Water Resources had formulated a Centrally Sponsored Scheme on "Investigation and Development of Ground Water in Eastern States" in 1992, at the behest of the Planning Commission. The scheme was considered by EFC in 1994, and it was suggested that the proposal be submitted for the approval

ull Planning Commission. Accordingly, the proposal was sent to the Planning Commission for approval. In the meanwhile, as Ministry of Agriculture had got approved a new Centrally Sponsored Scheme (CSS) on 'On Farm Water Management for Increasing Crop Production in Eastern India', during the IX Plan, with the objectives of utilising ground water resources of Eastern and North-Eastern State, the scheme of Ministry of Water Resources was not further pursued.

Division of Ground Handling Services

1163. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Government have drawn up plans to divide ground handling services at airports into strategic and non-strategic services;
- (b) if so, the details thereof;
- (c) whether the Airport Authority of India is losing money by handling such work itself; and
- (d) if so, the total loss being suffered by the Airports Authority of India annually on this account?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) No, Sir.

- (b) Does not arise.
- (c) Airports Authority of India is not providing ground handling services at present.
- (d) Does not arise.

Road Development Projects in Tamil Nadu

1164. SHRI P.D. ELANGO VAN : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total amount sanctioned for the various for Road Development projects in Tamil Nadu during the last three years, year-wise;
- (b) whether the Government have sanctioned any

amount for carrying out the periodical renewal and maintenance of National Highways in the State;

- (c) If so, the details thereof during the said period;
- (d) whether any amount has been left unspent;
- (e) if so, the details thereof;
- (f) the detailed list of the work packages allotted so far in the four laning of National Highway-7 in the State under the Golden quadrangle projects and North-South, East-West corridor projects, the stretches, contractors, amount and the current status of the work;
- (g) the list of proposed work packages to be executed during the year 2002-2003 and 2003-2004 respectively, Kilometre-wise; and
- (h) the details of the by-passes and bridges to be laid under these projects along the NH-7 in the State?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) This Ministry is primarily responsible for development and maintenance of National Highways. The total amounts sanctioned for various development projects for National Highways comprising National Highway Plan works and National Highways Development Project (NHDP) in Tamil Nadu during the last three years, year-wise are as follows :

(Rs. in crores)

Year	Plan works	NHDP	Total
1999-2000	59.28	176.11	235.39
2000-2001	65.99	Nil	65.99
2001-2002	97.18	1519.63	1616.8

Besides this, 255 works on State roads amounting to Rs. 155.50 crore were approved by this Ministry under Central Road Fund (CRF) for other road development projects in Tamil Nadu during the last three years.

(b) to (e) Details of works sanctioned for carrying out the periodical renewal and Maintenance of National highways and the amount left unspent are as under :

(Rs. in crore)

Sl. No.	Year	Allocation	Expenditure	Amount left Unspent
1	2	3	4	5
1.	1999-2000	148.77	13702	11.75

1	2	3	4	5
2.	2000-2001	70.44	70.44	Nil
3.	2001-2002	65.06	56.85	8.21

(f) and (g) A statement is enclosed.

(h) Requirement of bypasses and bridges under these Projects along NH 7 will be assessed only after finalization of feasibility Studies and detailed engineering.

Statement

(i) Details list of the work packages allotted so far in the four laning of National Highway-7 in Tamil Nadu under the Golden quadrangle Projects and North-South, East-West corridor projects, the stretches, contractors, amount and the current status of the work.

(Amount Rs. in crores)

Sl. No.	Stretches	Sanctioned Cost	Present Status		Name of contractor
			Physical	Financial upto 30.06.2002	
1	2	3	4	5	6
1.	Hathipalli-Hosur Section from km 33.015 to km 48.600 on NH 7	47.00	90%	28.19	Patel Engineering
2.	Four-laning of Salem Bypass from km 199.200 to km 207.600 of NH 7	25.94	98%	26.72	Sri Ranganathan and Co.
3.	Thoppur Ghat Section from km 156.00 to km 163.40 of NH 7	30.00	Completed in April 2002	-	M/s. SMG
4.	Bangalore-Salem-Madurai Section from km 180 to km 199.20 of NH 7 (26/TN)	82.49	17%	15.58	Bhagiratha Engineering
5.	Bangalore-Salem-Madurai section from km 248.1 to km 259.6 of NH 7 (27/TN)	21.40	27%	5.4	Vijay Engineering Enterprises

1	2	3	4	5	6
6.	Hosur-Krishnagiri section of NH 7	213.00	12%	39.49	Shakti Kumar M. Sanchetti and Bhola Singh.
7.	Karur ROB on NH 7	12.15	96%	8.9	P.T. Sambar Mitra and jaya and punj Lloyd
8.	Karur bypass of NH 7	34.96	99%	34.1	Bhagiratha Engineering

(ii) *List of proposed work packages to be executed during the year 2002-2003 and 2003-2004*

Sl. No.	Stretch	NH No.	Total Length (km)
1.	Madurai to Tirunelveli, km 0 to 120.00	7	120
2.	Tirunelveli to, km 120 to 232.00	7	112
3.	Bangaore-Salem-Madurai Section, km 163.40 to km 180	7	16.60

[Translation]

**Vacation of Red Fort by
M/O Defence**

1165. SHRI C.N. SINGH :

SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of TOURISM AND CULTURE be pleased to state :

- (a) whether his Ministry has requested the Ministry of Defence to Vacate the Red Fort;
- (b) if so, the reasons therefor; and
- (c) the reaction of the Ministry of Defence in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) and (b) Yes, Sir. The army authorities have been requested to hand-over the possession and control of the buildings and the areas of the Red Fort as per the statement, keeping in view their historical, archaeological and architectural significance as well as their proper preservation and maintenance as per archaeological norms.

(c) The army authorities have agreed to hand-over ramparts and walled quarters besides junior commissioned officers accommodation and guard quarters etc., after relocating the infrastructure elsewhere outside the Red Fort.

Statement

The army authorities have been requested to hand-over the possession and control of the following buildings and the areas of the Red Fort

- (a) Laboratory and three-storeyed INA trial building.
- (b) Fortification wall alongwith cells and appropriate stretch of land in front from Delhi Gate to Lahori Gate and Lahori Gate to Angoori Bagh bastion.
- (c) The land on the north, south and west of the quadrangles between Naubat Khana and Diwan-i-Am and arcaded bazaar.
- (d) Open land close to the buildings to expose the ground plan of the original structures demolished by the Britishers before constructing barracks and other structures.

**Labour based Technology to
Remove Unemployment**

1166. SHRI BIR SINGH MAHATO : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are contemplating to remove unemployment by promoting labour intensive technology in the Tenth Five Year Plan;

(b) if so, the details thereof; and

(c) the manner in which the Government propose to achieve it alongwith details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (c) The Tenth Plan will focus on providing gainful high quality employment to the additions to the labour force and it will be one of the monitorable objectives for the 10th Plan and beyond. The growth strategy of the 10th Plan would lay emphasis on the rapid growth of those sectors which are likely to create high quality employment opportunities and deal with the policy constraints which discourage growth of employment. Particular attention would be paid to the policy environment influencing a wide range of economic activities which have a large employment potential.

Training Programme to Farmers

1167. SHRI RAJO SINGH : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government propose to impart comprehensive training programme to farmers in the field of food processing so that they could earn more profits by selling their products; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM) : (a) and (b) The Government has a scheme for Person Power Development in Rural Areas with the objective of imparting training in processing of food products. Details of the scheme are given in the enclosed statement.

Statement

Scheme for Personpower Development in Food Processing Industries

The scheme has the following six components :

- (i) Personpower development in rural areas (Food Processing and Training Centres or FPTCs).
- (ii) Personpower development in grain processing Industries.
- (iii) Training of personpower in meat processing.
- (iv) Training of traditional fisher persons.
- (v) Creation of infrastructural facilities.
- (vi) Training programmes sponsored by MFPI.

COMPONENT-I

Personpower development in rural areas (Food Processing and Training Centres for FPTCs)

Objectives

Development of rural entrepreneurship and Transfer of technology for processing of food products by utilising locally grown raw materials and providing 'hands-on' experience at such production cum training centres, while according priority to SC/ST/OBC and women.

Eligibility

Central or State Government Organisations, Educational and Technical Institutions, NGOs and Cooperatives, provided the implementing agency is willing to make available the required accommodation, personpower and other infrastructural facilities.

Pattern of Assistance

Grant-in-aid would be available to the FPTCs to the following extent :

Single Products Line Centre (for any one group of processing activities).	Rs. 2.00 lakhs for Fixed Grant Capital Cost and Rs. 1.00 lakh as revolving seed capital
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Multi Product Line Centre (For more than one group of processing activities) Rs.7.50 lakhs for Fixed Capital Cost and Rs. 2.00 lakhs as revolving seed capital.

For training the trainees at recognised institutes such as CFTRI, Mysore. Upto Rs. 0.50 lakh one Grant time assistance, subject to actuals on TA/DA etc.

Recurring expenditure needed for the revolving seed capital on raw materials and consumables (preservative/additives/packaging) is expected to be recouped from sale proceeds of products processed at the centre and the processing fees paid by the growers of raw materials.

COMPONENT-2

PERSONPOWER DEVELOPMENT FOR GRAIN PROCESSING

Objectives

Imparting training in flour milling technical for quality for control of raw materials/finished product preventive maintenance sanitation hygiene and development of organisation planning ability.

Eligibility

CFTRI, Mysore

Pattern of Assistance

The quantum of assistance would be decided depending upon the merits of the proposal.

COMPONENT-3

PERSONPOWER DEVELOPMENT IN MEAT PROCESSING

Objectives

Training of persons engaged in traditional meat processing activity, in-service workers and unemployed persons.

Eligibility

Central Institutes, Agricultural Universities/Veterinary Colleges, Modern Meat and Poultry Processing Plants, Slaughter Houses, Meat Corporations and NGOs, are eligible to be considered for assistance.

Pattern of Assistance

Assistance upto Rs. 4000/- per trainee towards cost of boarding, lodging, training material and stipend to SC/ST and women trainees. The training will be imparted to all. However, stipend will be given only to those trainees belonging to SC/ST and Women.

COMPONENT-4

TRAINING OF TRADITIONAL FISHER PERSONS FOR SKILL UPGRADATION IN FISH PROCESSING

Objectives

Training of persons engaged in fish processing units for upgrading and enforcing hygienic conditions.

Pattern of Assistance

Entire cost of training will be provided to Central/State Government Institutes in the form of grant.

COMPONENT-5

CREATION OF INFRASTRUCTURAL FACILITIES

Objectives

Creation of infrastructural facilities like library, laboratories, pilot plants etc. for running Degree/Diploma courses and training programmes for food processing.

Pattern of Assistance

Grant upto Rs. 50 lakhs would be provided to HRD institutions such as colleges, universities, technical institutions, etc.

COMPONENT-6

TRAINING PROGRAMMES SPONSORED BY MFPI

Objectives

Conducting training programmes sponsored by Ministry of FPI in various areas of food processing.

Pattern of Assistance

Grant will be provided to institutions organizing such training. Quantum of assistance will be subject to the number of trainees and the duration of training.

MoU Between KVIC and IIT

1168. SHRI DANVE RAOSAHEB PATIL : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether Khadi and Village Industries Commission (KVIC) has signed a Memorandum of Understanding (MoU) with Indian Institute of Technology (IIT), New Delhi; and

(b) if so, the details thereof?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI KARIYA MUNDA) : (a) and (b) Yes, Sir. The Khadi and Village Industries Commission, Mumbai and the Indian Institute of Technology (IIT), Delhi have entered into a Memorandum of Understanding (MoU) in April, 2001 to implement a three year Project for revamping of the existing Jamnalal Bajaj Centre for Rural Industrialisation (JBCRI) at Wardha. The duration of the Project is 3 years (May, 2001–April, 2004). The total allocation for the project is Rs. 8.35 crores.

Import of Processed Food Items

1169. SHRI LAXMAN GILUWA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government are aware that the import of processed food items is adversely affecting indigenous food processing industries;

(b) if so, the details of such processed food items which are causing this adverse effect; and

(c) the names of the Indian companies which are using brands of foreign companies for their processed food items and the rules under which they are doing so?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM) : (a) to (c) The information is being collected and will be placed on the table of the House.

[English]

Production of Paddy

1170. SHRI A. NARENDRA : Will the Minister of AGRICULTURE be pleased to state :

(a) the production of paddy estimated in the current year, State-wise;

(b) the targets set for procurement of paddy fixed under minimum support price scheme, State-wise; and

(c) the details of paddy procured so far under minimum support price scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) As per latest information available a statement-I showing the state-wise production of rice during 2000-01 is enclosed.

(b) All paddy conforming to prescribed specifications offered for sale at specified centres are bought by Food Corporation of India and State Agencies for central pool at Minimum Support Price. Producers have the option to sell their produce to the public procuring agencies or in the open market as is advantageous to them. As such, no target for procurement of paddy is fixed under price support scheme.

(c) A statement-II showing state-wise quantity of rice (including paddy converted into rice) procured is enclosed.

Statement-I

Final Estimates of Production of Rice

('000 tonnes)		
State	Season	2000-01 (Final)
1	2	3
Andhra Pradesh	Kharif	8130.0
	Rabi	3317.8
	Total	11448.1
Arunachal Pradesh	Kharif	126.1
	Autumn	557.8
	Winter	2759.7
	Kharif	3317.5
Assam	Summer	661.0
	Total	3998.5
Bihar	Autumn	797.5
	Winter	4349.9

1	2	3
	Kharif	5147.4
	Summer	269.2
	Total	5416.6
Jharkhand	Autumn	110.4
	Winter	1534.3
	Kharif	1644.7
Goa	Autumn	96.6
	Winter	48.6
	Kharif	145.2
Gujarat	Kharif	1014.3
Haryana	Kharif	2684.0
Himachal Pradesh	Kharif	124.9
Jammu and Kashmir	Kharif	414.9
Karnataka	Kharif	2689.0
	Rabi	99.0
	Summer	946.0
	Rabi/sum	1045.0
	Total	3734.0
Kerala	Autumn	260.3
	Winter	336.4
	Kharif	596.7
	Summer	154.6
	Total	751.3
Madhya Pradesh	Kharif	960.4
Chhattisgarh	Kharif	3237.8
Maharashtra	Kharif	1879.2
	Rabi	66.0
	Total	1945.2
Manipur	Kharif	366.3

1	2	3
Meghalaya	Kharif	165.9
Mizoram	Kharif	102.1
	Rabi	1.6
	Total	103.7
Nagaland	Kharif	205.6
Orissa	Autumn	464.0
	Winter	3708.0
	Kharif	4172.0
	Summer	441.5
	Total	4613.5
Punjab	Kharif	9154.0
Rajasthan	Kharif	155.7
Sikkim	Kharif	21.4
Tamil Nadu	Autumn	1186.5
	Winter	5147.0
	Kharif	6333.5
	Summer	884.4
	Total	7217.9
Tripura	Autumn	84.8
	Winter	312.0
	Kharif	396.8
	Summer	116.6
	Total	513.4
Uttar Pradesh	Kharif	11540.1
	Summer	0.0
	Total	11540.1
Uttaranchal	Kharif	621.5
West Bengal	Autumn	684.0
	Winter	7202.8

1	2	3
	Kharif	7886.8
	Summer	4541.3
	Total	12428.1
A and N Island	Kharif	30.0
D and N Haveli	Kharif	18.8
Delhi	Kharif	5.0
Daman and Diu	Kharif	3.2
Pondicherry	Autumn	15.8
	Winter	32.1
	Kharif	47.9
	Summer	13.2
	Total	61.1
All India	Autumn	4257.7
	Winter	25430.8
	Kharif	43650.5
	Total Kharif	73339.0
	Rabi/sum	11532.2
	Total	48871.2

Statement-II

*Procurement of Rice/Paddy During 2001-02
Position as on 18/7/2002*

Figures in '000 tonnes

State/UT	01-02		
	Rice	Paddy	Total Rice
1	2	3	4
A. Contributing to Central Pool :			
Andhra Pradesh	5927	296	6124

1	2	3	4
Arunachal Pradesh	-	-	-
Assam	-	-	-
Bihar	-	15	9
Chhatisgarh	547	1781	1734
Haryana	401	1575	1451
Himachal Pradesh	11	-	11
Karnataka	137	-	137
Madhya Pradesh	94	266	271
Maharashtra	30	148	135
Orissa	1033	-	1033
Punjab	936	9434	7225
Rajasthan	28	17	39
Uttaranchal	211	39	237
Uttar Pradesh	1086	898	1685
West Bengal	48	-	48
Chandigarh	-	-	-
Delhi	-	-	-
Pondicherry	11	-	11
Total (A) :	10500	14469	20150

B-Non Contributing to
Central Pool :

Gujarat	-	-	-
Jammu and Kashmir	-	-	-
Tamil Nadu	-	1272	865
Total (B) :	-	1272	865
Total (A+B) :	10500	15741	21015

[Translation]

**Target for National Watershed
Development Scheme**

1171. SHRI RAM TAHAL CHAUDHARY :
SHRI RAJO SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the targets fixed for national watershed development scheme have never been achieved;

(b) if so, the targets fixed and achieved during the Eighth Five Year Plan, State-wise;

(c) whether any officer has been held responsible for not achieving the target; and

(d) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) to (d) No, Sir. As against the target of 2.80 million ha. fixed for Eighth Five Year Plan, an area of 4.23 million ha. was treated under the scheme, and as such, there was no shortfall in achievement made during Eighth Five Year Plan period. The State-wise area treated during Eighth Five Year Plan against the target is enclosed as statement.

Statement

*Physical status of National Watershed Development
Project for Rainfed Areas (NWDPA) implemented
during VIII Plan Period*

(Area in Ha.)

Sl. No.	Name of the State/UT	Target of VIII Plan	Actual area developed (including area developed during 1990-91 and 1991-92)
1	2	3	4
1.	Andhra Pradesh	197150	176939
2.	Arunachal Pradesh	2800	1970

1	2	3	4
3.	Assam	60200	70221
4.	Bihar	137200	23189
5.	Goa	3075	2100
6.	Gujarat	208025	292579
7.	Haryana	40600	20272
8.	Himachal Pradesh	14000	34309
9.	Jammu and Kashmir	12050	14044
10.	Karnataka	250600	485109
11.	Kerala	54025	88276
12.	Madhya Pradesh	458375	660202
13.	Maharashtra	455000	879886
14.	Manipur	1975	8682
15.	Meghalaya	3925	2877
16.	Mizoram	1675	18198
17.	Nagaland	3625	14510
18.	Orissa	136350	297000
19.	Punjab	15950	18035
20.	Rajasthan	339950	547931
21.	Sikkim	1675	7626
22.	Tamil Nadu	89025	172657
23.	Tripura	6175	7694
24.	Uttar Pradesh	208600	303683
25.	West Bengal	95250	73436
26.	Dadra and Nagar Haveli	575	84
27.	Andaman and Nicobar Is.	825	1735
	Others	1525	0
	Total	2800200	4223244

[English]

Violation of Trade Union Rights

1172. SHRIMATI SHYAMA SINGH :
SHRI NARESH PUGLA :

Will the Minister of LABOUR be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Trade Union rights violated in India" appearing in the Hindu dated June 20, 2002;

(b) if so, whether the international confederation of Free Trade Unions has condemned violation of trade union rights in India;

(c) if so, the reaction of the Government thereto; and

(d) the steps proposed to be taken to ensure that rights of trade unions are not violated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) Yes, Sir.

(c) and (d) Cases of violation of Trade Union Rights, if reported are, taken up with the Central and State Labour Enforcement Machinery for investigation and redressal.

Loss to Aviation Sector

1173. SHRI IQBAL AHMED SARADGI :
SHRI ANANDRAO VITHOBA ADSUL :
SHRI BHARTRUHARI MAHTAB :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether consequent upon the September 11, 2001 events in the US, the aviation industry has suffered a huge financial loss;

(b) whether the industry is on a recovery path but still has to reach a stage of profitability; and

(c) if so, the concrete steps the Government proposes to take to help the aviation sector to come out of the red?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) and (b) The airline industry worldwide suffered losses of US\$ 12 billion in 2001 according to the International Air Transport Association. The primary reason for these huge losses was drop in revenue due to the poor passenger traffic resulting from the public's fear of flying. Besides the additional costs of new security measures, insurance premium for war risk and high cost of airport and air navigation infrastructure added to the losses. Though the airlines have succeeded in getting people to fly again after September 11, 2001 incident, it is too early to predict when the airlines will be able to restore full traffic recovery.

(c) Most of the countries including India provided temporary guarantees to their airlines to cover war risk. Aviation security has also been tightened to reassure passengers. Government of India has introduced sky marshals in airlines, secondary ladder point checks and deployment of Central Industrial Security Force for airport security at various airports in phases to strengthen aviation security. Airlines also have undertaken various cost-cutting measures to improve their yields.

[Translation]

Promotion of Horticulture

1174. SHRI Y.G. MAHAJAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether certain special facility is provided to farmers by the Government to promote horticulture;

(b) if so, the details thereof; and

(c) the financial assistance provided to Maharashtra for horticulture during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) The Government has been implementing various schemes since the Eight Plan for the development of horticulture. Under these schemes various activities are taken up for the benefit of the farmers such as supply of good planting material, area expansion with improved varieties, productivity improvement measures, organize training programmes, coverage under drip irrigation green

house construction, plastic mulching etc. Since October 2000, these activities have been subsumed under the Centrally Sponsored Scheme on Macro Management in Agriculture—Supplementation/Complementation of State Efforts through Work Plans.

(c) The details of financial assistance provide to Government of Maharashtra during the last three years are as follows :

Year	Amount (Rs. in lakh)	Remarks
1999-2000	3573.80	Under Schemes on Horticulture
2000-01	8935.09	Under Horticulture and Macro Management Schemes
2001-02	9000.00	Under Macro Management Scheme

Agricultural Labourers

1175. SHRI ABDUL RASHID SHAHEEN : Will the Minister of LABOUR be pleased to state :

(a) the number of agricultural labourers working in the country as on date;

(b) whether the Government propose to bring a bill regarding minimum wages and other facilities to agricultural labourers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) A statement is enclosed.

(b) to (d) The Minimum Wages Act, 1948 empowers both Central and State Governments to fix and revise the minimum rates of wages for the scheduled employments under their respective jurisdictions. Employment in Agriculture is one of the scheduled employments under the Act.

In order to meet the social security needs of the agricultural workers, the Government has launched "Krishi

Shramik Samajik Suraksha Yojana-2001" through the Life Insurance Corporation of India (LIC) in 50 identified districts to cover 10 lakh agricultural workers during the first phase of three years. The scheme envisages life-cum-accident insurance, money-back, pension and superannuation benefits to the agricultural workers. The LIC is also operating Jan Shree Bima Yojana, a group insurance scheme for the persons below and marginally above the poverty line. Further, Government is also implementing a number of Plan schemes like Swarnjayanti Gram Swarajgar Yojana (SGYS), Sampoon Gramin Rojgar Yojana (SGRY), Pradhan Mantri Gram Sadak Yojana etc. for the welfare of workers in the unorganized sector including agricultural workers. National Social Assistance Programme covering old-age pension, family and maternity benefits for select groups is also in operation.

Statement

Number of Agricultural Labourers—
State-wise as per 2001 Census (Provisional)

Sl. No.	States/UTs.	No. of Agricultural Labourers
1	2	3
	INDIA	107,447,725
1.	Andhra Pradesh	13,818,754
2.	Arunachal Pradesh	18,569
3.	Assam	1,289,902
4.	Bihar	13,527,884
5.	Chhattisgarh	3,088,216
6.	Goa	36,150
7.	Gujarat	4,987,657
8.	Haryana	1,276,143
9.	Himachal Pradesh	92,761
10.	Jammu and Kashmir	248,577
11.	Jharkhand	2,861,939
12.	Karnataka	6,209,153

1	2	3
13.	Kerala	1,653,601
14.	Madhya Pradesh	7,380,878
15.	Maharashtra	11,290,945
16.	Manipur	120,991
17.	Mizoram	27,494
18.	Meghalaya	172,975
19.	Nagaland	33,852
20.	Orissa	5,001,075
21.	Punjab	1,498,976
22.	Rajasthan	2,529,225
23.	Sikkim	16,939
24.	Tamil Nadu	8,665,020
25.	Tripura	278,334
26.	Uttaranchal	258,752
27.	Uttar Pradesh	13,604,812
28.	West Bengal	7,350,988
29.	A and N Islands	5,092
30.	Chandigarh	387
31.	Dadra and Nagar Haveli	14,743
32.	Delhi	13,559
33.	Daman and Diu	1,287
34.	Lakshadweep	0
35.	Pondicherry	72,095

[English]

Land under Irrigation

1176. SHRI V. VETRISILVAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have fixed any target to bring more area of land under irrigation in the country during the Tenth Five Year Plan period;

(b) if so, the details thereof;

(c) the target fixed and achieved in this regard during the Ninth Plan;

(d) the allocation made to each state for the purpose during Ninth Plan and proposed for Tenth Plan, State-wise; and

(e) the actual amount utilized during Ninth Plan and the additional area of land brought under irrigation?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) and (b) Working Groups set up by the Planning Commission for the Tenth Five Year Plan in respect of Major and Medium Irrigation Programme and Minor Irrigation Programme have recommended targets for creation of additional irrigation potential of 11.14 million hectare by means of Major and Medium irrigation projects and 8.00 million hectare by means of minor irrigation projects.

(c) The targets and achievements in respect of creation of additional irrigation potential during the Ninth Plan are as under :

Source of Irrigation	Creation of Irrigation Potential in Million hectare	
	Targets for IX Plan	Anticipated Achievement during IX Plan
Major and Medium Irrigation Projects	9.81	4.14
Minor Irrigation Projects	7.24	6.06
Total	17.05	10.20

(d) and (e) State-wise details of allocations made in the Irrigation sector during the Ninth Plan, corresponding anticipated expenditure, additional area (provisional) brought under irrigation during the Ninth Plan and Tenth Plan outlay projects as required by the Working Groups on Major and Medium and Minor Irrigation programmes are furnished in the enclosed statement.

Statement

State-wise details of allocations, Expenditure, Irrigation Development during IX Plan and recommended allocations of Tenth Plan

Sl. No.	Name of State	IX Plan allocations to Irrigation Sector (Rs. Crore)	Anticipated Expenditure during IX Plan (Rs. Crore)	Additional Irrigation Potential Utilised during 1997-2000 (provisional) (in '000 ha.)	Projected allocations for X Plan (Rs. Crore)
1	2	3	4	5	6
1.	Andhra Pradesh	5802.89	5223.39	466.39	21569.08
2.	Arunachal Pradesh	204.78	0.00	6.61	340.00
3.	Assam	565.11	155.35	9.24	2160.02
4.	Bihar+Jharkhand	2175.00	2221.21	122.15	6182.58
5.	Goa	264.33	250.07	2.52	412.69
6.	Gujarat	8321.55	12086.48	80.12	19007.58
7.	Haryana	1544.56	406.31	37.21	2971.86
8.	Himachal Pradesh	231.55	263.74	6.63	1116.18
9.	Jammu and Kashmir	339.00	72.72	13.99	1435.76
10.	Karnataka	6000.00	8858.98	190.41	10525.15
11.	Kerala	900.00	696.22	125.45	2327.00
12.	Madhya Pradesh+Chhattisgarh	2698.66	2318.05	86.70	11141.80
13.	Maharashtra	10537.64	10621.33	614.30	16707.81
14.	Manipur	266.00	234.32	22.20	773.75
15.	Meghalaya	75.00	9.49	5.73	235.10
16.	Mizoram	17.92	0.10	1.26	90.00
17.	Nagaland	50.13	11.36	5.00	240.00
18.	Orissa	3352.08	2123.73	363.21	9081.43
19.	Punjab	491.07	655.75	81.13	3231.82
20.	Rajasthan	2051.84	1779.89	192.56	5942.24

1	2	3	4	5	6
21.	Sikkim	10.00	0.00	2.18	151.00
22.	Tamil Nadu	1357.65	1048.86	8.31	2235.93
23.	Tripura	165.91	34.97	11.65	574.37
24.	Uttar Pradesh+Uttaranchal	3090.12	4048.12	1050.91	12997.78
25.	West Bengal	1058.80	486.85	433.44	3590.50
Total States		51571.59	53607.31	3939.30	135041.43
Total UTs		51.62	51.57	3.80	509.57
Grand Total		51623.21	53658.88	3943.10	135551.00

**Flights between Bangalore and other
Cities of Karnataka**

1177. SHRI K.H. MUNIYAPPA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have received any requests to operate Indian Airlines/Private Airlines flights to link major cities of Karnataka with Bangalore;

(b) if so, whether any study of the air traffic potential in the region has been conducted;

(c) if so, whether the Government have agreed to start Indian Airlines operations from Bangalore to the other major cities of Karnataka; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (d) At present, only Mangalore is connected with Bangalore in Karnataka by Alliance Air and Jet Airways as per the following details :

Alliance Air :-

*Chennai-Bangalore-Mangalore and 3 flights/week
Return

(*The above flights are temporarily withdrawn w.e.f. 15.6.2002 to 30.9.2002)

Jet Airways :-

Bangalore-Mangalore-Bangalore Daily

Due to commitment of fleet, Indian Airlines has no plans at present to airtlink Bangalore with major cities of Karnataka.

Jet Airways had conducted Market survey to connect Hubli/Belgaum/Mysore with Bangalore but due to commercial/technical reasons, operations on these routes are not found feasible. Further, airlines provide air services to specific places taking into consideration the traffic demand and commercial viability subject to compliance of route dispersal guidelines.

Accommodation Assessment Survey

1178. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) whether his Ministry commissioned the accommodation assessment survey to estimate the rooms requirement by the year 2005;

(b) if so, the present availability of rooms in the classified category of hotels including tourists places;

(c) whether these rooms are sufficient to meet the present demand of tourists;

(d) if so, the details thereof;

(e) whether the Government would meet the requirement by 2005 as assessed by survey; and

(f) if so, the details thereof and if not the steps taken by the Government in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) (a) Yes, Sir. Accommodation Assessment Survey was commissioned by the Ministry of Tourism through the Tourism Advisory and Financial Services Corporation of India Limited (TAFSIL) to assess the room requirement in the country.

(b) At present there are 78565 rooms in the classified category of hotels.

(c) and (d) There is a shortage of hotel rooms at certain places during the peak tourist season.

(e) and (f) Construction of hotels is a private sector activity. The assessment made by TAFSIL projected a requirement of 1,25,000 hotel room by the year 2005, which will be met on completion of the approved hotel projects at present. The Government of India offers several fiscal and financial incentives to encourage investment in the Hotel Industry in order to augment capacity.

National Highways Authority of India

1179. SHRI A. BRAHMANAIAH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether National Highways Authority of India (NHAI) makes available cost-benefit studies on various roads to interested road safety forums and organizations;

(b) if so, the terms and conditions of NHAI to share such information in public interest;

(c) whether NHAI has proceeded with many projects including by-passes without having cost-benefit studies;

(d) if so, the steps proposed to be taken to review all such projects; and

(e) the details of rules and regulations in cooperating with public interest bodies?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAY (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) The reports on cost benefit studies conducted by National Highways Authority of India (NHAI) can be shared with other interested organizations, as and when such requests are received, after examination on a case to case basis.

(c) No, Sir.

(d) Does not arise.

(e) The NHAI has an Advisory Group of external Stakeholders constituted for this purpose. The group comprises representatives of organizations connected to infrastructure industry such as Infrastructure Development Finance Company Ltd. (IDFC), Federation of Indian Chambers of Commerce and Industry (FICCI), All India Motor Transport Congress, Federation of Indian Automobile Associations, etc., and a Non Government Organization (NGO) actively engaged on road safety activities. NHAI also interacts with local people, on issues directly concerning them, through NGOs who are actively involved in the respective field.

[Translation]

National Agricultural Insurance Scheme

1180. SHRI RAMANAND SINGH :
PROF. DUKHA BHAGAT :

Will the Minister of AGRICULTURE be pleased to state the number of farmers in Jharkhand and Madhya Pradesh benefited from the National Agricultural Insurance Scheme separately, district-wise during the last three years and thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : National Agricultural Insurance Scheme (NAIS) is under implementation from Rabi 1999-2000 season only. District-wise statement indicating numbers of farmers benefited under National Agricultural Insurance Scheme (NAIS) in Jharkhand and Madhya Pradesh is enclosed.

Statement

*District-wise Statement Indicating number of Farmers
Benefitted under NAIS in Jharkhand and
Madhya Pradesh*

Name of State	Name of Districts	No. of farmers benefitted
1	2	3
Jharkhand	Bokaro	0
	Chatra	188
	Deoghar	0
	Dhanbad	0
	Dumka	0
	E. Singhbhum	0
	Garhwa	0
	Giridih	0
	Godda	0
	Gumala	0
	Hazaribag	703
	Koderma	24
	Lohardagga	0
	Pakur	0
	Palamu	0
	Ranchi	0
	Sahebganj	0
	West Singhbhum	0
Madhya Pradesh	Balaghat	30351
	Betul	8179
	Bhind	3578
	Bhopal	2076

1	2	3
	Chhatapur	25216
	Chindwara	6523
	Damoh	20271
	Datia	58
	Dewas	11992
	Dhar	56383
	Khandwa	50093
	Katni	5211
	Guna	4875
	Gwalior	1394
	Hoshangabad	9802
	Indore	27839
	Jabalpur	2043
	Jhabua	40948
	Mandla	10699
	Mandsaur	57520
	Morena	0
	Narsinghpur	6134
	Panna	19646
	Raisen	7071
	Rajgarh	52949
	Ratlam	83240
	Rewa	13043
	Sagar	13850
	Satna	27734
	Sehore	5284

1	2	3
	Seoni	17101
	Shahdol	1662
	Shajapur	56177
	Shivpuri	5100
	Sidhi	3329
	Tikamgarh	5489
	Ujjain	63580
	Vidisha	25852
	Khargone	124817
	Barwani	36033
	Dindori	628
	Harda	0
	Neemuch	30379
	Sheopur	0
	Umariya	5599

[English]

Monopoly of MNCs in FPI

1181. SHRI T.T.V. DHINAKARAN :
SHRI RAMSHAKAL :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether Multi-National Companies (MNCs) are monopolising the Food Processing Industries;

(b) if so, the details thereof and the steps taken by the Government to protect the domestic industries;

(c) the steps taken to provide training to people in food processing industries so as to compete with the MNCs; and

(d) the scheme under which Government provides assistance to the Non-Government Organisations for promoting domestic industries?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM) : (a) No, Sir.

(b) Does not arise.

(c) Under the plan schemes operated by Ministry of Food Processing Industries training is imparted for development of rural entrepreneurship by providing hands on experience at the Food Processing and Training Centres. Training is also imparted to persons engaged in traditional meat processing activity and fish processing units for upgrading their skill.

(d) Financial assistance under the plan schemes of the Ministry is also available to Non-Government Organizations among others for promoting domestic industries.

Clearance to Bangalore International Airport Project

1182. SHRI R.L. JALAPPA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Karnataka Government has requested the Union Government to expedite all necessary clearances for the Bangalore International Airport project;

(b) if so, whether the Union Government have given environmental clearance to the above project;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the time by which the environmental clearance is likely to be provided?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) Yes, Sir.

(b) No, Sir.

(c) and (d) A final decision in the matter will be taken shortly.

Operation Flood Programme

1183. SHRI AJAY SINGH CHAUTALA : Will the Minister of AGRICULTURE be pleased to state :

(a) the Target fixed vis-a-vis achievements made for milk production under Operation Flood Programme in each State during the Ninth Five Year Plan period;

(b) the present status of Operation Flood Programme. State-wise; and

(c) the steps taken or proposed to be taken by the Government to strengthen the programme particularly during the Tenth Five Year Plan with a view to increase milk production in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) and (b) Implementation of Operation Flood Programme commenced in July, 1970 and ended in April, 1996. Since the programme ended prior to the commencement of the Ninth Five Year Plan, therefore, the question of target and achievement made under the programme during Ninth Five Year Plan does not arise.

(c) The programme is not proposed to be taken up during Tenth Five Year Plan.

Fatal Accidents in Ports

1184. SHRI RAGHUNATH JHA : Will the Minister of LABOUR be pleased to state :

(a) whether the fatal accidents in ports are increasing;

(b) if so, the details of the accidents during each of the last three years, port-wise;

(c) the action taken by the Government to check the same;

(d) whether the Government have conducted any inspection in factories, docks to identify the causes leading to accidents and suggesting remedial measures to minimize the accidents;

(e) if so, the details thereof;

(f) whether some of the States have not yet notified

the model rules as well as major accident hazards control rules framed by the Directorate General of Factory Advice Service and Labour Institutes (DGFASLI); and

(g) if so, the steps taken to persuade the remaining State Governments to frame relevant safety rules under the Factories Act without any further delay?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) and (b) The number of accidents (fatal as well as non-fatal) show a reducing trend over the years. From 4709 accidents in year 1956, the number has come down to 171 during last year. However, no definite trend is noticed in case of fatal accidents which had reduced from 29 to 23 during the year 1999-2000 to 2000-2001, but again rose to 29 in the last year. The ports-wise details are given below

Name of the Port	No. of Fatal Accidents in the Ports		
	1999-2000	2000-2001	2001-2002
Mumbai	5	4	6
Kolkata	2	4	4
Cochin	1	0	0
Kandla	3	1	6
Chennai	4	8	5
Mormugao	0	0	0
New Mangalore	1	0	1
Paradip	1	1	1
Tuticorin	6	0	2
Visakhapatnam	2	2	1
Jawaharlal Nehru Port	4	3	3
Total	29	23	29

(c) The Inspectorates of Dock Safety investigate these fatal accidents and follow-up actions like prosecution of concerned employers, issuing of warning orders/show cause notices, rendering technical advices for

improvement of the working conditions/technical competence of the workers etc., were issued to the Port managements. During the year 2001-2002 five prosecutions were launched against the employers of Dock workers for breach of provisions under Dock Safety statutes, thirty four warnings have been issued to the concerned employers, twenty four technical advices were rendered to Port authorities and Transporters. Analysis of fatal accidents had revealed that about 60% of these accidents had occurred due to the agency "mean of transportations". Therefore, Directorate General of Factory Advice Services and Labour Institutes (DGFASLI) undertook a National Study on "Transport Equipment Safety and Road Accidents in Ports". As a result of this study some of the port authorities have initiated training of workers/operators engaged in the transportation sector. Safety audits have also been conducted in all major ports and suggestions/recommendations for improvement of safety and health status in Ports were issued. Training modules were prepared by DGFASLI and a number of training programmes were conducted in collaboration with Port Trust Authorities and Indian Institutes of Port Management.

(d) and (e) The safety, health and welfare of workers employed in factories are covered under the provisions of the Factories Act, 1948. The enforcement of the Act is carried out by the respective State Government/Union Territory Administration (UT) through their Factory Inspectorates. In addition to routine inspection of factories, the Inspectors of Factories also conduct investigations of accidents to identify the causes and suggest remedial measures. DGFASLI advises various States/UTs in improving safety and health of workers employed in factories. It renders advice in identification of hazards, their elimination and control, selection of suitable personal, protective equipment for workers, formulation of safe operating procedures, etc. It also conducts studies and surveys, training programmes, workshops, etc., for the benefit of persons employed in factories.

Safety, Health and Welfare of workers employed in docks and ports are covered under the provisions of Dock Workers (Safety, Health and Welfare) Act, 1986. The enforcement is carried out by DGFASLI through Inspectorates of Dock Safety established in all the major ports through regular inspections of ships, docks, warehouses, store places, lifting machineries, loose gears,

transport equipments, mechanical handling plants etc., with a view to control unsafe working conditions, prevent unsafe actions by the dock workers and other concerned and to take necessary follow-up action which includes issuing of notice, warnings, action on complaints, etc.

(f) and (g) The Model Rules framed under the Factories (Amendment) Act, 1987 were circulated to States/UTs for their notification under respective State Factories Rules, 19 States/UTs have notified these Rules.

The Major Accident Hazard Control Rules, 1997 were also circulated to all States/UTs for their notification. Seven States/UTs have notified these Rules.

The State Governments/UTs are being regularly reminded to notify the above Rules by DGFASLI/Ministry of Labour.

[Translation]

Office Expenses

1185. SHRI RAMDAS ATHAWALE : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the amount spent by various departments and Public Sector Undertakings (PSUs) under his ministry during each of the last three years on publicity, advertisement, reception, refreshments, inaugurations, seminars, conferences, tours (including foreign) telephone bill including STD and ISD calls, electricity bills (especially airconditions and coolers bills) and other office expenses, separately under above heads;

(b) whether the Government propose to launch any drive for economy in expenditure under the above heads;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM) : (a) At present there is no department or Public Sector Undertaking under the administrative control of this Ministry. However, information relating to office expenses incurred by Ministry of Food Processing Industries during the last three years is given in the enclosed statement.

(b) and (c) The Ministry launched economy measures to effect strict control on Office Expenses. A 10 percent cut in office expenses has been imposed. Self-regulation to ensure expenditure on only essential items has been

initiated. Except where higher tariff or higher price rise has been effected due to market fluctuation, no increase in expenditure is generally allowed.

(d) Does not arise.

Statement

(Rupees in lakhs)

Sl.No.	Different Heads	1999-2000	2000-2001	2001-2002	Remarks
1	2	3	4	5	6
1.	Advertisement/ publicity	100.00	4.00	196.00	Expenditure incurred for promotion of processed foods.
2.	Seminars/ Conferences	39.83	60.02	41.20 (Includes Rs. 1.03 lakhs spent on conference of State Nodal Agencies)	Expenditure involved for development activity of Food Processing Industries
3.	Tours (including foreign)	36.03	38.14	47.92	
4.	Telephone bills (including STD and ISD)	12.94	27.14	30.76	
5.	Electricity bills (Centrally Air- conditioned Building)	20.81	21.12	24.47	
6.	Refreshments	2.79	3.24	4.50	
7.	Other Office Expenses				
(a)	Purchase/Repair of furniture etc.	5.14	4.01	6.01	
(b)	Staff Cars (Repair/Purchase of Petrol)/Purchase of new car/Hiring of Vehicles.	11.07	19.02	25.55	

1	2	3	4	5	6
	(c) Stationery/Stores items/Misc.	5.79	19.95	15.16	
	(d) Water charges	3.89	5.13	3.57	
	(e) Purchase and maintenance of office equipments.	25.26	31.47	19.61	
	(f) Library.	1.26	5.92	5.13	
	(g) Maintenance of office building.	11.70	22.06	22.00	

[English]

Bifurcation of Chennai Circle

1186. SHRI P.D. ELANGO VAN : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Government propose to bifurcate the Chennai Circle under the jurisdiction in light of administrative/practical difficulties in maintaining a large area as well as large number of monuments; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) No, Sir.

(b) Does not arise.

Insurance Cover for Travel Agents of IA

1187. SHRI SUSHIL KUMAR SHINDE :
SHRI VILAS MUTTEMWAR :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines propose to provide insurance cover to its travel agents;

(b) if so, the details and the reasons therefor;

(c) whether the premium for the insurance cover is to be shared by the travel agents; and

(d) the mode of payment proposed to followed therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) No, Sir.

(b) to (d) Do not arise.

Survey of Endangered Species by ZSI

1188. SHRIMATI SHYAMA SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Union Government had directed the Zoological Survey of India (ZSI) during 1987 to conduct survey to find out the status of endangered species as reported in 'The Hindu' dated April 12, 2002;

(b) if so, whether the ZSI has failed to make any serious efforts to complete the task even till date;

(c) if so, the reasons therefor; and

(d) the further steps taken by the Government to complete the project?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) Yes, Sir. The Union Government had directed ZSI in 1987 to conduct and complete the status survey of endangered 81 species of mammals, 47

of birds, 15 of reptiles, 3 of amphibians and a large number of butterflies, moths and beetles.

(b) The studies on status survey of 11 endangered species have already been completed. Further, studies on 3 more endangered species (Chinkara, Desert Cat, Western Tragopan) have recently been completed. In addition to this, studies on 9 species (Birgus latro, Kiang, Himalayan marmot, Lion tailed Macaque, Rhesus Macaque, Hanuman Langur, Nilgiri Thar, Irawady Dolphin, Giant Squirrel) are in progress.

(c) and (d) Efforts have already been made as indicated above and the project is going on smoothly.

Irregularities in ITDC Hotels

1189. SHRI IQBAL AHMED SARADGI :
SHRI G.S. BASAVARAJ :

Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Intelligence Bureau (IB) has Unearthed Several irregularities, including pilferages in India Tourism Development Corporation (ITDC) hotels, particularly in Hotel Ashok;

(b) if so, whether the IB has communicated the facts to the Disinvestment Ministry that around 300-odd unauthorised quarters have been constructed on the property owned by Hotel Ashok;

(c) if so, whether the Government have examined the report; and

(d) if so, the action taken against the erring officials?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) and (b) Neither the Ministry of Disinvestment nor the Department of Tourism have received any report from Intelligence Bureau in connection with the affairs of ITDC.

(c) and (d) Do not arise.

Collection of Tolls

1190. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether National Highways Authority of India has drawn up plans to collect tolls on the extended and improved National Highway No. 5 in Andhra Pradesh;

(b) if so, the schedule for collections of such tolls from the public on said NH;

(c) whether any similar toll fees are being charged in other States;

(d) if so, the details thereof;

(e) whether there are any representations pending with the NHAI against levying toll fees; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Yes, Sir.

(b) On National Highway-5 and on other National Highway Sections upgraded to 4-lane facilities, the user fee is charged in accordance with the rates per km notified by the Government for various categories of vehicles under the National Highways (Rates of Fee) Rules, 1997. These capping rates per km were notified at 1997 price levels and are linked to whole sale price index for the year, for deciding the fee rate for NH sections.

(c) Yes, Sir.

(d) Similar fee rates are being charged on Panipat-Jalandhar section of National Highway-1 in the State of Haryana and Punjab, Delhi-Agra section of NH-2 in Uttar Pradesh, Palsit Dhankuni section of NH-2 in West Bengal, Barwa Adda-Panagarh section of NH-2 in Bihar and West Bengal, Bhubaneswar-Jagatpur section of NH-5 in Orissa, Vadodara-Surat section of NH-8 in Gujarat and Gurgaon-Amer section of NH-8 in Haryana and Rajasthan and Moradabad bypass on NH-24 in U.P. Besides, user fee is also being charged by NHAI for the bridges in the State of Andhra Pradesh, Uttar Pradesh, Tamil Nadu and Maharashtra at uniform rates for various categories of vehicles.

(e) and (f) National Highways Authority of India keep on receiving representations regarding levy or quantum of fee from individuals and transporters, etc. These representations are duly considered and suitable replies sent.

Pending Cases of EPF

1191. SHRI V. VETRISILVAN : Will the Minister of LABOUR be pleased to state :

(a) the number of EPF cases pending for finalisation noticed during the last three years in the country particularly in Tamil Nadu, State-wise;

(b) the reasons for their pendency; and

(c) the steps being taken by the Government to dispose off the said cases to avoid inconvenience to the employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) A statement is enclosed.

(b) The delay in settlement of claims is mainly because of deficiencies in the claim forms of the subscribers.

(c) In order to provide world class service to the subscribers, the Employees Provident Fund Organisation has launched a modernization programme which involves computerization of all its activities. The programme envisages reducing the turn around time of claim settlement to 2-3 days and will enable anywhere anytime service to subscribers.

Statement*Pending Cases of EPF*

Pending EPF claims as on 31st March

Region	1999-2000	2000-2001	2001-2002 (Provisional)
1	2	3	4
Andhra Pradesh	7	161	5
Bihar	697	193	0
Chhattisgarh	*	*	95
Delhi	127	828	1730
Gujarat	8454	12084	4242

1	2	3	4
Himachal Pradesh	299	264	22
Haryana	2561	2231	49
Jharkhand	*	*	11
Karnataka	5308	6242	3742
Kerala	163	314	38
Maharashtra	22605	25779	16174
Madhya Pradesh	110	25	369
North-Eastern Region	68	532	269
Orissa	498	945	0
Punjab	4186	1930	1790
Rajasthan	1150	560	232
Tamil Nadu	7341	8168	7104
Uttaranchal	*	*	44
Uttar Pradesh	1738	6260	6565
West Bengal	1733	1217	2575
Goa	*	*	8
Total	57045	67733	45064

* Newly created region.

Shortfall in Airport Infrastructure Development

1192. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the World Bank has indicated that there would be an investment gap of Rs. 100 crore towards airport development and upgradation during the 9th plan period in India;

(b) if so, the details thereof;

(c) the extent to which the private participation has assisted to fill this gap;

(d) the present gap between traffic growth and infrastructure development in aviation sector in the country; and

(e) the steps taken or proposed to be taken by Government in this regard in the 10th plan period?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : (a) to (c) The draft Country Framework Report for private participation in Infrastructure as prepared by the World Bank sometime in June 1999 had projected that there would be an investment gap of Rs. 1100 crores towards Airport Development and Upgradation during 9th Plan. Investment gap is expected to be covered through increased private sector participation through leasing of airports and increasing airport revenues. However, as the private participation in the management of airports is at nascent stage, is difficult to indicate the extent to which this has assisted to meet the investment gap at this stage.

(d) and (e) The present overall capacity in respect of passenger handling and other airport infrastructure is considered sufficient to meet the existing demand. However, the peak hour demand at Delhi, Chennai, Trivandrum, Goa and Guwahati airports has exceeded the capacity. Airports Authority of India has already initiated action to expand the capacity at these airports to meet the future traffic demand.

Funds Allocation by Finance Commission for Tourism

1193. SHRI A. NARENDRA : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) the amount allocated for the extension of tourist facilities in Andhra Pradesh and Uttaranchal by finance commission;

(b) whether any plan for development of tourism has been drawn up;

(c) if so, the time by which the said plan in these States is likely to commence;

(d) the details of activities being carried out in other States, State-wise;

(e) the name of the authority monitoring the developmental activities;

(f) whether there is any cost escalation owing to delay in developmental activities; and

(g) if so, the details thereof?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) to (g) The information is being collected and would be laid on the Table of the House.

Cultivation of Wheat and Paddy

1194. SHRI C.N. SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the total area of land under cultivation of wheat, paddy, oilseeds, pulses and other coarse foodgrains including vegetables and fruits in the country during the last two years, State/Union Territory-wise;

(b) whether the farmers in various States are disinclined to cultivate wheat and paddy;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken to encourage the farmers to cultivate wheat and paddy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) The State/Union Territory-wise area under cultivation of wheat, paddy, oilseeds, pulses and coarse cereals during 1999-2000 and 2000-01 is given in statement-I. The area under vegetables and fruits for the years 1998-99 and 1999-2000 is given in statement-II.

(b) to (d) It may be seen from statement-I that at all-India level, there is a decline in area coverage both under wheat and paddy in 2000-01 compared to 1999-2000. The position is however different for different states as there is an increase in area coverage both under wheat and paddy in certain States, and a decline in certain other states mainly due to aberrant weather conditions. However, there is a long-term increase in area coverage both under wheat and paddy during the decade of nineties. The annual compound growth rate of area coverage during the decade of nineties under wheat and paddy was 1.67% and 0.62% respectively.

Statement-I

*State-wise Area Under some Important Crops/Group of Crops
for the Years 1999-2000 and 2000-01*

States	Wheat		Paddy		Oilseeds*		Pulses		Coarse cereals	
	1999-2000	2000-2001	1999-2000	2000-2001	1999-2000	2000-2001	1999-2000	2000-2001	1999-2000	2000-2001
1	2	3	4	5	6	7	8	9	10	11
Andhra Prd.	13.5	10.6	4014.2	4027.7	2566.2	2675.6	1644.9	1797.1	1465.4	1451.0
Arunachal Prd.	3.9	3.8	122.7	119.4	25.5	24.8	4.9	6.2	55.4	54.2
Assam	76.0	70.3	2646.0	2674.9	322.1	310.4	116.0	111.5	31.0	30.8
Bihar	2144.5	2107.5	5001.8	3671.4	216.1	171.0	865.3	780.0	886.5	693.6
Jharkhand**		63.7		1481.0		50.1		116.3		175.0
Goa			56.7	57.2	1.3	1.8	10.2	10.8	1.2	0.7
Gujarat	482.1	286.1	664.4	653.0	2799.4	2695.0	700.4	634.7	1569.4	1574.1
Haryana	2317.0	2349.0	1083.0	1049.0	463.0	453.5	133.4	111.9	754.0	781.0
Himachal Prd.	370.6	378.2	80.2	81.5	19.4	18.9	31.5	35.1	341.0	341.7
J and K	245.7	276.8	250.6	244.1	75.9	70.4	28.8	31.2	355.8	355.7
Karnataka	261.3	266.0	1449.8	1482.0	1982.4	2197.8	1920.5	2061.0	4034.3	3981.0
Kerala			349.7	347.5	9.5	8.8	24.0	22.1	5.2	6.2
Madhya Prd.	4661.5	2687.7	5354.2	1674.0	5916.2	5612.5	4938.0	3324.0	2649.9	2160.1
Chhattisgarh**		65.7		3597.6		275.5		563.4		342.3
Maharashtra	1049.1	754.2	1519.8	1513.4	2739.6	2523.3	3597.7	3552.8	7470.0	7499.3
Manipur			157.1	160.6	2.6	2.3	0.0	0.0	4.3	3.6
Meghalaya	4.3	4.3	106.4	102.6	9.3	8.7	6.2	4.6	19.4	19.7
Mizoram			49.7	51.9	7.2	7.2	4.1	2.4	5.5	6.6
Nagaland	5.0	3.4	148.5	146.1	43.0	36.3	17.0	17.4	45.0	43.6
Orissa	5.9	8.8	4601.8	4433.7	342.5	277.3	684.0	604.3	196.0	197.8
Punjab	3388.0	3408.0	2604.0	2611.0	104.7	87.4	66.0	59.0	198.0	202.0

1	2	3	4	5	6	7	8	9	10	11
Rajasthan	2650.2	2309.6	200.2	166.3	3635.4	2645.7	2473.1	2374.8	5629.8	6508.2
Sikkim	8.1	7.2	15.9	15.2	10.0	10.0	6.7	6.1	47.6	47.6
Tamil Nadu	0.0	0.1	2163.6	2113.3	998.8	1056.0	860.4	745.9	804.4	1076.6
Tripura	1.3	1.1	232.2	241.1	6.2	6.3	7.5	10.1	1.3	1.6
Uttar Prd.	9399.7	9169.5	6080.0	5838.8	1479.4	1395.4	2685.9	2679.3	2696.6	2413.9
Uttaranchal**		379.0		312.7		22.0		28.5		288.1
West Bengal	364.2	426.0	6150.4	5435.2	502.9	599.6	275.4	322.3	59.2	57.1
A and N Islands			10.6	10.9	0.0	0.0	0.9	1.3	0.0	0.0
D and N Haveli	0.6	0.3	13.2	13.8	0.1	0.1	5.9	4.3	2.1	2.2
Delhi	33.5	31.4	8.1	6.1	2.7	4.8	0.4	0.6	11.5	12.0
Damand and Diu			1.5	2.0	0.0	0.0	1.3	1.3	0.0	0.0
Pondicherry			25.4	26.1	1.0	1.3	5.8	5.8	0.3	0.3
All India	27486.0	25068.3	45161.7	44361.1	24282.4	23249.8	21116.2	20026.1	29340.1	30327.6

*Includes nine oilseeds viz., Groundnut, Sesamum, Castorseed, Nigerseed, Soyabean, Sunflower, Rapeseed and Mustard, Linseed and Safflower.

**Separate estimates for the newly carved out States available only from 2000-01.

Statement-II

State-wise Area under Vegetables and Fruits for the years 1998-99 and 1999-2000

(Thousand hectares)

State	Vegetables		Fruits	
	1998-99	1999-2000	1998-99	1999-2000
1	2	3	4	5
Andhra Pradesh	249.3	230.1	378.6	449.2
Arunachal Pradesh	16.7	16.9	29.7	44.1

1	2	3	4	5
Assam	245.9	255.9	104.8	106.1
Bihar	616.6	626.0	303.6	309.3
Delhi	45.5	45.7	0.1	0.1
Goa	7.6	7.6	11.6	12.3
Gujarat	189.9	201.0	163.0	176.2
Haryana	120.0	135.0	26.2	28.6
Himachal Pradesh	45.8	40.6	207.1	196.6
Jammu and Kashmir	41.2	41.4	136.2	133.0

1	2	3	4	5
Karnataka	309.7	361.6	314.6	315.0
Kerala	159.7	159.7	233.1	187.8
Madhya Pradesh	234.0	258.7	63.1	67.4
Maharashtra	341.2	385.3	436.1	539.9
Manipur	8.5	9.0	23.8	24.6
Meghalaya	36.6	29.2	23.2	26.9
Mizoram	8.4	8.3	16.4	13.0
Nagaland	15.1	20.9	11.3	19.4
Orissa	883.9	788.1	249.4	204.9
Punjab	117.1	135.4	93.2	30.1
Rajasthan	99.3	98.7	21.2	20.0
Sikkim	9.4	9.6	9.5	5.9
Tamil Nadu	206.7	209.1	213.5	232.0
Tripura	18.4	18.4	30.4	30.4
Uttar Pradesh (Hills) (Uttaranchal)	91.5	81.9	187.9	172.5
Uttar Pradesh (Plains)	640.7	688.9	305.2	315.1
West Bengal	1100.0	1122.3	128.0	130.2
Andaman and Nicobar	3.1	3.1	3.7	3.7
Chandigarh	0.4	0.1	0.1	0.1
Dadra and Nagar Haveli	1.5	1.5	0.7	0.7
Daman and Diu	0.1	0.1	0.4	0.4
Lakshadweep	—	0.3	0.3	0.4
Pondicherry	2.2	2.6	0.8	0.9
All India	5866.0	5993.0	3726.8	3796.8

Salination of Sub-soil Water

1195. SHRI T.T.V. DHINAKARAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government are aware of the salination of sub-soil water in the coastal regions in the country;

(b) if so, the steps taken to protect the ground water from salination;

(c) whether any survey has been conducted in this regard; and

(d) if so, the outcome thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) Yes, Sir.

(b) to (d) As per survey conducted by the Central Ground Water Board (CGWB) and State Ground Water Departments, salination of sub-soil water have been observed in coastal areas of Tamil Nadu, Orissa, Maharashtra, Andhra Pradesh, Kerala and Gujarat.

Water being a State subject, necessary steps to protect ground water from salination are to be taken by the concerned State Government. The National Water Policy, 2002, inter-alia, provides that each coastal State should prepare a comprehensive coastal land management plan, keeping in view the environmental and ecological impacts, and regulate the developmental activities accordingly. However, the CGWB has also undertaken some schemes for arresting saline water ingress in coastal areas of Orissa, Tamil Nadu, Gujarat and Andhra Pradesh during IX Five Year Plan under its Central Sector Scheme for Study of Recharge of Ground Water on "pilot basis". The Central Ground Water Authority has declared the Union Territory of Diu as 'Notified Area' in view of saline water ingress in fresh ground water aquifer.

[Translation]

Loans for Various Agro-Processing Projects

1196. SHRI RAJO SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of schemes implemented by National Cooperative Development Corporation and loans sanctioned/released for various agro processing projects of cooperative-sector during 2001-2002 alongwith the details of funded projects for Bihar during last two years, State-wise; and

(b) the details of sanctioned funds and proposals pending for sanction relating to public sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) A statement showing State-wise details of cooperative agro processing units assisted by NCDC during 2001-02 is enclosed. During last two years (2000-01 and 2001-02) no project was assisted by NCDC in Bihar.

(b) NCDC does not sanction funds to the public sector.

Statement

State-wise Details of Agro Processing Units Assisted by NCDC during 2001.02

(Rs. in crores)

Sl. No.	States/UTs.	No. of Units	Amount sanctioned	Amount released
1.	A.P.	1	22.62	27.03
2.	Gujarat	1	2.58	6.33
3.	Haryana	1	0.28	0
4.	Kerala	1	0.45	1.67
5.	Karnataka	9	70.37	62.20
6.	M.P.	1	1.40	0.10
7.	Maharashtra	52	312.41	239.52
8.	Orissa	1	1.76	0.81
9.	Rajasthan	1	6.35	6.35
10.	West Bengal	2	5.46	4.39
11.	DNH	1	25.20	0
Total		71	448.88	348.40

New Scheme under Cooperative Sector

1197. SHRI PRABHUNATH SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Planning Commission has not approved new schemes for Ninth Plan under the cooperative sector viz. strengthening of cooperative sector, janta personal accidental insurance scheme for labour cooperatives, development of reservoir fisheries through cooperatives in selected States and development of wool processing and industrial cooperatives;

(b) if so, the reasons therefor; and

(c) the action taken to resolve the reservations expressed by the Planning Commission?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir.

(b) and (c) The proposed new schemes for Ninth Plan under the Co-operative sector were dropped as Planning Commission did not approve these schemes on the ground that these activities have already been covered under similar schemes of other Departments, like Department of Animal Husbandry and Dairying and Fisheries, Central Wool Development Board, Ministry of Textiles and Ministry of Labour etc. The dropping of these schemes will not affect the development of cooperative sector adversely as assistance for these activities will continue to be available under various schemes of the different Department/ Ministries as above.

Assistance to Karnataka for Drought Relief Work

1198. SHRI R.L. JALAPPA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have deputed a team to study the acute drought conditions in Karnataka during March-April 2002;

(b) if so, whether the team has submitted its report;

(c) if so, the details thereof;

(d) whether the Government of Karnataka has sought special grants;

(e) if so, the amount sought for by the State; and

(f) the amount so far released by the Union Government to tackle the drought?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir. No team was deputed to study the drought conditions in Karnataka during March-April 2002.

(b) and (c) Does not arise.

(d) and (e) No Memorandum has been received from the State Government for Central assistance in the wake of drought.

(f) 1st instalment of Central share of Calamity Relief Fund (CRF) for 2002-03 amounting to Rs. 30.83 crore has been released to the State for undertaking immediate relief measures in the wake of natural calamities including drought.

Construction of Expressways

1199. SHRI AJAY SINGH CHAUTALA : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether major part (80 per cent) of Eastern, Western Expressways in the proposed Golden Quadrangle would be in/around Delhi;

(b) if so, the details of the areas of Delhi from where it is likely to pass/touch;

(c) the name of the agency who would construct these expressways and the time by which these are likely to be constructed; and

(d) the estimated expenditure to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) to (c) The Question relates to Ministry of Urban Development and Poverty Alleviation. National Capital Regional Planning Board has decided an

alignment for Western and Eastern Peripheral Expressways around Delhi. The proposed alignment of Western Peripheral Expressway passes through National Capital Territory of Delhi and Haryana, while that of Eastern Peripheral Expressway passes through Haryana and Uttar Pradesh. It has been agreed in principle that the Western Peripheral Expressway may be implemented by National Highways Authority of India as a part of National Highway Development Project (NHDP) provided 150 meters wide land is acquired by the respective State Governments and made available.

(d) The estimated expenditure will be known on finalisation of the Detailed Project Report.

[Translation]

Crop Insurance

1200. SHRI RAMDAS ATHAWALE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to insure the crops of all farmers from its own resources;

(b) if so, the details thereof;

(c) the latest status of the proposal; and

(d) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir.

(b) to (d) Do not arise.

[English]

Charges for On-Farm Development Works

1201. SHRI SUSHIL KUMAR SHINDE :
SHRI VILAS MUTTEMWAR :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any agreement was reached amongst the States on the Union Government's proposal to

introduce mandatory charges of minimum 10 per cent in the Tenth Plan from beneficiary farmers for On-Farm Development Works including construction of field channels and reclamation of waterlogged areas;

(b) if not, the reasons therefor; and

(c) the other measures being considered to reach an agreement on this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) to (c) Deriving from the recommendations of the Working Group of the Planning Commission on 'Private sector and beneficiary participation' and the suggestions of the Ministry of Finance, the Ministry of Water Resources has proposed to introduce an element of contribution to the extent of 10% by the beneficiary farmers for components such as field channels, reclamation of waterlogged areas and renovation/desilting of Minor Irrigation Tanks during the X Plan. Involvement of beneficiaries through such contribution would encourage a sense of ownership in the assets created. In the Conference of State Secretaries in-charge of Command Area Development Programme held on 17th June, 2002 at New Delhi, most of the States agreed that the proposed 10% beneficiary contribution could be in the form of labour rather than cash.

Move to Join UPOV

1202. SHRIMATI SHYAMA SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Move to join UPOV will affect farmer's rights" as reported in the 'Hindu' dated June 7, 2002;

(b) if so, whether the decision of the Union Government has been widely criticized by the eminent researchers in the field of agriculture;

(c) if so, whether the Government propose to reconsider its decision; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) Yes, Sir.

(b) 'Gene Campaign', a non-governmental organisation, has criticised the proposal to accede to the UPOV Convention, 1978 Act.

(c) and (d) Joining UPOV would be in the interest of our farmers as this would, inter alia, facilitate greater investment in research for the development of new plant varieties in order to ensure the availability of quality seeds to farmers; obviate the need to enter into a large number of bilateral agreements with other countries for mutual recognition of plant breeders' rights; enable Indian plant breeders to secure protection in all Convention countries with minimal formalities and costs, etc.

New Tourism Policy

1203. SHRI IQBAL AHMED SARADGI : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether the Union Government have approved and cleared in new tourism policy;

(b) if so, whether the policy propose to create a Tourism Development Authority;

(c) if so, whether the new policy calls for a three years development and marketing plan for promoting the tourism; and

(d) if so, the extent to which it is likely to help and boost tourism?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) Yes, Sir.

(b) No, Sir.

(c) and (d) The National Tourism Policy-2002 gives a direction to the growth and promotion of Tourism in the country. The Policy includes plans for promoting tourism such as :-

- To position tourism as a major engine of economic growth;
- To harness the direct and multiplier effect of tourism for employment generation, economic development and providing impetus to rural tourism;

- To focus on domestic tourism as a major driver of tourism growth;

To position India as a global brand to take advantage of the burgeoning global travel and trade and the vast untapped potential of India as a destination;
- To acknowledge the critical role of private sector with government working as a proactive facilitator and catalyst;
- To create and develop integrated tourism circuits based on India's unique civilisation, heritage and culture in partnership with states, private sector and other agencies; and
- To ensure that the tourist to India gets physically invigorated, mentally rejuvenated, culturally enriched, spiritually elevated and "feel India from within".

These plans are likely to boost tourism substantially.

Road Safety Work by NGOs

1204. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the National Highways Authority of India (NHAI) has received any representations from NGOs involved in road safety work;
- (b) if so, details thereof; and
- (c) the reaction of the NHAI thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) Yes, Sir.

(b) and (c) Representations have been received from Kumari Rajshree Parmar Memorial Foundation, Pune, a Non-Government Organisation (NGO). These representations are mainly about the safety aspects of National Highway No. 8 and the road connecting to Jawaharlal Nehru Port. The suggestions are discussed by the Advisory Group of NHAI, in which the President of the said

NGO is a member. Some suggestions are being implemented.

Damage to National Highways/Bridges

1205. SHRI V. VETRISELVAN : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) the estimated loss suffered on account of damage to National Highways/Bridges due to natural calamities particularly in Southern and Western parts of the country during the last three years;
- (b) the amount spent on repair of such roads and bridges during the said period;
- (c) whether the Government have received requests from the State Governments for additional funds for repair of the damaged National Highways/State Highways and Bridges;
- (d) if so, the steps taken by the Government to provide additional funds to the State Governments; and
- (e) the number of proposals pending with the Union Government in this regard, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) Details of the estimates sanctioned for repairs of damages to National Highways/bridges due to natural calamities in various States during the last 3 years are enclosed as statement. Funds to the extent of sanctioned estimates have also been released to respective States.

(c) and (d) The repair of State Highways/Bridges falls within the purview of the respective State Government. However, some States had requested for additional funds for repair of National Highways/bridges. Efforts are made to meet the requirement of States subject to availability of funds.

(e) No proposal with regard to damages of National Highways due to natural calamities occurring up to the last year is pending.

Statement*Damage to National Highways/Bridges**Amount of Estimates Sanctioned for
Flood Damage Repairs*

Sl. No.	Name of States/ UTs	1999- 2000	2000- 2001	2001- 2002
1	2	3	4	5
1.	Andhra Pradesh	0.000	595.040	274.090
2.	Assam	573.810	376.180	751.720
3.	Bihar	1495.720	967.430	1074.640
4.	Chhattisgarh	51.000	70.000	400.000
5.	Goa	117.530	59.940	44.920
6.	Gujarat	0.000	513.934	238.230
7.	Haryana	0.000	172.370	27.870
8.	Himachal Pradesh	874.080	770.760	517.910
9.	Jammu and Kashmir	61.780	14.920	33.080
10.	Jharkhand	0.000	260.360	136.090
11.	Karnataka	312.670	270.000	300.280
12.	Kerala	520.990	1003.760	801.620
13.	Madhya Pradesh	633.000	150.000	501.000
14.	Maharashtra	546.000	550.000	810.000
15.	Manipur	119.490	129.050	101.380
16.	Meghalaya	93.590	127.650	10.260
17.	Mizoram	125.220	166.520	101.990
18.	Nagaland	56.250	117.050	53.360
19.	Orissa	1246.000	600.000	1543.000
20.	Pondicherry	0.000	10.290	0.000
21.	Punjab	5.860	0.000	56.070

1	2	3	4	5
22.	Rajasthan	234.600	502.550	499.860
23.	Tamil Nadu	123.790	122.500	306.380
24.	Uttar Pradesh	1085.490	968.640	1000.010
25.	Uttaranchal	0.000	430.360	350.010
26.	West Bengal	1249.800	2525.460	1013.610

Note : In addition to above, National Highways Authority of India have spent an amount of Rs. 33.18 crore for repair of National Highways damaged due to natural calamities during the last three years.

Cooperative Movement

1206. SHRI C.N. SINGH :

SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have achieved the desired targets fixed for the Cooperative movement;

(b) if so, the details thereof;

(c) if not, whether the Government have identified the obstacles in achieving the targets of this movement; and

(d) the steps being taken to remove such obstacles?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :
(a) and (b) The Government have not fixed any such targets for the co-operative movement. Cooperatives are organization of the members i.e. shareholders. The Government, however, have been playing the role of a catalytic agent for the promotion and development of co-operatives. The co-operative movement in India is the largest in the world with more than 5,00,000 societies and about 22 crore membership covering almost 100% villages. The credit co-operatives advance about 43% of the total institutional agricultural credit. The co-operative share in sugar production is about 56% and 30% of the

total fertilizer is distributed by the co-operatives. 55% of handlooms and 28% of the retail fare price shops are in co-operative sector.

There has been a mixed success of the co-operatives. Some have done well while the others have not done so well.

(c) and (d) Government have identified the constraints hampering healthy and sound development of co-operatives. These constraints are like; infrastructural constraints, lack of resources, lack of professionalism, operational inefficiency, absence of active participation of members, legislative and policy constraints etc. The Government have taken certain steps for removing these constraints. The existing Multi-State Co-operative Societies Act, 1984 has been replaced by new Multi-State Co-operative Societies Act, 2002 to give more functional autonomy to these institutions. The Government has also announced a National Policy on Cooperatives in consultation with States to provide appropriate policy and legislative framework to provide conducive environment for sound and healthy growth of the co-operative movement and to make it members driven and people's movement instead of government run institutions.

Representations to SC/ST and OBCs'

1207. SHRI P.D. ELANGOVAN : Will the Minister of LABOUR be pleased to state :

(a) the total number of IAS, Allied Services Group I or Class I Gazetted Officers working in his Ministry and in all its autonomous bodies or offices;

(b) whether the Government have given adequate representations for persons belonging to the SC/ST and OBCs in these jobs;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to provide adequate representations for SC/ST and OBCs in Class I Gazetted posts?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN) : (a) to (e) The

information is being collected and will be laid on the Table of the House.

Functioning of Registrar of Societies

1208. SHRI PRABHUNATH SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the registrars of co-operative societies and multi-state co-operative societies have failed to discharge their duties efficiently resulting in numerous scams and irregularity in Kendriya Bhandar, closure of Super Bazar; and

(b) if so, the action proposed to be taken to fix the responsibility of the registrars and central registrar in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) No, Sir.

(b) Question does not arise.

[Translation]

Sacrifice of Animals

1209. SHRIMATI NIVEDITA MANE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any law has been enacted by the Government for preventing sacrifice of animals;

(b) if so, the details thereof; and

(c) if not, the action taken by the Government against the persons found guilty during the last three years?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Graduates to Run Agri-clinics

1210. SHRI RAMPAL SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have formulated any scheme to permit agriculture graduates to run Agri-clinics

by providing them two months training for undertaking agricultural activities for promotion of agriculture;

(b) if so, the details thereof; and

(c) the time by which this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) Yes, Sir.

(b) Scheme for setting up of a Network of Agri clinics and Agri Business Centres was envisaged as a self employment scheme for graduates in agriculture and allied subjects with a view to supplement and strengthen the existing government machinery in agricultural extension by harnessing the vast potential of trained agricultural graduates, who are unemployed, in providing technical and specialized services to farmers on payment basis for enhancing agricultural productivity.

The scheme intends to assist agriculture graduates and graduates in subjects allied to agriculture in setting up of around 5000 Agri clinics/Agri Business ventures per year. Those who propose to avail the benefit of the scheme will be given bank finance at priority sector lending rates through banks which would, in turn be refinanced by NABARD. They will also be given free training for 2-3 months to enable them to set up their own economically viable ventures. The training cost is borne by Government of India.

(c) The scheme is already under implementation and will continue during the entire 10th five-year plan period. In response to advertisements inviting applications from eligible agriculture graduates for training, 12,083 applications from all over the country have been received so far. Memorandum of Understanding (MOUs) has been

signed with 36 training organizations. In the first batch, training is being provided to 618 applicants.

[English]

Load Limit for Draught and Pack-Animals

1211. DR. (SHRIMATI) ANITA ARYA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have framed any Rules regarding load limit fixation in case of draught and pack animals;

(b) if so, the details thereof;

(c) whether these Rules have been sent to all States; and

(d) the action taken by the Government against violation of these Rules?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) :

(a) In exercise of the powers conferred by sub-section (2) of section 38 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960) the Central Government have framed Rules called the Prevention of Cruelty to Draught and Pack Animals Rules, 1965 (as amended upto 9th December, 1968).

(b) Details are given in statement.

(c) Yes, Sir.

(d) Police Officers above the rank of constable or any other person authorized in this behalf by the State Government or by the Animal Welfare Board by the General or Special orders have been authorized to take action against violation of these Rules.

Statement

A. Maximum load limit for Draught Animals

Sl. No.	Kind of Animals	Type of vehicle	Maximum load limit (in Kilograms)
1	2	3	4
1.	Small bullock or small buffalo	Two-wheeled vehicle— (a) if fitted with ball bearings	—1000

1	2	3	4
		(b) if fitted with pneumatic tyres	-750
		(c) if not fitted with pneumatic tyres	-500
2.	Medium bullock or medium buffalo	Two-wheeled vehicle—	
		(a) if fitted with ball bearings	-1400
		(b) if fitted with pneumatic tyres	-1050
		(c) if not fitted with pneumatic tyres	-700
3.	Large bullock or large buffalo	Two-wheeled vehicle—	
		(a) if fitted with ball bearings	-1800
		(b) if fitted with pneumatic tyres	-1350
		(c) if not fitted with pneumatic tyres	-900
4.	Horse or Mule	Two-wheeled vehicle—	
		(a) if fitted with pneumatic tyres	-750
		(b) if not fitted with pneumatic tyres	-500
5.	Pony	Two-wheeled vehicle—	
		(a) if fitted with pneumatic tyres	-600
		(b) if not fitted with pneumatic tyres	-400
6.	Camel	Two-wheeled vehicle	-1000

B. Maximum load limit for Pack Animals

Sl. No.	Kind of Animals	Maximum load limit (in Kilograms)
1.	Small bullock or buffalo	100
2.	Medium bullock or buffalo	150
3.	Large bullock or buffalo	175
4.	Pony	70
5.	Mule	200
6.	Donkey	50
7.	Camel	250

*C. Maximum number of passengers for animal drawn vehicle is 4 excluding driver and children below six years of age.**[Translation]***Export of Indian Agro Product**

1212. DR. SUSHIL KUMAR INDORA :
SHRI RAMJI LAL SUMAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware of the fact that U.S. is providing 100 million dollars to boost the export of agro products under the new American Agriculture Act:

(b) if so, whether the spending of such large funds by America for boosting export of its agro products will adversely affect the export of Indian agro products;

(c) if so, the reaction of the Government thereto;

(d) whether any remedial steps have been taken by the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Gujarat Claim on Sindhu River in Pakistan

1213. SHRI K. YERRANNAIDU : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Gujarat has staked its claim over sharing of water from Sindhu River in Pakistan;

(b) if so, whether Gujarat's claim stemmed from the position of Kutch district of Gujarat which is considered a part of Sindhu Indus Basin;

(c) if so, the reaction of the Government thereto;

(d) whether the Government propose to take up this issue with Pakistan Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : (a) to (e) Government of Gujarat has requested for providing waters of the river Indus to the Kutch region of Gujarat by considering it as a part of the Indus basin. This request cannot be conceded as it is not permissible as per the Indus Waters Treaty. There is no provision in the Treaty to divert the waters of the river Indus.

Plight of Animals

1214. SHRI DALPAT SINGH PARSTE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware of the plight of animals being kept at Pune based National Institute of Virology; and

(b) if so, the details thereof and the steps taken by the Government to improve their condition?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) Yes, Sir.

(b) Many of the animals in the stock of National Institute of Virology were sick. As the upkeep and health care of animals in the Institute did not fully conform with the provisions of the manual on Good Laboratory Practices (GLP), all the animals with the Institute have since been rehabilitated in facilities congenial to their health

Cruise Tourism

1215. DR. V. SAROJA : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether Government have conducted any survey to tap the potential of 'Cruise Tourism', which is emerging an important dimension from tourism point of view;

(b) if so, the details thereof;

(c) if not, the reasons thereof; and

(d) the infrastructure and other facilities proposed to be provided at major River banks?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) No, Sir.

(b) to (d) However, considering the potential of Cruise Tourism, the Government have constituted two National Committees viz. one Committee under the chairmanship of Chairman, Mumbai Port Trust to explore the possibilities of cruise tourism in the major ports in India and also to assess the requirements of Cruise Tourism and the second Committee under the chairmanship of Director General of Tourism for Marketing Cruise Tourism in India and to formulate strategies, action points to promote Cruise Tourism.

Flood Control in Assam

1216. SHRI M.K. SUBBA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have identified certain towns and villages in Assam facing constant threat of erosion from the perennial Brahmaputra flood menace;

(b) if so, the details thereof;

(c) whether any comprehensive plan has been prepared to overcome this menace; and

(d) if so, the details thereof and the steps taken so far to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) (a) Yes, Sir.

(b) As per the information available from the State Govt. of Assam, the erosion is predominant especially in Rohmaria under Dibrugarh district, Lohitmukh area, Biswanathpanpur and Singri area under Sonitpur district, Matmara under Lakhimpur district, Kareng Chapari and Arney Chapari in Dhemaji district, Dainig Hatisal-Neamati area and Moriaholla area under Jorhat District, Desangmukh, Affal Misinggaon and Dikhowmukh in Sibsagar district, Bhuragad, Lahorighat, Boralimari and Mayang under Morigaon district, Palasbari-Gumi-Panikhaity, Chimina and Futuri area under Kamrup district, Mukalmua and Howlighat under Nalbari district, Chakabaushi-Jadarpur area under Barpeta district, downstream of Dhut town and Fakirganj, South Salmara under Dhubri district and Goalpara town area under Goalpara district.

(c) Yes, Sir.

(d) The Brahmaputra Board has prepared Master Plans for Brahmaputra, Barak and its tributaries. Several recommendations for taking up floods, erosion and drainage congestion problem have been made in the aforesaid Master Plans. The Brahmaputra Board has taken up the execution of Harang Drainage Development Scheme and Pagladiya Dam Project in Assam.

[Translation]

Religious Centre of Bharhut

1217. SHRI RAMANAND SINGH : Will the Minister of TOURISM AND CULTURE be pleased to state :

(a) whether Bharhut area of Satna district had been a religious centre of Buddhism and its reminiscents are still there;

(b) if so, whether famous statues of Buddhism were taken to England during British Rule which are still in British museum and some of them are displayed in the Kolkata museum;

(c) the steps taken by the Government of India so far to get back these statues; and

(d) the steps the Government propose to take to restore the importance of this Buddhist centre?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : (a) Yes, Sir. Bharhut was a religious centre of Buddhism in the 2nd century B.C. The remains of the site in the form of mounds and structural remains still exist and are under the protection of the Archaeological Survey of India.

(b) and (c) Government does not have verifiable information regarding famous statues of Buddhism which were taken to London during British period. In the 19th century, parts of the railings and gateway of Buddhist stupa were removed to the Indian Museum, Kolkata where they are now displayed.

(d) The site is under the protection of the Archaeological Survey of India, proper care is taken for its preservation.

12.00 hrs.

[English]

PAPERS LAID ON THE TABLE

(Interruptions)

MR. SPEAKER : Now, Papers to be laid.

(Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YASSO NAIK) : Sir, on

behalf of Shri Syed Shahnawaz Hussain I beg to lay on the Table a copy of the Aircraft (1st Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 16th February, 2002, under section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library. See No. LT 5840/2002]

[English]

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2000-2001.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5841/2002]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI) : Mr. Speaker, Sir, I beg to lay the following papers on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 467(E) published in Gazette of India dated the 29th April, 2002 seeking to acquire land for four laning on the National Highway No.2 (Sayed Raja and Naubatpur Section) in the district of Chandauli in the State of Uttar Pradesh.
 - (ii) S.O. 468(E) published in Gazette of India dated the 29th April, 2002 making

certain amendments in the notification No. S.O. 873(E) dated the 11th September, 2001.

- (iii) S.O. 484(E) published in Gazette of India dated the 3rd May, 2002 seeking to acquire land for widening of National Highway No.7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (iv) S.O. 490(E) published in Gazette of India dated the 7th May, 2002 seeking to acquire land for widening of National Highway No.2 between Agra to Sikandara (Kanpur Section) in the State of Uttar Pradesh.
- (v) S.O. 493(E) published in Gazette of India dated the 7th May, 2002 seeking to acquire land for four laning of Chennai-Ranipet section of National Highway No.4 between Vanagaram to Noombai village in the State of Tamil Nadu.
- (vi) S.O. 498(E) published in Gazette of India dated the 8th May, 2002 seeking to acquire land for four lanning—maintenance of National Highway No.2 between Agra to Jaswant Nagar (Etawah) in the State of Uttar Pradesh.
- (vii) S.O. 442(E) published in Gazette of India dated the 18th April, 2002 seeking to acquire land for four laning of National Highway No.8 (Surat-Manor Section) in the State of Gujarat.
- (viii) S.O. 443(E) published in Gazette of India dated the 18th April, 2002 seeking to acquire land for four laning of National Highway No.8 of Udaipur-Ratanpur Section in the State of Rajasthan.
- (ix) S.O. 558(E) published in Gazette of India dated the 22nd May, 2002 seeking to fix the rate of fee to be recovered from the users of stretch of National Highway No. 1 (Delhi-Jalandhar Section).

- (x) S.O. 519(E) published in Gazette of India dated the 17th May, 2002 seeking to acquire land for four laning of Krishnagiri-Ranipet section of National Highway No.46 in the Taluk of Vaniyambadi and Vellore in the State of Tamil Nadu.
- (xi) S.O. 524(E) published in Gazette of India dated the 17th May, 2002 seeking to acquire land for four laning of Chennai-Ranipet section of National Highway No.4 between Mevallurkuppam to Dhamal village in the State of Tamil Nadu.
- (xii) S.O. 525(E) published in Gazette of India dated the 17th May, 2002 seeking to acquire land for four laning of Chennai-Ranipet section of National Highway No.4 between Harihar and Maharashtra border in the State of Karnataka.
- (xiii) S.O. 527(E) published in Gazette of India dated the 17th May, 2002 containing corrigendum (in Hindi version only) to the Notification No. S.O. 443(E) dated the 18th April, 2002.
- (xiv) S.O. 554(E) published in Gazette of India dated the 22nd May, 2002 seeking to acquire land for four laning of Agra-Gwalior section of National Highway No.3 in the State of Uttar Pradesh.
- (xv) S.O. 560(E) published in Gazette of India dated the 23rd May, 2002 making certain amendments in the Notification No. S.O. 536(E) dated the 2nd July, 1999.
- (xvi) S.O. 561(E) published in Gazette of India dated the 23rd May, 2002 making certain amendments in the Notification No. S.O. 367(E) dated the 26th April, 2001.
- (xvii) S.O. 562(E) published in Gazette of India dated the 23rd May, 2002 seeking to acquire land for maintenance etc. of National Highway No.46 in the State of Tamil Nadu.
- (xviii) S.O. 584(E) published in Gazette of India dated the 31st May, 2002 seeking to acquire land for maintenance etc. of National Highway No.2 in the State of Bihar.
- (xix) S.O. 624(E) published in Gazette of India dated the 11th June, 2002 making certain amendments in the Notification No. S.O. 1029(E) dated the 13th October, 2001.
- (xx) S.O. 578(E) published in Gazette of India dated the 30th May, 2002 making certain amendments in the Notification No. S.O. 1017(E) dated the 14th November, 2000.
- (xxi) S.O. 579(E) published in Gazette of India dated the 30th May, 2002 seeking to acquire land for development of Jaipur Bypass Phase II (Zone-D) of National Highway No. 8 in the State of Rajasthan.
- (xxii) S.O. 580(E) published in Gazette of India dated the 30th May, 2002 seeking to acquire land for building of Bypass on National Highway No.8 (Harmara to Chandwaji Jaipur Bypass Phase II Zone-D) Jaipur in the State of Rajasthan and from Gorhar to Barwa-Adda in the State of Jharkhand.
- (xxiii) S.O. 623(E) published in Gazette of India dated the 11th June, 2002 seeking to acquire land for building of Lucknow Bypass to connect National Highway No. 25 and 56 in the State of Uttar Pradesh.
- (xxiv) S.O. 634(E) published in Gazette of India dated the 14th June, 2002 seeking to acquire land for four laning of National Highway No. 8 (Udaipur-Ratanpur Section) in the State of Rajasthan.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (i) to (viii) of item (1) above.

[Placed in Library. See No. LT 5842/2002]

- (3) A copy of the Central Motor Vehicles (Third Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 400(E) in Gazette of India dated the 31st May, 2002, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum thereto.

[Placed in Library. See No. LT. 5843/2002]

12.01 hrs.

MOTION RE: THIRTY-EIGHTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Sir, I beg to move:

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 19th July, 2002."

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 19th July, 2002."

The motion was adopted.

12.02 hrs.

IMPERIAL LIBRARY (INDENTURES VALIDATION) REPEAL BILL*

[English]

THE MINISTER OF TOURISM AND CULTURE (SHRI JAG MOHAN) : Sir, I beg to move for leave to introduce

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated. 22.7.2002.

a Bill to repeal the Imperial Library (Indentures Validation) Act, 1902.

MR. SPEAKER : The question's :

"That leave be granted to introduce a Bill to repeal the Imperial Library (Indentures Validation) Act, 1902."

The motion was adopted.

MR. SPEAKER : The Minister may now introduce the Bill.

SHRI JAG MOHAN : Sir, I introduce the Bill.

[English]

(Interruptions)

MR. SPEAKER : Now, we go to 'Zero Hour'.

(Interruptions)

MR. SPEAKER : We are going to take up 'Zero Hour' now. Hon. Members, please go to your seats.

(Interruptions)

MR. SPEAKER : I am going to allow all the Members, who have given notices, to raise their points.

(Interruptions)

MR. SPEAKER : I am bound to carry on the business of the House.

(Interruptions)

MR. SPEAKER : I am requesting you to please go to your seats.

(Interruptions)

MR. SPEAKER : Now, Shri Somnath Chatterjee...

(Interruptions)

[Translation]

MR. SPEAKER : Somnathji, do you want to speak on this subject?

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : How can I speak in this atmosphere?...*(Interruptions)*

MR. SPEAKER : Now, Shri Yogi Aditya Nath.

(Interruptions)

[Translation]

YOGI ADITYA NATH (Gorakhpur) : Mr. Speaker, Sir, hundreds of deaths take place every year in Uttar Pradesh and Bihar due to encephalitis. Gorakhpur and Basti commissionerate are the mainly affected areas...*(Interruption)* Besides, hundreds of deaths also take place in Bihar, West Bengal, Orissa and some parts of Andhra Pradesh due to encephalitis. This disease spreads after rainy season and affects the children below 16 years of age.*(Interruptions)* There is only one medical college in Eastern Uttar Pradesh which is situated in Gorakhpur. For medical treatment, not only the entire population of Uttar Pradesh but also that of a large part of Bihar and Nepal tarai depend upon Gorakhpur Medical College. Till now more than 25 persons have died of encephalities in this Medical College. I have brought it to the notice of the Government of India earlier also that the people of these areas should be vaccinated before the spread of encephalitis. Hence, I would like to request the Government that effective steps be taken to check the growing menace that is likely to hit these areas.

PROF. S.P. SINGH BAGHEL (Jalesar) : Mr. Speaker, Sir, I would like to apprise the Government of the rail transport related problems of my parliamentary constituency. The towns adjoining the Tundla Railway Station are Jain majority areas.....*(Interruptions)* The people belonging to this community want to visit the pilgrim centre of Shikharji. Hence, a halt should be provided for Neelanchal Express at this station....*(Interruptions)* Similar facility should be provided for Muri, Katihar and Sangam Express trains both up and down at Barhan and Jalesar Road railway stations also; and a provision for reservation of seats should be made....*(Interruptions)* Awadh Express should be given a stoppage at Etmadpur and reservation of an entire coach of Awadh Express should be provided at Agra. Tamilnadu Express and Rajdhani Express should be given halt at Agra Cantt. and a provision for providing

reservation facility in Jodhpur and Howrah Express should be made at Agra and Tundla....*(Interruptions)*

[English]

MR. SPEAKER : Now, Shri Basu Deb Acharia.

(Interruptions)

MR. SPEAKER : Shri Basu Deb Acharia, your issue is very important. Please raise it now.

(Interruptions)

MR. SPEAKER : Now, Shri G.M. Banatwalla.

(Interruptions)

SHRI G.M. BANATWALLA (Ponnani) : Sir, there is a grave misuse and abuse of the Constitution. There is a need for President's Rule in Gujarat. The Chief Minister has tendered his resignation. The Assembly is dissolved...*(Interruption)* Early elections are recommended. But early elections are not possible as the situation is not normal there...*(Interruptions)*

MR. SPEAKER : Now that the issues which are permitted to be raised during 'Zero Hour' are over, I now adjourn the House up to 2 o'clock.

12.05 hrs.

*The Lok Sabha then adjourned till
Fourteen of the Clock.*

14.00 hrs.

*(Lok Sabha reassembled after lunch at
14.00 of the Clock)*

[MR. DEPUTY SPEAKER in the Chair]

14.01½ hrs.

*(At this stage, Sardar Buta Singh and some other
hon. Members came and stood near the Table.)*

[Translation]

MR. DEPUTY-SPEAKER : Please resume your seats.
I will listen to you.

(Interruptions)

MR. DEPUTY-SPEAKER : I will listen to you. You resume your seats please.

(Interruptions)

MR. DEPUTY-SPEAKER : If you speak, you will get the response from the Government. Hence you may resume your seats and express your views.

(Interruptions)

MR. DEPUTY-SPEAKER : You have decided in the Business Advisory Committee that the Bill is to be passed. I will listen what you want to say as well as the response of the Government. First you resume your seats.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Hon. Members, Matters under Rule 377 may be treated as laid on the Table of the House.

(Interruptions)

MATTERS UNDER RULE 377*

(i) Need to treat Gond Community of Maharashtra as a separate tribe in Part IX of the Scheduled Caste and Scheduled Tribes Order, 1950

[English]

SHRI CHINTAMAN WANAGA (Dahanu) : Gond tribe in Maharashtra is Scheduled Tribe. It was noticed throughout the Bombay State vide amendment to the Constitution (Schedule Tribe) Order 1950. As per the Order, the Gond community was appearing at Sr. No. 9. The list underwent change on account of State re-organisation in 1956. According to scheduled caste and scheduled tribe list (modification) order 1956, the tribes Gond and Rajgond were specified as scheduled tribes throughout the State of Maharashtra. The order of 1956 underwent changes by passing of Scheduled Caste and Tribe Order (Amendment) Act 1976. By this Act, list for Maharashtra is included in part IX of the constitution (scheduled tribe) order 1950. Under the modified list, Gond

community is compounded with Rasgond community and listed as Gond Rasgond tribe in relation to the State of Maharashtra. Gond and Rasgond are two different tribes and there is no Gond Rasgond tribe anywhere in the Maharashtra state.

The State Government and various organisations have represented to the Central Government but till today Government have not rectified the error. I urge upon the Government to rectify mistake in part IX of the scheduled caste and scheduled tribe order, 1950 and Gond community may be listed as a separate tribe.

(ii) Need to frame rules under the Indecent Representation of Women (Prohibition) Act, 1986 with a view to prevent their indecent representation in Publications

SHRI ANADI SAHU (Berhampur, Orissa) : The Indecent Representation of Women (Prohibition) Act was passed by the Parliament in the year 1986. The purpose of this enactment was to prohibit indecent representation of women through advertisements, publications, writings, paintings, figures etc.

A large number of indecent photographs and paintings are appearing in the newspapers and magazines with lewd details. There is necessity of seizure of these indecent materials before and after publication. Section 5 of the Act authorizes entry, search and seizure. However, this Section is governed by Section 10 of the Act. The Central Government is required under Section 10 of the Act to prescribe rules for this purpose. This has not been done.

Government of India may take steps to frame rules with a view to prevent indecent publications that corrupt the minds of the young persons and goes against the established moral fibre of the society.

(iii) Need to declare Ajmer in Rajasthan as an industrially backward district

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Speaker, Sir, Ajmer is an industrially very backward district. This region has been facing the scourge of famine for the last three-four years. The crops have been destroyed. The

*Treated as laid on the Table.

[Prof. Rasa Singh Rawat]

people are forced to desert their abodes and migrate in search of employment. Unemployment is growing by leaps and bounds. In spite of a geographically strategic location, proper industrial development of Ajmer has not taken place.

Hence, I would request the Government of India to declare Ajmer an industrially backward district keeping in view its peculiar situation and some befitting industries should be set up there.

(iv) Need to accord approval to the proposal of Government of Himachal Pradesh for opening of more Anganwadi Kendras in the State

SHRI SURESH CHANDEL (Hamirpur, H.P.) : Mr. Speaker, Sir, through you I would like to draw the attention of the hon. Minister of Human Resource Development, Department of Women and Child Development towards the fact that Himachal Pradesh is a backward, hilly, sparsely populated border state constituted of small villages and hamlets. More than 90 percent of its population live in villages. The number of villages in state is more than 20,000 but fully functional Anganwadi Kendras have been set up only in 7123 villages. As such, more than 50 percent villages are bereft of the facility of Anganwadi Centres. The Department of Welfare of the State Government had sent a request to the Ministry for clearing the proposal of opening up of 2886 additional Anganwadi centres in various areas of the state. Three years have passed since then and no clearance has been given so far. I would like to urge upon the Minister of State that on the basis of the justified demand of the citizens of the state, financial assistance be provided by clearing the said proposal for opening these 2886 additional Anganwadi Kendras.

(v) Need for construction of rail overbridges in Jodhpur, Rajasthan

SHRI JASWANT SINGH BISHNOI (Jodhpur) : Mr. Speaker, Sir, the people of Jodhpur, my Lok Sabha Constituency are facing a lot of problems due to the lack of railway overbridges. Jodhpur is a densely populated city having a vast area. Three railway routes pass through Jodhpur but the number of overbridges is almost negligible. There is an urgent need to construct bridges

in this industrial area, on the Jodhpur-Mumbai railway route, an underbridge at the Basani village and an overbridge at the Sangaria industrial area. Similarly, there is a need to construct overbridges at the Rasala road on Jodhpur-Jaipur railway route and near Kalyan Singh Pyau. There is also an urgent need to construct overbridges at Bhadwasiyan railway crossing on Jodhpur, Jaiselmer railway route Mandor Mandi and Mandaur Nagor route. I would request the Minister of Railways that the said overbridges and underbridges be immediately constructed.

(vi) Need to ban sale of Pan Masala in the country

[English]

SHRI IQBAL AHMED SARADGI (Gulbarga) : Recently, the medical experts have found that chewing of tobacco and pan masala are injurious to health and have found that the chewing of these items causes cancer and heart-attacks.

Sir, the percentage of people chewing tobacco and pan masala have increased in India and in some States, it has become a habit of young and old people including the labour women particularly those labourers of both male and female who are working in the fields or in the construction work. There are some States, like Maharashtra which have taken the decision to ban the pan masala items as the habit of chewing these items is increasing day-by-day among the children throughout the country.

I urge upon the Government that the proposal of banning of these items should be taken up immediately to save the lives of the people of large section of the society who have become habitual of using these items and the factories manufacturing these items should be banned.

(vii) Need to withdraw move for disinvestment of Cochin Shipyard Limited in Kerala

SHRI GEOGRE EDEN (Ernakulam) : Cochin Shipyard is one of the premier Ship building industry in the country. It is a Central Government venture. It is situated near to the International Maritime in the west coast of main land. This shipyard is one of the major investment of the Union

Government to the State of Kerala. The Shipyard has the capabilities to manufacture all types of ships including aircraft carriers for the Armed Forces. This yard has all the facilities and best known technocrats are rendering their service here. But it is a fact that the Shipping Corporation of India is not giving any order for ship building or maintenance. At present only maintenance work of few ships is being done in this yard. Even though this shipyard is a profit making unit of Central Government.

Now, this Shipyard has also been listed for disinvestment and this decision is against the will of the people and interest of the State, hence, I strongly protest this move by the Union Government.

I request the Government to kindly drop the idea of disinvestment of Cochin Shipyard and instruct the Shipping Corporation to give its order to the Cochin Shipyard.

(viii) Need to amend Wild Life Protection Act and Forest Act to permit construction of link roads in Sabarkantha Lok Sabha Parliamentary Constituency, Gujarat

SHRI MADHUSUDAN MISTRY (Sabarkantha) : The villages of Danta, Ambaji, Amirgudh, Khedbrahma, falling under the Sabarkantha Lok Sabha Constituency in Gujarat are deprived of approach roads connecting the main district roads and the State Highways, due to declaration of sloth bear sanctuaries. The Forest and Environment Deptt. does not give permission to construct even a metalled road to link such villages with main roads. Hence, the lakhs of forest dwellers face the difficulties in meeting their health, education and other social requirements.

I urge the Environment and Forest Ministry to bring the amendment in Wild Life Protection Act/Forest Act to provide link roads to these villages.

(ix) Need to declare Shravani Mela at Sultanganj in Bhagalpur district, Bihar as International fare

[Translation]

SHRI SUBODH ROY (Bhagalpur) : Mr. Speaker, Sir, on the occasion of world famous 'Shravani Mela' every year lakhs of 'Kawarias' from different parts of the country carry Ganges water (Gangajal) from Sultanganj of district

Bhagalpur in Bihar to 'Bajinath Dhaam', which is a stretch of 90 kms. For the convenience of large number of devotees, women and men in all age groups participating in this yatra and for their security from anti social and disruptive elements, there is a need of uninterrupted supply of power in this area.

Therefore, I request the Government to declare this Mela as an international fare and to give necessary directives to NTPC, Kahalgaon for providing vapour light points at Ajgaibinath Ghat, Sultanganj and alongside the road upto Bajinath Dhaam.

(x) Need to introduce adequate Air India flights from Hyderabad to USA and Europe

[English]

SHRI CHADA SURESH REDDY (Hanamkonda) : It is learnt that Air India is planning to undertake a major fleet expansion by acquiring eight aircrafts on lease. It is further learnt that with the augmented fleet direct flights to USA and Europe would be introduced from various destinations in our country. A large number of professionals from our State of Andhra Pradesh are working in the United States of America and many parts of Europe. Connectivity to these destinations from Hyderabad is, therefore, essential and would be profitable.

I would, therefore, request through you Sir, to the Civil Aviation Minister to ensure that adequate number of flights by Air India from Hyderabad are planned to both United States of America and Europe while finalizing the bilaterals with the countries concerned.

(xi) Need to set up a Social Security Fund for the welfare of workers engaged in leather Industry in the country

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad) : Mr. Speaker, Sir, Agra is the main centre of Shoe manufacturing industry in North India. Here this cottage industry develops as a conventional industry and now it has become a famous centre at the World level for producing leather goods. Thousands of small scale factories and hundreds of big factories are functioning, where maximum number of Backward, Dalit Minority people are working. An incident

[Shri Ramji Lal Suman]

of fire took place in a factory here on 24th of May in which 42 people died and 42 more injured. The facts of the enquiry conducted regarding this incident, reveal that there is an urgent need to improve the condition of workers working in these factories. The enquiry committee has recommended that the State and Union Government should set up a social security fund alongwith the State and Union Governments in which factory owners, exporters and labourers should contribute so that the interest of these workers could be protected.

I, therefore, request the Government to take initiative to improve the condition of these workers belonging to the weaker section and make announcement for setting up of the aforesaid fund.

**(xii) Need to extend Virudunagar-Rajapalayam
broad-gauge project up to Sengotta,
Tamil Nadu**

[English]

SHRI S. MURUGESAN (Tenkasi) : Approval of gauge conversion of Virudunagar, Quilon line is a welcome step. It will not only link Kerala with Tamil Nadu but also pave way for development of this backward area. In the current financial year, work regarding gauge conversion of Virudunagar-Rajapalayam has been sanctioned. Sengotta is just 50 kms. away from Rajapalayam Courtallam, the famous falls and tourist centre is located 2 kms. from Sengotta. Thousands of tourists visit Courtallam every year. But due to lack of adequate rail facilities, people from other parts of the country find it very difficult to reach there. I, therefore, request that broad gauge project from Virudunagar-Rajapalayam should be extended upto Sengotta. This project will hasten development of the area by harnessing potential and also to provide employment opportunities to thousands of persons.

**(xiii) Need to set up an H.P.T. Relay Station
at Panhala Hill Station in Kolhapur
District, Maharashtra**

SHRI SADASHIVRAO DADOBHA MANDLIK (Kolhapur):
The issue of converting the present Low Power Transmitter

Relay Centre at Kolhapur Panhala Hill into High Power Transmitter Relay Station is pending with the Ministry of Information of Broadcasting for the last 15 years. The present Low Power Transmitter Relay Station at Kolhapur Panhala Hill Station has a coverage area capacity of 15 km. Kolhapur district has a rich cultural heritage. Kolhapur is one of the most progressive district of Maharashtra having population of 30 lacks as per the Census and nearly 10 Tehsils cover the hilly areas. Kolhapur is the main Karmabhoomi of Chhatrapati Shahu Maharaj and also great film maker late Shri V. Shantaram. However, today the local artists and folk-artists have little scope to display their talents through media of T.V. and Akashwani. Prasar Bharti has infrastructure of Akashwani Kolhapur at Panhala Hill Station. This HPT Centre will have wide coverage of Doordarshan programmes in neighbouring districts of Sangli, Satara, Ratnagiri and Belgaon etc.

Sir, I therefore, request the Union Government for immediate sanction of High Power Transmitter Relay Station for Kolhapur at Panhala Hill Station.

**(xiv) Need to open a Central School at
Arrah in Bhojpur district of Bihar**

[Translation]

SHRI RAM PRASED SINGH (Arrah) : Mr. Speaker, Sir, Bhojpur in Bihar is a very old district. Its population is around 21 lakhs. Its old name was Shahbad. Vir Kunwar Singh of the same district took active part in the freedom struggle of the country. Its headquarter is in "Arrah". This city is very advanced from educational, commercial and agricultural point of view. Vir Kunwar Singh University is also located here. It has many colleges and is very prosperous from commercial point of view. It is a holy pilgrimage centre of Jains.

But no Central School has been provided to this district by the Union Government. As a result, talented and poor students of this district have to go to other districts for their studies.

Therefore, I urge upon the Government to issue order to open a Central School in the headquarter 'Arrah' of this district as early as possible.

**(xv) Need to set up a high power dish antenna
at Khada Patthar in Shimla to ensure better
reception of T.V. Programmes**

COL. (RETD.) DR. DHANIRAM SHANDIL (Shimla) :
Mr. Speaker, Sir, Shimla Doordarshan Kendra has been modernised recently, but the benefit has been limited only to the local people of this area. In fact reception of programmes telecast by Shimla Kendra is not possible in inaccessible areas unless high power transmitters and dish-antennas are set up in geographically important high altitude areas, which would facilitate reception of these programmes in far flung areas. The prevailing situation is making an adverse effect on innocent people, farmers and horticulturists.

Sir, I request the hon. Minister of Information and broadcasting that high power dish antenna may be

installed at 'Khada Patthar' a high attitude area in district Shimla, which has already a microwave tower. This would give full benefit of T.V. to the farmers and horticulturists of this area.

[English]

MR. DEPUTY-SPEAKER The House stands adjourned to meet tomorrow, the July 23, 2002, at 11.00 A.M.

14.06 hrs.

*The Lok Sabha then adjourned till Eleven
of the Clock on Tuesday, July 23, 2002/
Sravana 1, 1924 (Saka)*

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